





DELIMITED LANDSCAPE OF UNION TERRITORY OF JAMMU & KASHMIR

Delimitation Commission

Ashoka Hotel, 50-B, Niti Marg, Chanakyapuri, New Delhi-110021





परिसीमन आयोग Delimitation Commission

Preface

Free and fair elections are the hallmark of a truly democratic state. What makes a parliamentary democracy the preferred system of governance is that it allows people to choose their representatives by using the electoral process. Elections are integral to the parliamentary democracy and therefore delimitation of constituencies assumes great importance. Delimitation exercise conducted following the legal provisions and accepted norms secures to the people fair elections. Periodic drawing of electoral boundaries which is what the delimitation process does is therefore a legally mandated exercise in a representative system where single member constituencies are used for electing political representatives.

Amongst the world's successful democracies India occupies pride of place. The efficient way in which the Election Commission of India successfully conducts elections in the vast landscape of India is admired world over. Delimitation and elections are bedrock of the parliamentary democracy of India.

The first Delimitation Commission was constituted in India in 1952. It was followed by the second in 1962 and the third in 1973. The third delimitation exercise based on 1971 census was completed in the year 1975. The last delimitation exercise based on 2001 census was undertaken after 30 years.

परिसीमन आयोग, अशोक होटल, तीसरी मंजिल, **50–बी, चाणक्यपुरी, नई दिल्ली–110021**. Delimitation Commission, Hotel The Ashok, 3rd Floor, 50-B, Chanakyapuri, New Delhi-110021. **ई–मेल**/E-mail: ranjanadesai@eci.gov.in, **दूरभाष**/Telephone: 011-24100055, 24100057. **वेबसाइट**/Website: https://eci.gov.in/delimitation-website/indexl Delimitation exercise conducted in Jammu & Kashmir in the past has been different from the ones conducted in the rest of the country because of theregion's special status which was withdrawn by the Jammu and Kashmir Reorganization Act, 2019.Until then delimitation of Lok Sabha seats in Jammu and Kashmir was governed by the Constitution of India but the delimitation of State Legislative Assembly seats was governed by the Jammu and Kashmir Constitution and the Jammu & Kashmir Representation of People Act, 1957.

This Delimitation Commission set up under Section 3 of the Delimitation Act 2002 started functioning with effect from 06.03.2020. I was privileged to have been appointed Chairperson of the Commission. Sh. Sushil Chandra the then Election Commissioner who subsequently became the Chief Election Commissioner of the Election Commission of India was appointed as Member (ex-officio). The State Election Commissioner of the Union Territory Sh. K.K.Sharma was also appointed as Member(ex-officio). The Delimitation Commission was entrusted with the task of delimiting the constituencies of the Union Territory of Jammu & Kashmir in accordance with the provisions of Part V of the Jammu and Kashmir Reorganization Act 2019 (34 of 2019) and the provision associated with itself five members of Lok Sabha representing the Union Territory of Jammu and Kashmir. They were nominated by the Hon'ble Speaker of Lok Sabha. Needless to say that the Associate Members have no voting rights as per the Law.

Assembly seats in Jammu & Kashmir were delimited in 1957, 1966, 1975 and 1995. The last exercise was conducted on the basis of 1981 census. It formedthe basis of the state elections in 1996. There was no census in the

statein 1991 and no Delimitation Commission was set up by the State Government after 2001 as the State Assembly passed a law putting a freeze on fresh delimitation of seats until the relevant figures for the first census taken after the year 2026 have been published. The Jammu and Kashmir Assembly at that time had 87 seats which included 4 seats in Ladakh. Twenty four seats were reserved for Pakistan occupied Jammu &Kashmir.

The Jammu & Kashmir Reorganization Act, 2019 has provided for the creation of Union Territory of Jammu and Kashmir. The said Act has provided for a Legislative Assembly for the said Union Territory and the total number of seats for the said Assembly to be filled by persons chosen by direct elections has been fixed as 114. There is also a beneficent provision for nomination of two women members to the Legislative Assembly by the Lieutenant Governor, if in his opinion women are not adequately represented. The said Act has also provided that for the area of the Union Territory under occupation of Pakistan, twenty four seats in the said Assembly shall remain vacant and shall not be taken into account for reckoning the total membership of the Assembly, and the said area and seats shall be excluded in delimiting the territorial constituencies. Thus, there is an increase of 7 assembly seats in the Union Territory Assembly. Further, a provision has been made for reservation of seats for Scheduled Tribes which was not there in the Assembly under the earlier dispensation. The seats for scheduled castes are to be reserved in areas where their population is comparatively large as in case of Scheduled Tribes. The said Act provides that delimitation in the Union Territory shall be based on 2011 census figures.

Thus, having regard to the relevant provisions of the Constitution of India, sub-sections (6) & (7) of Section 14 of the Jammu & Kashmir Reorganization Act, 2019 and the Delimitation Act 2002, the number of seats to be reserved for the Scheduled Castes and Schedules Tribes in Legislative

Assembly has been worked out on the basis of 2011 census. Following this as a necessary step the assembly constituencies in which the Union Territory has to be divided, the extent of each of such constituencies and which of those shall be reserved for Scheduled Castes or for Scheduled Tribes has also been determined.

Adjustment of boundaries and description of the extent of parliamentary constituencies that was considered necessary and expedient has been made. Effort has been made to ensure that all constituencies shall as far as practicable, be geographically compact areas and regard has been had to physical features, existing boundaries of administrative units, facilities of communication and public convenience. The Commission decided to take Patwar circle and ward as the lowest administrative unit for the purpose of delimitation exercise.

The 2011 census population had increased more than 100% over the 1981 census population of Jammu & Kashmir. Since the last delimitation was based on 1981 census, the nature of constituencies had to a large extent become mal-apportioned. Besides, since the last delimitation the number of districts in the Union Territory has increased from 12 to 20 and tehsils from 56 to 207. As a result the present assembly seats cut across the district boundaries and most of the tehsils are split in different assembly constituencies. The five Lok Sabha seats cover nine districts as available in 1976. Due to these factors and the increase of 7 seats in Assembly and provision for reservation for Scheduled Tribes, the delimitation exercise has drastically changed the boundaries of most of the Assembly and Lok Sabha constituencies.

For the procedure for delimiting the constituencies one has to go to the Jammu & Kashmir Reorganization Act, 2019, the Delimitation Act, 2002 and the relevant provisions of the Constitution of India. Delimiting Constituencies is

indeed a colossal task. It *interalia* involves creating a database composed of maps, population figures and details showing geographic/natural/administrative conditions of the concerned area, securing the assistance of associate members as required by law, assessing the constituencies, undertaking large scale exercise of obtaining public inputs, preparing draft papers and putting them in public domain, arranging public meetings, application of mind to responses received from public and redressal of genuine grievances if any and passing final order and publishing the same as required by law. All these steps were meticulously taken with the assistance of a dedicated team to which I shall soon refer.

The Delimitation Commission held fourpublic sittings in Jammu & Kashmir.Approximately 800persons attended the meetings of the Commission. They voiced their suggestions. They raised objections. Some of them submitted written submissions. The public sittings were detailed and extremely useful. We were happy to witness such a large participation of people. The interaction with public was thought provoking and the Commission benefitted by it. Subsequent to draft publication, the Commission held further meetings at Jammu and at Srinagar which were attended by approximately 1600 persons.

The Commission has carried out its mandate. Final order is passed and published. I must now acknowledge the tremendous work done by the team headed by Senior Deputy Election Commissioner, Sh. Chandra BhushanKumar, IAS. Sh. K.N. Bhar, the Secretary, Sh. Shangara Ram, the Consultant(Delimitation), Sh. Vasdev Arora, the Consultant(Delimitation) and the staff deputed by the Election Commission of India. Special mention must be made of the efforts made by Sh. Chandra Bhushan Kumar who worked tirelessly and with total devotion. Thanks are also due to the Census Commissioner and the Surveyor General of India who rendered valuable

assistance. I must also thank the Associate Members and leaders of various political parties for their participation in this exercise.

Shri Hirdesh Kumar, IAS, Chief Electoral Officer, Union Territory of Jammu & Kashmir and his team worked with full dedication and provided all assistance in carrying out this work. Sh. Ajay Khajuria, Consultant, also assisted the Commission.

I like to acknowledge the invaluable contribution rendered by Shri K.K.Sharma, State Election Commissioner, Union Territory of Jammu & Kashmir and Member of this Commission, during the entire process.

Finally and most importantly I must thank Sh. Sushil Chandra, the Chief Election Commissioner. Though during this time, Sh. Sushil Chandra was under tremendous pressure of conducting elections in multiple states, he ensured that the Commission's work does not suffer. The Commission benefitted by his valuable contribution based on his vast experience. Without him it was not possible to complete this herculean task.

I am thankful to Shri Manoj Sinha, Hon'ble Lt. Governor of Union Territory of Jammu & Kashmir to all the support the Commission received for its highly successful field visits.

Before parting, I must thank the people of the beautiful union territory of Jammu and Kashmir for their participationin this historic exercise. Their enthusiasm was admirable. Some of their suggestions which appeared to the Commission to be relevant and good were acted upon. We dedicate this entire exercise of delimitation to them.

Remai

(Ranjana Prakash Desai)

सुशील चन्द्रा भारत के मुख्य निर्वाचन आयुक्त Sushil Chandra Chief Election Commissioner of India





VII

FOREWORD

In our search for a lasting solution to the Kashmir problem, both in its external and internal dimensions, we shall not traverse solely on the beaten track of the past. Mindsets will have to be altered and historical baggage jettisoned.

-Atal Behari Vajpayee, Prime Minister of India, January 2002

In *Rajtarangini*, the celebrated historic account, *Kalhana* describes Kashmir as a place "which delighted" in insurrection. It is "terrestrial paradise of the indies". Since time immemorial, various passes namely Banihal, Pirpanjal and Tosha Maidan kept the geographical linkages intact. Delimiting and re-adjusting boundaries of constituencies of this vast and diverse landscape as a Member of this august body of Delimitation Commission, I feel proud and privileged.

Delimitation is a complex matter and needs to be approached sensitively as this provides foundation to democratic exercise of public representations through elections in modern times. Theoretically, delimitation is a stepping stone for creation of a body polity to govern the affairs of public at large through territorial concept of elected representation. It is imperative that such exercises

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are taken on periodic intervals to reflect the changing ground realities. The constitutional scheme of delimitation read with the Delimitation Act of 2002 envisages careful construct of territorial divisions for the purposes of electoral representation taking into account various factors including geographical features, public convenience, communication facilities, administrative divisions and compactness.

Political landscape of Jammu & Kashmir in terms of delimitation witnessed carving out of 100 constituencies including 25 constituencies for Pakistan occupied Jammu & Kashmir in 1951. This underwent certain changes in 1957, 1966 and 1975 and subsequently, last delimitation was completed in 1995, on the basis of 1981 census, after deliberations of approximately 7 years. Current delimitation is on the basis of 2011 census and for the UT of Jammu & Kashmir.

Contrary to popular myth of population as the sole criteria for delimiting constituencies, attention needs to be given to the statutory provisions of the Delimitation Act, 2002 and the Jammu & Kashmir Reorganisation Act, 2019. Section 9(1) (a) of the Delimitation Act, 2002 envisages:

all constituencies shall, as far as practicable, be geographically compact areas, and in delimiting them regard shall be had to physical features, existing boundaries of administrative units, facilities of communication and public convenience;

Section 60(2)(b) of the Jammu & Kashmir Reorganisation Act, 2019 also incorporates same concept,

Hon'ble Supreme Court in R.C. Poudyal And Anr. Etc. vs Union Of India And Ors. Etc. on 10 February, 1993 observed:

• "The principle of one man, one vote envisages that there should be parity in the value of votes of electors. Such a parity though ideal for a representative democracy is difficult to achieve. There is some departure in every system following this democratic path. In the matter of delimitation of constituencies, it often happens that the population of the one constituency differs from that of the other constituency and as a result although both the constituencies elect one member, the value of the vote of the elector in the constituency having lesser population is more than the value of the vote of the elector of the constituency having a larger population."

In the last delimitation, the largest constituency was 67- Gandhinagar having total population of 259258 and the smallest was 9- Gurez having total population of 37992 as per 2011 census. It debunks the myth of population as the sole basis of delimitation of constituencies.

We approached the matter of delimitation with open minds and decided to undertake a visit of the UT before firming up norms in the lines of statutory provisions. Between 6th July to 9th July 2021, the

Commission interacted with large number of public representatives and Civil Society Organisations at Srinagar, Pahalgam, Kishtwar and Jammu to appreciate the ground realities. At Kishtwar, one person met the Commission after travelling for two days to share the inconveniences of the people of his area. More than 800 people met and 242 representations were received by the Commission. This fruitful visit allowed the Commission to further deliberate on finding out noble ways to accommodate the aspirations of the people of this diverse and beautiful territory of the Country.

The Commission also benefitted with the interactions of the learned Associate Members, who provided detailed inputs on various aspects of delimitation.

The Commission held extensive consultations with the Registrar General of India and the Surveyor General of India to appreciate the intricacies of census data and territorial maps respectively. The Commission took the assistance of Ministry of Electronics and Information Technology, Government of India for drawing up maps of each district of the Union Territory using toposheets and the satellite imageries. These maps reveal patterns of terrain, altitude, habitation, road network and other public amenities.

The Commission noted that the density of population in the Union Territory varies to a great extent in the districts ranging from 29

persons per square km in Kishtwar to 3436 persons per square km in Srinagar.

The Delimitation Commission took note in the changes in the administrative divisions in the Union Territory from erstwhile 12 districts to 20 districts and 56 Tehsils to 207 Tehsils subsequent to the earlier delimitation exercise. It was brought to the notice that not only Patwar Circles were broken but one revenue village shared more than one assembly constituency.

The Delimitation Commission also took note of the existing notification in the Union Territory of Jammu & Kashmir concerning providing facilities of compensatory allowance to government officials working in the specific areas on grounds of remoteness of the place, its inaccessibility, severe inclement weather conditions, its remaining cut off from the rest of the States for a period of time, its expensiveness, lack and gross inadequacy of medical, educational, residential and other basic amenities of life, its health hazards and similar other rigorous conditions of living. Commission also took cognizance of the difficult living conditions of people residing in the districts sharing International boundary like Samba and Kathua.

At earlier occasion, in case of Uttarakhand, owing to difficult conditions of hill districts, the then Delimitation Commission

provided special dispensation of a margin of 10% from the average population per assembly seat.

After considering all these factors and circumstances, the Commission decided that Patwar Circle should be the lowest administrative unit for delimitation, which will not be broken and all ACs must remain within the boundary of concerned district. (Currently, 15 districts have ACs with shared boundaries, which causes inconvenience to the public as well as the administration.)

In view of various geographical & living conditions and factors enumerated above, this Delimitation Commission is of the considered opinion that for the purposes of delimitation of the Constituencies in the Union Territory of Jammu and Kashmir all 20 districts of the Union Territory of Jammu & Kashmir need to be categorized, broadly, in the following manner with a margin of $+_{10\%}$ from the average population, to guide the process of delimitation:

an terdina	Description	Population Norm @ AC		
А.	Hill Area (-10% of average)	122674		
B.	Hill & Flat Area (average)	136304		
C.	Flat Area (+10% of average)	149934		

xii

Despite these broad norms, the Commission was forced to consider constituencies with population of less than one lakh owing to peculiar and challenging terrain. The smallest of such is Gurez with a population of 37,992.

For the first time, constituencies have been reserved for Scheduled Tribes of the UT in addition to the existing reservation for Scheduled Castes.

Precedents, unfortunately, suggest that the two administrative divisions of the UT – Jammu and Kashmir- have been treated as separate entities for the purposes of delimitation. We didn't come across any attempt to treat the whole territory as a single unit. Failure to do so is visible in public discourses. This Commission has attempted to bridge this unnecessary division. As envisaged under the statute, Parliamentary Constituencies have now been carved out with equal allocation of assembly segments. And in this process, this Commission has bridged the boundaries of past. We sincerely hope that this would make the purpose of political representation more inclusive and more meaningful.

Subsequent to the publication of draft delimitation order, Commission visited Jammu and Kashmir and interacted with approximately 1600 persons, who offered their suggestions on draft. All suggestions have

been taken into consideration on merit before the finalisation of delimiting the constituencies.

An exercise of this proportion is mammoth. The political history of the UT is complex. The Commission had the opportunity to hear variety of grievances. One of these concerns the plight of Kashmiri Migrants. Another of these relates to the refugees from Pakistan occupied Jammu & Kashmir. Even though the Commission is extremely sensitive to it, it is bound by the statutory boundaries as envisaged in the Delimitation Act, 2002 and the Jammu & Kashmir Reorganisation Act, 2019. We are fully aware that the Parliament is the authority to find ways in this regard. Still, we thought it appropriate to place the matter on record and suggest some pathways to lessen the pain of political alienation.

At last, I would like to place on record the appreciation of sincere and meticulous work done by Shri Hirdesh Kumar, Chief Electoral Officer of Jammu and Kashmir and his entire team tirelessly. I am personally indebted to Hon'ble Chairperson for her foresight and diligence. She has handled all difficulties with her vast experience and legal knowledge. Shri K. K. Sharma, State Election Commissioner, Union Territory of Jammu & Kashmir as a member has been a pillar of strength during the entire process.

I would like to place on record the appreciation of the work done by Shri Chandra Bhushan Kumar, Senior Deputy Election Commissioner, Election Commission of India and his team. He has helped out the Commission in carrying out all the processes of delimitation very timely and meticulously. I would also like to express my sincere thanks to Hon'ble LG Shri Manoj Sinha and Chief Secretary of the UT Dr A.K. Mehta and their entire team for their continuous support in making various logistics and valuable inputs.

Finally, I hope that our this work would be able to help the common people of the UT in achieving their political aspirations through this platform of delimited constituencies.

Chief Election Commissioner

DELIMITATION REPORT

CONTENT

1.	Preface by Chairpersoni-vi
2.	Foreword by Chief Election Commissionervii-xv
3.	Introduction01
4.	Notification of Constitution of Delimitation Commission along with amendment07
5.	Extracts from Statutory Provisions (Constitution, Delimitation Act, J&K Act,)13
6.	Delimitation Statistics77
7.	Guidelines & Methodology79
8.	Working Papers87
9.	Notified Delimitation Order118
10. 11.	Recommendation of the Commission135 Annexure :
	(a) List of Persons met the Commission in July 21141
	(b) List of representations received till draft publication149

(c) List of representations received during the period of Suggestions/Objections	156
(d) Images of public interactions	183
(e) Map of Parliamentary Constituencies of the UT	195
(f) District- wise maps of Assembly Constituencies	196

INTRODUCTION

The present Delimitation Commission was constituted by the Govt. of India, in exercise of powers conferred by Section 3 of Delimitation Act, 2002 (33 of 2002), for the purpose of delimitation of Assembly and Parliamentary Constituencies in the Union Territory of Jammu & Kashmir. The Commission was headed by Justice Ranjana Prakash Desai, a retired Judge of the Supreme Court of India. Sh. Sushil Chandra, Chief Election Commissioner and Sh. K. K. Sharma, State Election Commissioner, Union Territory of Jammu and Kashmir, were the Ex-Officio members of the Commission. The Commission also associated in its work, 5 members of Lok Sabha elected from the UT of Jammu and Kashmir. These Associate Members were nominated by the Hon'ble Speaker of Lok Sabha.

The Union Territory of Jammu and Kashmir was carved out from the erstwhile State of Jammu and Kashmir through the Jammu and Kashmir Reorganisation Act, 2019 (34 of 2019), passed by the Parliament. The delimitation of Assembly Constituencies in the erstwhile State of Jammu and Kashmir was governed by the Constitution of the State of Jammu and Kashmir and Jammu and Kashmir Representation of People Act 1957. The Assembly seats in the erstwhile state of Jammu and Kashmir were last delimited in 1995 based on 1981 Census. The erstwhile Jammu and Kashmir Assembly at that time had 111 seats including 4 seats in Ladakh. 24 seats of this was kept reserved for Pak occupied Jammu and Kashmir.

The Commission was assisted by a Secretariat, headed by Sh. Chandra Bhushan Kumar, Senior Deputy Election Commissioner (Delimitation), who is a Senior Civil Servant from the Indian Administrative Service in the rank of Additional Secretary to Govt of India. In terms of sub-section (6) of Section 5 of Delimitation Act, 2002, one of the Secretaries of the Election Commission was notified as ex-officio Secretary of the Delimitation Commission. Supporting staff was also provided to the Commission. The Commission sought assistance of the Registrar General of India and Census Commissioner from time to time, in data related matters. It was also assisted by Survey of India.

The present Delimitation Commission was entrusted with the work of delimiting the Assembly and the Parliamentary Constituencies in the UT of

Jammu and Kashmir on the basis of 2011 Census and in accordance with the provisions of Part-V of the Jammu and Kashmir Reorganisation Act, 2019 (34 of 2019) and the provisions of Delimitation Act, 2002(33 of 2002). Section 9(1) of the Delimitation Act, 2002 provides that all Parliamentary and Assembly constituencies to be delimited shall be single member territorial constituencies and under clause (a) of that sub-section, all constituencies shall be, as far as practicable, geographically compact areas and in delimiting them regard shall be had to physical features, existing boundaries of the administrative units, facilities of communication and public convenience. The clause (b) of that subsection provides that every Assembly constituency shall be so delimited as to fall wholly within one Parliamentary constituency. In terms of sub-section (1) of Section 60, read along with sub-section (4) of Section 14 of the Reorganisation Act, 2019, total seats in the Legislative Assembly of Union Territory of Jammu and Kashmir have been increased from 107 to 114, out of this 24 seats for the Pakistan occupied Jammu and Kashmir has been kept out of the preview of present delimitation.

Having regard to relevant provisions of the Constitution (Article 330 and Article 332) and sub-sections (6) and (7) of Section 14 of the Jammu and Kashmir Reorganisation Act 2019, the number of seats to be reserved for the Scheduled Castes (SCs) and the Scheduled Tribes (STs) in the Legislative Assembly of the Union Territory of Jammu and Kashmir was worked out on the basis of 2011 Census. It is worthwhile to mention that the Constitution of erstwhile Jammu and Kashmir State did not provide for reservation of seats for the Scheduled Tribes in the Legislative Assembly.

The Jammu and Kashmir Reorganisation Act, 2019 and Delimitation Act, 2002 laid down the broad parameters within which the delimitation exercise was to be carried out. However, the Commission formulated Guidelines and Methodology for delimitation of Assembly and Parliamentary Constituencies in Jammu and Kashmir, for smooth functioning and effective results, and the same were followed during the delimitation process. Keeping in view the geographical features, means of communication, public convenience, contiguity of areas as various factors enumerated in Section 9(1) of the Delimitation Act, 2002 and the inputs gathered during the Commission's visit to the UT from 6th to 9th July 2021, the Commission categorised all 20 districts

into three broad categories i.e. A- Districts having predominantly hilly and difficult areas, B- Districts with Hill & Flat areas and C- Districts with predominantly Flat areas, giving margin of +/- 10% of the average population per Assembly Constituency, while proposing allocation of the constituencies to the districts. The Commission has also, for some districts, proposed carving out of an additional constituency for geographical areas having inadequate communication and lack of public conveniences due to their excessive remoteness or inhospitable conditions on the international border.

The Commission decided that Constituencies shall be delimited having regard to the administrative units i.e. Districts, Tehsils, Patwar Circles, etc, as in existence on 15-06-2020 and the Commission communicated to the UT administration, not to disturb the administrative units as existed on 15-06-2020 till the completion of the delimitation exercise in the UT of Jammu and Kashmir. It has been ensured by the Commission that every Assembly Constituency remained entirely within district boundary. The lowest administrative unit i.e. Patwar Circle (Ward in Jammu Municipal Corporation) is not broken and remained within an Assembly Constituency. Copies of relevant Constitutional provisions, Jammu and Kashmir Reorganisation Act, 2019 along with MHA's Notification dated 31st August 2019, Delimitation Act, 2002 and Methodology and Guidelines adopted by the Commission are annexed.

The Delimitation exercise started with the compilation of the published 2011 Census data and Maps provided by the Chief Electoral Officer of UT of Jammu and Kashmir. The Commission extensively interacted with Associate Members, Chief Electoral Officer, and District Magistrates. the Representatives of Political Parties during various meetings and also during the visit of the Commission to the UT of Jammu and Kashmir from 6th to 9th July 2021to decide the entitlement of Legislative Assembly seats for the districts. This formed part of Paper I, which was discussed with Associate Members in the second meeting held on20th December, 2021. After receiving their inputs, all together six working papers were prepared, which are as follows: -

- Paper I District-wise 2011 population data and entitlement of Assembly Constituencies for each district.
- Paper II SC population in the proposed Assembly Constituencies and seats proposed to be reserved for SCs.

- 3. Paper III ST population in the proposed Assembly Constituencies and seats proposed to be reserved for STs.
- 4. Paper IV Abstract statement of proposed Assembly Constituencies and total, SC and ST population in each constituency.
- 5. Paper V District-wise statement showing details of extent, total/SC/ST population in each of the proposed Assembly Constituencies.
- Paper VI Proposed Lok Sabha constituencies and their extent in terms of proposed assembly constituencies.
 Papers I – VI are appended at page no 87-117

The Chief Electoral Officer was associated with the exercise for providing information and clarification on geographical contiguity, population details as well as geo-physical features. Meetings were held with the associate members, to discuss the working papers and their suggestions were examined in detail, considered, and the draft proposals were prepared. The draft proposals were sent to the Associate Members for their consideration and offering dissenting notes, if any. Thereafter, the draft proposals were notified as Order No 1 in the Official Gazette of the Govt of India and of the UT of Jammu and Kashmir, hosted on the Official website of the Commission and of CEO Jammu and Kashmir and was also got published in the Print and Electronic Media on 14th March, 2022 along with the dissenting notes of those Associate Members who gave it. While publishing the draft proposals in the Official Gazette and the Media, the Commission also gave notice about the date, time and venue for the public sittings and invited objections and suggestions regarding the draft proposals.

The Commission took extreme care in identifying the seats reserved for the Scheduled Castes and Scheduled Tribes in the Legislative Assembly and to locate seats to be reserved for these communities, as far as practicable, in areas where the proportion of their population to the total population is the largest, by working out the percentage of Schedule Castes and Scheduled Tribes population in each Assembly Constituency and identifying the requisite number of reserved constituencies by arranging them in descending order.

The public sittings were organised in the cities of Jammu and Srinagar on 4th and 5thApril 2022 respectively, to provide an opportunity to the people, public representatives, political leaders and other stakeholders to express their

views. All those who filed objections and suggestions in response to the public notice were specifically heard. All the suggestions of the public, given in writing or orally during the public sittings and representations from various stakeholders were tabulated by the Secretariat of the Commission. The Commission conducted a final round of internal meetings to examine all the suggestions and took decision on the changes to be made in the draft proposals. All such changes have been incorporated while preparing the Final Order, before its publication in the Official Gazette of the Government of India as well as of the Union Territory of Jammu and Kashmir. The Final Order has also been published in Print and Electronic media and also hosted on the website of the Commission and CEO Jammu and Kashmir. The final Order has also been sent to the Ministry of Law and Justice for appropriate action. The Final Order of the Commission has also been sent to the Secretariats of the Lok Sabha and Rajya Sabha for being laid before the Lok Sabha and the Rajya Sabha. Copy of the Final Order was also sent to the Chief Secretary of the Union Territory of Jammu and Kashmir for laying it on the table of the Legislative Assembly of the Union Territory of Jammu and Kashmir.

Final Order for the UT is available at page no 118-134 in this report.

The Delimitation of Assembly and Parliamentary constituencies in the Union Territory of Jammu and Kashmir had been a challenging task. The Commission visited UT of Jammu and Kashmir twice. During the first visit, the Commission interacted with approximately 242 delegations at four locations, i.e. Srinagar, Pahalgam, Kishtwar and Jammu. After draft publication, approximately 1600 people attended and expressed their views at the Public sittings held at Jammu and Srinagar on 4th and 5thApril 2022 respectively, during the second visit of the Commission to the UT of Jammu and Kashmir.

The UT Government extended full support to the Delimitation Commission in conducting the visits of the Commission. The Chief Electoral Officer, the District Magistrates, the Police machinery, the Hospitality and Protocol department, the Information department, and various other arms of the UT administration ensured that the visits of the Commission are conducted smoothly. The Chief Electoral Officer (CEO) and his office rendered full assistance and ensured timely provision of data, maps as well as all the information, as and when sought by the Commission. The political parties, the

social organisations, the public representatives including the PRIs, the media and the public at large, took active part in flagging the people's aspirations and expectations by way of presenting themselves before the Commission and also through written communications.

The peculiar geo-cultural landscape of the Union Territory presented unique issues arising due to factors like competing political aspirations of the geographically and culturally distinctive Jammu and the Kashmir regions; vast differences in population density between districts ranging from 3436/ sq. km in districts in the plains on one side, to 29/sq. km in the predominantly hilly and difficult districts on the other; existence of sub-regions within certain districts having extremely difficult intra-district connectivity due to extraordinary geographical barriers with some remaining totally cut off on account of the snow blocking the mountain passes for months during winter; uncertainty of life and inadequate availability of connectivity and public conveniences in villages along the International Border prone to unprovoked intermittent firing/shelling in the Border Districts.

These competing claims to equitable exercise of democratic rights by populations living in inequitable conditions, besides other aspects, were well articulated on behalf of all the diverse areas of the UT by representatives of political parties, social organisations and individuals, as well as the media. They provided profound insights before the Commission. Their eagerness, sincerity and commitment demonstrate their unequivocal support in upholding the democratic values, cherished by the people of this largest democracy in the World. This helped in providing of a fair and robust framework by carving out appropriate constituencies for exercise of their right to franchise by the members of the electorate living in mutually diverse circumstances, in an equitably convenient manner.



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असाधारण

EXTRAORDINARY

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विधि और न्याय मंत्रालय

(विधायी विभाग)

अधिसूचना

नई दिल्ली, 6 मार्च, 2020

का.आ. 1015(अ).—केंद्रीय सरकार, परिसीमन अधिनियम, 2002 (2002 का 33) की धारा 3 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, जम्मू-कश्मीर संघ राज्यक्षेत्र और असम, अरुणाचल प्रदेश, मणिपुर तथा नागालैंड राज्यों में विधान सभा और संसदीय निर्वाचन क्षेत्रों के परिसीमन के प्रयोजन के लिए निम्नलिखित सदस्यों से मिलकर बनने वाले परिसीमन आयोग का गठन करती है, अर्थात् :—

(i) न्यायमूर्ति (सेवानिवृत्त) रंजना प्रकाश देसाई	— अध्यक्ष
(ii) श्री सुशील चंद्रा, निर्वाचन आयुक्त	— सदस्य (पदेन)
 (iii) संविधान के, यथास्थिति, अनुच्छेद 243ट के खंड (1) या अनुच्छेद 243ठ के खंड (1) के अधीन नियुक्त संबंधित राज्य या संघ राज्यक्षेत्र के राज्य निर्वाचन आयुक्त 	— सदस्य (पदेन)

 न्यायमूर्ति रंजना प्रकाश देसाई की नियुक्ति राजपत्र में इस अधिसूचना के प्रकाशन की तारीख से एक वर्ष की अवधि या अगला आदेश होने तक, इनमें से जो भी पूर्वत्तर हो, के लिए होगी।

7

DELIMITED LANDSCAPE OF UNION TERRITORY OF JAMMU & KASHMIR

1325 GI/2020

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- 3. उक्त परिसीमन आयोग,—
 - (i) जम्मू-कश्मीर पुनर्गठन अधिनियम, 2019 (2019 का 34) के भाग 5 के उपबंधों और परिसीमन अधिनियम, 2002 (2002 का 33) के उपबंधों के अनुसार जम्मू-कश्मीर संघ राज्यक्षेत्र के निर्वाचन क्षेत्रों का ;
 - (ii) असम, अरुणाचल प्रदेश, मणिपुर तथा नागालैंड राज्यों के निर्वाचन क्षेत्रों का परिसीमन अधिनियम, 2002
 (2002 का 33) के उपबंधों के अनुसार, परिसीमन करेगा ।

[फा. सं. एच-11019/3/2019-वि.II]

डॉ. जी. नारायण राजू, सचिव

MINISTRY OF LAW AND JUSTICE

(Legislative Department)

NOTIFICATION

New Delhi, the 6th March, 2020

S.O. 1015(E).—In exercise of the powers conferred by section 3 of the Delimitation Act, 2002 (33 of 2002), the Central Government hereby constitutes the Delimitation Commission for the purpose of delimitation of Assembly and Parliamentary constituencies in the Union territory of Jammu and Kashmir and the States of Assam, Arunachal Pradesh, Manipur and Nagaland, consisting of the following members, namely:—

(i)	Justice (Retd.) Ranjana Prakash Desai	-	Chairperson
(ii)	Shri Sushil Chandra, Election Commissioner	-	Member, (ex officio)
(iii)	The State Election Commissioner of the concerned State or Union Territory appointed under clause (1) of article 243K or under clause (1) of article 243L of the Constitution, as the case may be.	-	Member, (ex officio)

2. The appointment of Justice (Retd.) Ranjana Prakash Desai shall be for a period of one year from the date of the publication of this notification in the Official Gazette or till further orders, whichever is earlier.

- 3. The said Delimitation Commission shall delimit the constituencies,—
 - (i) of the Union territory of Jammu and Kashmir in accordance with the provisions of part V of the Jammu and Kashmir Reorganisation Act, 2019 (34 of 2019) and the provisions of the Delimitation Act, 2002 (33 of 2002);
 - (ii) of the States of Assam, Arunachal Pradesh, Manipur and Nagaland in accordance with the provisions of the Delimitation Act, 2002 (33 of 2002).

[F. No. H-11019/3/2019-Leg.II] Dr. G. NARAYANA RAJU, Secy.

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8

2



सी.जी.-डी.एल.-अ.-03032021-225608 CG-DL-E-03032021-225608

> असाधारण EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii) PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित PUBLISHED BY AUTHORITY

 सं.
 944]
 नई दिल्ली, बुधवार, मार्च 3, 2021/फाल्गुन 12, 1942

 No.
 944]
 NEW DELHI, WEDNESDAY, MARCH 3, 2021/PHALGUNA 12, 1942

विधि और न्याय मंत्रालय

(विधायी विभाग)

अधिसूचना

नई दिल्ली, 3 मार्च, 2021

का.आ. 1023(अ).—केंद्रीय सरकार, परिसीमन अधिनियम, 2002 (2002 का 33) की धारा 3 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, भारत सरकार के विधि और न्याय मंत्रालय (विधायी विभाग) की अधिसूचना संख्यांक का.आ. 1015(अ), तारीख 6 मार्च, 2020 में निम्नलिखित संशोधन करती है, अर्थात् :--

उक्त अधिसूचना में,-

(i) आरंभिक पैरा में,-

(क) ''और असम, अरुणाचल प्रदेश, मणिपुर तथा नागालैंड राज्यों'' शब्दों का लोप किया जाएगा ;

(ख) उपपैरा (iii) के स्थान पर निम्नलिखित उपपैरा रखा जाएगा, अर्थात् :--

''(iii) राज्य निर्वाचन आयुक्त, जम्मू-कश्मीर संघ राज्यक्षेत्र ।'';

(ii) पैरा 2 में, ''एक वर्ष'' शब्दों के स्थान पर, ''दो वर्ष'' शब्द रखे जाएंगे ;

(iii) पैरा 3 के उपपैरा (ii) का लोप किया जाएगा ।

[फा. सं. एच-11019/3/2019-वि.II]

DELIMITED LANDSCAPE OF UNION TERRITORY OF JAMMU & KASHMIR

डॉ. रीटा वशिष्ट, अपर सचिव

1362 GI/2021

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9

टिप्पण : मूल अधिसूचना, संख्यांक का.आ. 1015(अ), तारीख 6 मार्च, 2020, भारत के राजपत्र, असाधारण, भाग II, खंड 3, उप-खंड (ii) में तारीख 6 मार्च, 2020 को प्रकाशित की गई थी ।

MINISTRY OF LAW AND JUSTICE

(Legislative Department)

NOTIFICATION

New Delhi, the 3rd March, 2021

S.O. 1023(E).—In exercise of the powers conferred by section 3 of the Delimitation Act, 2002 (33 of 2002), the Central Government hereby makes the following amendments in the notification of the Government of India in the Ministry of Law and Justice (Legislative Department), number S.O. 1015(E), dated the 06^{th} March, 2020, namely:-

In the said notification,-

DELIMITED LANDSCAPE OF UNION TERRITORY OF JAMMU & KASHMIR

- (i) in the opening paragraph,—
 - (a) the words, "and the States of Assam, Arunachal Pradesh, Manipur and Nagaland", shall be omitted;
 - (b) for sub-paragraph (iii), the following sub-paragraph shall be substituted, namely:-

"(iii) The State Election Commissioner, the Union territory of Jammu and Kashmir.";

(ii) in paragraph 2, for the words, "one year", the words, "two years" shall be substituted;

(iii) in paragraph 3, sub-paragraph (ii) shall be omitted.

[F. No. H-11019/3/2019-Leg.II]

Dr. REETA VASISHTA, Addl. Secy.

Note : The principal notification number S.O. 1015(E), dated 06th March, 2020 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) on 06th March, 2020.

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2



सी.जी.-डी.एल.-अ.-21022022-233638 CG-DL-E-21022022-233638

> असाधारण EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii) PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित PUBLISHED BY AUTHORITY

सं. 772]नई दिल्ली, सोमवार, फरवरी 21, 2022/फाल्गुन 2, 1943No. 772]NEW DELHI, MONDAY, FEBRUARY 21, 2022/PHALGUNA 2, 1943

विधि और न्याय मंत्रालय (विधायी विभाग) अधिसूचना

नई दिल्ली, 21 फरवरी, 2022

का.आ. 801(अ).—केंद्रीय सरकार, परिसीमन अधिनियम, 2002 (2002 का 33) की धारा 3 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, भारत सरकार के विधि और न्याय मंत्रालय (विधायी विभाग) की अधिसूचना संख्यांक का.आ. 1015(अ), तारीख 6 मार्च, 2020 में निम्नलिखित और संशोधन करती है, अर्थात् :-

उक्त अधिसूचना में, पैरा 2 में, "दो वर्ष" शब्दों के स्थान पर "दो वर्ष और दो मास" शब्द रखे जाएंगे ।

[फा. सं. एच-11019/3/2019-वि.2]

DELIMITED LANDSCAPE OF UNION TERRITORY OF JAMMU & KASHMIR

दिवाकर सिंह, संयुक्त सचिव और विधायी परामर्शी

टिप्पण: मूल अधिसूचना संख्यांक का.आ. 1015(अ), तारीख 6 मार्च, 2020, भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (ii) में तारीख 6 मार्च, 2020 को प्रकाशित की गई थी और तत्पश्चात् अधिसूचना संख्यांक का.आ. 1023(अ), तारीख 3 मार्च, 2021 द्वारा संशोधित की गई थी।

1222 GI/2022

(1)

MINISTRY OF LAW AND JUSTICE

(Legislative Department)

NOTIFICATION

New Delhi, the 21st February, 2022

S.O. 801(E).—In exercise of the powers conferred by section 3 of the Delimitation Act, 2002 (33 of 2002), the Central Government hereby makes the following further amendments in the notification of the Government of India in the Ministry of Law and Justice (Legislative Department), number S.O. 1015(E), dated the 06th March, 2020, namely: -

In the said notification, in paragraph 2, for the words, "two years", the words, "two years and two months" shall be substituted.

[F. No. H-11019/3/2019-Leg.II]

DIWAKAR SINGH, Jt. Secy. and Legislative Counsel

Note: The principal notification number S.O. 1015(E), dated 06th March, 2020 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) on 06th March, 2020 and subsequently amended vide Notification number S.O. 1023(E), dated the 03rd March, 2021.

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2

CONSTITUTIONAL PROVISIONS

81. Composition of the House of the People-

(1) Subject to the provisions of article 33, the House of the People shall consist of:-

(a) not more than five hundred and thirty members chosen by direct election from territorial constituencies in the States, and

(b) not more than [twenty members] to represent the Union territories, chosen in such manner as Parliament may by law provide.

(2) For the purpose of sub-clause (a) of clause (1)-

(a) there shall be allotted to each State a number of seats in the House of the People in such manner that the ratio between that number and the population of the State is, so far as practicable, the same for all States; and

(b) each State shall be divided into territorial constituencies in such manner that the ration between the population of each constituency and the number of seats allotted to it is, so far as practicable, the same throughout the State:

Provide that the provision of sub-clause (a) of this clause shall not be applicable for the purpose of allotment of seats in the House of the People to any State so long as the population of that State does not exceed six millions.

(3) In this article, the expression "population" means the population as ascertained at the last preceding census of which the relevant figures have been published:

Provided that the reference in this clause to the last preceding census of which the relevant figures have been published shall, until the relevant figures for the first census taken after the year 2026 have been published, be construed,-

- (i) For the purpose of sub-clause (a) of clause (2) and the provision to that clause, as a reference to the 1971 census; and
- (ii) For the purposes of sub-clause (b) of clause (2) as a reference to the 2001 census.]

82. Readjustment after each census

Upon the completion of each census, the allocation of seats in the House of the people to the States and the division of each State into territorial Constituencies shall be readjusted by such authority and in such manner as Parliament may by law determine:

Provided that such readjustment shall not affect representation in the House of the People until the dissolution of the then existing House:

Provided further that such readjustment shall take effect from such date as the President may, by order, specify and until such readjustment takes effect, any election to the House may be held on the basis of the territorial constituencies existing before such readjustment:

Provided also that until the relevant figures for the first census taken after the year 2026 have been published, it shall not be necessary to readjust-

- (i) The allocation of seats in the House of the People of the States as readjusted on the basis of 1971 census and
- (ii) the division of each State into territorial constituencies as may be readjusted on the basis of the 2001 census, under this article.

170. Composition of the Legislative Assemblies

- (1) Subject to the provision of article 333. The Legislative Assembly of each State shall consist of not more than five hundred, and not less than sixty, member chosen by direct election from territorial constituencies in the State.
- (2) For the purpose of clause (1), each State shall be divided into territorial constituencies in such manner that the ratio between the population of each constituency and the number of seats allotted to it shall, so far as practicable, be the same throughout the State.

Explanation:- In this clause, the expression "population" means the population as ascertained at the last preceding census of which the relevant figures have been published:

Provided that the reference in this Explanation to the last preceding census of which the relevant figures have been published shall, until the relevant figures for the first census take after the years 2026 have been published, be construed as a reference to the 2001 census.

(3) Upon the completion of each census, the total number of seats in the Legislative Assembly of each State and the division of each State into territorial constituencies shall be readjusted by such authority and in such manner as Parliament my by law determine;

Provided that such readjustment shall not affect representation in the Legislative Assembly until the dissolution of the then existing Assembly:

Provide further that such readjustment shall take effect from such date as President may, by order, specify and until such readjustment takes effect, any election to the Legislative Assembly may be held on the basis of the territorial constituencies existing before such readjustment:

Provide also the until the relevant figures for the first census taken after the year 2026 have been published, it shall not be necessary to readjust:-

- the total no. of seats in the Legislative Assembly of each State as readjusted on the basis of 1971 census and
- the division of such State into territorial constituencies as may be readjusted on the basis of 2001 census,

under this clause.

329. Bar to interference by courts in electoral matters. – Notwithstanding anything in this Constitution

(a) the validity of any law relating to the delimitation of constituencies or the allotment of seats to such constituencies, made or purporting to be made under article 327 or article 328, shall not be called in question in any court;

330. Reservation of seats for Scheduled Castes and Scheduled Tribes in the House of the People-

- (1) Seats shall be reserved in the House of the People for-
 - (a) the Scheduled casts;
Assam; and

(c) the Scheduled Tribes in the autonomous districts of Assam.

(2) The number of seats reserved in any State or Union Territory for the Scheduled Casts or the Scheduled Tribes under clause (1) shall bear, as nearly as may be, the same proportion to the total number of seats allotted to that State or Union territory in the House of the People as the population of the scheduled Castes in the State or Union territory or of the Scheduled Tribes in the State or Union territory or part of the State or Union territory], as the case may be, in respect of which seats are so reserved, bears to the total population of the State [or Union territory.

(3) Notwithstanding anything contained in clause (2), the number of seats reserved in the House of the People for the Scheduled Tribes in the autonomous district of Assam shall bear to the total number of seats allotted to that State a proportion not less than the population of the Scheduled Tribes in the said autonomous districts bears to the total population of the State.

Explanation –In this article and in article 332, the expression "population" means the population as ascertained at the least preceding census of which the relevant figures have been published.

Provide that the reference in this Explanation to the last preceding census of which the relevant figures have been published shall, until the relevant figures for the first census taken after the 2026 have been published, be construed as a reference to the 2001 census.]

332. Reservation of seats for Scheduled Caste s and Scheduled Tribes in the legislative Assemblies of the States

(1) Seats shall be reserved for the Scheduled Castes and the Scheduled Tribes, except the Scheduled Tribes in the autonomous district of Assam, in the Legislative Assembly of every State.

(2) Seats shall be reserved also for the autonomous districts in the Legislative Assembly of the State of Assam.

(3) The number of seats reserved for the Scheduled Castes or the Scheduled Tribes in the Legislative Assembly of any State under clause (1) shall bear, as nearly as may be, the same proportion to the total number of seats in the Assembly as the population of the Scheduled Castes in the State or of the Scheduled Tribes in the State or part of the State, as the case may be, in respect of which seats are so reserved, bears to the total population of the State.

(3A) Notwithstanding anything contained in clause (3), until the taking effect, under article 170, of the re-adjustment, on the basis of the first census after the year 2026, of the number of seats in the Legislative Assemblies of the States of Arunachal Pardesh, Meghalaya, Mizoram and Nagaland, the seats which shall be reserved for the Scheduled Tribes in the Legislative Assembly of any such State shall be –

(a) If all the seats in the Legislative Assembly of such State in existence on the date of coming into force of the Constitution (Fifty seventh Amendment) Act, 1987 (hereafter in this clause referred to as the existing Assembly) are held by members of the Scheduled Tribes, all the seats except one;

proportion not less than the number (as on the said date) of members belonging to the Scheduled Tribes in the existing Assembly bears to the total number of seat in the existing Assembly.

(3B) notwithstanding anything contained in clause (3), until the readjustment, under article 170, take effect on the basis of the first census after the year 2026, of the number of seats in the Legislative Assembly of the State of Tripura, the Seats which shall be reserved for the Scheduled Tribes in the Legislative Assembly shall number of seats as bears to the total number of seats, a proportion not less than the number, as on the date of coming into force of the Constituencies (Seventy-second Amendment) Act, 1992 of member belonging to the Scheduled Tribes in the Legislative Assembly in existence on the said date bears to the total number of seats in that Assembly.

(4) The number of seats reserved for an autonomous district in the Legislative Assembly of the State of Assam shall bear to the total number of seats in that Assembly a proportion not less than the population of the district bears to the total population of the state.

(5) The Constituencies for the seats reserved for any autonomous district of Assam shall not comprise any area outside that district.

(6) No Person who is not member of a Scheduled Tribes of any autonomous district of the State of Assam Shall be eligible for election to the Legislative Assembly of the State from any constituency of that district.

Provided that for elections to the Legislative Assembly of the State of Assam, the representation of the Scheduled Tribes and non-scheduled Tribes in the constituencies included in the Bodoland Territorial Areas District, so notified, and existing prior to the constitution of the Bodoland Territorial Areas District, shall be maintained.

THE DELIMITATION ACT, 2002 (33 OF 2002)

[3rd June, 2002.]

An Act to provide for the readjustment of the allocation of seats in the House of the People to the States, the total number of seats in the Legislative Assembly of each State, the division of each State and each Union territory having a Legislative Assembly into territorial constituencies for elections to the House of the People and Legislative Assemblies of the States and Union territories and for matters connected therewith.

BE it enacted by Parliament in the Fifty-third Year of the Republic of India as follows:-

1. Short title.—This Act may be called the Delimitation Act, 2002.

2. Definitions.—In this Act, unless the context otherwise requires, —

(a) "article" means an article of the Constitution;

(b) "associate member" means a member nominated under section 5;

(c) "Commission" means the Delimitation Commission constituted under section 3;

(d) "Election Commission" means the Election Commission referred to in article 324;

(e) "member" means a member of the Commission and includes the Chairperson; and

(f) "State" includes a Union territory having a Legislative Assembly but does not include the State of Jammu and Kashmir.

3. Constitution of Delimitation Commission.—As soon as may be after the commencement of this Act, the Central Government shall constitute a Commission to be called the Delimitation Commission which shall consist of three members as follows:—

(*a*) one member, who shall be a person who is or has been a Judge of the Supreme Court, to be appointed by the Central Government who shall be the Chairperson of the Commission;

(b) the Chief Election Commissioner or an Election Commissioner nominated by the Chief Election Commissioner, ex officio:

Provided that after the nomination of an Election Commissioner as a member under this clause, no further nomination under this clause shall be made except to fill the casual vacancy of such member under section 6; and

(c) the State Election Commissioner of concerned State, ex officio.

¹*[Explanation.*—For the purposes of clause (*c*), the State Election Commissioner of concerned State, —

(*i*) in respect of the duties of the Commission relating to a State (other than the States of Meghalaya, Mizoram and Nagaland), means the State Election Commissioner appointed by the Governor of that State under clause (1) of article 243K; and

(*ii*) in respect of the duties of the Commission relating to the State of Meghalaya or the State of Mizoram or the State of Nagaland, as the case may be, means a person nominated by the Governor of that State under clause (1) for such purposes].

4. Duties of the Commission.—(1) The readjustment made, on the basis of the census figures as ascertained at the census held in the year 1971 by the Delimitation Commission constituted under section 3 of the Delimitation Act, 1972 (76 of 1972), of the allocation of seats in the House of the People to the several States and the total number of seats in the Legislative Assembly of each State shall be deemed to be the readjustment made by the Commission for the purposes of this Act.

1. Subs. by Act 3 of 2004, s. 2, for the Explanation.

134

Delimitation Act, 2002 (PART II.— Acts of Parliament)

(2) Subject to the provisions of sub-section (1) and any other law for the time being in force, the Commission shall readjust the division of each State into territorial constituencies for the purpose of elections to the House of the People and to the State Legislative Assembly on the basis of the census figures as ascertained at the census held in the year $^{1}[2001]$:

Provided that where on such readjustment only one seat is allocated in the House of the People to a State, the whole of that State shall form one territorial constituency for the purpose of elections to the House of the People from that State.

5. Associate members.—(1) The Commission shall associate with itself for the purpose of assisting it in its duties in respect of each State, ten persons five of whom shall be members of the House of the People representing that State and five shall be members of the Legislative Assembly of that State:

Provided that where the number of members of the House of the People representing any State is five or less, then, all such members shall be the associate members for that State and in the latter case the total number of associate members shall be less than ten by such number as by which the total number of members of the House of the People representing that State is less than five.

(2) The persons to be so associated from each State shall be nominated, in the case of the members of the House of the People, by the Speaker of that House, and in the case of members of a Legislative Assembly, by the Speaker of that Assembly, having due regard to the composition of the House or, as the case may be, of the Assembly.

(3) The first nominations to be made under sub-section (2) —

(a) shall be made by the Speakers of the several Legislative Assemblies within one month, and by the Speaker of the House of the People within two months, of the commencement of this Act; and

(*b*) shall be communicated to the Chief Election Commissioner, and where the nominations are made by the Speaker of a Legislative Assembly, also to the Speaker of the House of the People.

(4) None of the associate members shall have a right to vote or to sign any decision of the Commission.

(5) The Commission shall have power to call upon-

(a) the Registrar-General and Census Commissioner, India or his nominee; or

- (b) the Surveyor General of India or his nominee; or
- (c) any other officer of the Central Government or State Government; or
- (d) any expert in geographical information system; or
- (e) any other person,

whose expertise and knowledge are considered necessary by the Commission to provide assistance to it in addition to the assistance provided by the persons referred to in sub-section (I) and the officers and persons so called upon shall be duty bound to assist the Commission.

(6) The Secretary to the Election Commission shall be the *ex officio* Secretary of the Commission and shall discharge his functions with the assistance of the employees of the Election Commission under the supervision of the Chairperson of the Commission.

1. Subs. by Act 3 of 2004, s. 3, for "1991" (w.e.f. 31-10-2003).

DELIMITED LANDSCAPE OF UNION TERRITORY OF JAMMU & KASHMIR

135

Delimitation Act, 2002 (PART II. – Acts of Parliament)

6. Casual vacancies. —If the office of the Chairperson or of a member or of an associate member falls vacant owing to his death or resignation, it shall be filled as soon as may be practicable by the Central Government or the Speaker concerned under and in accordance with the provisions of section 3 or, as the case may be, of section 5.

7. Procedure and powers of the Commission. — (1) The Commission shall determine its own procedure and shall, in the performance of its functions, have all the powers of a civil court under the Code of Civil Procedure, 1908 (5 of 1908), while trying a suit, in respect of the following matters, namely:—

(a) summoning and enforcing the attendance of witnesses;

(b) requiring the production of any document; and

(c) requisitioning any public record from any court or office.

(2) The Commission shall have power to require any person to furnish any information on such points or matters as in the opinion of the Commission may be useful for, or relevant to, any matter under the consideration of the Commission.

(3) The Commission may authorise any of its members to exercise any of the powers conferred on it by clauses (a) to (c) of sub-section (1) and sub-section (2), and any order made or act done in exercise of any of those powers by the member authorised by the Commission in that behalf shall be deemed to be the order or act, as the case may be, of the Commission.

(4) If there is a difference of opinion among the members, the opinion of the majority shall prevail, and acts and orders of the Commission shall be expressed in terms of the views of the majority.

(5) The Commission as well as any group of associate members shall have power to act notwithstanding the temporary absence of a member or associate member or the existence of a vacancy in the Commission or in that or any other group of associate members; and no act or proceeding of the Commission or of any group of associate members shall be invalid or called in question on the ground merely of such temporary absence or of the existence of such vacancy.

(6) The Commission shall be deemed to be a civil court for the purposes of sections 345 and 346 of the Code of Criminal Procedure, 1973 (2 of 1974).

Explanation.—For the purposes of enforcing the attendance of witnesses, the local limits of the jurisdiction of the Commission shall be the limits of the territory of India.

8. Readjustment of number of seats.—The Commission shall, having regard to the provisions of articles 81, 170, 330 and 332, and also, in relation to the Union territories, except National Capital Territory of Delhi, sections 3 and 39 of the Government of Union Territories Act, 1963 (20 of 1963) and in relation to the National Capital Territory of Delhi sub-clause (*b*) of clause (*2*) of article 239AA, by order, determine,—

(*a*) on the basis of the census figures as ascertained at the census held in the year 1971 and subject to the provisions of section 4, the number of seats in the House of the People to be allocated to each State and determine on the basis of the census figures as ascertained at the census held in the year 1 [2001] the number of seats, if any, to be reserved for the Scheduled Castes and for the Scheduled Tribes of the State; and

(b) on the basis of the census figures as ascertained at the census held in the year 1971 and subject to the provisions of section 4, the total number of seats to be assigned to the Legislative Assembly of each State and determine on the basis of the census figures as ascertained at the census held in the year ¹[2001] the number of seats, if any, to be reserved for the Scheduled Castes and for the Scheduled Tribes of the State:

1. Subs. by Act 3 of 2004, s. 4, for "1991".

136

Delimitation Act, 2002 (PART II. – Acts of Parliament)

Provided that the total number of seats assigned to the Legislative Assembly of any State under clause (b) shall be an integral multiple of the number of seats in the House of the People allocated to that State under clause (a).

9. Delimitation of constituencies.— (1) The Commission shall, in the manner herein provided, then, distribute the seats in the House of the People allocated to each State and the seats assigned to the Legislative Assembly of each State as readjusted on the basis of 1971 census to single-member territorial constituencies and delimit them on the basis of the census figures as ascertained, at the census held in the year ¹[2001], having regard to the provisions of the Constitution, the provisions of the Act specified in section 8 and the following provisions, namely:—

(*a*) all constituencies shall, as far as practicable, be geographically compact areas, and in delimiting them regard shall be had to physical features, existing boundaries of administrative units, facilities of communication and public convenience;

(b) every assembly constituency shall be so delimited as to fall wholly within one parliamentary constituency;

(c) constituencies in which seats are reserved for the Scheduled Castes shall be distributed in different parts of the State and located, as far as practicable, in those areas where the proportion of their population to the total is comparatively large; and

(*d*) constituencies in which seats are reserved for the Scheduled Tribes shall, as far as practicable, be located in areas where the proportion of their population to the total is the largest.

(2) The Commission shall-

(a) publish its proposals for the delimitation of constituencies, together with the dissenting proposals, if any, of any associate member who desires publication thereof, in the Gazette of India and in the Official Gazettes of all the States concerned and also in such other manner as it thinks fit;

(b) specify a date on or after which the proposals shall be further considered by it;

(c) consider all objections and suggestions which may have been received by it before the date so specified, and for the purpose of such consideration, hold one or more public sittings at such place or places in each State as it thinks fit; and

(d) thereafter by one or more orders determine-

(i) the delimitation of parliamentary constituencies; and

(*ii*) the delimitation of assembly constituencies,

of each State.

10. Publication of orders and their date of operation.—(1) The Commission shall cause each of its orders made under section 8 or section 9 to be published in the Gazette of India and in the Official Gazettes of the States concerned and simultaneously cause such orders to be published at least in two vernacular newspapers and publicize on radio, television and other possible media available to the public and after such publication in the Official Gazettes of the States concerned, every District Election Officer shall cause to be affixed, the Gazette version of such orders relating to the area under his jurisdiction, on a conspicuous part of his office for public notice.

1. Subs by Act 3 of 2004, s. 3 for "1991" (w.e.f. 31-10-2003)

DELIMITED LANDSCAPE OF UNION TERRITORY OF JAMMU & KASHMIR

137

Delimitation Act, 2002 (PART II. – Acts of Parliament)

(2) Upon publication in the Gazette of India, every such order shall have the force of law and shall not be called in question in any court.

(3) As soon as may be after such publication, every such order shall be laid before the House of the People and the Legislative Assemblies of the States concerned.

(4) Subject to the provisions of sub-section (5), the readjustment of representation of the several territorial constituencies in the House of the People or in the Legislative Assembly of a State and the delimitation of those constituencies provided for in any such order shall apply in relation to every election to the House or to the Assembly, as the case may be, held after the publication in the Gazette of India of that order and shall so apply in supersession of the provisions relating to such representation and delimitation contained in any other law for the time being in force or any order or notification issued under such law in so far as such representation and delimitation are inconsistent with the provisions of this Act.

¹[Provided that nothing in this sub-section shall apply to the delimitation orders published in relation to the state of Jharkhand]

(5) Nothing in this section shall affect the representation in the House of the People or in the Legislative Assembly of a State until the dissolution of the House or of the Assembly, as the case may be, existing on the date of publication in the Gazette of India of the final order or orders of the Commission relating to the delimitation of parliamentary constituencies or, as the case may be, of the assembly constituencies of that State and any bye-election to fill any vacancy in such House or in any such Assembly shall be held on the basis of the provisions of the laws and orders superseded by sub-section (4) as if the said provisions had not been superseded.

(6) The Commission shall endeavour to complete and publish each of its orders referred to in sub-section (1) in the manner provided in that sub-section, 2 [within a period not later than 31st day of July, 2008] under section 3.

³[10A. Deferment of delimitation in certain cases. — (1) Notwithstanding anything contained in sections 4, 8 and 9, if the President is satisfied that a situation has arisen whereby the unity and integrity of India is threatened or there is a serious threat to the peace and public order, he may, by order, defer the delimitation exercise in a State.

(2) Every order made under this section shall be laid before each House of Parliament.

10B. Delimitation Commission's order with respect to the State of Jharkhand not to have any legal effect. — Notwithstanding anything contained in sub-section (2) of section 10, the final orders relating to readjustment of number of seats and delimitation of constituencies in respect of the State of Jharkhand published under the said section vide Order O.N. 63(E), dated 30th April, 2007 and O.N. 110(E), dated 17th August, 2007 shall have no legal effect and the delimitation of the constituencies as it stood before the publication of the said Orders shall continue to be in force until the year 2026 in relation to every election to the House of the People or to the Legislative Assembly, as the case may be, held after the commencement of the Delimitation (Amendment) Act, 2008].

11. Power to maintain delimitation orders up-to-date.—(1) The Election Commission may, from time to time, by notification in the Gazette of India and in the Official Gazette of the State concerned,—

(*a*) correct any printing mistake in any of the orders made by the Commission under section 9 or any error arising therein from an inadvertent slip or omission; and

(b) where the boundaries or name of any district or any territorial division mentioned in any of the said orders are or is altered, make such amendments as appear to it to be necessary or expedient for bringing the orders up-to-date, so, however, that the boundaries or areas or extent of any constituency shall not be changed by any such notification.

(2) Every notification under this section shall be laid, as soon as may be after it is issued, before the House of the People and the Legislative Assembly of the State concerned.

12. Repeal. — The Delimitation Act, 1972 (76 of 1972), is hereby repealed.

138

^{1.} Ins. by Act 9 of 2008, s. 2.

^{2.} Subs. by s. 2, *ibid*.

^{3.} Ins by s. 3, *ibid*.



इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके। Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE (Legislative Department)

New Delhi, the 9th August, 2019/Shravana 18, 1941 (Saka)

The following Act of Parliament received the assent of the President on the 9th August, 2019, and is hereby published for general information:—

THE JAMMU AND KASHMIR REORGANISATION ACT, 2019

No. 34 of 2019

[9th August, 2019.]

An Act to provide for the reorganisation of the existing State of Jammu and Kashmir and for matters connected therewith or incidental thereto.

BE it enacted by Parliament in the Seventieth Year of the Republic of India as follows:----

PART-I

PRELIMINARY

1. This Act may be called the Jammu and Kashmir Reorganisation Act, 2019.

2. In this Act, unless the context otherwise requires,—

Short title. Definitions.

(a) "appointed day" means the day which the Central Government may, by notification in the Official Gazette, appoint;

(b) "article" means an article of the Constitution;

(*c*) "assembly constituency" and "parliamentary constituency" have the same meanings as in the Representation of the People Act, 1950 (43 of 1950);

(*d*) "Election Commission" means the Election Commission appointed by the President under article 324;

(e) "existing State of Jammu and Kashmir" means the State of Jammu and Kashmir as existing immediately before the appointed day, comprising the territory which

43 of 1950.

immediately before the commencement of the Constitution of India in the Indian State of Jammu and Kashmir;

(*f*) "law" includes any enactment, ordinance, regulation, order, bye-law, rule, scheme, notification or other instrument having, immediately before the appointed day, the force of law in the whole or in any part of the existing State of Jammu and Kashmir;

(g) "Legislative Assembly" means Legislative Assembly of Union territory of Jammu and Kashmir;

(*h*) "Lieutenant Governor" means the Adminstrator of the Union territory appointed by the President under artcle 239;

(*i*) "notified order" means an order published in the Official Gazette;

(*j*) "population ratio", in relation to the Union territory of Jammu and Kashmir, and Union territory of Ladakh means the ratio as per 2011 Census;

(*k*) "Scheduled Castes" in relation to the Union territory means such castes, races or tribes or parts of groups within such castes, races or tribes as are deemed under article 341 to be Scheduled Castes in relation to that Union territory;

(*l*) "Scheduled Tribes" in relation to the Union territory means such tribes or tribal communities or parts of or groups within such tribes or tribal communities as are deemed under article 342 to be Scheduled Tribes in relation to that Union territory;

(m) "sitting member", in relation to either House of Parliament or of the Legislature of the existing State of Jammu and Kashmir, means a person who immediately before the appointed day, is a member of that House;

(*n*) "Union territory", in relation to the existing State of Jammu and Kashmir, means the Union territory of Jammu and Kashmir or Union territory of Ladakh, as the case may be;

(*o*) "transferred territory" means the territory which on the appointed day is transferred from the existing State of Jammu and Kashmir to Union territories formed under sections 3 and 4 of this Act; and

(*p*) any reference to a district, tehsil or other territorial division of the existing State of Jammu and Kashmir shall be construed as a reference to the area comprised within that territorial division on the appointed day.

PART II

REORGANISATION OF THE STATE OF JAMMU AND KASHMIR

3. On and from the appointed day, there shall be formed a new Union territory to be known as the Union territory of Ladakh comprising the following territories of the existing State of Jammu and Kashmir, namely:—

"Kargil and Leh districts",

and thereupon the said territories shall cease to form part of the existing State of Jammu and Kashmir.

4. On and from the appointed day, there shall be formed a new Union territory to be known as the Union territory of Jammu and Kashmir comprising the territories of the existing State of Jammu and Kashmir other than those specified in section 3.

5. On and from the appointed day, the Governor of the existing State of Jammu and Kashmir shall be the Lieutenant Governor for the Union territory of Jammu and Kashmir, and Union territory of Ladakh for such period as may be determined by the President.

Formation of Union territory of Ladakh without Legislature.

Formation of Union territory of Jammu and Kashmir with Legislature.

Governor of existing State of Jammu and Kashmir to be common Lieutenant Governor.

6. On and from the appointed day, in the First Schedule to the Constitution, under the Amendment of First heading-"I. THE STATES", Schedule to

(a) entry 15 shall be deleted.

(b) entries from 16 to 29 shall be renumbered as 15 to 28.

(c) under the heading —"II. UNION TERRITORIES",—

after entry 7, the following entries shall be inserted, namely:-

"8. Jammu and Kashmir: The territories specified in section 4 of the Jammu and Kashmir Reorganization Act, 2019".

"9. Ladakh: The territories specified in section 3 of the Jammu and Kashmir Reorganization Act, 2019".

7. Nothing in the foregoing provisions of this Part shall be deemed to affect the power Saving powers of the of the Government of successor Union territory of Jammu and Kashmir to alter, after the Government appointed day, the name, area or boundaries of any district or other territorial division in that of Union Union territory. territory of

PART III

REPRESENTATION IN THE LEGISLATURES

The Council of States

8. On and from the appointed day, in the Fourth Schedule to the Constitution, in the Table,-

(a) entry 21 shall be deleted;

(b) entries 22 to 31 shall be renumbered as entries 21 to 30, respectively;

(c) after entry 30, the following entry shall be inserted, namely:-

9. (1) On and from the appointed day, four sitting members of the Council of States Allocation of representing the existing State of Jammu and Kashmir shall be deemed to have been elected to fill the seats allotted to the Union territory of Jammu and Kashmir, as specified in the First Schedule to this Act.

(2) The term of office of such sitting members shall remain unaltered.

The House of the People

10. On and from the appointed day, there shall be allocated five seats to the successor Union territory of Jammu and Kashmir and one seat to Union territory of Ladakh, in the House of the People, and the First Schedule to the Representation of the People Act, 1950 (43 of 1950) shall be deemed to be amended accordingly.

11. (1) On and from the appointed day, the Delimitation of Parliamentary Constituencies Order, 1976 shall stand amended as directed in the Second Schedule of this Act.

(2) The Election Commission may conduct the elections to the House of the People for the Union territory of Jammu and Kashmir and Union territory of Ladakh as per the allocation of seats specified in the Delimitation of Parliamentary Constituencies Order, 1976 as amended by this Act.

12. (1) Every sitting member of the House of the People representing a constituency which, on the appointed day by virtue of the provisions of section 10, stands allotted, with or without alteration of boundaries, to the successor Union territory of Jammu and Kashmir or Union territory of Ladakh, as the case may be, shall be deemed to have been elected to the House of the People by that constituency as so allotted.

(2) The term of office of such sitting members shall remain unaltered.

Amendment of Fourth Schedule to Constitution

Jammu and Kashmir.

sitting members

Representation in House of the People.

Delimitation of Parliamentary Constituencies.

Provision as to sitting members

SEC. 1]

the Constitution.

43 of 1950.

Delimitation of Parliamentary Constituencies Order 1976.

DELIMITED LANDSCAPE OF UNION TERRITORY OF JAMMU & KASHMIF

24

The Lieutenant Governor and The Legislative Assembly of Union territory of Jammu and Kashmir

Applicability of article 239A of Constitution.

Legislative Assembly for the Union Territory of Jammu and Kashmir and its composition.

13. On and from the appointed day, the provisions contained in article 239A, which are applicable to "Union territory of Puducherry", shall also apply to the "Union territory of Jammu and Kashmir".

14. (1) There shall be an Administrator appointed under article 239 of the Constitution of India for the Union territory of Jammu and Kashmir and shall be designated as Lieutenant Governor of the said Union territory.

(2) There shall be a Legislative Assembly for the Union territory of Jammu and Kashmir.

(*3*) The total number of seats in the Legislative Assembly of the Union territory of Jammu and Kashmir to be filled by persons chosen by direct election shall be 107.

(4) Nowithstanding anything contained in sub-section (3), until the area of the Union territory of Jammu and Kashmir under the occupation of Pakistan ceases to be so occupied and the people residing in that area elect their representatives—

(*a*) twenty four seats in the Legislative Assembly of Union territory of Jammu and Kashmir shall remain vacant and shall not be taken into account for reckoning the total membership of the Assembly; and

(b) the said area and seats shall be excluded in delimiting the territorial constituencies as provided under PART V of this Act.

(5) On and from the appointed day, the Delimitation of Assembly Constituencies Order, 1995, as applicable to Union territory of Jammu and Kashmir, shall stand amended as directed in the Third Schedule of this act.

(6) Seats shall be reserved for the Scheduled Castes and the Scheduled Tribes in the Legislative Assembly of the Union territory of Jammu and Kashmir.

(7) The number of seats reserved for the Scheduled Castes and the Scheduled Tribes in the Legislative Assembly of the Union territory of Jammu and Kashmir under sub-section (6) shall bear, as nearly as may be, the same proportion to the total number of seats in the Assembly as the population of the Scheduled Castes in the Union territory of Jammu and Kashmir or of the Scheduled Tribes in the Union territory of Jammu and Kashmir, in respect of which seats are so reserved, bears to the total population of the Union territory of Jammu and Kashmir.

Explanation: In this sub-section, the expression "population" means the population as ascertained at the last preceding census of which the relevant figures have been published:

Provided that the reference in this Explanation to the last preceding census of which the relevant figures have been published shall, until the relevant figures for the first census taken after the year 2026 have been published, be construed as a reference to the 2011 census.

(8) Notwithstanding anything in sub-section (6), the reservation of seats for the Scheduled Castes or Scheduled Tribes in the Legislative Assembly of the Union territory of Jammu and Kashmir shall cease to have effect on the same date on which the reservation of seats for the Scheduled Castes or the Scheduled Tribes in the House of the People shall cease to have effect under article 334 of the Constitution of India:

(9) In the Second Schedule to the Representation of the People Act, 1950, under the 43 of 1950. heading :—"I. THE STATES:"

DELIMITED LANDSCAPE OF UNION TERRITORY OF JAMMU & KASHMIR

"(*a*) entry 10 shall be deleted".

"(b) entries 11 to 29 shall be renumbered as 10 to 28".

43 of 1950. (10) In the Second Schedule to the Representation of the People Act, 1950, under the heading :--- "II. Union Territories"

(a) after entry 4, the following entries shall be inserted, namely:-

1	2	3	4	5	6	7
"5. Jammu and Kashmir	83	6		83	6	,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,

(11) The provisions of articles 324 to 327 and 329 of the Constitution of India, shall apply in relation to the Union territory of Jammu and Kashmir, the Legislative Assembly and the members thereof as they apply, in relation to a State, the Legislative Assembly of a State and the members thereof respectively; and any reference in articles 326 and 329 to "appropriate Legislature" shall be deemed to be a reference to Parliament.

15. Notwithstanding anything in sub-section (3) of section 14 the Lieutenant Governor Representation of the successor Union territory of Jammu and Kashmir may nominate two members to the Legislative Assembly to give representation to women, if in his opinion, women are not adequately represented in the Legislative Assembly.

16. A person shall not be qualified to be chosen to fill a seat in the Legislative Assembly unless he-

(a) is a citizen of India and makes and subscribes before some person authorised in that behalf by the Election Commission an oath or affirmation according to the form set out for the purpose in the Fourth Schedule of this Act;

(b) is not less than twenty-five years of age; and

(c) Possesses such other qualifications as may be prescribed in that behalf by or under any law made by the Parliament.

17. The Legislative Assembly, unless sooner dissolved, shall continue for five years from the date appointed for its first meeting and no longer, and the expiration of the said period of five years shall operate as a dissolution of the Legislative Assembly:

Provided that the said period may, while a Proclamation of Emergency issued under clause (1) of article 352 is in operation, be extended by the President by order for a period not exceeding one year at a time and not extending in any case beyond a period of six months after the Proclamation has ceased to operate.

18. (1) The Lieutenant Governor shall, from time to time, summon the Legislative Assembly to meet at such time and place as he thinks fit, but six months shall not intervene between its last sitting in one session and the date appointed for its first sitting in the next session.

(2) The Lieutenant Governor may, from time to time,-

(*a*) prorogue the House;

DELIMITED LANDSCAPE OF UNION TERRITORY OF JAMMU & KASHMIF

(b) dissolve the Legislative Assembly.

19. (1) Legislative Assembly shall, as soon as may be, choose two members of the Assembly to be respectively Speaker and Deputy Speaker thereof and, so often as the office of Speaker or Deputy Speaker becomes vacant, the Assembly shall choose another member to be Speaker or Deputy Speaker, as the case may be.

(2) A member holding office as Speaker or Deputy Speaker of the Assembly-

(a) shall vacate his office if he ceases to be a member of the Assembly;

(b) may at any time by writing under his hand addressed, if such member is the Speaker, to the Deputy Speaker, and if such member is the Deputy Speaker, to the Speaker, resign his office;

(c) may be removed from his office by a resolution of the Assembly passed by a majority of all the then members of the Assembly:

SEC. 1]

of women.

Qualification for membership of Legislative Assembly.

Duration of Legislative Assembly.

Sessions of Legislative Assembly, prorogation and dissolution.

Speaker and Deputy Speaker of Legislative Assembly.

Provided that no resolution for the purpose of clause (*c*) shall be moved unless at least fourteen days' notice has been given of the intention to move the resolution:

Provided further that, whenever the Assembly is dissolved, the Speaker shall not vacate his office until immediately before the first meeting of the Assembly after the dissolution.

(3) While the office of Speaker is vacant, the duties of the office shall be performed by the Deputy Speaker or, if the office of Deputy Speaker is also vacant, by such member of the Legislative Assembly as may be determined by the rules of procedure of the Assembly.

(4) During the absence of the Speaker from any sitting of the Legislative Assembly, the Deputy Speaker, or, if he is also absent, such person as may be determined by the rules of procedure of the Assembly, or, if no such person is present, such other person as may be determined by the Legislative Assembly, shall act as Speaker.

(5) There shall be paid to the Speaker and the Deputy Speaker of the Legislative Assembly, such salaries and allowances as may respectively be fixed by the Legislative Assembly of the Union territory of Jammu and Kashmir by law and, until provision in that behalf is so made, such salaries and allowances as the Lieutenant Governor may, by order determine.

20. (1) At any sitting of the Legislative Assembly, while any resolution for the removal of the Speaker from his office is under consideration, the Speaker, or while any resolution for the removal of the Deputy Speaker, from his office is under consideration, the Deputy Speaker, shall not, though he is present, preside, and the provisions of sub-section (4) of section 19 shall apply in relation to every such sitting as they apply in relation to a sitting from which the Speaker or, as the case may be, the Deputy Speaker, is absent.

(2) The Speaker shall have the right to speak in, and otherwise to take part in the proceedings of, the Legislative Assembly while any resolution for his removal from office is under consideration in the Assembly and shall, notwithstanding anything in section 25, be entitled to vote only in the first instance on such resolution or on any other matter during such proceedings but not in the case of an equality of votes.

21. (1) At the commencement of the first session after each general election to the Legislative Assembly and at the commencement of the first session of each year, the Lieutenant Governor shall address the Legislative Assembly, and shall inform the Legislative Assembly of the causes of its summons.

(2) Provision shall be made by the rules regulating the procedure of the Legislative Assembly for the allotment of time for the discussion of matters referred to in such address.

22. Every Minister and the Advocate-General for the Union territory of Jammu and Kashmir shall have the right to speak in, and otherwise to take part in the proceedings of, the Legislative Assembly, and to speak in, and otherwise to take part in the proceedings of, any committee of the Legislative Assembly of which he may be named a member, but shall not by virtue of this section be entitled to vote.

23. (1) The Lieutenant Governor may address the Legislative Assembly and may for that purpose require the attendance of members.

(2) The Lieutenant Governor may also send messages to the Legislative Assembly whether with respect to a Bill then pending in the Legislative Assembly or otherwise, and when a message so sent, the Legislative Assembly shall with all convenient despatch consider any matter required by the message to be taken into consideration.

Speaker or Deputy Speaker not to preside while a resolution for his removal from office is under consideration.

Special address by Lieutenant Governor to Legislative Assembly.

Rights of Ministers and Advocate General as respects Legislative Assembly.

Rights of Lieutenant Governor to address and send messages to the Legislative Assembly.

24. Every member of the Legislative Assembly shall, before taking his seat, make and subscribe before the Lieutenant Governor of the said Union territory, or some person appointed in that behalf by him, an oath or affirmation according to the form set out for the purpose in the Fourth Schedule of this Act.

25. (1) Save as otherwise provided in this Act, all questions at any sitting of the Legislative Assembly shall be determined by a majority of votes of the members present and voting, other than the Speaker or person acting as such.

(2) The Speaker, or person acting as such, shall not vote in the first instance, but shall have and exercise a casting vote in the case of an equality of votes.

(3) The Legislative Assembly shall have power to act notwithstanding any vacancy in the membership thereof, and any proceedings in the Legislative Assembly shall be valid notwithstanding that it is discovered subsequently that some person who was not entitled so to do, sat or voted or otherwise took part in the proceedings.

(4) The quorum to constitute a meeting of the Legislative Assembly shall be ten members or one- tenth of the total number of members of the Legislative Assembly, which ever is greater.

(5) If at any time during a meeting of the Legislative Assembly there is no quorum, it shall be the duty of the Speaker, or person acting as such, either to adjourn the Legislative Assembly or to suspend the meeting until there is a quorum.

26. (1) No person shall be a member both of Parliament and of the Legislative Assembly, seats. and if a person is chosen a member both of Parliament and of such Assembly, then, at the expiration of such period as may be specified in the rules made by the President, that person's seat in Parliament shall become vacant, unless he has previously resigned his seat in the Legislative Assembly of the said Union territory.

(2) If a member of the Legislative Assembly-

(a) becomes subject to any of disqualification mentioned in section 27 or section 28 for membership of the Legislative Assembly; or

(b) resigns his seat by writing under his hand addressed to the Speaker, and his resignation is accepted by the Speaker,

his seat shall thereupon become vacant.

DELIMITED LANDSCAPE OF UNION TERRITORY OF JAMMU & KASHMIF

(3) If for a period of sixty days a member of the Legislative Assembly is without permission of the Assembly absent from all meetings thereof, the Assembly may declare his seat vacant:

Provided that in computing the said period of sixty days, no account shall be taken of any period during which the Assembly is prorogued or is adjourned for more than four consecutive days.

27. (1) A person shall be disqualified for being chosen as, and for being, a member of Disgualifications the Legislative Assembly-

(a) if he holds any office of profit under the Government of India or the Government of any State or the Government of Union territory of Jammu and Kashmir or the Government or administration of any other Union territory or other than an office declared by law made by Parliament or by the Legislative Assembly not to disqualify its holder; or

(b) if he is for the time being disqualified for being chosen as, and for being, a member of either House of Parliament under the provisions of sub-clause (b), subclause (c) or sub-clause (d) of clause (l) of article 102 or of any law made in pursuance of that article.

(2) For the purposes of this section, a person shall not be deemed to hold an office of profit under the Government of India or the Government of any State or the Government of

Oath or affirmation by members

Voting in Assembly, power of Assembly to act notwithstanding vacancies and quorum.

Vacation of

for membership.

28

Union Territory of Jammu and Kashmir or the Government of any other Union territory by reason only that he is a Minister either for the Union or for such State or Union territory.

(3) If any question arises as to whether a member of the Legislative Assembly becomes subject to any of disqualification under the provisions of sub-sections (1) and (2), the question shall be referred for the decision of the Lieutenant Governor and his decision shall be final.

(4) Before giving any decision on any such question, the Lieutenant Governor shall obtain the opinion of the Election Commission and shall act according to such opinion.

28. The provisions of the Tenth Schedule to the Constitution shall, subject to the necessary modifications (including modifications for construing references therein to the Legislative Assembly of a State, article 188, article 194 and article 212 as references, respectively, to the Legislative Assembly of Union territory of Jammu and Kashmir, as the case may be, section 24, section 30 and section 50 of this Act), apply to and in relation to the members of the Legislative Assembly of Union territory of Jammu and Kashmir as they apply to and in relation to the members of the Legislative Assembly of Union territory of a State, and accordingly,—

(a) the said Tenth Schedule as so modified shall be deemed to form part of this Act; and

(*b*) a person shall be disqualified for being a member of the Legislative Assembly if he is so disqualified under the said Tenth Schedule as so modified.

29. If a person sits or votes as a member of the Legislative Assembly before he has complied with the requirements of section 24 or when he knows that he is not qualified or that he is disqualified for membership thereof, or that he is prohibited from doing so by the provisions of any law made by Parliament or the Legislative Assembly of the Union territory of Jammu and Kashmir, he shall be liable in respect of each day on which he so sits or votes to a penalty of five hundred rupees to be recovered as a debt due to the said Union territory.

30. (1) Subject to the provisions of this Act and to the rules and standing orders regulating the procedure of the Legislative Assembly, there shall be freedom of speech in the Legislative Assembly.

(2) No member of the Legislative Assembly shall be liable to any proceedings in any court in respect of anything said or any vote given by him in the Assembly or any committee thereof, and no person shall be so liable in respect of the publication by or under the authority of such Assembly of any report, paper, votes or proceedings.

(3) In other respects, the powers, privileges and immunities of the Legislative Assembly and of the members and the committees thereof shall be such as are for the time being enjoyed by the House of the People and its members and committees.

(4) The provisions of sub-sections (1), (2) and (3) shall apply in relation to persons who by virtue of this Act have the right to speak in, and otherwise to take part in the proceedings of, the Legislative Assembly or any committee thereof as they apply in relation to members of the Legislative Assembly.

31. Members of the Legislative Assembly shall be entitled to receive such salaries and allowances as may from time to time be determined by the Legislative Assembly by law and, until provision in that behalf is so made, such salaries and allowances as the Lieutenant Governor may, by order determine.

32. (1) Subject to the provisions of this Act, the Legislative Assembly may make laws for the whole or any part of the Union territory of Jammu and Kashmir with respect to any of the matters enumerated in the State List except the subjects mentioned at entries 1 and 2, namely "Public Order" and "Police" respectively or the Concurrent List in the Seventh

Disqualification on ground of defection for being a member.

Penalty for sitting and voting before making oath or affirmation or when not qualified or when disqualified.

Powers, privileges, etc., of members.

Salaries and allowances of members.

Extent of legislative power.

Schedule to the Constitution of India in so far as any such matter is applicable in relation to the Union territories.

(2) Nothing in sub-section (1) shall derogate from the powers conferred on Parliament by the Constitution to make laws with respect to any matter for the Union territory of Jammu and Kashmir or any part thereof.

33. The property of the Union shall, save in so far as Parliament may by law otherwise provide, be exempted from all taxes imposed by or under any law made by the Legislative Assembly or by or under any other law in force in the Union territory of Jammu and Kashmir:

Provided that nothing in this section shall, until Parliament by law otherwise provides, prevent any authority within the Union territory of Jammu and Kashmir from levying any tax on any property of the Union to which such property was immediately before the commencement of the Constitution liable or treated as liable, so long as that tax continues to be levied in that Union territory.

34. (1) The provisions of article 286, article 287 and article 288 shall apply in relation to any law passed by the Legislative Assembly with respect to any of the matters referred to in those articles as they apply in relation to any law passed by the Legislature of a State with respect to those matters.

(2) The provisions of article 304 shall, with the necessary modifications, apply in relation to any law passed by the Legislative Assembly with respect to any of the matters referred to in that article as they apply in relation to any law passed by the Legislature of a State with respect to those matters.

35. If any provision of a law made by the Legislative Assembly with respect to matters enumerated in the State List, in the Seventh Schedule to the Constitution is repugnant to any provision of a law made by Parliament with respect to that matter, whether passed before or after the law made by the Legislative Assembly, or, if any provision of a law made by the Legislative Assembly, or, if any provision of a law made by the Legislative Assembly, or, if any provision of a law made by the Legislative Assembly, with respect to any matter enumerated in the Concurrent List in the Seventh Schedule to the Constitution is repugnant to any provision of any earlier law, other than a law made by the Legislative Assembly, with respect to that matter, then, in either case, the law made by Parliament, or, as the case may be, such earlier law shall prevail and the law made by the Legislative Assembly of the Union territory shall, to the extent of the repugnancy, be void:

Provided that if such law made by the Legislative Assembly has been reserved for the consideration of the President and has received his assent, such law shall prevail in the Union territory of Jammu & Kashmir:

Provided further that nothing in this section shall prevent Parliament from enacting at any time any law with respect to the same matter including a law adding to, amending, varying or repealing the law so made by the Legislative Assembly.

36. (*I*) A Bill or amendment shall not be introduced into, or moved in, the Legislative Assembly except on the recommendation of the Lieutenant Governor, if such Bill or Amendment makes provision for any of the following matters, namely:—

(a) the imposition, abolition, remission, alteration or regulation of any tax;

(*b*) the amendment of the law with respect to any financial obligations undertaken or to be undertaken by the Government of the Union territory;

(c) the appropriation of moneys out of the Consolidated Fund of the Union territory;

(*d*) the declaring of any expenditure to be expenditure charged on the Consolidated Fund of the Union territory or the increasing of the amount of any such expenditure;

Exemption of property of the Union from taxation.

Restrictions on laws passed by Legislative Assembly with respect to certain matters.

Inconsistency between laws made by Parliament and laws made by Legislative Assembly.

Special provisions as

Bills

to financial

Sec. 1]

(*e*) the receipt of money on account of the Consolidated Fund of the Union territory or the public account of the Union territory or the custody or issue of such money or the audit of the account of the Union territory:

Provided that no recommendation shall be required under this sub-section for the moving of an amendment making provision for the reduction or abolition of any tax.

(2) A Bill or Amendment shall not be deemed to make provision for any of the matters aforesaid by reason only that it provides for the imposition of fines or other pecuniary penalties, or for the demand or payment of fees for licences or fees for services rendered, or by reason that it provides for the imposition, abolition, remission, alteration or regulation of any tax by any local authority or body for local purposes.

(3) A Bill which, if enacted and brought into operation, would involve expenditure from the Consolidated Fund of Union territory shall not be passed by the Legislative Assembly of the Union territory unless the Lieutenant Governor has recommended to the Assembly, the consideration of the Bill.

37. (I) A Bill pending in the Legislative Assembly shall not lapse by reason of the prorogation of the Legislative Assembly.

(2) A Bill which is pending in the Legislative Assembly shall lapse on dissolution of the Legislative Assembly.

38. When a Bill has been passed by the Legislative Assembly, it shall be presented to the Lieutenant Governor and the Lieutenant Governor shall declare either that he assents to the Bill or that he withholds assent therefrom or that he reserves the Bill for the consideration of the President:

Provided that the Lieutenant Governor may, as soon as possible after the presentation of the Bill to him for assent, return the Bill if it is not a Money Bill together with a message requesting that the Assembly will reconsider the Bill or any specified provisions thereof, and, in particular, will consider the desirability of introducing any such amendments as he may recommend in his message and, when a Bill is so returned, the Assembly will reconsider the Bill accordingly, and if the Bill is passed again with or without amendment and presented to the Lieutenant Governor for assent, the Lieutenant Governor shall declare either that he assents to the Bill or that he reserves the Bill for the consideration of the President:

Provided further that the Lieutenant Governor shall not assent to, but shall reserve for the consideration of the President, any Bill which,—

(*a*) in the opinion of the Lieutenant Governor would, if it became law, so derogate from the powers of the High Court as to endanger the position which that Court is, by the Constitution, designed to fill; or

(b) relates to any of the matters specified in clause (1) of article 31A; or

(c) the President may, by order, direct to be reserved for his consideration.

Explanation.—For the purposes of this section and section 39, a Bill shall be deemed to be a Money Bill if it contains only provisions dealing with all or any of the matters specified in sub-section (1) of section 36 or any matter incidental to any of those matters and, in either case, there is endorsed thereon the certificate of the Speaker of the Legislative Assembly signed by him that it is a Money Bill.

39. When a Bill is reserved by Lieutenant Governor for the consideration of the President, the President shall declare either that he assents to the Bill or that he withholds assent therefrom:

Provided that where the Bill is not a Money Bill, the President may direct the Lieutenant Governor to return the Bill to the Legislative Assembly together with such a message as is mentioned in the first proviso to section 38 and, when a Bill is so

Procedure as to lapsing of Bills.

Assent to Bills.

Bills reserved

consideration.

for

10

returned, the Assembly shall reconsider it accordingly within a period of six months from the date of receipt of such message and, if it is again passed by the Assembly with or without amendment, it shall be presented again to the President for his consideration.

40. No Act of the Legislative Assembly and no provision in any such Act, shall be invalid by reason only that some previous sanction or recommendation required by this Act was not given, if assent to that Act was given by the Lieutenant Governor, or, on being reserved by the Lieutenant Governor for the consideration of the President, by the President.

41. (*1*) The Lieutenant Governor shall in respect of every financial year cause to be laid before the Legislative Assembly of the Union territory of Jammu and Kashmir, a statement of the estimated receipts and expenditure of the Union territory for that year, in this Part referred to as the "annual financial statement".

(2) The estimates of expenditure embodied in the annual financial statement shall show separately—

(a) the sums required to meet expenditure described by this Act as expenditure charged upon the Consolidated Fund of the Union territory of Jammu and Kashmir, and

(b) the sums required to meet other expenditure proposed to be made from the Consolidated Fund of the Union territory of Jammu and Kashmir; and shall distinguish expenditure on revenue account from other expenditure.

(3) The following expenditure shall be expenditure charged on the Consolidated Fund of the Union territory of Jammu and Kashmir:—

(*a*) the emoluments and allowances of the Lieutenant Governor and other expenditure relating to his office;

(*b*) the charges payable in respect of loans advanced to the Union territory of Jammu and Kashmir from the Consolidated Fund of India including interest, sinking fund charges and redemption charges, and other expenditure connected therewith;

(*c*) the salaries and allowances of the Speaker and the Deputy Speaker of the Legislative Assembly;

(*d*) expenditure in respect of the salaries and allowances of Judges of High Court of Jammu and Kashmir;

(*e*) any sums required to satisfy any judgment, decree or award of any court or arbitral tribunal;

(*f*) expenditure incurred by the Lieutenant Governor in the discharge of his special responsibility;

(g) any other expenditure declared by the Constitution or by law made by Parliament or by the Legislative Assembly of the Union territory of Jammu and Kashmir to be so charged.

42. (1) So much of the estimates as relates to expenditure charged upon the Consolidated Fund of Union territory of Jammu and Kashmir shall not be submitted to the vote of the Legislative Assembly, but nothing in this sub-section shall be construed as preventing the discussion in the Legislative Assembly of any of those estimates.

(2) So much of the said estimates as relates to other expenditure shall be submitted in the form of demands for grants to the Legislative Assembly, and the Legislative Assembly shall have power to assent, or to refuse to assent, to any demand, or to assent to any demand subject to a reduction of the amount specified therein.

Procedure in Legislative Assembly with respect to estimates.

Requirements as to sanction and recommendations to be regarded as matters of procedure only.

Annual financial statement.

(3) No demand for a grant shall be made except on the recommendation of the Lieutenant Governor.

Appropriation Bills.

12

43. (1) As soon as may be after the grants under section 42 have been made by the Legislative Assembly, there shall be introduced a Bill to provide for the appropriation out of the Consolidated Fund of the Union territory of all moneys required to meet—

(a) the grants so made by the Legislative Assembly, and

(*b*) the expenditure charged on the Consolidated Fund of the Union territory of Jammu and Kashmir but not exceeding in any case the amount shown in the statement previously laid before the Assembly.

(2) No amendment shall be proposed to any such Bill in the Legislative Assembly which will have the effect of varying the amount or altering the destination of any grant so made or of varying the amount of any expenditure charged on the Consolidated Fund of the Union territory of Jammu and Kashmir and the decision of the person presiding as to whether an amendment is inadmissible under this sub-section shall be final.

(3) Subject to the other provisions of this Act, no money shall be withdrawn from the Consolidated Fund of the Union territory except under appropriation made by law passed in accordance with the provisions of this section.

Supplementary, additional or excess grants.

44. (1) The Lieutenant Governor shall-

(*a*) if the amount authorised by any law made in accordance with the provisions of section 43 to be expended for a particular service for the current financial year is found to be insufficient for the purposes of that year or when a need has arisen during the current financial year for supplementary or additional expenditure upon some new service not contemplated in the annual financial statement for that year, or

(*b*) if any money has been spent on any service during a financial year in excess of the amount granted for that service and for that year,

cause to be laid before the Legislative Assembly, another statement showing the estimated amount of that expenditure or cause to be presented to the Legislative Assembly with such previous approval a demand for such excess, as the case may be.

(2) The provisions of sections 41, 42 and 43 shall have effect in relation to any such statement and expenditure or demand and also to any law to be made authorising the appropriation of moneys out of the Consolidated Fund of the Union territory of Jammu and Kashmir to meet such expenditure or the grant in respect of such demand as they have effect in relation to the annual financial statement and the expenditure mentioned therein or to a demand for a grant and the law to be made for the authorisation of appropriation of moneys out of the Union territory of Jammu and Kashmir to meet such expenditure of the union territory of Jammu and the expenditure of a grant and the law to be made for the authorisation of appropriation of moneys out of the Consolidated Fund of the Union territory of Jammu and Kashmir to meet such expenditure or grant.

Votes on account.

45. (1) Notwithstanding anything in the foregoing provisions of this Part, the Legislative Assembly shall have power to make any grant in advance in respect of the estimated expenditure for a part of any financial year pending the completion of the procedure prescribed in section 42 for the voting of such grant and the passing of the law in accordance with the provisions of section 43 in relation to that expenditure and the Legislative Assembly shall have power to authorise by law the withdrawal of moneys from the Consolidated Fund of the Union territory of Jammu and Kashmir for the purposes for which the said grant is made.

(2) The provisions of sections 42 and 43 shall have effect in relation to the making of any grant under sub-section (I) or to any law to be made under that sub-section as they have effect in relation to the making of a grant with regard to any expenditure mentioned in the annual financial statement and the law to be made for the authorisation of appropriation of moneys out of the Consolidated Fund of the Union territory of Jammu and Kashmir to meet such expenditure.

46. (1) The Legislative Assembly may make rules for regulating, subject to the provisions Rules of procedure and the conduct of its business:

Provided that the Lieutenant Governor shall, after consultation with the Speaker of the Legislative Assembly, make rules—

(*a*) for securing the timely completion of financial business;

(*b*) for regulating the procedure of, and the conduct of business in, the Legislative Assembly in relation to any financial matter or to any Bill for the appropriation of moneys out of the Consolidated Fund of the Union territory of Jammu and Kashmir;

(c) for prohibiting the discussion of, or the asking of questions on, any matter which affects the discharge of the functions of the Lieutenant Governor in so far as he is required by this Act to act in his discretion.

(2) Until rules are made under sub-section (1), the rules of procedure and standing orders in force immediately before the commencement of this Act, with respect to the Legislative Assembly of the existing State of Jammu and Kashmir shall have effect in relation to the Legislative Assembly of the Union territory of Jammu and Kashmir subject to such modifications and adaptations as may be made therein by the Speaker of Legislative Assembly.

47. (1) The Legislative Assembly may by law adopt any one or more of the languages in use in the Union territory of Jammu and Kashmir or Hindi as the official language or languages to be used for all or any of the official purposes of the Union territory of Jammu and Kashmir.

(2) The business in the Legislative Assembly of the Union territory of Jammu and Kashmir shall be transacted in the official language or languages of the Union territory of Jammu and Kashmir or in Hindi or in English:

Provided that the Speaker of the Legislative Assembly or person acting as such, as the case may be, may permit any member who cannot adequately express himself in any of the languages aforesaid to address the Legislative Assembly in his mother-tongue.

48. Notwithstanding anything contained in section 47, until Parliament by law otherwise provides, the authoritative texts—

(*a*) of all Bills to be introduced or amendments thereto to be moved in the Legislative Assembly,

(b) of all Acts passed by the Legislative Assembly, and

(c) of all orders, rules, regulations and bye-laws issued under any law made by the Legislative Assembly of,

shall be in the English language:

DELIMITED LANDSCAPE OF UNION TERRITORY OF JAMMU & KASHMIF

Provided that where the Legislative Assembly has prescribed any language other than the English language for use in Bills introduced in, or Acts passed by, the Legislative Assembly or in any order, rule, regulation or bye-law issued under any law made by the Legislative Assembly of the Union territory of Jammu and Kashmir, a translation of the same in the English language published under the authority of the Lieutenant Governor in the Official Gazette shall be deemed to be the authoritative text thereof in the English language.

49. No discussion shall take place in the Legislative Assembly with respect to the conduct of any judge of the Supreme Court or of a High Court in the discharge of his duties.

Official language or languages of Union territory of Jammu and Kashmir and language or languages to be used in Legislative Assembly thereof.

Language to be used for Acts, Bills, etc.

Restriction on discussion in the Legislative Assembly. **50.** (1) The validity of any proceedings in the Legislative Assembly shall not be called in question on the ground of any alleged irregularity of procedure.

(2) No officer or member of the Legislative Assembly in whom powers are vested by or under this Act for regulating procedure or the conduct of business, or for maintaining order in the Legislative Assembly shall be subject to the jurisdiction of any court in respect of the exercise by him of those powers.

51. (1) Legislative Assembly shall have a separate secretariat staff.

(2) The Legislative Assembly may by law regulate the recruitment, and the conditions of service of persons appointed, to the secretarial staff of the Legislative Assembly.

(3) Until provision is made by the Legislative Assembly under sub-section (2), the Lieutenant Governor may, after consultation with the Speaker of the Legislative Assembly make rules regulating the recruitment, and the conditions of service of persons appointed, to the secretarial staff of the Assembly and any rules so made shall have effect subject to the provisions of any law made under the said sub-section.

52. (*1*) If at any time, except when the Legislative Assembly is in session, the Lieutenant Governor thereof is satisfied that circumstances exist which render it necessary for him to take immediate action, he may promulgate such Ordinances as the circumstances appear to him to require:

Provided that the power of making an Ordinance under this section shall extend only to those matters with respect to which the Legislative Assembly has power to make laws.

(2) An Ordinance promulgated under this section shall have the same force and effect as an Act of the Legislative Assembly assented by the Lieutenant Governor but every such Ordinance—

(*a*) Shall be laid before the Legislative Assembly and shall cease to operate at the expiration of six weeks from the re-assembly of the Legislative Assembly, or if before the expiration of that period a resolution disapproving it is passed by the Legislative Assembly; and

(b) May be withdrawn at any time by the Lieutenant Governor.

Council of Ministers for the Union territory of Jammu and Kashmir

53. (1) There shall be a Council of Ministers consisting of not more than ten percent of the total number of members in the Legislative Assembly, with the Chief Minister at the head to aid and advise the Lieutenant Governor in the exercise of his functions in relation to matters with respect to which the Legislative Assembly has power to make laws except in so far as he is required by or under this Act to act in his discretion or by or under any law to exercise any judicial or quasi-judicial functions.

(2) The Lieutenant Governor shall, in the exercise of his functions, act in his discretion in a matter:

(*i*) which falls outside the purview of the powers conferred on the Legislative Assembly; or

(*ii*) in which he is required by or under any law to act in his discretion or to exercise any judicial functions.

(iii) related to All India Services and Anti Corruption Bureau:

Provided that if any question arises whether any matter is or is not a matter as respects which the Lieutenant Governor is by or under this Act required to act in his discretion, the decision of the Lieutenant Governor in his discretion shall be final, and the validity of anything done by the Lieutenant Governor shall not be called in question on the ground that he ought or ought not to have acted in his discretion.

Power of Lieutenant Governor to promulgate Ordinances during recess of Legislative Assembly.

Council of Ministers.

Courts not to

proceedings of Legislative

Secretariat of

the Legislative

Assembly.

inquire into

Assembly

(3) The question whether any, and if so what, advice was tendered by Ministers to the Lieutenant Governor shall not be inquired into in any court.

54. (1) The Chief Minister shall be appointed by the Lieutenant Governor and the other Ministers shall be appointed by the Lieutenant Governor on the advice of the Chief provisions as to Minister.

(2) The Ministers shall hold office during the pleasure of the Lieutenant Governor.

(3) The Council of Ministers shall be collectively responsible to the Legislative Assembly.

(4) Before a Minister enters upon his office, the Lieutenant Governor shall administer to him the oaths of office and of secrecy according to the forms set out for the purpose in the Fourth Schedule.

(5) A Minister who for any period of six consecutive months is not a member of the Legislative Assembly shall at the expiration of that period cease to be a Minister.

(6) The salaries and allowances of Ministers shall be such as the Legislative Assembly may from time to time by law determine, and until the Legislative Assembly so determines, shall be determined by the Lieutenant Governor.

55. (1) The Lieutenant Governor shall make rules on the advice of the Council of Ministers—

Conduct of business.

(a) for the allocation of business to the Ministers; and

(b) for the more convenient transaction of business with the Ministers including the procedure to be adopted in case of a difference of opinion between the Lieutenant Governor and the Council of Ministers or a Minister.

(2) Save as otherwise provided in this Act, all executive action of the Lieutenant Governor, whether taken on the advice of his Ministers or otherwise, shall be expressed to be taken in the name of the Lieutenant Governor.

(3) Orders and other instruments made and executed in the name of the Lieutenant Governor, shall be authenticated in such manner as may be specified in rules to be made by the Lieutenant Governor on the advice of council of ministers, and the validity of an order or instrument which is so authenticated shall not be called in question on the ground that it is not an order or instrument made or executed by the Lieutenant Governor.

56. It shall be the duty of the Chief Minister—

(*a*) to communicate to the Lieutenant Governor all decisions of the Council of Ministers relating to the administration of the affairs of the Union territory and proposals for legislation;

(*b*) to furnish such information relating to the administration of the affairs of the Union territory and proposals for legislation as Lieutenant Governor may call for.

Legislative Council

57. (*1*) Notwithstanding anything to the contrary contained in any law, document, judgment, ordinance, rule, regulation or notification, on and from the appointed day, the Legislative Council of the existing State of Jammu and Kashmir shall stand abolished.

(2) On the abolition of the Legislative Council, every member thereof shall ceased to be such member.

(3) All Bills pending in the Legislative Council immediately before the appointed day shall lapse on the abolition of the Council.

Duties of Chief Minister as respects the furnishing of information to the Lieutenant Governor, etc.

Abolition of Legislative Council of the State of Jammu and Kashmir.

Sec. 1]

PARTIV

Administration of Union Territory of Ladakh

Appointment of Lieutenant Governor of Union territory of Ladakh.

58. (1) The Union territory of Ladakh will be administered by the President acting, to such extent as he thinks fit, through a Lieutenant Governor to be appointed by him under article 239.

(2) The President may make regulations for the peace, progress and good government of the Union territory of Ladakh under article 240 of the Constitution of India.

(3) Any regulation so made may repeal or amend any Act made by Parliament or any other law which is for the time being applicable to the Union territory of Ladakh and, when promulgated by the President, shall have the same force and effect as an Act of Parliament which applies to the Union territory of Ladakh.

(4) The Lieutenant Governor shall be assisted by advisor(s) to be appointed by the Central Government.

PART V

DELIMITATION OF CONSTITUENCIES

59. In this Part, unless the context otherwise requires,

Definitions

Delimitation

constituencies.

of

(a) "associate member" means a member associated with the Delimitation Commission under section 60;

(b) "Delimitation Commission" means the Delimitation Commission to be constituted under section 3 of the Delimitation Act, 2002; and thereafter by any law made by the Parliament.

DELIMITED LANDSCAPE OF UNION TERRITORY OF JAMMU & KASHMIR

33 of 2002.

[PART II-

(c) "Election Commission" means the Election Commission appointed by the President under article 324 of the Constitution of India;

(d) "latest census figures" mean the census figures ascertained at the latest census of which the finally published figures are available;

(e) "Parliamentary Constituency" means a constituency provided by law for the purpose of elections to the House of the People from Union territory of Jammu and Kashmir and Union territory of Ladakh.

(f) "Assembly Constituency" means a constituency provided by law for the purpose of elections to the Legislative Assembly.

60. (1) Without prejudice to sub-sections (3) of section 14 of this Act, the number of seats in the Legislative Assembly of Union territory of Jammu and Kashmir shall be increased from 107 to 114, and delimitation of the constituencies may be determined by the Election Commission in the manner hereinafter provided-

(a) the number of seats to be reserved for the Scheduled Castes and the Scheduled Tribes in the Legislative Assembly, having regard to the relevant provisions of the Constitution;

(b) the assembly constituencies into which the Union territory shall be divided, the extent of each of such constituencies and in which of them seats shall be reserved for the Scheduled Castes or for the Scheduled Tribes: and

(c) the adjustments in the boundaries and description of the extent of the parliamentary constituencies in each Union territory that may be necessary or expedient.

(2) In determining the matters referred to in clauses (b) and (c) of sub-section (1), the Election Commission shall have regard to the following provisions, namely:-

(a) all the constituencies shall be single-member constituencies;

(b) all constituencies shall, as far as practicable, be geographically compact areas, and in delimiting them, regard shall be had to physical features, existing boundaries of administrative units, facilities of communication and conveniences to the public; and

(c) constituencies in which seats are reserved for the Scheduled Castes and the Scheduled Tribes shall, as far as practicable, be located in areas where the proportion of their population to the total population is the largest.

(3) The Election Commission shall, for the purpose of assisting it in the performance of its functions under sub-section (I), associate with itself as associate members, four persons as the Central Government may by order specify, being persons who are the members of the Legislative Assembly of the Union territory of Jammu and Kashmir or four members of the House of the People representing the Union territory of Jammu and Kashmir:

Provided that none of the associate members shall have a right to vote or to sign any decision of the Election Commission.

(4) If, owing to death or resignation, the office of an associate member falls vacant, it shall be filled as far as practicable, in accordance with the provisions of sub-section (3).

(5) The Election Commission shall—

(*a*) publish its proposals for the delimitation of constituencies together with the dissenting proposals, if any, of any associate member who desires publication thereof in the Official Gazette and in such other manner as the Commission may consider fit, together with a notice inviting objections and suggestions in relation to the proposals and specifying a date on or after which the proposals will be further considered by it;

(b) consider all objections and suggestions which may have been received by it before the date so specified; and

(c) after considering all objections and suggestions which may have been received by it before the date so specified, determine by one or more orders the delimitation of constituencies and cause such order or orders to be published in the Official Gazette, and there upon such publication, the order or orders shall have the full force of law and shall not be called in question in any court.

(6) As soon as may be after such publication, every such order relating to assembly constituencies shall be laid before the Legislative Assembly of the Union territory of Jammu and Kashmir.

61. (1) The Election Commission may by notification in the Official Gazette,—

(a) correct any printing mistakes in any order made under section 60 or any error arising therein from inadvertent slip or omission; and

(*b*) where the boundaries or name of any territorial division mentioned in any such order or orders is or are altered, make such amendments as appear to it to be necessary or expedient for bringing such order up-to-date.

(2) Every notification under this section relating to an assembly constituency shall be laid, as soon as may be after it is issued, before the Legislative Assembly.

33 of 2002.

DELIMITED LANDSCAPE OF UNION TERRITORY OF JAMMU & KASHMIF

62. (1) On and from the appointed day, notwithstanding the publication of orders under sub-section (1) of section 10 of the Delimitation Act, 2002 or anything contained in sub-section (2) or sub-section (4) of the said section, the Delimitation Act, 2002 shall be deemed to have been amended as provided below:

(*a*) in section 2(*f*), the words "but does not include the State of Jammu and Kashmir" shall be omitted; and

(*b*) for the purpose of delimitation of Assembly and Parliamentary Constituencies, the words and figure "census held in the year 2001", wherever occurring, shall be construed as words and figure "census held in the year 2011".

Power of Election Commission to maintain Delimitation Orders up-to date.

Special provision as to

readjustment of

Parliamentary and Assembly Constituencies on the basis of 2011 census. (2) Readjustment of the constituencies as provided under section 60 in the successor Union territory of Jammu and Kashmir into Assembly Constituencies, shall be carried by the Delimitation Commission, to be constituted under the Delimitation Act, 2002 as amended by this Act, and shall take effect from such date as the Central Government may, by order, published in the Official Gazette, specify.

(3) Readjustment of the constituencies as provided under section 11 in the successor Union territory of Jammu and Kashmir into Parliamentary Constituencies, shall be carried by the Delimitation Commission, to be constituted under the Delimitation Act, 2002 as amended by this Act, and shall take effect from such date as the Central Government may, by order, published in the Official Gazette, specify.

63. Notwithstanding anything contained in sections 59 to 61, until the relevant figures for the first census taken after the year 2026 have been published, it shall not be necessary to readjust the division of successor Union territory of Jammu and Kashmir into Assembly and Parliamentary Constituencies and any reference to the "latest census figures" in this Part shall be construed as a reference to the 2011 census figures.

64. The procedure as provided in the law made by Parliament, shall apply, in relation to the delimitation of Parliamentary and Assembly constituencies under this Part as they apply in relation to the delimitation of Parliamentary and Assembly constituencies under that law.

PART VI

Scheduled Castes and Scheduled Tribes

65. On and from the appointed day, the Constitution Jammu and Kashmir (Scheduled Castes) Order, 1956, shall stand applied to the Union territory of Jammu and Kashmir and Union territory of Ladakh.

66. On and from the appointed day, the Constitution Jammu and Kashmir (Scheduled Tribes) Order, 1989, shall stand applied to the Union territory of Jammu and Kashmir and Union territory of Ladakh.

PART VII

MISCELLANEOUS AND TRANSITIONAL PROVISIONS

Consolidated Fund of the Union territory of Jammu and Kashmir.

Public Account of

the Union

territory of Jammu and

Kashmir and

credited to it.

moneys

67. (1) On and from the appointed day, all revenues received in the Union territory of Jammu and Kashmir by the Government of India or the Lieutenant Governor of the Union territory of Jammu and Kashmir in relation to any matter with respect to which the Legislative Assembly of the Union territory of Jammu and Kashmir has power to make laws, and all grants made and all loans advanced to the Union territory of Jammu and Kashmir from the Consolidated Fund of India and all loans raised by the Government of India or the Lieutenant Governor of the Union territory of Jammu and Kashmir upon the security of the Consolidated Fund of the Union territory of Jammu and Kashmir and all moneys received by the Union territory of Jammu and Kashmir in repayment of loans shall form one Consolidated Fund to be entitled "the Consolidated Fund of the Union territory of Jammu and Kashmir".

(2) No moneys out of such Consolidated Fund shall be appropriated except in accordance with, and for the purposes and in the manner provided in, this Act.

(3) The custody of such Consolidated Fund, the payment of moneys into such Funds, the withdrawal of moneys therefrom and all other matters connected with or ancillary to those matters shall be regulated by rules made by the Lieutenant Governor.

68. (*1*) On and from the appointed day, all other public moneys received by or on behalf of the Lieutenant Governor shall be credited to a Public Account entitled "the Public Account of the Union territory of Jammu and Kashmir".

(2) The custody of public moneys, other than those credited to the Consolidated Fund of the Union territory or the Contingency Fund of the Union territory of Jammu and Kashmir, received by or on behalf of the Lieutenant Governor, their payment into the Public Jammu and Kashmir (Scheduled Castes) Order, 1956.

Jammu and Kashmir (Scheduled Tribes) Order, 1989.

18

Special

to

to delimitation.

provisions as

readjustment

of Assembly and

Parliamentary Constituencies

Procedure as

Applicability

of Scheduled

Castes Order.

Applicability

of Scheduled

Tribes Order.

Accounts of the Union territory of Jammu and Kashmir and the withdrawal of moneys from such account and all other matters connected with or ancillary to the aforesaid matters shall be regulated by rules made by the Lieutenant Governor on the advice of Council of Ministers.

69. (1) There shall be established a Contingency Fund in the nature of an imprest to be entitled "the Contingency Fund of the Union territory of Jammu and Kashmir", into which shall be paid from and out of the Consolidated Fund of the Union territory of Jammu and Kashmir such sums as may, from time to time, be determined by law made by the Legislative Assembly of the Union territory of Jammu and Kashmir; and the said Fund shall be held by the Lieutenant Governor to enable advances to be made by him out of such Fund.

(2) No advances shall be made out of the Contingency Fund of the Union territory of Jammu and Kashmir except for the purposes of meeting unforeseen expenditure pending authorisation of such expenditure by the Legislative Assembly under appropriations made by law.

(3) The Lieutenant Governor on the advice of the Council of Ministers may make rules regulating all matters connected with or ancillary to the custody of, the payment of moneys into, and the withdrawal of moneys from, the Contingency Fund of the Union territory of Jammu and Kashmir.

70. (1) The executive power of the Union territory extends to borrowing upon the security of the Consolidated Fund of the Union territory of Jammu and Kashmir within such limits, if any, as may, from time to time, be fixed by Legislative assembly by law and to the giving of guarantees within such limits, if any, as may be so fixed.

(2) Any sums required for the purpose of invoking a guarantee shall be charged on the Consolidated Fund of the Union territory of Jammu and Kashmir.

71. The accounts of the Union territory of Jammu and Kashmir shall be kept in such form as the Lieutenant Governor may, after obtaining advice of the Comptroller and Auditor-General of India, prescribe by rules.

72. The reports of the Comptroller and Auditor-General of India relating to the accounts of Union territory of Jammu and Kashmir for any period subsequent to the date referred to in sub-section (1) of section 67 shall be submitted to the Lieutenant Governor who shall cause them to be laid before the Legislative Assembly.

73. If the President, on receipt of a report from the Lieutenant Governor of Union territory of Jammu and Kashmir, or otherwise, is satisfied,—

(*a*) that a situation has arisen in which the administration of the Union territory c of Jammu and Kashmir cannot be carried on in accordance with the provisions of this n Act, or

(b) that for the proper administration of Union territory of Jammu and Kashmir it is necessary or expedient so to do,

the President may, by order, suspend the operation of all or any of the provisions of this Act for such period as he thinks fit and make such incidental and consequential provisions as may appear to him to be necessary or expedient for administering the Union territory of Jammu and Kashmir in accordance with the provisions of this Act.

74. Where the Legislative Assembly is dissolved, or its functioning as such Assembly remains suspended, on account of an order under section 73, it shall be competent for the President to authorize, when the House of the People is not in session, expenditure from the Consolidated Fund of the Union territory of Jammu and Kashmir pending the sanction of such expenditure by Parliament.

Contingency Fund of Union territory of Jammu and Kashmir.

Borrowing upon the security of Consolidated Fund of Union territory of Jammu and Kashmir.

Form of accounts of the Union territory of Jammu and Kashmir.

Audit reports.

Provision in case of failure of constitutional machinery.

Authorisation of expenditure by President.

PART VIII

HIGH COURT

75. (1) On and from the appointed day,—

High Court of Jammu and Kashmir to be common High Court.

(*a*) the High Court of Jammu and Kashmir shall be the common High Court for the Union territory of Jammu and Kashmir and Union territory of Ladakh;

(*b*) the Judges of the High Court of Jammu and Kashmir for the existing State of Jammu and Kashmir holding office immediately before the appointed day shall become on that day the Judges of the common High Court.

(2) The expenditure in respect of salaries and allowances of the Judges of the common High Court shall be allocated amongst the Union territory of Jammu and Kashmir and Union territory of Ladakh on the basis of population ratio.

76. (1) On and from the date referred to in sub-section (1) of section 75, in the Advocates Act, 1961, in section 3, in sub-section (1),—

25 of 1961.

[PART II—

(a) in clause (a), the words "Jammu and Kashmir" shall be deleted.

(b) after clause (f), the following clause shall be inserted, namely-

-(g) - for the Union territory of Jammu and Kashmir and Union territory of Ladakh, to be known as the Bar Council of Jammu and Kashmir; and Ladakh.

(2) Any person who immediately before the date referred to in sub-section (1) of section 75 is an advocate on the roll of the Bar Council of the existing State of Jammu and Kashmir and practising as an advocate in the High Court of Jammu and Kashmir, may continue to be members of the "Bar council of Jammu and Kashmir; and Ladakh", notwithstanding anything contained in the Advocates Act, 1961 and the rules made thereunder.

(3) The persons other than the advocates who are entitled immediately before the date referred to in sub-section (1) of section 75, on and after that date, be recognised as such persons entitled also to practise in the common High Court of Jammu and Kashmir or any subordinate court thereof, as the case may be.

(4) The right of audience in the common High Court of Jammu and Kashmir shall be regulated in accordance with the like principles as immediately before the date referred to in sub-section (1) of section 75, are in force with respect to the right of audience in the High Court of Jammu and Kashmir.

77. Subject to the provisions of this Part, the law in force immediately before the date referred to in sub-section (*I*) of section 75 with respect to practice and procedure in the High Court of Jammu and Kashmir shall, with the necessary modifications, apply in relation to the common High Court of Jammu and Kashmir shall have all such powers to make rules and orders with respect to practice and procedure as are immediately before that date exercisable by the common High Court of Jammu and Kashmir:

Provided that any rules or orders which are in force immediately before the date referred to in sub-section (1) of section 75 with respect to practice and procedure in the High Court of Jammu and Kashmir shall, until varied or revoked by rules or orders made by the common High Court of Jammu and Kashmir, apply with the necessary modifications in relation to practice and procedure in the common High Court of Jammu and Kashmir as if made by that Court.

78. Nothing in this Part shall affect the application to the common High Court of Jammu and Kashmir of any provisions of the Constitution, and this Part shall have effect subject to any provision that may be made on or after the date referred to in sub-section (1) of section 75 with respect to the common High Court of Jammu and Kashmir by any Legislature or other authority having power to make such provision.

Special provision relating to Bar Council and advocates.

Practice and procedure in

common High

Court of

Kashmir

Savings.

Jammu and

PART IX

Advocate-General of Union Territory of Jammu and Kashmir

79. (1) The Lieutenant Governor shall appoint a person who is qualified to be appointed a Judge of the High Court, to be Advocate-General for the Union territory of Jammu and Kashmir.

(2) It shall be the duty of such Advocate - General to give advice to the Government of such Union territory upon such legal matters and to perform such other duties of a legal character, as may from time to time be referred or assigned to him by the said Government, and to discharge the functions conferred on him by or under the Constitution or any other law for the time being in force.

(3) In the performance of his duties, the Advocate-General shall have the right of audience in all courts in the Union territory of Jammu and Kashmir.

(4) The Advocate-General shall hold office during the pleasure of the Lieutenant Governor and receive such remuneration as the Lieutenant Governor may determine.

PART X

AUTHORISATION OF EXPENDITURE AND DISTRIBUTION OF REVENUES

80. The Governor of existing State of Jammu and Kashmir may, at any time before the appointed day, authorise such expenditure from the Consolidated Fund of the Union territory of Jammu and Kashmir as he deems necessary for any period not more than six months beginning with the appointed day pending the sanction of such expenditure by the Legislative Assembly of the Union territory of Jammu and Kashmir:

Provided that the Lieutenant Governor of Union territory of Jammu and Kashmir may, after the appointed day, authorise such further expenditure as he deems necessary from the Consolidated Fund of the Union territory of Jammu and Kashmir for any period not extending beyond the said period of six months.

81. The Governor of existing State of Jammu and Kashmir may, at any time before the appointed day, authorise such expenditure from the Consolidated Fund of Union territory of Jammu and Kashmir as he deems necessary for any period not more than six months beginning with the appointed day pending the sanction of such expenditure by the Parliament:

Provided that the President may, after the appointed day, authorise such further expenditure as he deems necessary from the Consolidated Fund of India for any period not extending beyond the said period of six months.

82. (1) The reports of the Comptroller and Auditor-General of India referred to in clause (2) of article 151 relating to the accounts of the existing State of Jammu and Kashmir in respect of any period prior to the appointed day shall be submitted to the Lieutenant Governors of the successor Union territory of Jammu and Kashmir, and Union territory of Ladakh.

(2) The Lieutenant Governor of Jammu and Kashmir, thereafter shall cause the reports to be laid before the Legislature of the Union territory of Jammu and Kashmir.

(3) The Lieutenant Governor of Jammu and Kashmir may by order-

(a) declare any expenditure incurred out of the Consolidated Fund of Jammu and Kashmir on any service in respect of any period prior to the appointed day during the financial year or in respect of any earlier financial year in excess of the amount granted for that service and for that year as disclosed in the reports referred to in sub-section (1) to have been duly authorised; and

(b) provide for any action to be taken on any matter arising out of the said reports.

Authorisation of expenditure of Union territory of Jammu and Kashmir.

Authorisation of expenditure of Union territory of Ladakh.

Reports relating to accounts of Jammu and Kashmir State.

Sec. 1]

Jammu and

Kashmir.

83. (1) The award made by the Fourteenth Finance Commission to the existing State of Jammu and Kashmir shall be apportioned between the successor Union territory of Jammu and Kashmir; and Union territory of Ladakh by the Central Government on the basis of population ratio and other parameters:

Provided that on the appointed day, the President shall make a reference to the Union Tterritories Finance Commission to take into account the resources available to the successor Union territory of Ladakh and make separate award for the successor Union territory of Ladakh:

Provided that on the appointed day, the President shall make a reference to the Fifteenth Finance Commission to include Union territory of Jammu and Kashmir in its Terms of Reference and make award for the successor Union territory of Jammu and Kashmir.

(2) Notwithstanding anything in sub-section (I), the Central Government may, having regard to the resources available to the successor Union territory of Ladakh make appropriate grants and also ensure that adequate benefits and incentives in the form of special development package are given to the backward areas of this region.

PART XI

APPORTIONMENT OF ASSETS AND LIABILITIES

Application of this Part.

84. (1) The provisions of this Part shall apply in relation to the apportionment of the assets and liabilities of the existing State of Jammu and Kashmir immediately before the appointed day, between the successor Union territory of Jammu and Kashmir and successor Union territory of Ladakh.

(2) The apportionment of the assets and liabilities of the existing State of Jammu and Kashmir shall be subject to the recommendations of a committee constituted by the Central Government.

(3) The process of apportionment shall be completed within a period of twelve months from the appointed day.

PART XII

PROVISIONS AS TO CERTAIN CORPORATIONS AND ANY OTHER MATTERS

Advisory Committee(s). Con

85. (1) The Central Government may by order, establish one or more Advisory Committees within a period of 90 days from the appointed day, for the purposes of :

(*a*) apportionment of assets, rights and liabilities of the companies and corporations constituted for the existing State of Jammu and Kashmir between Union territory of Jammu and Kashmir and Union territory of Ladakh;

(*b*) issues relating to Continuance of arrangements in regard to generation and supply of electric power and supply of water;

(c) issues related to Jammu and Kashmir State Financial Corporation;

(*d*) issues related to Companies constituted for the existing state of Jammu and Kashmir regarding the division of the interests and shares and reconstitution of Board of Directors;

(e) issues related to facilities in certain State Institutions; and

(f) issues related to any other matters not covered under this section.

(2) The committees so appointed under sub-section (1) of this section, shall submit their reports within six months to the Lieutenant Governor of Union territory of Jammu and Kashmir, who shall act on the recommendations of such committees within a period of 30 days from the date of receiving such reports.

DELIMITED LANDSCAPE OF UNION TERRITORY OF JAMMU & KASHMIR

Distribution of

revenue.

86. (1) Notwithstanding anything contained in section 88 of the Motor Vehicles Act, 1988, a permit granted by the State Transport Authority of the existing State of Jammu and Kashmir or any Regional Transport Authority in that State shall, if such permit was, immediately before the appointed day, valid and effective in any area in the transferred territory, be deemed to continue to be valid and effective in that area after that day till its period of validity subject to the provisions of that Act as for the time being in force in that area; and it shall not be necessary for any such permit to be countersigned by the Transport Authority of any of Union territory or any Regional Transport Authority therein for the purpose of validating it for use in such area:

Provided that the Lieutenant Governor may add to amend or vary the conditions attached to the permit by the Authority by which the permit was granted.

(2) No tolls, entrance fees or other charges of a like nature shall be levied after the appointed day in respect of any transport vehicle for its operations in any of the successor Union Territories under any such permit, if such vehicle was, immediately before that day, exempt from the payment of any such toll, entrance fees or other charges for its operations in the transferred territory:

Provided that the Central Government may, after consultation with the Government of Union territory of Jammu and Kashmir or the administration of Union territory of Ladakh, as the case may be, authorise the levy of any such toll, entrance fees or other charges, as the case may be:

Provided further that the provisions of this sub-section shall not be applicable where any such tolls, entrance fees or other charges of a like nature are leviable for the use of any road or bridge which is constructed or developed for commercial purpose by the State Government, an undertaking of the State Government, a joint undertaking in which the State Government is a shareholder or the private sector.

87. Where the assets, rights and liabilities of any body corporate carrying on business are, under the provisions of this Part, transferred to any other bodies corporate which after the transfer carry on the same business, the losses or profits or gains sustained by the body corporate first-mentioned which, but for such transfer, would have been allowed to be carried forward and set off in accordance with the provisions of Chapter VI of the Income-tax Act, 1961, shall be apportioned amongst the transferee bodies corporate in accordance with the rules to be made by the Central Government in this behalf and, upon such apportionment, the share of loss allotted to each transferee body corporate shall be dealt with in accordance with the provisions of Chapter VI of the said Act, as if the transferee body corporate had itself sustained such loss in a business carried on by it in the years in which those losses were sustained.

PART XIII

PROVISIONS AS TO SERVICES

88. (1) In this section, the expression "State cadre"—

Provisions relating to All-India Services.

Special provision as

tax.

to income-

(a) in relation to the Indian Administrative Service, has the same meaning assigned to it in the Indian Administrative Service (Cadre) Rules, 1954;

(b) in relation to the Indian Police Service, has the same meaning assigned to it in the Indian Police Service (Cadre) Rules, 1954; and

(c) in relation to the Indian Forest Service, has the same meaning assigned to it in the Indian Forest Service (Cadre) Rules, 1966.

(2) The members of the cadres of Indian Administrative Service, Indian Police Service and Indian Forest Service for the existing State of Jammu and Kashmir, on and from the appointed day, shall continue to function on the existing cadres.

(3) The provisional strength, composition and allocation of officers currently borne on the existing cadre of Jammu and Kashmir to the Union territory of Jammu and Kashmir

IAS (Cadre) rules 1954

43 of 1961.

IPS (Cadre) rules, 1954.

IFS (Cadre) rules, 1966.

DELIMITED LANDSCAPE OF UNION TERRITORY OF JAMMU & KASHMIF

Temporary provisions as

continuance of certain existing road transport permits.

to

59 of 1988.

and Union territory of Ladakh, as referred to in sub-section (2) shall be such as the Lieutenant Governor of Union territory of Jammu and Kashmir may, by order, determine on or after the appointed day.

(4) The members of each of the said services, currently borne on the Jammu and Kashmir cadre immediately before the appointed day shall be finally allocated between the successor Union territory of Jammu and Kashmir and Union territory of Ladakh, in such manner and with effect from such date or dates as the Central Government may, by order, specify on the recommendation of Lieutenant Governors of Union territory of Jammu and Kashmir; and Union territory of Jammu and Kashmir; and Union territory of Ladakh.

(5) The Officers so allocated to both the Union Territories shall function within these Union Teritories, in accordance with the rules framed by the Central Government.

(6) In future, the All India Service officers to be posted to Union territory of Jammu and Kashmir or Union territory of Ladakh, as the case may be, shall be borne on the Arunachal Goa Mizoram Union Territory cadre, and necessary modifications in corresponding cadre allocations rules may be made accordingly, by the Central Government.

Provisions relating to other services.

24

89. (1) Every person who immediately before the appointed day is serving on substantive basis in connection with the affairs of the existing State of Jammu and Kashmir shall, on and from that day provisionally continue to serve in connection with the affairs of the Union territory of Jammu and Kashmir and Union territory of Ladakh, by general or special order of the Lieutenant Governor of Union territory of Jammu and Kashmir:

Provided that every direction under this sub-section issued after the expiry of a period of one year from the appointed day shall be issued with the consultation of the Government or Administartion of the successor Union Territories, as the case may be.

(2) As soon as may be after the appointed day, the Lieutenant Governor of Jammu and Kashmir shall, by general or special order, determine the successor Union territory to which every person referred to in sub-section (1) shall be finally allotted for service, after consideration of option received by seeking option from the employees, and the date with effect from which such allotment shall take effect or be deemed to have taken effect:

Provided that even after the allocation has been made, Lieutenant Governor of Union territory of Jammu and Kashmir may in order to meet any deficiency in the service, depute officers from one successor Union territory to the other Union territory.

(3) Every person who is finally allotted under the provisions of sub-section (2) to a successor Union territory shall, if he is not already serving therein, be made available for serving in the successor Union territory from such date as may be agreed upon between the Government of the successor Union territory of Jammu and Kashmir and Administration of Union territory of Ladakh, or, in default of such agreement, as may be determined by the Central Government:

Provided that the Central Government shall have the power to review any of its orders issued under this section.

90. (1) Nothing in this section or in section 89 shall be deemed to affect, on or after the appointed day, the operation of the provisions of Chapter I of Part XIV of the Constitution in relation to determination of the conditions of service of persons serving in connection with the affairs of the Union or any Union territory:

Provided that the conditions of service applicable immediately before the appointed day in the case of any person deemed to have been allocated to the Union territory of Jammu and Kashmir or Union territory of Ladakh under section 89 shall not be varied to his disadvantage except with the previous approval of the Lieutenant Governor.

(2) All services prior to the appointed day rendered by a person,-

(*a*) if he is deemed to have been allocated to any Union territory under section 89, shall be deemed to have been rendered in connection with the affairs of that Union territory;

Other provisions relating to services.

(*b*) if he is deemed to have been allocated to the Union in connection with the administration of the successor Union territory, shall be deemed to have been rendered in connection with the affairs of the Union, for the purposes of the rules regulating his conditions of service.

(3) The provisions of section 89 shall not apply in relation to members of any All-India Service.

91. Every person who, immediately before the appointed day, is holding or discharging the duties of any post or office in connection with the affairs of the existing State of Jammu and Kashmir in any area which on that day falls within one of the successor Union territory shall continue to hold the same post or office in that successor Union territory, and shall be deemed, on and from that day, to have been duly appointed to the post or office by the Government of, or other appropriate authority in, that successor Union territory:

Provided that nothing in this section shall be deemed to prevent a competent authority, on and from the appointed day, from passing in relation to such person any order affecting the continuance in such post or office.

92. On and from the appointed day, the employees of State Public Sector Undertakings, corporations and other autonomous bodies shall continue to function in such undertaking, corporation or autonomous bodies for a period of one year and during this period the corporate body concerned shall determine the modalities for distributing the personnel between the successor Union Territories.

93. (1) The Public Service Commission for the existing State of Jammu and Kashmir shall, on and from the appointed day, be the Public Service Commission for the Union territory of Jammu and Kashmir.

(2) The Union Public Service Commission, with the approval of the President, shall serve the needs of the Union territory of Ladakh.

(3) The persons holding office immediately before the appointed day as the Chairman or other member of the Public Service Commission for the existing State of Jammu and Kashmir shall, as from the appointed day, be the Chairman or, as the case may be, the other member of the Public Service Commission for the Union territory of Jammu and Kashmir.

(4) Every person who becomes the Chairman or other member of the Public Service Commission for the Union territory of Jammu and Kashmir on the appointed day under subsection (3) shall be entitled to receive from the Government of the Union territory of Jammu and Kashmir, conditions of service not less favourable than those to which he was entitled under the provisions applicable to him.

(5) The report of the Jammu and Kashmir Public Service Commission as to the work done by the Commission in respect of any period prior to the appointed day shall be presented to the Lieutenant Governor of the State of Jammu and Kashmir, and the Lieutenant Governor of the Union territory of Jammu and Kashmir shall, on receipt of such report, cause a copy thereof together with a memorandum explaining as far as possible, as respects the cases, if any, where the advice of the Commission was not accepted, the reasons for such nonacceptance to be laid before the Legislature of the Union territory of Jammu and Kashmir.

PART XIV

LEGAL AND MISCELLANEOUS PROVISIONS

94. On and from the appointed day, in section 15 of the States Reorganisation Act, 1956, in clause (*a*), for the words "Jammu and Kashmir" the words "Union territory of Jammu and Kashmir and Union territory of Ladakh" shall be substituted.

95. (*1*) All Central laws in Table -1 of the Fifth Schedule to this Act, on and from the appointed day, shall apply in the manner as provided therein, to the Union territory of Jammu and Kashmir and Union territory of Ladakh.

Amendment of section 15 of Act 37 of 1956.

Territorial extent of laws.

to continuance of officers in same post.

Provisions as

Provision for employees of Public Sector Undertakings, etc.

Provisions as to State Public Service Commission.

DELIMITED LANDSCAPE OF UNION TERRITORY OF JAMMU & KASHMIF

25

(2) All other laws in Fifth Schedule, applicable to existing State of Jammu and Kashmir immediately before the appointed day, shall apply in the manner as provided therein, to the Union territory of Jammu and Kashmir and Union territory of Ladakh.

96. For the purpose of facilitating the application in relation to the successor Union Territories, of any law made before the appointed day, as detailed in Fifth Schedule, the Central Government may, before the expiration of one year from that day, by order, make such adaptations and modifications of the law, whether by way of repeal or amendment, as may be necessary or expedient, and thereupon every such law shall have effect subject to the adaptations and modifications so made until altered, repealed or amended by a competent Legislature or other competent authority.

97. Notwithstanding that no provision or insufficient provision has been made under section 96 for the adaptation of a law made before the appointed day, any court, tribunal or authority, required or empowered to enforce such law may, for the purpose of facilitating its application in relation to the Union territory of Jammu and Kashmir or Union territory of Ladakh, construe the law in such manner, without affecting the substance, as may be necessary or proper in regard to the matter before the court, tribunal or authority.

98. The Lieutenant Governor, as respects the concerned territory may, by notification in the Official Gazette, specify the authority, officer or person who, on or after the appointed day, shall be competent to exercise such functions exercisable under any law in force on that day as may be mentioned in that notification and such law shall have effect accordingly.

99. Where, immediately before the appointed day, the existing State of Jammu and Kashmir is a party to any legal proceedings with respect to any property, rights or liabilities subject to apportionment among the successor Union Territories under this Act, the Union territory of Jammu and Kashmir or the Union territory of Ladakh which succeeds to, or acquires a share in, that property or those rights or liabilities by virtue of any provision of this Act shall be deemed to be substituted for the existing State of Jammu and Kashmir or added as a party to those proceedings, and the proceedings may continue accordingly.

100. (1) Every proceeding pending immediately before the appointed day before a court (other than High Court), tribunal, authority or officer in any area which on that day falls within the State of Jammu and Kashmir shall, if it is a proceeding relating exclusively to the territory, which as from that day are the territories of any Union territory, stand transferred to the corresponding court, tribunal, authority or officer of that Union territory.

(2) If any question arises as to whether any proceeding should stand transferred under sub-section (1), it shall be referred to the common High Court of Jammu and Kashmir and the decision of that High Court shall be final.

(3) In this section—

(a) proceeding includes any suit, case or appeal; and

(b) corresponding court, tribunal authority or officer in any of Union territory means—

(*i*) the court, tribunal, authority or officer in which, or before whom, the proceeding would have laid if it had been instituted after the appointed day; or

(*ii*) in case of doubt, such court, tribunal, authority, or officer in that Union territory, as may be determined after the appointed day by the Government or administration of that Union territory, or the Central Government, as the case may be, or before the appointed day by the Government of the existing State of Jammu and Kashmir to be the corresponding court, tribunal, authority or officer.

DELIMITED LANDSCAPE OF UNION TERRITORY OF JAMMU & KASHMIR

construe laws.

Power to

Power to name authorities, etc., for exercising statutory functions.

Legal proceedings.

Transfer of pending proceedings.

Power to adapt laws.

101. Any person who, immediately before the appointed day, is enrolled as a pleader entitled to practise in any subordinate court in the existing State of Jammu and Kashmir shall, for a period of one year from that day, continue to be entitled to practise in those courts, notwithstanding that the whole or any part of the territories within the jurisdiction of those courts has been transferred to any of the Union Territories.

102. The provisions of this Act shall have effect notwithstanding anything inconsistent therewith contained in any other law.

103. (1) If any difficulty arises in giving effect to the provisions of this Act, the President may, by order do anything not inconsistent with such provisions which appears to him to be necessary or expedient for the purpose of removing the difficulty:

Provided that no such order shall be made after the expiry of a period of five years from the appointed day.

(2) Every order made under this section shall be laid before each House of Parliament.

Right of pleaders to practise in certain cases.

Effect of provisions of the Act inconsistent with other laws.

Power to remove difficulties.

The First Schedule (*See* Section 9) Union territory of Jammu and Kashmir Members of Council of State

S.No.	Name of the sitting Member	Term
1.	Fayaz Mir Mohammad	11/02/2015 to 10/02/2021
2.	Laway Shri Nazir Ahmed	16/02/2015 to15/02/2021
3.	Manhas Shri Shamsher Singh	11/02/2015 to 10/02/2021
4.	Ghulam Nabi Azad	16/02/2015 to 15/02/2021

The Second Schedule

[See Section 11(1)]

Amendments to the Delimitation of Parliamentary Constituencies Order, 1976

Union territory of Jammu and Kashmir

Parliamentary Constituencies

S.No.	Name of the Constituency Extent of Constituency	
1.	Baramulla	Baramulla District
2.	Srinagar	Srinagar District
3.	Anantnag	Anantnag District
4.	Udhampur	Udhampur, Doda and Kathua Districts
5.	Jammu	Jammu, Rajouri and Poonch Districts

Union territory of Ladakh

Parliamentary Constituency

S.No.	Name of the Constituency	Extent of Constituency	
1.	Ladakh	Ladakh District	

Note.— (i) Any reference in this Schedule to a district shall be taken to mean the area comprised within that district on the 1st day of August, 1975.

 (ii) As per details included in Delimitation of Parliamentary and Assembly Constituencies Order, 1976 under Articles 81 & 82 of the Constitution of India as applied to the State of Jammu and Kashmir by the Constitution (Application to J&K) Order, 1954 (C.O. 48).

The Third Schedule

[See Section 14(5)]

Amendments to the Delimitation of Assembly Constituencies Order, 1995

Union territory of Jammu and Kashmir

Assembly Constituencies

S. No.	Name of the Assembly Constituency	Extent			
1	2	3			
	KUPWARA DISTRICT				
1.	Karnah	All PCs of Tehsil Karnah; PC Keran of Tehsil Kupwara.			
2.	Kupwara	PCs 18-Sulakot, 20-Radabug, 22-Bumhama, 23-Drugmulla, 25-Gushi, 26-Batergam, 27-Dadikoot, 30-Gulgam, 31-Harrai, 32-Hayan, 33-Trehgam, 34-Guglose, 35-Kralpora, 36-Guzeryal, 37-Gundizona-Reshi, 38-Panzgam, 39-Meelyal, 40-Shooloora, 41-Dardihairi-Kharagund, 42-Kupwara and P.C. 55-Manzgam in Tehsil Handwara.			
3.	Lolab	PCs 1-Harduring, 2-Chontiwari, 3-Machil, 4-Kalaroch, 5-Khumrayal, 6-Kanthpora, 7-Wawoora, 8-Maidanpora, 9-Khurhama, 10-Warnow, 11-Krusan, 12-Sogam, 13-Darapora, 14-Lalpora, 15-Chandigam, 16-Tekipora, 17-Dewar Inderbug, 19-Manigah, 29-Haihama, 45-Dardapora in Kupwara Tehsil.			
4.	Handwara	PCs 8-Maidan Chogal, 28-Taratpora, 29-Wilgam, 30-Lilam, 31-Dulipora, 32-Opzawani, 33-Shogapora, 34-Neelipora, 35-Magam, 36-Jagarpora, 39-Behnipora, 40-Rajpora, 41-Zachaldara, 42-Wadder, 43-Turkapora, 44-Chanjimulla, 45-Wadipora, 46-Bhaki Akhar, 47-Batakoot, 48-Braripora, 49-Waripora Gonipora, 50-Nutanoosa, 51-Kandikhas, 52-Handwara; 53- Dhama, 54-Panchakoot in Tehsil Handwara; and 21-Kegam, 28-Nagrimalpora, 24-Najatpora in Tehsil Kupwara.			
5.	Langate	PCs 1- Langate, 2-Unusu, 3-Pohrupeth, 4-Glura, 5- Martgam, 6-Hanga, 7-Shanoo, 9-Nowgam, 10-Mawar, 11- Qalamchakla, 12- Adura, 13-Haril, 14-Drangsoo-Shah- Nagri, 15-Udipora, 16- Kralagund, 17-Lokipora, 18-Kichlo Qazipora, 19-Khaipora, 20-Panditpora, 21-Super-Nagam, 22-Ashapora, 23-Safalpora, 24-Kralpora, 25-Deedarpora, 26-Shathgund-Balla, 27-Rawalpora, 37-Wasiakawnar, 38-Lachampora in Tehsil Handwara.			
		BARAMULLA DISTRICT			
6.	Uri	All PCs in Tehsil Uri.			
7.	Rafiabad	PCs 11-Chakloo, 12- Nadihal, 13-Shitloo, 15-Biner Kahdoora in Tehsil Baramulla; and			
		PCs 5-Nowpora Kalan, 8-Watergam, 9-Fidarpora, 10-Handipora, 11-Yarbug, 12-Riban-Ramhama, 13- Ladora, 14-Rehama, 15-Chijahama, 16-Wanpora, 17-Panzalla-Gundabal, 18- Sailkoot, 19-Balhama-Thakanpora, 20-Chatoosa, 21-Dangiwacha, 22-Rawacha, 23-Harduchanam, 24-Bakshipora-Batapora, 25-Zithan, 36-Behrampora, 37-Chitlora, 38-Achabal in Tehsil Sopore.			
8.	Sopore	PCs 1-Sopore with NAC, 2- Warapora, 3- Arampora, 4- Dangerpora, 6- Watalab, 32- Seeloo, 33- Botingoo, 34- Mundji, 35- Duroo, 39- Hardu-Shiva, 41- Aadipora-Bomai, 42-Wadoora, 40-Tujar-Pahlihar, 43- Harwan, 44- Zaloora in Tehsil Sopore.			
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9.	Gurez	All PCs in Tehsil Gurez.			
10.	Bandipora	All PCs in Tehsil Bandipora; and PC 1- Ajas of Tehsil Sonawari.			
11.	Sonawari	All PCs in Tehsil Sonawari excluding PC 1-Ajas.			
12.	Sangrama	PCs 16-Kreeri, 17-Wizar, 18-Authora, 19-Shalakawara, 20-Nowpora-Jagir, 21-Wagoora, 22-Kachumuqam, 24- Manigam, 25-Kalantara-Balla, 26 - Dandmoh, 27- Sultanpora-Kandi in Tehsil Baramulla; and 7-Tarzoo, 26-Hygam, 27-Seer-Jagir, 28-Bulagam, 29-Sangrama, 30-Krank-Shivan, 31-Wagub in Tehsil Sopore.			
13.	Baramulla	PCs 1- Laridora, 2- Heewan, 30 Malapora, 4-Kich-Hama, 50-Ushkara, 6-Khanpora with NAC, 7-Khaja-Bagh, 8-Taki-Sultan, 9-Khaitangan, 10-Delina, 14-Kansipora, 23- Chandoosa in Tehsil Baramulla.			
14.	Gulmarg	All PCs in Teshil Gulmarg; and 2-Wailoo Kralpora, 8-Sriwarpora, 9-Chokar, 10-Waripora-Bangil, 12- Malmoh, 13- Nowlari, 16-Yal in Tehsil Pattan.			
15.	Pattan	Tehsil Pattan excluding 2-Wailoo-Kralpora, 8-Sriwarapora, 9-Chokar, 10-Waripora Bangil, 12- Malmoh, 13-Nowlari and 16-Yal.			
		SRINAGAR DISTRICT			
16.	Kangan	All PCs of Tehsil Kangan; and PCs - Manigam, 2-Wailoo, 3-Nunar in Tehsil Ganderwal.			
17.	Ganderbal	Tehsil Ganderbal excluding 1-Manigam, 2-Wailoo, 3-Nunar and P.C. Haran in Srinaga Tehsil.			
18.	Hazratbal	Ward 16 in Srinagar Municipality (excluding Municipal areas not falling in Srinagar Tehsil but falling in Ganderbal Tehsil) and PC 9-Bachpora in Tehsil Ganderbal and Wards 17 and 12 except the following Mohallas of Ward 12; Mugal Mohalla, Surateng, Khawjapora, Kocha Nidan, Zindashah and boat population of these wards.			
19.	Zadibal	Wards 14 and 15 in Srinagar Municipality and boat population of Anchar and of the ghats of these wards.			
20.	Idgah	Wards 8 and 11 in Srinagar Municipality and P.C. 38-Palpora and 41-Sangam in Srinagar Tehsil.			
21.	Khanyar	Wards 10-13 of Srinagar Municipality and the following mohallas of Ward 12-Mugal Mohalla, Surateng, Khawjapora, Zindshah and Kocha Nidan and boat population of these wards.			
22.	Habbakadal	Wards 7 and 9 in Srinagar Municipality and boat population of Wards 6, 7 and 9.			
23.	Amirakadal	Wards 3 and 4 in Srinagar Municipality excluding (i) Natipora (rural), (ii) Rawalpora (rural), (iii) Hyderpora (rural);			
		and excluding Aramwari, Gund Chandal, Stingoo, Sutho Kirther Bagh in Tehsil Chadoora and Watdoor, Galwanpora Laloo and Shesgam Bagh in Tehsil Badgam and boat population of these wards and of Ward 5.			
24.	Sonawar	Wards 1 and 2 in Srinagar Municipality and Badamibagh Cantonment and P.C. 21-Chitrahama, 19-Dara, 29-Khunmu, 30-Balhama, 31-Zewan in Tehsil Sringar and boat population of ghats in these wards.			
25.	Batamaloo	Wards 5 and 6 in Srinagar Municipality ; and PCs 6-Mujgund, 42-Bachipora Tengpora in Srinagar Tehsil.			

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	BUDGAMDISTRICT				
26.	Chadoora	The following Patwar Circles of Tehsil Chadoora, 16-Chadoora, 24-Chattergam, 25-Wagora, 26-Wathura, 27-Khanda, 28-Bugam Batapora, 29-Kralpora, 30-Hayatpora, 31-Pohroo, 32-Rakh Shalina, 33-Bagati Kanipora, 34-Nowgam, 35-Kanihama, 36-Daulatpora, 38-Natipora rural area outside Srinagar Municipal limits in ward 4 and 39-Lasjan and Aramwari, Gund, Chandal Stengoo, Suthoo, Kirtherbagh and 40-Kursu Padshahibagh.			
27.	Badgam	PCs 1-Soibugh, 2-Dhrmana, 3-Wahabpora, 4-Arth, 5-Wadwan, 6-Bemina, 7-Pallar, 8-Garriend Kalan, 9-Sholipra, 10-Nassar-ullah-Pora, 11-Jahama, 12-Water-Wani, 28-Chune, 29-Badgam, 30-Ompora 31-Narkara, 32-Humhama, 35-Karewa Damodar, 36-Gund-Sathu, 37-Ichakoot, 38-Ichgam, 33-Rawalpora (rural), 34-Hyderpora (rural) in Badgam Tehsil.			
28.	Beerwah	PCs 1-Suzeth-Gooripora, 2-Kawoosa Khalisa, 3-Kawoosa Jagir, 4-Batapora Kahihama, 5-Sanoor-Kalipora, 6-Hardu Malpora, 7-Bandagam, 8-Utligam, 9-Mula- Shulla, 10-Sonapah, 12-Gondipora, 21-Shanglipora, 22-Khag, 23-Malpora Khag, 24-Himchipora, 25-Lalpora, 26-Beerwah, 27-Chewdara, 28-Peth Mukahama, 29-Rathusun, 30-Bona Makhama, 31-Nagam, 32-Iskanderpora, 33-Aripanthan, 34-Palpora, 36-Hardua-Shorsh in Tehsil Beerwah.			
29.	Khansahib	PCs 1-Hokhalatri, 13-Phartahn, 14-Kandoora, 15-Drahg, 16-Sitaharan, 17-Zogikharian, 18-Arizal, 19-Qamroo, 20-Rawalpora-Beerwah; and PC 35- Sail in Tehsil Berwah; and PCs 13-Waterhail, 14-Jawalapora, 15-Sondipora, 16-Dalipora, 17-Yari Khah, 18-Talapora, 19-Parnawah, 20-Drayagram, 21-Frestwar Khasipora, 22-Arigam, 23-Khan Sahib, 24-Raithan, 25-Kachwari, 26-Gurwait Kalan, 27-Falchall in Tehsil Budgam.			
30.	Chrar-i-Sharief	PCs 1-Gogji Pathari, 2-Brinjan, 3-Hafroo Batapora, 4-Branawar, 5-Surasyar, 6-Dada- Ompara, 7-Hanjura, 8-Nowpora, 9-Pakharpora, 10-Hardu Dalwan Futlipora, 11-Teelsarah, 12-Chrar-i-Sharief, 13-Watkaloo, 14-Darawan Nowgam, 15-Chtsesn, 17-Nagam, 18-Badipora, 19-Yarikalan, 20-Ropora Namtihal, 21-Kanir, 22-Ranger, 23-Sogam, 37-Nowhar in Tehsil Chadoora.			
		PULWAMA DISTRICT			
31.	Tral	All PCs in Tehsil Tral.			
32.	Pampore	All PCs in Tehsil Pampore and Patwar Circles 26-Awantipora, 27-Padgampora, 29-Lilhar, 46-Nihama, 47-Kakapora in Tehsil Pulwama.			
33.	Pulwama	PCs 1-Inder, 2-Gangoo, 5-Pulwama with NAC, 9-Ratnipora, 10-Pahoo, 11-Trich, 12-Koil, 13-Pinglina, 14-Narwa, 17-Litter-Shistar, 18-Nayina, 19-Panzgam, 20-Dogripora, 21-Rishipora, 22-Laderpur, 23-Nownagri, 24-Tokna, 25-Malangpora, 28-Lajoora, 40-Palapora, 45-Newa, 48-Jagir Parigam, 49-Tumchi Nowpora, 50-Hakripora in Tehsil Pulwama.			
34.	Rajpora	PCs 3-Karimabad, 4-Moran, 6-Kangan, 7-Wahibugh, 8-Gosoo, 15-Bonarah, 16-Trichal, 30-Ramoo, 31-Billowdergund, 32-Qasbayar, 33-Drubgam, 34-Mitrigam, 35-Abhama, 36-Trujan, 37-Khaigam, 38-Noorpora Payeen, 39-Arihal, 41-Tahab-Shadipora, 42-Achan, 43-Chandigam, 44-Rajpora in Tehsil Pulwama.			
35.	Wachi	PCs 8-Kalroo Malikgund, 9-Nadigam, 11-Dangerpora, 12-Turka Wangam, 13-Urapora, 14-Hardu-Handow, 15-Harmain, 16-Chak-Chowand, 17-Kapran, 19-Dangam, 20-Chakora, 21-Pratabpora, 24-Kanji-Ullar, 25-Chitragam, 26-Darikalpora, 27-Hef, 28-Sugan, 29-Awnera, 30-Wachi, 31-Aglar, 32-Zainapora, and 39-Allowpora-Sheikhpora in Tehsil Shopian.			

31

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36.	Shopian	PCs 1-Saidapora, 2-Meemandar, 3-Arhama, 4-Pinjoora, 5-Ganowpora Arish, 6-Bemnipora, 7-Harapora, 10-Trenz, 18-Vehilchal-Awatoo, 22-Sedew, 23-Ram Nagri, 33-Diyaroo, 34-Barthipora, 35-Daramdoora, 36-Zoora-Baderhama, 37-Narapora, 38-Keegam, 40-Keller Mastpora, 41-Pahlipora, 42-Sindhu-Shrimal, 43-Shopian, 44-Devipora (forest block) in Tehsil Shopian.
		ANANTNAG DISTRICT
37.	Noorabad.	PCs 5-Malwan, 6- Pahloo, 7-Akhal, 23- Gudder, 34-Brinal Lamber, 46-Damhal- Hanjipora, 47- Ahmada-Abad, 48- Yaroo, 49 - Hardu-Mandagori, 51- Manzgam, 52-Asnoor, 53-Wattoo, 54-Avil, 55-Khuri-Batapora, 56-Nagam, 57-Danow-Kandimarg, 58-Bdi-Jehalan, 59-Chimar, 60-Qasba Khul, 61-Nandimarg in Tehsil Kulgam.
38.	Kulgam	PCs 1-Kulgam with NAC, 2-Hanad-Chawalgam, 3-Amnoo, 4-Chamabagund, 11-Ashmuji, 19-Mirhama, 20-Akey, 21-Pariwan, 22-Chehla, 24-Areh, 25-Bihibagh, 26-Gopalpora, 38-Bugam, 39-Tarigam-Devsar, 43-Yamroch, 44-Munand-Guffan, 45-Katersoo, 50-Largurhama in Tehsil Kulgam.
39.	Home-Shalibugh	PCs 8-Uranhal, 9-Tuli-Nowpora, 10-Kujar, 12-Redwani, 13-Arwani, 14-Frisal, 15-Jablipora, 16-Wanpora, 17-Hassanpora Tavela, 18-Khandi-Phari, 40-Tarigam-Devibugh, 41-Matibugh, 42-Homshalibugh in Tehsil Kulgam.
40.	Anantnag	PCs 1-Qasba Bhagat, 2-Khanabal, 3-Roohoo, 4-Kamar, 5-Anchidoora, 6-Hardu-Chichan, 10-Ranbirpora in Tehsil Anantnag.
41.	Devsar	PCs 27-Devsar, 28-Bona Devsar, 29-Kilam-Buzgam, 30-Hablishi, 31-Nipora, 32-Laram-Ganipora, 33-Chowgam, 35-Razloo, 36-Waitengu, 37-Sopat Tengpora, 62-Oral in Tehsil Kulgam ; and PCs 18-Vesoo, 19-Nasoo-Badargund, 20-Panzeth, 21-Kurigam, 23- Qazigund with NAC in Doru Tehsil.
42.	Doru	PCs 1- Doru, 2-Bragam, 3-Oibamdooth, 4-Mantpora, 5-Larkipora, 6-Hakura, - Badasgam, 7-Batgund, 8-Verinag, 9-Sadiwara, 10-Mundah, 11-Hiller, 12-Nowgam Shahabad, 13-Rain-Chowgund, 14-Thamankoot, 15-Qamar, 16-Halsidar, 17-Kapron, 22- Wangund in Tehsil Doru.
43.	Kokernag	PCs 28-Saagam, 29-Bider-Hayatpora, 30-Bhai, 31-Akingam, 32-Nagam, 33-Soof-Shali, 34-Panzgam, 35-Bindo-Zulangam, 36-Devalgam, 37-Nalla-Sund-Brari, 38-Lohar-Sanzi, 39-Ahlan-Gadol, 40-Kharatti, 41-Desoo, 42-Kharapora, 43-Qasba-Nowbugh, 44-Mati Hundoo, 45-Larnoo, 46-Kokernag NAC, 47-Achabal NAC in Tehsil Anantnag.
44.	Shangus	PCs 13-Sahibabad, 14-Nowgam, 15-Imoh, 16- Brakapora, 17-Shangus, 18-Uttarsoo, 19-Kreri, 20-Chatergul, 21-Ghikalpora, 22-Ranipora, 23-Detho-Nagnarian, 24-Gopalpora, 25-Telwani, 26-Kwarigam, 27-Ahupaisan in Tehsil Anantnag.
45.	Bijbehara	All PCs in Tehsil Bijbehara and PCs 7-Macha Bawan, 11-Nanilang, 12-Akora in Tehsil Anantnag.
46.	Pahalgam	All PCs in Tehsil Pahalgam and PCs 8-Seer-Kanligund, 9-Salia in Tehsil Anantnag.
		DODA DISTRICT
47.	Kishtwar	PCs 1-Marghi, 2-Inshan, 3-Yerudu, 4-Renai, 5-Nowpachi, 6-Chanjer, 7-Qaderana, 8-Deharana, 9-Lopara, 10-Loharna, 11-Soundhar, 19-Palmar, 30-Trigam, 31-Kishtwar, 32-Matta, 33-Poochal, 34-Dool, 35-Bhagnah, 36-Galarbahta, 37-Atholi, 38-Sohal, 39-Ishtiari, 40-Gulabgarh, 41-Massu, 42-Kishtwar NAC, 43-Forest Block in Tehsil Kishtwar.
48.	Inderwal	PCs 12-Chingam, 13-Inderwal, 14-Chatroo, 15-Sigdi, 16-Moolchhiter, 17-Drubeel, 18-Kochal, 20-Filler, 21-Pakhalan, 22-Keshwan, 23-Shandri, 24-Sangna, 25-Patnazi,

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		26-Jawalapur, 27-Loundri, 28-Badhat and 29-Karool in Tehsil Kishtwar; PCs 1-Jakyas in Tehsil Bhalesa (Gandoh) and following PCs of Tehsil Thathri :	
		1-Jangalwar, 3-Malanoo, 4-Kansu, 10-Kandote.	
49.	Doda	All PCs of Tehsil Doda except 8-Dessa, 9-Dhandal, 10-Kastigarh, 11-Shamti, 12-Chaka Kundi, 13-Assar, 14-Charrota.	
50.	Bhaderwah	All PCs of Tehsil Bhaderwah and PCs 2-Budhli, 3-Chilli, 4-Drawani, 5-Kahal Jugasar, 6-Budwar, 7-Chanisar, 8-Kilotran, 9-Kharangal, 10-Gandoh in Tehsil Bhalesa ; and	
		PCs 2-Jora, 5-Bhaja, 6-Bhalla, 7-Jagiti, 8-Bhallari, 9-Rokali, 11-Pamshayee in Tehsil Thathri.	
51.	Ramban (SC)	All PCs of Tehsil Ramban except 5-Sarbagni and PCs of 8-Dessa, 9-Dhandhal, 10-Kastigarh, 11-Shamti, 12-Chaka, 13-Assar, 14-Charrota of Tehsil Doda.	
52.	Banihal	All PCs of Tehsil Banihal and 5-Sarbagni in Tehsil Ramban.	
		UDHAMPUR DISTRICT	
53.	Gulabgarh	PCs 2-Mahore, 2-Sarh, 3-Dewal, 4-Gulabgarh, 5-Chasote, 6-Bagankote, 7-Shergarhi, 8-Shikari, 9-Kanthi, 10-Tulibana, 13-Shajroo in Tehsil Gulabgarh and PC 16-Jij in Tehsil Reasi.	
54.	Reasi	Tehsil Reasi except following PCs:	
		1. Salal, 15-Chinkah, 16-Jij, 17-Thakrakote and following PCs of Tehsil Udhampur:	
		13-Panjar, 14-Lali, 15-Ladah, 17-Dhandu, 18-Jhandawa, 32-Badhota and 19-Suhal.	
55.	Gool Arnas	Following PCs of Tehsil Gool Gulabgarh:	
		11-Thuru, 12-Bhudhan, 14-Kanthan, 15-Judda, 16-Dhanow, 17-Kali Masta, 18-Gool, 19-Thatharka, 20-Sangaldan, 21-Forest Block ; and 1-Salal, 15-Chinkah, 17-Thakrakote in Tehsil Reasi.	
56.	Udhampur	All PCs of Tehsil Udhampur except the following PCs :	
		13-Panjar, 14-Lali, 15-Ladha, 17-Dhandu, 18-Jhandawa, 19-Suhal, 20-Ludha, 21-Balian, 27-Sunal, 29-Meer, 30-Kathi, 32-Badhota.	
57.	Chenani (SC)	All PCs of Tehsil Chenani and following PCs of Tehsil Udhampur :	
		20-Ladha, 21-Balian, 27-Sunal, 29-Meer, 30-Kathi and following PCs of Tehsil Ramnagar.	
		10-Dudu, 11-Latti, 31-Ghordi, 33-Hartarian, 34-Dandal, 35-Barmeen, 36-Nalla Ghoran.	
58.	Ramnagar	All PCs of Tehsil Ramnagar except the following :	
		10-Dudu, 11-Latti, 31-Ghordi, 33-Hartarian, 34-Dhandal, 35-Barmeen, 36-Nala Ghoran.	
		KATHUA DISTRICT	
59.	Bani	PCs 14-Bani, 15-Banjal, 16-Fatehpur, 17-Sandroon, 18-Rolka, 19-Buggah, 20-Lowang, 21-Kanthal, 22-Surjan, 23-Dhanggar, 24-Koti, 25-Forest Block in Tehsil Basohli and 9-Godu Flal, 10-Bdnota, 11-Machadi, 20-Malhar in Tehsil Billawar.	
60.	Basohli	PCs 1-Thein, 2-Basantpur, 3-Lakhanpur, 4-Hatli, 7-Tridwan, 36-Lakhanpur NAC, 29-Berthian and 30-Sorlian in Tehsil Kathua and PCs 1-Basohli, 1-a-Basohli NAC, 2-Sandhar, 3-Hutt, 4-Bhoond, 5-Saman, 6-Dhar Jankar, 7-Dhar Mahanpur, 8-Plahi, 9-Prita, 10- Saber, 11-Patti, 12-Athalith, 13-Mahanpur in Tehsil Basohli and PCs 21-Dhar Digno, 22-Huttar, 23-Dambra in Tehsil Billawar.	

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61.	Kathua	PCs 5-Dilwan, 6-Maha, 8-Kharote, 9-Taraf Manjili, 10-Taraf Tajwal, 11-Karian, 12-Taraf Bajwal, 13-Changran, 14-Govindsar, 15-Chak Soon Noopa, 16-Khakhyal, 17-Mirpur Ram, 18-Taraf Balla, 20-Katharian, 21-Janglote, 22-Loagate, 23-Jakhbar, 24-Airwan, 26-Chak Sakta, 27-Budhi, 28-Nanan, 31-Barwal, 32-Jherhere, 33-Kathua Forest Block, 34-Kathua NAC, 35-Perlain and 25-Folote in Tehsil Kathua.
62.	Billawar	PCs 11-Katli, 17-Bhaya, 21-Denga Amb, 23-Dhamal, 25-Mangloor, 26-Chelakh, 27-Salain in Tehsil Hiranagar and PCs 1-Ramkot, 2-Makwal, 3-Salora, 4-Rajwlta, 5-Danjisdhar, 6-Thara Kalwal, 7-Kalyal, 8-Thanthoo, 12-Kohag, 13-Malti, 14-Durang, 15-Dharan Kote, 16-Bhaddu, 17-Billawar, 18-Billawar NAC, 19-Buggan, 24-Parnala, 25-Pallan in Tehsil Billawar and PC 19-Juthana in Tehsil Kathua.
63.	Hiranagar (SC)	1-Jatwal, 2-Nonath, 3-Ghagwal, 4-Sarath, 5-Bhatyari Kotlan, 6-Sanoora, 7-Mawa, 8-Nohran, 9-Chachwal, 10-Sarti Kalan, 12-Chak Dulma, 13-Jondi, 14-Londi, 15-Rajpura, 16-Kootah, 18-Gurah Mathian, 19-Bavia, 20-Katal Brahmana, 24-Hamirpur, 28-Chhan Rorian, 29-Marheen, 22-Saiswan, 30-Khanpur, 31-Hiranagar, 32-Hiranagar NAC, 33-Pansar, 34-Kore Punu, 35-Chak Deva, 36-Chak Bhagwana, 37-Chak Kahna, 38-Chadwal, 39-Forest Block in Tehsil Hiranagar.
		JAMMU DISTRICT
64.	Samba (SC)	PCs 1-NAC Samba, 2-Samba Khas, 3-Taloor, 4-Amli, 5-Durin, 6-Katli, 7-Ram Nagar, 8-Pingdore, 11-Sunian, 10-Sarna, 12-Bhartgarh, 13-Suran, 14-Goran, 15-Balhter, 17-Katwalta, 18-Kharah Madena, 21-Baghore, 22-Purmandal, 24-Mohar Garh, 25-Badhari, 26-Kard in Tehsil Samba and PC 28-Chaudi in Jammu Tehsil.
65.	Vijaypur	PCs 9-Khanpur, 20-Vijaypur, 23-Gurah Salathian, 28-Harmander, 29-Chak Salarian, 30-Nanga, 31-Logwal, 32-Keso Manhasan, 33-Ramgarh, 34-Gho-Brahmana, 35 Chak Chataka, 36-Chann Fatwal, 37-Abtal, 38-Swankha, 39-Mahal Shan, 40-Rari, 41-Smailpur, 27-Birpur, 42-Tarore, 43-Bagla, 44-Gandwal in Tehsil Samba.
66.	Nagrota	PCs 39-Ranjan, 40-Sarote, 41-Jandial, 42-Gorda, 44-Nagrota, 45-Dansal, 46-Jhajar Kotli, 47-Thara, 48-Bamyal, 49-Katal Batal, 50-Shiba, 51-Jagti, 52-Jindrah, 53-Kanyala, 54-Kothar, 55-Kharte, 56-Dhan, 57-Songoon, 58-Ponthal, 59-Surinsar in Tehsil Jammu and PCs 16-Bain Bajalta, 19-Aitham in Tehsil Samba.
67.	Gandhinagar	Ward-16 (Gandhinagar), Ward-17 (Naibasti), Ward-22 (Chhani Rama), Ward-23 (Bahu), 24-Digiana, 26-Bahu, 27-Sunjwan, 29-Gadigarh, 30-Satwari in Tehsil Jammu.
68.	Jammu East	Wards 1 to 6, 9, 10, 12 and 15.
69.	Jammu West	Wards 7, 8, 11, 13, 14, 18, 19, 20 and 21.
70.	Bishnah	All PCs in Tehsil Bishnah and 25-Naugran in Tehsil Jammu.
71.	R. S. Pura (SC)	PCs 1-Salhar, 2-Rathana, 3-Kandlihar, 4-Khour, 5-Kalyana, 14-R. S. Pura with NAC, 15-Khas Gigian, 16-Chohalla, 19-Kirpind, 20-Kotli Shah Dula, 25-Marlia, 24-Darsopur, 35-Gondla in Tehsil R. S. Pura.
72.	Suchetgarh	PCs 6-Dablihar, 7-Magowali, 8-Parlah, 9-Chak Baza, 10-Nekowal, 11-Jevroh, 12-Saie Kalan, 13-Chak Mulo, 17-Badyal Brahmana, 18-Jssore, 21-Chak Agra, 22-Fatehpur Brahmana, 25-Samka, 26-Baspur, 27-Rangpur Malana, 28-Suchetgarh, 29-Chandu Chak, 30-Satowali, 31-Grarana, 32-Badyal Qazian, 33-Abdal, 34-Chakroi in Tehsil R. S. Pura.
73.	Marh	PCs 60-Prahaladpur, 61-Mandal, 62-Sum, 65-Gho Manhasan, 66-Sohanjana, 67-Thub, 68-Sahran, 69-Rathua, 70-Chanore, 71-Makwal, 72-Gool, 74-Gajansoo, 75-Kalyanpur, 76-Kahnachak, 77-Marh, 78-Gangoo Chak, 79-Kalrup, 80-Dhateryal, 31-Flora Nagbani in Tehsil Jammu.

34

1	2	3	
74.	Raipur Domana (SC)	PCs 31-Paloura, 32-Muthi, 33-Barn, 34-Siri Panditan, 35-Gharota, 36-Raipur Domana, 37-Kot Bhalwal, 38-Amb, 43-Kaink, 63-Hakkal, 64-Khandwal, 73-Bhadora, 82-Panjore in Tehsil Jammu.	
75.	Akhnoor	PCs 1-Chowki, 2-Choura, 3-Kathar, 4-Mandarian, 8-Narri, 6-Ambaran, 7-Barui, 9-Ganderwan, 10-Manda, 11-Akhnoor Khas, 12-Sungal, 13-Pangairi, 14-Devipur, 15-Chak Kirpalpur, 16-Jadh, 17-Muthi Maira, 18-Rakh Dhoke, 19-Saliote, 20-Ghar Majoor, 21-Mawa Brahmana, 22-Leherian in Tehsil Akhnoor.	
76.	Chhamb (SC)	PCs 8-Mattoo, 24-Gurah Manhasan, 25-Sarwal, 23-Pargwal, 26-Bhalwal Malu, 27-Hamirpur, 28-Bakore, 29-Chak Malal, 30-Derian, 31-Sainth, 32-Gigarial, 33-Khour, 34-Kot Mera, 35-Palanwala, 36-Kharah, 37-Nathal, 38-Doori, 39-Chhani Dewanoo, 40-Samuan, 41-Chakla in Tehsil Akhnoor.	
		RAJOURI DISTRICT	
77.	Nowshera	All PCs of Tehsil Nowshara except 11-Narian and all PCs of Tehsil Sunderbani.	
78.	Darhal	All PCs of Tehsil Budhal except 3-Khawas, 6-Kote Chalwal and following PC Tehsil Thanamandi :—	
		5-Darhal, 6-Chowdian, 7-Nadian, 8-Ujhan ; and PC 4-Nagrota in Tehsil Rajouri.	
79.	Rajouri	Following PCs of Tehsil Rajouri :	
		1-Gambir Muglan, 2-Dani-Dhar, 7-Bathooni, 8-Sarola, 9-Sohana, 10-Doongi Brahmana, 11-Katarmal, 12-Deri Delote, 13-Panj Grain, 14-Galhoti, 15-Fatehpur, 17-Bagla, 19-Rampur with NAC Rajouri with following PCs of Thanamandi Tehsil:—	
		1-Dodasan Balla, 2-Saaj, 3-Shahdara Sharief, 4-Hosplote, 10-Thanamandi with NAC and 9-Bharote.	
80.	Kalakote	All PCs of Tehsil Kalakote and following PCs of Tehsil Rajouri :	
		2-Dalhari, 3-Dhangri, 6-Potha Grlana, 16-Khanpur Chingus, 18-Bhadoon and PC 11-Narian of Tehsil Nowshera ; and	
		3-Khaskote Chalwal of Budhal Tehsil.	
		POONCH DISTRICT	
81.	Surankote	All PCs in Surankote Tehsil and PCs 12-Rajpur, 21-Shindra, 22-Seri-Khawja in Poonch Tehsil.	
82.	Mendhar	All PCs of Tehsil Mendhar.	
83.	Poonch Haveli	All PCs of Tehsil Poonch except 12-Rajpur, 21-Shindra, 22-Sheri Khawja.	

Note.—Any reference in this table to a Tehsil, Patwar Circle (P.C.), Ward or N.A.C. (Notified Area Committee) shall be taken to mean the area comprised within that Tehsil, Patwar Circle, Notified Area Committee or Ward as on 1-4-1995.

35

The Fourth Schedule

(See Sections 16, 24 and 54)

FORMS OF OATHS OR AFFIRMATIONS

T

FORM OF OATH OR AFFIRMATION TO BE MADE BY A CANDIDATE FOR ELECTION TO THE LEGISLATIVE ASSEMBLY OF THE UNION TERRITORY OF JAMMU AND KASHMIR

"I, A.B., having been nominated as a candidate to fill a seat in the Legislative Assembly of _ do swear in the name of God/ solemnly affirm that I will bear true faith and allegiance to the Constitution of India as by law established and that I will uphold the sovereignty and integrity of India."

Π

FORM OF OATH OR AFFIRMATION TO BE MADE BY A MEMBER OF THE LEGISLATIVE ASSEMBLY OF THE UNION TERRITORY OF JAMMU AND KASHMIR

"I, A.B., having been elected (or nominated) a member of the Legislative Assembly of _ do swear in the name of God/ solemnly affirm that I will bear true faith and allegiance to the Constitution of India as by law established, that I will uphold the sovereignty and integrity of India and that I will faithfully discharge the duty upon which I am about to enter."

Ш

FORM OF OATH OF OFFICE FOR A MEMBER OF THE COUNCIL OF MINISTERS OF THE UNION TERRITORY OF JAMMU AND KASHMIR

_do swear in the name of God/ solemnly affirm that I will bear true faith and allegiance to the "I.A.B.. Constitution of India as by law established, that I will uphold the sovereignty and integrity of India, that I will faithfully and conscientiously discharge my duties as a Minister for the Union territory of ____ ____, and that I will do right to all manner of people in accordance with the Constitution and the law without fear and favour, affection or ill-will."

IV

FORM OF OATH OF SECRECY FOR A MEMBER OF THE COUNCIL OF MINISTERS OF THE UNION TERRITORY OF JAMMU AND KASHMIR

_____ do swear in the name of God/ solemnly affirm that I will not directly or indirectly communicate "I.A.B., or reveal to any person or persons any matter which shall be brought under my consideration or shall become known to me as a Minister for the Union territory of ____ _____, except as may be required for the due discharge of my duties as such Minister."

36

The Fifth Schedule

(See Sections 95 and 96)

TABLE - 1

CENTRAL LAWS MADE APPLICABLE TO THE UNION TERRITORY OF JAMMU AND KASHMIR; AND UNION TERRITORY OF LADAKH

1.The Aadhar (Targeted Delivery of Financial and other subsidies, benefits and services) Act, 2016.In sub-section (2) of sec of Jammu and Kashmir'	ction 1, words, "except the State " shall be omitted.
2. The Administrative Tribunal Act, 1985. Clause (b) of sub-section	n (2) of section 1 shall be omitted.
3.The Anand Marriage Act, 1951.In sub-section (2) of sec of Jammu and Kashmir'	ction 1, words, "except the State " shall be omitted.
4. The Arbitration and Conciliation Act, 1996. Proviso to sub-section ((2) of section 1 shall be omitted.
5. The Benami Transactions (Prohibition) Act, 1988. In sub-section (2) of sec of Jammu and Kashmir'	ction 1, words, "except the State " shall be omitted.
6. The Charitable Endowment Act, 1890. In sub-section (2) of sec of Jammu and Kashmir'	ction 1, words, "except the State " shall be omitted.
7.The Chit Funds Act, 1982.In sub-section (2) of sec of Jammu and Kashmir'	ction 1, words, "except the State " shall be omitted.
8. The Code of Civil Procedure, 1908. Clause (a) of sub-section	n (3) of section 1 shall be omitted.
9. The Code of Criminal Procedure, 1973. In sub-section (2) of sec of Jammu and Kashmir'	ction 1, words, "except the State " shall be omitted.
10.The Commercial Courts Act, 2015.In sub-section (2) of sec of Jammu and Kashmir'	ction 1, words, "except the State " shall be omitted.
11.The Commission for Protection of Child's Rights Act, 2006.In sub-section (2) of sec of Jammu and Kashmir'	ction 1, words, "except the State " shall be omitted.
12. The Commission of Inquiry Act, 1952. Proviso to sub-section ((2) of section 1 shall be omitted.
13.The Consumer Protection Act, 1986.In sub-section (2) of sec of Jammu and Kashmir'	ction 1, words, "except the State " shall be omitted.
14.The Contempt of Courts Act, 1971.Proviso to sub-section ((2) of section 1 shall be omitted.
15.The Delimitation Act, 2002.Section 2(f) shall be om	itted.
16. The Dissolution of Muslim Marriage Act, 1939. In sub-section (2) of sec of Jammu and Kashmir'	ction 1, words, "except the State " shall be omitted.
17. The Disturbed Areas (Special Courts) Act, 1976. In sub-section (2) of sec of Jammu and Kashmir'	ction 1, words, "except the State " shall be omitted.
18.The Dowry Prohibition Act, 1961.In sub-section (2) of sec of Jammu and Kashmir'	ction 1, words, "except the State " shall be omitted.
19.The Drugs and Magic Remedies (Objectionable Advertisement) Act, 1954.In sub-section (2) of sec of Jammu and Kashmir'	ction 1, words, "except the State " shall be omitted.
20.The Easements Act, 1891.Extended as whole.	

S.No.	Name of the Act	Section/Amendments
21.	The Electricity Act, 2003.	In sub-section (2) of section 1, words, "except the State of Jammu and Kashmir" shall be omitted.
22.	The Employees Provident Funds and Miscellaneous Provisions Act, 1952.	In sub-section (2) of section 1, words, "except the State of Jammu and Kashmir" shall be omitted.
23.	The Employment of Manual Scavengers and Construction of Dry Latrines (Prohibition) Act, 1993.	Extended as whole.
24.	The Enemy Property Act, 1968.	In sub-section (2) of section 1, words, "except the State of Jammu and Kashmir" shall be omitted.
25.	The Energy Conservation Act, 2001.	In sub-section (2) of section 1, words, "except the State of Jammu and Kashmir" shall be omitted.
26.	The Family Courts Act, 1984.	In sub-section (2) of section 1, words, "except the State of Jammu and Kashmir" shall be omitted.
27.	The Fatal Accidents Act, 1855.	In sub-section (2) of section 1, words, "except the State of Jammu and Kashmir" shall be omitted.
28.	The Forest (Conservation) Act, 1980.	In sub-section (2) of section 1, words, "except the State of Jammu and Kashmir" shall be omitted.
29.	The General Clauses Act, 1897.	Extended as whole.
30.	The Governors (Emoluments, Allowances & Privileges) Act, 1982.	In sub-section (2) of section 1, words, "except the State of Jammu and Kashmir" shall be omitted.
31.	The Gram Nyayalayas Act, 2009.	In sub-section (2) of section 1, words, "except the State of Jammu and Kashmir" shall be omitted.
32.	The Guardian & Wards Act, 1890.	In sub-section (2) of section 1, words, "except the State of Jammu and Kashmir" shall be omitted.
33.	The Hindu Adoptions and Maintenance Act, 1956.	In sub-section (2) of section 1, words, "except the State of Jammu and Kashmir" shall be omitted.
34.	The Hindu Disposition of Property Act, 1960.	In sub-section (2) of section 1, words, "except the State of Jammu and Kashmir" shall be omitted.
35.	The Hindu Marriage Act, 1955.	In sub-section (2) of section 1, words, "except the State of Jammu and Kashmir" shall be omitted.
36.	The Hindu Minority & Guardianship Act, 1956.	In sub-section (2) of section 1, words, "except the State of Jammu and Kashmir" shall be omitted.
37.	The Hindu Succession Act, 1956.	In sub-section (2) of section 1, words, "except the State of Jammu and Kashmir" shall be omitted.
38.	The Identification of Prisoners Act, 1920.	Extended as whole.
39.	The Indecent Representation of Women (Prohibition) Act, 1986.	In sub-section (2) of section 1, words, "except the State of Jammu and Kashmir" shall be omitted.
40.	The Indian Boilers Act, 1923.	In sub-section (2) of section 1, words, "except the State of Jammu and Kashmir" shall be omitted.
41.	The Indian Christian Marriage Act, 1872.	In sub-section (2) of section 1, words, "except the State of Jammu and Kashmir" shall be omitted.
42.	The Indian Contract Act, 1872.	In sub-section (2) of section 1, words, "except the State of Jammu and Kashmir" shall be omitted.

38

59

39

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S.No.	Name of the Act	Section/Amendments
43.	The Indian Easements Act, 1882.	Extended as whole.
44.	The Indian Evidence Act, 1872.	In sub-section (2) of section 1, words, "except the State of Jammu and Kashmir" shall be omitted.
45.	The Indian Forest Act, 1927.	Extended as whole.
46.	The Indian Nursing Council Act, 1947.	In sub-section (2) of section 1, words, "except the State of Jammu and Kashmir" shall be omitted.
47.	The Indian Partnership Act, 1932.	In sub-section (2) of section 1, words, "except the State of Jammu and Kashmir" shall be omitted.
48.	The Indian Penal Code, 1860.	In section 1, words, "except the State of Jammu and Kashmir" shall be omitted.
49.	The Indian Stamp Act, 1899.	In sub-section (2) of section 1, words, "except the State of Jammu and Kashmir" shall be omitted.
50.	The Indian Succession Act, 1925.	Extended as whole.
51.	The Indian Trust Act, 1882.	In section 1, words, "except the State of Jammu and Kashmir" shall be omitted.
52.	The Indian Veterinary Council Act, 1984.	In sub-section (2) of section 1, words, "except the State of Jammu and Kashmir" shall be omitted.
53.	The Judges (Protection) Act, 1985.	In sub-section (2) of section 1, words, "except the State of Jammu and Kashmir" shall be omitted.
54.	The Judicial Officers (Protection) Act, 1850.	In sub-section (2) of section 1, words, "except the State of Jammu and Kashmir" shall be omitted.
55.	The Juvenile Justice (Care & Protection of Children) Act, 2015.	In sub-section (2) of section 1, words, "except the State of Jammu and Kashmir" shall be omitted.
56.	The Legal Services Authorities Act, 1987.	In sub-section (2) of section 1, words, "except the State of Jammu and Kashmir" shall be omitted.
57.	The Limitation Act, 1963.	In sub-section (2) of section 1, words, "except the State of Jammu and Kashmir" shall be omitted.
58.	The Maintenance and Welfare of Parents and Senior Citizens Act, 2007.	In sub-section (2) of section 1, words, "except the State of Jammu and Kashmir" shall be omitted.
59.	The Majority Act, 1875.	In sub-section (2) of section 1, words, "except the State of Jammu and Kashmir" shall be omitted.
60.	The Medical Termination of Pregnancy Act, 1971.	In sub-section (2) of section 1, words, "except the State of Jammu and Kashmir" shall be omitted.
61.	The Muslim Personal Law (Shariet) Application Act, 1937.	In sub-section (2) of section 1, words, "except the State of Jammu and Kashmir" shall be omitted.
62.	The Muslim Women (Protection of Rights on Divorce) Act, 1986.	In sub-section (2) of section 1, words, "except the State of Jammu and Kashmir" shall be omitted.
63.	The National Commission for Minorities Act, 1992.	In sub-section (2) of section 1, words, "except the State of Jammu and Kashmir" shall be omitted.
64.	The National Commission for Minority Educational Institutes Act, 2005.	In sub-section (2) of section 1, words, "except the State of Jammu and Kashmir" shall be omitted.
65.	The National Commission for Safaikaramcharis	In sub-section (2) of section 1, words, "except the State of Jammu and Kashmir" shall be omitted

In sub-section (2) of section 1, words, "except the State of Jammu and Kashmir" shall be omitted.

Act, 1993.

S.No.	Name of the Act	Section/Amendments
66.	The National Commission for Women Act, 1990.	In sub-section (2) of section 1, words, "except the State of Jammu and Kashmir" shall be omitted.
67.	The National Council for Teacher Education Act, 1993.	In sub-section (2) of section 1, words, "except the State of Jammu and Kashmir" shall be omitted.
67-A	National Security Act, 1980	In sub-section (2) of section 1, words, "except the State of Jammu and Kashmir" shall be omitted.
68.	The National Trust for Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities Act, 1999.	In sub-section (2) of section 1, words, "except the State of Jammu and Kashmir" shall be omitted.
69.	The Oaths Act, 1969.	In sub-section (2) of section 1, words, "except the State of Jammu and Kashmir" shall be omitted.
70.	The Partition Act, 1893.	In sub-section (2) of section 1, words, "except the State of Jammu and Kashmir" shall be omitted.
71.	The Pharmacy Act, 1948.	In sub-section (2) of section 1, words, "except the State of Jammu and Kashmir" shall be omitted.
72.	The Powers of Attorney Act, 1882.	In section 1, words, "except the State of Jammu and Kashmir" shall be omitted.
73.	The Preconception and Pre-natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994.	In sub-section (2) of section 1, words, "except the State of Jammu and Kashmir" shall be omitted.
74.	The Prevention of Blackmarketing & Maintenance of Supplies of Essential Commodities Act, 1980.	In sub-section (2) of section 1, words, "except the State of Jammu and Kashmir" shall be omitted.
75.	The Prevention of Corruption Act, 1988.	In sub-section (2) of section 1, words, "except the State of Jammu and Kashmir" shall be omitted.
76.	The Prevention of cruelty to animals Act, 1960.	In sub-section (2) of section 1, words, "except the State of Jammu and Kashmir" shall be omitted.
77.	The Prevention of Damage to Public Property Act, 1984.	In sub-section (2) of section 1, words, "except the State of Jammu and Kashmir" shall be omitted.
78.	The Prisoners Act, 1900.	Extended as whole.
79.	The Prisons Act, 1894.	Extended as whole.
80.	The Private Security Agencies (Regulation) Act, 2005.	In sub-section (2) of section 1, words, "except the State of Jammu and Kashmir" shall be omitted.
81.	The Prize Chits and Money Circulation Scheme (Banning) Act, 1978.	In sub-section (2) of section 1, words, "except the State of Jammu and Kashmir" shall be omitted.
82.	The Probation of Offenders Act, 1958.	In sub-section (2) of section 1, words, "except the State of Jammu and Kashmir" shall be omitted.
83.	The Prohibition of Child Marriage Act, 2007.	In sub-section (2) of section 1, words, "except the State of Jammu and Kashmir" shall be omitted.
84.	The Prohibition of Employment as Manual Scavengers and their Rehabilitation Act, 2013.	In sub-section (2) of section 1, words, "except the State of Jammu and Kashmir" shall be omitted.
85.	The Protection of Children From Sexual Offences Act, 2012.	In sub-section (2) of section 1, words, "except the State of Jammu and Kashmir" shall be omitted.

S.No.	Name of the Act	Section/Amendments
86.	The Protection of Human Rights Act, 1994.	Proviso to sub-section (2) of section 1 shall be omitted.
87.	The Protection of Women from Domestic Violence Act, 2005.	In sub-section (2) of section 1, words, "except the State of Jammu and Kashmir" shall be omitted.
88.	The Public Gambling Act, 1867.	Extended as whole.
89.	The Public Records Act, 1993.	Extended as whole.
90.	The Registration Act, 1908.	In sub-section (2) of section 1, words, "except the State of Jammu and Kashmir" shall be omitted.
91.	The Religious Endowments Act, 1863.	Extended as whole.
92.	The Religious Institutions (Prevention of Misuse) Act, 1988.	In sub-section (2) of section 1, words, "except the State of Jammu and Kashmir" shall be omitted.
93.	The Right of Children to Free and Compulsory Education Act, 2009.	In sub-section (2) of section 1, words, "except the State of Jammu and Kashmir" shall be omitted.
94.	The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013.	In sub-section (2) of section 1, words, "except the State of Jammu and Kashmir" shall be omitted.
94A.	The Representation of People Act, 1951.	In Section (2),
		(i) In sub-section (1) Clause (d) the words "other than the State of Jammu and Kashmir" shall be omitted; and (ii) Sub-section (5) shall be omitted.
95.	The Right to Information Act, 2005.	In sub-section (2) of section 1, words, "except the State of Jammu and Kashmir" shall be omitted.
96.	The Sale of Goods Act, 1930.	In sub-section (2) of section 1, words, "except the State of Jammu and Kashmir" shall be omitted.
97.	The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forests Rights) Act, 2007.	In sub-section (2) of section 1, words, "except the State of Jammu and Kashmir" shall be omitted.
98.	The Scheduled Caste and the Scheduled Tribes (Prevention of Atrocities) Act, 1989.	In sub-section (2) of section 1, words, "except the State of Jammu and Kashmir" shall be omitted.
99.	The Special Marriage Act, 1954.	In sub-section (2) of section 1, words, "except the State of Jammu and Kashmir" shall be omitted.
100.	The Specific Relief Act, 1963.	In sub-section (2) of section 1, words, "except the State of Jammu and Kashmir" shall be omitted.
101.	The Suits Valuation Act, 1887.	Extended as whole.
102.	The Transfer of Property Act, 1882.	Extended as whole.
103.	The Transplantation of Human Organs and Tissues Act, 1994.	Extended as whole.
104.	The Wakf Act, 1995.	In sub-section (2) of section 1, words, "except the State of Jammu and Kashmir" shall be omitted.
105.	The Whistle Blowers Protection Act, 2014.	In sub-section (2) of section 1, words, "except the State of Jammu and Kashmir" shall be omitted.
106.	The Wild Life (Protection) Act, 1972.	In sub-section (2) of section 1, words, "except the State of Jammu and Kashmir" shall be omitted

DELIMITED LANDSCAPE OF UNION TERRITORY OF JAMMU & KASHMIR

of Jammu and Kashmir" shall be omitted.

41

TABLE - 2

STATE LAWS WHICH SHALL BE APPLICABLE TO THE UNION TERRITORY OF JAMMU AND KASHMIR AND UNION TERRITORY OF LADAKH WITH AMENDMENTS

S.No.	Year	No.	Short title	Amendments
1	2	3	4	5
1.	Svt 1977 (1920 AD)	XLII	The Transfer of Property Act	Section 139 and section 140 shall be omitted.
2.	Svt 1995 (1938 AD)	V	The Jammu and Kashmir Alienation of Land Act	Section 4 and section 4-A shall be omitted;
3.	Svt 2007 (1950 AD)	XVII	The Jammu and Kashmir Big Landed Estates Abolition Act	Section 20-A shall be omitted.
4.	1960	XXXVIII	The Jammu and Kashmir Land Grants Act	A. Provisos to sub-section 1 of section 4 shall be omitted; andB. Clause (i) of sub-section 2 of section 4 shall be omitted.
5.	1976	XVII	The Jammu and Kashmir Agrarian Reforms Act	Section 17 shall be omitted.
6.	1989	Х	The Jammu and Kashmir Cooperative Societies Act	Sub-Clause (ii) of clause (a) of sub-section (1) of section 17 shall be omitted.
7. 2004	2004	XIV	The Jammu and Kashmir Reservation Act	 A. In section 2 after clause (g), the following clause shall be inserted namely:— "(ga) "economically weaker sections" means such categories as may be notified by the Government from time to time, on the basis of family income and other indicators of economic disadvantage, other than the classes or categories defined in clauses (m), (n) and (o)"; B. In section 3, in sub-section (1),— (i) in clause (a), the word "and" occurring at the
				 (i) in clause (a), the word and occurring at the end shall be omitted; (ii) in clause (b), for the words "backward classes:", the words "backward classes; and" shall be substituted; (iii) after clause (b), the following clause shall be inserted, namely:—

1	2	3	4	5
				"Provided further that the reservation is appointments in favour of the persons belonging to economically weaker sections shall be in addition to the existing reservation as provided in this sub section and shall be subject to a maximum of ten per cent. of the posts in each category: Provided also that".
				C. In section 9, in sub-section (1),—
				(i) for the portion beginning with "shall reserve' and ending with "from time to time;", the following shall be substituted, namely:—
				"shall reserve seats in the Professional Institutions for candidates belonging to,—
				(a) reserved categories and such other classes or categories as may be notified from time to time; and
				(b) economically weaker sections:";
				(ii) in the proviso, for the words "the tota percentage of reservation", the words, brackets and letter "the total percentage of reservation provided in clause (a)" shall be substituted;
				(iii) after the proviso, the following proviso shal be inserted, namely:—
				"Provided further that the reservation in the Professional Institutions in favour of the persons belonging to economically weake sections shall be in addition to the existing reservation as provided in this sub-section and shall be subject to a maximum of ten per cent of the seats in each category.".

TABLE - 3

STATE LAWS INCLUDING GOVERNOR'S ACTS WHICH ARE REPEALED IN UNION TERRITORY OF JAMMU AND KASHMIR; AND UNION TERRITORY OF LADAKH

S.No.	Name of the Act	Act/Ordinance No.
1.	The Jammu and Kashmir Accountability Commission Act, 2002.	XXXVIII of 2002
2.	The Jammu and Kashmir Advocates Welfare Fund Act, 1997.	XXVI of 1997
3.	The Jammu and Kashmir Agricultural Income Tax Act, 1962.	XXI of 1962
4.	The Jammu and Kashmir [State] Agricultural Produce Marketing Regulation Act, 1997.	XXXVI of 1997
5.	The Jammu and Kashmir Anand Marriage Act, 1954.	IX of 2011
6.	The Jammu and Kashmir Animal Diseases (Control) Act, 1949.	XV of 2006
7.	The Jammu and Kashmir Apartment Ownership Act, 1989.	I of 1989
8.	The Jammu and Kashmir Arbitration and Conciliation Act, 1997.	XXXV of 1997
9.	The Jammu and Kashmir Arya Samajist Marriages (Validation) Act, 1942.	III of Svt. 1999
10.	The Jammu and Kashmir Ayurvedic and Unani Practitioners Act, 1959.	XXVI of 1959
11.	The Jammu and Kashmir Banker's Books Evidence Act, 1920.	VI of 1977
12.	The Jammu and Kashmir Benami Transactions (Prohibition) Act, 2010.	V of 2010
13.	The Jammu and Kashmir Boilers Act, Samvat, 1991.	IV of Svt.1991
14.	Buddhists Polyandrous Marriages Prohibition Act, 1941.	II of 1998
15.	The Jammu and Kashmir Cattle Trespass Act, 1920.	VII of 1977
16.	The Jammu and Kashmir Charitable Endowments Act, 1989.	XIV of 1989
17.	The Jammu and Kashmir Chit Funds Act, 2016.	XI of 2016
18.	The Jammu and Kashmir Christian Marriage and Divorce Act, 1957.	III of 1957
19.	The Jammu and Kashmir Cinematograph Act, 1933.	XXIV of 1989
20.	Code of Civil Procedure, Samvat 1977.	X of Svt. 1977
21.	Code of Criminal Procedure, Samvat 1989.	XXIII of Svt. 1989
22.	The Jammu and Kashmir Collection of Statistics Act, 2010.	XVIII of 2010
23.	The Jammu and Kashmir [State] Commission for Women Act, 1999.	V of 1999
24.	The Jammu and Kashmir Commission of Inquiry Act, 1962.	XXXII of 1962
25.	The Jammu and Kashmir Consumer Protection Act, 1987.	XIVI of 1987
26.	The Jammu and Kashmir Contempt of Courts Act, 1997.	XXV of 1997
27.	The Jammu and Kashmir Contingency Fund Act, 1957.	XXIV of 1957
28.	The Jammu and Kashmir Contract Act, Samvat 1977.	IX of Svt.1977
29.	The Jammu and Kashmir Court Fees Act, Samvat 1977.	VII of Svt. 1977
30.	The Jammu and Kashmir Court of Wards Act, Samvat 1977.	LII of Svt. 1977

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THE GAZETTE OF INDIA EXTRAORDINARY

45

S.No.	Name of the Act	Act/Ordinance No.
31.	The Jammu and Kashmir Criminal Law Amendment Act, Svt 1993.	I of Svt. 1993
32.	The Jammu and Kashmir Criminal Law Amendment Act, 1958.	III of 1958
33.	The Jammu and Kashmir Criminal Law Amendment Act, 1983.	X of 1983
34.	The Jammu and Kashmir Customs Act, Svt 1958.	VIII of Svt.1958
35.	The Jammu and Kashmir Dehi Adalats Act, 2013.	XV of 2013
36.	The Jammu and Kashmir Destruction of Records Act, 1920.	XII of 1977
37.	The Jammu and Kashmir Displaced Persons (Permanent Settlement) Act, 1971.	X of 1971
38.	The Jammu and Kashmir Dissolution of Muslim Marriages Act, 1942.	X of Svt.1999
39.	The Jammu and Kashmir Dowry Restraint Act, 1960.	XXXVI of 1960
40.	The Jammu and Kashmir Easements Act, 1920.	XIV of Svt.1977
41.	The Jammu and Kashmir Electricity Act, 2010.	XIII of 2010
42.	The Jammu and Kashmir Electricity (Duty) Act, 1963.	XI of 1963
43.	The Jammu and Kashmir Employees Provident Funds (And) Miscellaneous Provisions Act, 1961.	XV of 1961
44.	The Jammu and Kashmir Employment of Manual Scavengers and Construction of Dry Latrines (Prohibition) Act, 2010.	XIX of 2010
45.	The Jammu and Kashmir Energy Conservation Act, 2011.	XIV of 2011
46.	The Jammu and Kashmir Epidemic Diseases Act, 1920.	XVI of 1977
47.	(State) Evacuees (Administration of Property) (Validation of Orders, Proceedings and Acts) Act, 1958.	IV of 1958
48.	The Jammu and Kashmir Evidence Act, Samvat 1977 (1920 A.D).	XIII of Svt.1977
49.	The Jammu and Kashmir Fatal Accidents Act, Samvat 1977.	XVII of Svt.1977
50.	The Jammu and Kashmir Forest Act, Samvat 1987.	II of Svt.1987
51.	The Jammu and Kashmir Forest (Conservation) Act, 1997.	XXX of 1997
52.	The Jammu and Kashmir Forest (Sale of Timber) Act, Samvat 1987.	III of Svt.1987
53.	The Jammu and Kashmir General Clauses Act, Samvat 1977.	XX of Svt. 1977
54.	The Jammu and Kashmir Good Conduct Prisoners (Temporary Release) Act, 1978.	VII of 1978
55.	Government Servants (Held in Detention) Act, 1956.	XV of 1956
56.	The Jammu and Kashmir Grant of Permit for Resettlement in (or Permanent Return to) the State Act, 1982.	X of 1982
57.	The Jammu and Kashmir Guardians and Wards Act, Samvat 1977.	XIX of Svt.1977
58.	The Jammu and Kashmir Hindu Adoptions and Maintenance Act, 1960.	II of 1960
59.	The Jammu and Kashmir Hindu Disposition of Property Act, Samvat 1997.	XVI of Svt. 1997
60.	The Jammu and Kashmir Hindu Inheritance (Removal of Disabilities) Act, Samvat 1997.	XVIII of Svt. 1997
61.	The Jammu and Kashmir Hindu Marriage Act, 1980.	IV of 1980
62.	The Jammu and Kashmir Hindu Marriage (Validation of Proceedings) Act, 1963.	XVI of 1963

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S.No.	Name of the Act	Act/Ordinance No.
63.	The Jammu and Kashmir Hindu Minority and Guardianship Act, 1957.	VII of 1957
64.	The Jammu and Kashmir Hindu Succession Act, 1956.	XXXVIII of 1956
65.	The Jammu and Kashmir Hindu Widows Remarriage and Property Act, Samvat 1989.	XXIX of Svt. 1989
66.	The Jammu and Kashmir Homeopathic Practitioner Act, 2003.	VIII of 2003
67.	The Jammu and Kashmir Identification of Prisoners Act, Samvat 1994.	IV of Svt. 1994
68.	The Jammu and Kashmir Infant Marriages Prevention Act, Samvat 1985.	I of Svt. 1985
69.	Instruments (Control of Noises) Act, 1959.	VII of 1959
70.	Judicial Officers Protection Act, 1971.	
71.	The Jammu and Kashmir Juvenile Justice (Care and Protection of Children) Act, 2013.	VII of 2013
72.	The Jammu and Kashmir Juvenile Smoking Act, Samvat 1986.	II of Svt. 1986
73.	Land Acquisition Act, Samvat 1990.	X of Svt. 1990
74.	Legal Practitioners (Fees) Act, Samvat 1988.	VII of Svt. 1988
75.	The Jammu and Kashmir Legal Representatives Suits Act, Samvat 1977.	XXII of Svt. 1977
76.	The Jammu and Kashmir Legal Services Authorities Act, 1997.	XXXIII of 1997
77.	The Jammu and Kashmir Limitation Act, Samvat 1995.	IX of Svt. 1995
78.	The Jammu and Kashmir Livestock Improvement Act, Samvat 1996.	XXIII of Svt.1996
79.	The Jammu and Kashmir Local Authorities Loans Act, Samvat 1997.	VI of Svt. 1997
80.	The Jammu and Kashmir Lunacy Act, Samvat 1977.	XXV of Svt. 1997
81.	The Jammu and Kashmir Maintenance and Welfare of Parents and Senior Citizens Act, 2014.	XVI of 2014
82.	The Jammu and Kashmir Majority Act, Samvat 1977.	XXVI of Svt. 1977
83.	The Jammu and Kashmir Medical Registration Act, Samvat 1998.	IV of Svt. 1998
84.	The Jammu and Kashmir Medical Termination of Pregnancy Act, 1974.	XXIII of 1974
85.	The Jammu and Kashmir Muslim Dower Act, Samvat 1977.	XLIV of Svt. 1977
86.	The Jammu and Kashmir Muslim Personal Law (Shariat) Application Act, 2007.	IV of 2007
87.	The Jammu and Kashmir Muslim Specified Wakafs and Specified Wakaf Properties (Management and Regulation) Act, 2004.	VIII of 2004
88.	The Jammu and Kashmir Nationalization of Forest Working Act, 1987.	VII of 1987
89.	(State) Newspapers (Incitements to Offences) Act, Svt 1971.	VIV of Svt. 1971
90.	The Jammu and Kashmir Nursing Council Act, 2012.	IV of 2012
91.	The Jammu and Kashmir Nursing Homes and Clinical Establishments (Registration and Licensing) Act, 1963.	XXXIX of 1963
92.	Official Secrets Act, Samvat 1977.	XLIII of Svt.1977
93.	Opium Smoking Act, Samvat 2011.	XXXII of Svt. 2011
94.	Essential Services (Maintenance) Ordinance, Samvat 2001.	IX of Svt. 2001
95.	Hoarding and Profiteering Prevention Ordinance, Samvat 2000.	XIX of Svt. 2000

46

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S.No.	Name of the Act	Act/Ordinance No.
96.	Police Enhanced Penalties Ordinance, Samvat 2005.	III of Svt. 2005
97.	Prevention of Corruption Ordinance, 2001.	IV of Svt. 2001
98.	The Jammu and Kashmir Public Servants Transfer of Immovable Property (Restriction) Ordinance, 2004.	XXX of Svt.2004
99.	The Jammu and Kashmir Partition Act, Samvat 1977.	XXX of Svt. 1977
100.	The Jammu and Kashmir Partnership Act, Samvat 1996.	V of Svt. 1996
101.	The Jammu and Kashmir Permanent Residents Certificate (Procedure) Act, 1963.	XIII of 1963
102.	The Jammu and Kashmir Pharmacy Act, Samvat 2011.	LIII of Svt. 2011
103.	The Jammu and Kashmir Poisons Act, Samvat 1977.	XXXIV of Svt. 1977
104.	The Jammu and Kashmir Preconception and Prenatal Sex Selection (Prohibition and Regulation) Act, 2002.	XXXI of 2002
105.	(State) Press and Publications Act, Svt 1989.	I of Svt. 1989
106.	The Jammu and Kashmir Prevention of Black Marketing and Maintenance of Supplies of Essential Commodities Act, 1988.	XXV of 1988
107.	The Jammu and Kashmir Prevention of Corruption Act, Samvat 2006.	XIII of Svt. 2006
108.	The Jammu and Kashmir Prevention of Cruelty to Animals Act, Samvat 1990.	XIII of Svt. 1990
109.	The Jammu and Kashmir Prevention of Defacement of Property Act, 1985.	XIX of 1985
110.	The Jammu and Kashmir Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances Act, 1988.	XXIII of 1988
111.	The Jammu and Kashmir Prevention of Insult to State Honour Act, 1979.	X of 1979
112.	The Jammu and Kashmir Prisoners Act, Svt 1977.	XXXIII of Svt. 1977
113.	The Jammu and Kashmir Prisons Act, Svt 1977.	XXXI of Svt. 1977
114.	The Jammu and Kashmir Private Security Agencies (Regulation) Act, 2015.	IX of 2015
115.	The Jammu and Kashmir Prize Competition Act, 1956.	XII of 1956
116.	The Jammu and Kashmir Probation of Offenders Act, 1966.	XXXVII of 1966
117.	The Jammu and Kashmir Protection of Human Rights Act, 1997.	XV of 1997
118.	The Jammu and Kashmir Protection of Women from Domestic Violence Act, 2010.	XI of 2010
119.	The Jammu and Kashmir Provident Funds Act, Svt 1998.	XXII of Svt. 1998
120.	The Jammu and Kashmir Public Gambling Act, Svt 1977.	XVIII of Svt. 1977
121.	The Jammu and Kashmir Public Property (Prevention of Damage) Act, 1985.	XX of 1985
122.	The Jammu and Kashmir Public Servants (Inquiries) Act, Svt 1977.	XXVIII of Svt. 1977
123.	(State) Ranbir Penal Code, Samvat 1989.	XII of Svt. 1989
124.	The Jammu and Kashmir Registration Act, Svt. 1977.	XXXV of Svt. 1977
125.	The Jammu and Kashmir Registration (Amendment and Validation of Transfers of property) Act, 1955.	VI of 1955
126.	Registration of Deeds (Validating) Act, Samvat 2008.	VI of Svt. 2008
127.	Registration of Deeds (Validation) Act, 1956.	XXI of 1956

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S.No.	Name of the Act	Act/Ordinance No.
128.	Registration of Deeds (Validating) Act, 1968.	XXXIII of 1968
129.	Registration of Deeds (Validation) Act, 1976.	I of 1976
130.	Registration of Deeds (Validation) Act, 1985.	IX of 1985
131.	The Jammu and Kashmir Religious Endowments Act, Svt 1977.	L of Svt.1977
132.	The Jammu and Kashmir Representation of the People Act, 1957.	IV of 1957
133.	The Jammu and Kashmir Requisitioning and Acquisition of Immovable Property Act, 1968.	XXXV of 1968
134.	The Jammu and Kashmir Right to Information Act, 2009.	VIII of 2009
135.	The Jammu and Kashmir Sale of Goods Act, Svt 1996.	II of 1996
136.	Separation of Judicial and Executive Functions Act, 1966.	XL of 1966
137.	The Jammu and Kashmir Small Causes Court Act, Svt 1968.	
138.	Societies Registration Act, Svt 1998.	VI of Svt. 1998
139.	The Jammu and Kashmir Specific Relief Act, Svt 1977.	XXXVIII of Svt. 1977
140.	The Jammu and Kashmir Standards of Weights and Measures (Enforcement) Act, 1997.	XXXVII of 1997
141.	The Jammu and Kashmir Succession Certificate Act, Svt 1977.	XXXIX of Svt. 1977
142.	Succession (Property Protection) Act, Svt 1977.	XXXVI of Svt. 1977
143.	The Jammu and Kashmir Suits Valuation Act, Svt 1977.	XXXVII of Svt. 1977
144.	The Jammu and Kashmir Suppression of Indecent Advertisements Act, Svt 2003.	IX of Svt. 2003
145.	The Jammu and Kashmir Transfer of Property Act, Svt 1977.	XLII of Svt. 1977
146.	The Jammu and Kashmir Transplantation of Human Organs Act, 1997.	III of 1997
147.	The Jammu and Kashmir Trusts Act, Svt 1977.	XLI of Svt. 1977
148.	The Jammu and Kashmir Venereal Diseases Act, Svt 2000.	XXI of Svt. 2000
149.	Veterinary Council Act, 2001.	XXI of 2001
150.	The Jammu and Kashmir [State] Village and Town Patrol Act, 1959.	XXIV of 1959
151.	The Jammu and Kashmir Village Sanitation Act, Svt. 1990.	V of Svt. 1990
152.	The Jammu and Kashmir Wakafs Act, 2001.	III of 2001
153.	The Jammu and Kashmir Wildlife (Protection) Act, 1978.	VIII of 1978

THE GAZETTE OF INDIA EXTRAORDINARY

S.No.	Name of the Governor's Act	Governor's Act No.
1.	The Jammu and Kashmir State Trust for Welfare of Persons with Autism Cerebral Palsy, Mental Retardation and Multiple Disabilities Act, 2018.	VI of 2018
2.	The Jammu and Kashmir Drugs and Magic Remedies (Objectionable Advertisements) Act, 2018.	VIII of 2018
3.	The Jammu and Kashmir Single Window (Industrial Investment and Business Facilitation) Act, 2018.	X of 2018
4.	The Jammu and Kashmir Commercial Courts Act, 2018.	XIII of 2018
5.	The Jammu and Kashmir Family Courts Act, 2018.	XXIV of 2018
6.	The Jammu and Kashmir Aadhar (Targeted Delivery of Financial and other Subsidies, Benefits and Services) Act, 2018.	XXXIV of 2018
7.	The Jammu and Kashmir Protection of Children From Sexual Violence Act, 2018.	II of 2018
8.	The Jammu and Kashmir Rights of Persons with Disabilities Act, 2018.	XL of 2018
9.	The Jammu and Kashmir Prohibition of Benami Property Transactions Act, 2018.	XLIII of 2018
10.	The Jammu and Kashmir State Commission for Protection of Women and Child Rights Act, 2018.	XLVI of 2018
11.	The Jammu and Kashmir Real Estate (Regulation and Development) Act, 2018.	LIII of 2018

49

TABLE - 4

STATE ACTS INCLUDING GOVERNOR'S ACTS THAT SHALL REMAIN IN FORCE IN UNION TERRITORY OF JAMMU AND KASHMIR; AND UNION TERRITORY OF LADAKH

S.No.	Name of the Act	Act/Ordinance No.
1.	The Jammu and Kashmir Aerial Ropeways Act, 2002	XII of 2002
2.	The Jammu and Kashmir Agrarian Reforms Act, 1976	XVII of 1976
3.	Agriculturists' Relief Act, Svt. 1983	I of Svt. 1983
4.	The Jammu and Kashmir Government Aid to Agriculturists and Land Improvement Act, Svt. 1993	VII of Svt. 1993
5.	The Jammu and Kashmir State Aid to Industries Act 1961	XXII of 1961
6.	The Jammu and Kashmir Alienation of Land Act, Svt. 1995	V of Svt. 1995
7.	The Jammu and Kashmir Anatomy Act, 1959	XXII of 1959
8.	The Jammu and Kashmir Ancient Monuments Preservation Act, Svt. 1977	V of Svt 1977
9.	The Jammu and Kashmir Baba Ghulam Shah Badshah University Act, 2002	XVI of 2002
10.	The Jammu and Kashmir Big Landed Estates Abolition Act, Svt. 2007	XVII of Svt. 2007
11.	The Jammu and Kashmir Board of Professional Entrance Examination Act, 2002	XXV of 2002
12.	The Jammu and Kashmir Board of School Education Act, 1975	XXVIII of 1975
13.	The Jammu and Kashmir State Board of Technical Education Act, 2002	XXIV of 2002
14.	The Jammu and Kashmir Brick Kilns (Regulation) Act, 2010	XV II of 2010
15.	Camping and Mooring Sites Act, Svt. 2004	XII of Svt.2004
16.	The Jammu and Kashmir Chowkidari Act, 1956	XXXVII of 1956
17.	The Jammu and Kashmir Civic Laws (Special Provisions) Act, 2014	III of 2014
18.	The Jammu and Kashmir Civil Courts Act, Svt. 1977	XLVI of Svt.1977
19.	The Jammu and Kashmir Civil Services (Decentralization and Recruitment) Act, 2010	XVI of 2010
20.	The Jammu and Kashmir Civil Services (Special Provisions) Act, 2010	XIV of 2010
21.	The Srinagar and Jammu Cluster Universities Act, 2016.	III of 2016
22.	The Jammu and Kashmir State Commission for Backward Classes Act, 1997	XII of 1997
23.	The Jammu and Kashmir Common Lands (Regulation) Act, 1956	XXIV of 1956
24.	The Jammu and Kashmir Consolidation of Holdings Act, 1962	V of 1962
25.	The Jammu and Kashmir Control of Building Operations Act, 1988	XV of 1988
26.	The Jammu and Kashmir Cooperative Societies Act, 1989.	X of 1989
27.	The Jammu and Kashmir Debtors Relief Act, 1976	XV of 1976
28.	The Jammu and Kashmir Delivery of Books and Newspapers (Public Libraries) Act, 1961	XIII of 1961
29.	The Jammu and Kashmir Deputy Ministers' Salaries and Allowances Act, 1957	VI of 1957

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DELIMITED LANDSCAPE OF UNION TERRITORY OF JAMMU & KASHMIR

 Name of the Act	Act/Ordinance No.
The Jammu and Kashmir Deputy Speaker's and Deputy Chairman's (Emoluments) Act, 1956	XXII of 1956
The Jammu and Kashmir Development Act, 1970	XIX of 1970
The Jammu and Kashmir Egress and Internal Movement (Control) Ordinance, Svt.2005.	V of Svt.2005
The Jammu and Kashmir Enemy Agents Ordinance, Svt.2005.	VIII of Svt.2005
The Jammu and Kashmir State Emergency Relief Fund Act, 1960	XIII of 1960
The Jammu and Kashmir Excise Act, Samvat 1958	
The Jammu and Kashmir Extraction of Resin Act, 1988.	IX of 1988
The Jammu and Kashmir State Evacuees (Administration of Property) Act, Samvat 2006 (1949 A.D).	VI of Svt. 2006
The Jammu and Kashmir Ferry Boats Control Act, 1971.	XVIII of 1971
The Jammu and Kashmir State Finance Commission Act, 2006	XVIII of 2006
The Jammu and Kashmir Finance Commission for Panchayats and Municipalities Act, 2011	XVI of 2011
The Jammu and Kashmir Fire Force Act, 1967.	XXII of 1967
The Jammu and Kashmir Fiscal Responsibility and Budget Management Act, 2006.	XII of 2006
The Jammu and Kashmir Fisheries Act, 2018.	XVI of 2018
The Jammu and Kashmir Flood Plain Zones (Regulation and Development) Act, 2005.	XVII of 2005
The Jammu and Kashmir State Forest Corporation Act, 1978.	XII of 1978
The Jammu and Kashmir Forest (Protection) Force Act, 2001.	VI of 2001
The Jammu and Kashmir Fruit Nurseries (Licensing) Act, 1987.	XXII of 1987
The Jammu and Kashmir Gift Goods (Unlawful Possession) Act, 1963.	XL of 1963
The Jammu and Kashmir Golf Development and Management Authority Act, 2013.	VIII of 2013
The Jammu and Kashmir Goods and Services Tax Act, 2017.	V of 2017
The Jammu and Kashmir Government Gazette Act, Svt. 1945.	XII of Svt. 1945
The Jammu and Kashmir Governor's Special Security Force Act, 2018	Governors Act No.XLII of 2018
The Jammu and Kashmir Habitual Offenders (Control and Reform) Act, 1956.	XI of 1956
The Jammu and Kashmir Handicrafts (Quality Control) Act, 1978.	IV of 1978
The Jammu and Kashmir Heritage Conservation and Preservation Act, 2010.	XV of 2010
The Jammu and Kashmir Highways Act, Svt. 2007.	XXVII of Svt. 2007

The Jammu and Kashmir Home Guards Act, Svt. 2006. The Jammu and Kashmir Housing Board Act, 1976.

59. The Jammu and Kashmir Industrial Establishments (National and Festival) XIII of 1974 Holidays Act, 1974.
60. The Jammu and Kashmir Inspector General of Prisons (Change in Designation) XIII of 2001 Act, 2001.

III of Svt. 2006

VII of 1976

S.No.	Name of the Act	Act/Ordinance No.
61.	The Jammu and Kashmir Islamic University of Science and Technology Kashmir Act, 2005.	XVIII of 2005
62.	The Jammu and Kashmir Kahcharai Act, Svt. 2011.	XVIII of Svt. 2011
63.	Kashmir and Jammu Universities Act, 1969.	XXIV of 1969
64.	Kashmir Silk Protection Act, 1964.	
65.	The Jammu and Kashmir Khadi and Village Industries Board Act, 1965.	XVI of 1965
66.	Ladakh Autonomous Hill Development Council Act, 1997.	XXXI of 1997
67.	Ladakh Budhists Succession to Property Act, Svt. 2000.	XVIII of Svt. 2000
68.	The Jammu and Kashmir Lambardari Act, 1972.	X of 1972
69.	The Jammu and Kashmir Land Grants Act, 1960.	XXXVIII of 1960
70.	The Jammu and Kashmir Land Improvement Schemes Act, 1972.	XXIV of 1972
71.	The Jammu and Kashmir Land Revenue Act, Svt. 1996.	XII of Svt. 1996
72.	The Jammu and Kashmir Legislative Assembly Speaker's Emoluments Act, 1956.	IV of 1956
73.	The Jammu and Kashmir Legislative Council Chairman's (Emoluments) Act, 1962.	XXVIII of 1962
74.	The Jammu and Kashmir State Legislature Members' Pension Act, 1984.	II of 1984
75.	The Jammu and Kashmir Legislature (Prevention of Disqualification) Act, 1962.	XVI of 1962
76.	The Jammu and Kashmir State Legislature Proceedings (Protection of Publication) Act, 1960.	XXXVII of 1960
77.	Levy of Tolls Act, Svt.1995.	VIII of Svt. 1995
78.	The Jammu and Kashmir Migrant Immovable Property (Preservation, Protection and Restraint on Distress Sales) Act, 1997.	XVI of 1997
79.	The Jammu and Kashmir Migrants (Stay of Proceedings) Act, 1997.	XVII of 1997
80.	The Jammu and Kashmir Ministers and Ministers of State Salaries Act, 1956.	VI of 1956
81.	The Jammu and Kashmir Ministers and Presiding Officers Medical Facilities Act, 1975.	XXII of 1975
82.	The Jammu and Kashmir Money Lenders and Accredited Loan Providers Act, 2010.	XXIII of 2010
83.	The Jammu and Kashmir Motor Spirit and Diesel Oil (Taxation of Sales) Act, Svt. 2005.	V of Svt. 2005
84.	The Jammu and Kashmir Motor Vehicles Taxation Act, 1957.	XXVI of 1957
85.	The Jammu and Kashmir Mulberry Protection Act, Svt. 2006.	X of Svt. 2006
86.	The Jammu and Kashmir Municipal Act, 2000.	XX of 2000
87.	The Jammu and Kashmir Municipal Corporation Act, 2000.	XXI of 2000
88.	The Jammu and Kashmir Municipal Ombudsman Act, 2010.	XX of 2010
89.	The Jammu and Kashmir Municipalities Public Disclosure Act, 2010.	XXIV of 2010
90.	The Jammu and Kashmir Muslim Marriages Registration Act, 1981.	XXII of 1981
91.	The Jammu and Kashmir Namdha Quality Control Act, Svt. 2010.	VI of Svt. 2010
92.	National Defence Fund Donation of Immovable Property (Exemption from Stamp Duty and Registration) Act, 1963.	V of 1963

52

S.No.

DELIMITED LANDSCAPE OF UNION TERRITORY OF JAMMU & KASHMIR

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THE GAZETTE OF INDIA EXTRAORDINARY

Name of the Act

The Jammu and Kashmir Natural Calamities Destroyed Areas Improvement Act, Svt. 2011.	XXXVIII of Svt. 2011
The Jammu and Kashmir Non-Biodegradable Material (Management) Handling and Disposal Act, 2007.	XII of 2007
The Jammu and Kashmir Obsolete Laws (Repeal) Act, 2010.	XXVII of 2010
The Jammu and Kashmir Ombudsman for Panchayats Act, 2014.	V of 2014
The Jammu and Kashmir Panchayati Raj Act, 1989.	IX of 1989
The Jammu and Kashmir Paramedical Council Act, 2014.	VII of 2014
The Jammu and Kashmir Passengers Taxation Act, 1963.	XII of 1963
The Jammu and Kashmir Plant Disease and Pests Act, 1973.	XIV of 1973
Plyboard Industries (Acquisition of Shares and of the Industrial Undertakings) Act, 1987.	VI of 1987
Police Act, Svt. 1983.	II of Svt. 1983
The Jammu and Kashmir Preservation of Specified Trees Act, 1969	V of 1969
The Jammu and Kashmir Prevention of Beggary Act, 1960.	XL of 1960
The Jammu and Kashmir Prevention of Fragmentation of Agricultural Holdings Act, 1960.	XXV of 1960
Prevention of Ribbon Development Act. Syt. 2007	XXVI of Svt 2007

106.	Prevention of Ribbon Development Act, Svt. 2007.	XXVI of Svt. 2007
107.	Prevention of Rum Rasum Act, Svt. 1997.	I of Svt. 1997
108.	The Jammu and Kashmir Prevention and Suppression of Sabotages Activities Act, 1965.	XXII of 1965
109.	The Jammu and Kashmir Prevention of Unfair Means Examination Act, 1987.	XX of 1987
110.	The Jammu and Kashmir Private Colleges (Regulation and Control) Act, 2002	XXII of 2002
111.	Probate and Administration Act, Svt. 1977.	XXIX of Svt. 1977
112.	The Jammu and Kashmir Professions, Trades, Callings and Employment Tax Act, 2005.	IX of 2005
113.	The Jammu and Kashmir Prohibition on Conversion of Land and Alienation of Orchards Act, 1975.	VIII of 1975
114.	The Jammu and Kashmir Prohibition on Manufacture of Specified Copper Utensils (By Machine) Act, 2006.	XIII of 2006
115.	The Jammu and Kashmir Prohibition of Ragging Act, 2011.	VI of 2011
116.	The Jammu and Kashmir State Prohibition of Smoking (Cinema and Theatre Halls) Act, Svt. 2009.	XVIII of Svt.2009
117.	The Jammu and Kashmir Prohibition of Smoking and Non-Smokers Health Protection in Public Service Vehicles Act, 1997.	XX of 1997
118.	The Jammu and Kashmir Property Rights to Slum Dwellers Act, 2012.	XI of 2012
119.	The Jammu and Kashmir Property Tax Board Act, 2013.	XI of 2013
120.	The Jammu and Kashmir Protection of Interest of Depositors (in Financial Establishments) Act, 2018.	XIII of 2018

53

Act/Ordinance No.

S.No.	Name of the Act	Act/Ordinance No.
121.	The Jammu and Kashmir Public Men and Public Servants Declaration of Assets and Other Provisions Act, 1983.	V of 1983
122.	The Jammu and Kashmir Public Premises (Eviction of Un-authorised Occupants) Act, 1988.	XVII of 1988
123.	The Jammu and Kashmir Public Safety Act, 1978.	VI of 1978
124.	The Jammu and Kashmir Public Services Guarantee Act, 2011.	IX of 2011
125.	The Jammu and Kashmir Registration of Contractors Act, 1956.	XVI of 1956
126.	The Jammu and Kashmir Registration of Tourist Trade Act, 1978.	IX of 1978
127.	The Jammu and Kashmir Regulation of Accounts Act, Svt. 2001.	XIV of Svt. 2001
128.	The Jammu and Kashmir Reservation Act, 2004.	XIV of 2004
129.	The Jammu and Kashmir Residential and Commercial Tenancy Act, 2012.	V of 2012
130.	The Jammu and Kashmir Restitution of Mortgaged Properties Act, 1976.	XIV of 1976
131.	The Jammu and Kashmir Right of Prior Purchase Act, Svt. 1993.	II of Svt. 1993
132.	The Jammu and Kashmir Road Safety Council Act, 2018.	V of 2018
133.	The Jammu and Kashmir Saffron Act, 2007.	V of 2007
134.	Salaries and Allowances of Members of Jammu and Kashmir State Legislature Act, 1960.	XIX of 1960
135.	Salaries and Allowances of Leader of Opposition in the State Legislature Act, 1985.	XVI of 1985
136.	The Sapphire Act, Svt. 1989.	XVI of Svt. 1989
137.	The Jammu and Kashmir School Education Act, 2002.	XXI of 2002
138.	The Jammu and Kashmir Self-Reliant Cooperatives Act, 1999.	X of 1999
139.	The Jammu and Kashmir State Sheep and Sheep Products Development Board Act, 1979.	IX of 1979
140.	Sher-i-Kashmir University of Agricultural Sciences and Technology Act, 1982.	VII of 1982
141.	Sher-i-Kashmir Institute of Medical Sciences (Grant of Degrees) Act, 1983.	XII of 1983
142.	The Jammu and Kashmir Shri Amarnath Ji Shrine Act, 2000.	XVIII of 2000
143.	The Jammu and Kashmir Shri Mata Sukhrala Devi Ji and Shri Mata Bala Sundari Shrine Act, 2013.	III of 2013
144.	The Jammu and Kashmir Shri Mata Vaishno Devi Shrine Act, 1988.	XVI of 1988
145.	The Jammu and Kashmir Shri Mata Vaishno Devi University Act, 1999.	XII of 1999
146.	The Jammu and Kashmir Shri Shiv Khori Shrine Act, 2008.	IV of 2008
147.	The Jammu and Kashmir Sikh Gurdwaras and Religious Endowments Act, 1973.	XV of 1973
148.	The Jammu and Kashmir Silk (Development and Protection) Act, 1988.	XXVIII of 1988
149.	The Jammu and Kashmir Special Security Group Act, 2000.	VI of 2000
150.	The Jammu and Kashmir Special Tribunal Act, 1988.	XIX of 1988
151.	Stamp Act, Svt. 1977.	XL of Svt. 1977
152.	The Jammu and Kashmir Tenancy Act, Svt. 1980.	II of Svt. 1980

DELIMITED LANDSCAPE OF UNION TERRITORY OF JAMMU & KASHMIR

54

THE GAZETTE OF INDIA EXTRAORDINARY

S.No.	Name of the Act	Act/Ordinance No.
153.	The Jammu and Kashmir Tenancy (Stay of Ejectment Proceedings) Act, 1966.	XXXIII of 1966
154.	The Jammu and Kashmir State Town Planning Act, 1963.	XX of 1963
155.	The Jammu and Kashmir Treasure Trove Act, Svt. 1954.	
156.	The Jammu and Kashmir Underground Public Utilities (Acquisition of Rights of User in Land) Act, 2014.	IV of 2014
157.	Urban Immovable Property Tax (Repeal and Saving) Act, 2002.	XXVIII of 2002
158.	The University of Ladakh Act, 2018.	Governor's Act No. LVI of 2018
159.	The Jammu and Kashmir Urban Property (Ceiling) Act, 1971.	XII of 1971
160.	Usurious Loans Act, Svt. 1977.	XLVII of Svt. 1977
161.	The Jammu and Kashmir Utilization of Lands Act, Svt. 2010.	IX of Svt. 2010
162.	The Jammu and Kashmir Vaccination Act, 1967.	XXI of 1967
163.	The Jammu and Kashmir Vegetable Seeds Act, Svt. 2009.	XII of Svt. 2009
164.	The Jammu and Kashmir State Vigilance Commission Act, 2011.	I of 2011
165.	The Jammu and Kashmir Water Resources (Regulation and Management) Act, 2010.	XXI of 2010
166.	The Jammu and Kashmir Willow (Prohibition on Export and Movement) Act, 2000.	XVI of 2000

DR. G. NARAYANA RAJU, Secretary to the Govt. of India.

55

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Date of Final Order

5th May,2022

Date of Gazette Notification

5th May, 2022

Meetings with Associate Members

- 1. 18thFebruary, 2021
- 2. 20th December, 2021

Date of Publication of Draft Proposal

14th March, 2022

UT OF JAMMU AND KASHMIR

State Election Commissioner

Sh. K.K Sharma

Chief Electoral Officer

Sh. Hirdesh Kumar

ASSOCIATE MEMBERS

DELIMITED LANDSCAPE OF UNION TERRITORY OF JAMMU & KASHMIR

Lok Sabha

- 1. Dr. Farooq Abdullah
- 2. Shri Mohammad Akbar Lone
- 3. Shri HasnainMasoodi
- 4. Shri Jugal Kishore Sharma
- 5. Dr.Jitendra Singh

FIELD VISITS

Srinagar :	6 th July, 2021
Pahalgam :	7 th July, 2021
Kishtwar :	8 th July, 2021
Jammu :	9 th July, 2021

PUBLIC SITTINGS

Venue	Date
Convention Centre, Jammu	4 th April, 2022
SKICC, Srinagar	5 th April, 2022

DELIMITATION STATISTICS

Total Population	-12267013
Total SC Population	-924108
Total ST Population	-1274958
No. of Seats in Lok Sabha	-5
No. of SC Seats in Lok Sabha	-0
No. of ST Seats in Lok Sabha	-0
No. of Seats in Legislative Assembly	-90
No. of SC Seats in Legislative Assembly	-07
No. of ST Seats in Legislative Assembly	- 09

DELIMITATION OF ASSEMBLY AND PARLIAMENTARY CONSTITUENCIES (Jammu and Kashmir)

Guidelines and Methodology

I. Legal Framework

The Jammu and Kashmir Reorganisation Act, 2019 (34 Of 2019) has provided for creation of Union Territory of Jammu and Kashmir (section 4). There shall be Legislative Assembly for the said UT and the total number of seats for the said Assembly to be filled by persons chosen by direct election shall be 114. For the area of the Union Territory under occupation of Pakistan Twenty Four seats in the said Assembly shall remain vacant and shall not be taken into account for reckoning the total membership of the Assembly; and the said area and seats shall be excluded in delimiting the territorial constituencies as provided under Part V of the said Act (Section 14).

(i) Having regard to relevant provisions of Constitution (Articles 330 and 332) and sub-sections
 (6) & (7) of Section 14 of the Jammu and Kashmir Reorganisation Act, 2019, the number of seats to be reserved for the Scheduled Castes (SCs) and Scheduled Tribes (STs) in the House of the People and State Legislative Assemblies shall be re-worked out on the basis of 2011 census in respect of U.T of Jammu & Kashmir.

(ii) The Assembly Constituencies into which the UT shall be divided, the extent of each of such constituency and in which of them seats shall be reserved for Scheduled Castes or for the Scheduled Tribes, shall be determined.

(iii) The adjustment in boundaries and description of the extent of the parliamentary constituencies in the Union Territory that may be necessary or expedient shall be made.

(iv) The constituencies shall be so re-delimited that **population** (on the basis of 2011 census) of each parliamentary and assembly constituency in a Union Territory shall, **so far as practicable**, be the **same** throughout the Union Territory considering various factors enumerated in Section 9 (1) of the Delimitation Act, 2002.

The Delimitation Commission set up under section 3 of the Delimitation Act, 2002 has started functioning w.e.f. 06.03.2020 under the Chairpersonship of Justice (Retd.) Ranjana Prakash Desai (former Judge of the Supreme Court of India) with Shri Sushil Chandra, Election Commissioner, Election Commission of India, and the State Election Commissioner of the Union Territory concerned as defined in the explanation to Section 3 of the said Act (in respect of the work relating to the Union Territory) as *ex-officio* members.

The above Delimitation Commission has been entrusted with the work of Delimitation of Union Territory of Jammu and Kashmir in accordance with provisions of part-V of the Jammu and Kashmir Reorganisation Act, 2019 (34 of 2019) and the provisions of Delimitation Act, 2002 (33 of 2002).

The Commission shall also associate in its work, in respect of Union Territory, five members of Lok Sabha elected from that Union Territory. These Associate Members shall be nominated by the Hon'ble Speaker of the Lok Sabha.

II. Division of Union Territory into Parliamentary and Assembly Constituencies

The division of Union Territory into assembly constituencies is thus to be made having regard to the total number of seats allocated to Assembly, as specified in the Jammu & Kashmir Reorganisation Act, 2019 based on 2011 Census.

Further, all constituencies shall, as far as practicable, be geographically compact areas, and in delimiting them regard shall be had to the physical features, existing boundaries of administrative units, facilities of Communication and public convenience.

Thereafter, the Union Territory shall be divided into Parliamentary constituencies having regard to the total number of such constituencies as specified in the Jammu & Kashmir Reorganisation Act, 2019.

III. Population

DELIMITED LANDSCAPE OF UNION TERRITORY OF JAMMU & KASHMIR

(i) All Assembly and parliamentary constituencies in the Union Territory. of Jammu & Kashmir are to be delimited on the basis of the 2011 Census. The census figures of 2011as published by the Census Commissioner are thus alone to be taken into account for this purpose.

(ii) Each constituency in the Union Territory shall be so delimited that the population of all constituencies shall, so far as practicable, be the same throughout the U.T. considering various factors enumerated in Section 9 (1) of the Delimitation Act, 2002.

(iii) For this purpose, the total population of the Union Territory (2011 Census) shall be divided by the total number of assembly constituencies in the Union Territory and the Union Territory average per Assembly Constituency shall thus be obtained. This Union Territory average shall be the guiding factor for delimiting the constituencies in such a manner that each constituency, so far as practicable, has an equal population.

(iv) The Union Territory of Jammu & Kashmir also has international borders where it has been brought to Commission's notice that inhospitable conditions exist. The Commission, while allocating seats may take note of this factor. (v) Viewing the geographical features, means of communication, public convenience, contiguity of the areas and various factors enumerated in Section 9 (1) of the Delimitation Act, 2002 and necessity to avoid breaking of administrative units, the Commission has decided that as constituencies cannot be delimited having exactly equal population in all cases, a deviation to the extent of **20 percent plus or minus** from the UT average for such districts would be acceptable to the Commission. The Commission may like to visit the UT of Jammu & Kashmir in future, if need be.

IV. Administrative Units

Though the population to be taken into account is the population of 2011 Census, the Commission has decided that constituencies shall be delimited having regard to the administrative units, *i.e.*, district/sub divisions/ tehsils/patwar circles, panchayat samitis/panchayats, *etc.*, as in existence on 15th June, 2020. The Commission had earlier written to the Union Territory. Administration not to disturb the administrative units, as existing as on 15th June, 2020 till the completion of the delimitation exercise in the State in all respects.

V. Methodology for Allocation of Assembly Constituencies to the Districts and Delimitation of Assembly Constituencies

(i) The Delimitation Commission has taken decision that, so far as practicable, all assembly constituencies in a district shall be confined within the territorial limits of that district. In other words, an Assembly Constituency shall not **ordinarily** extend to more than one district.

(ii) Having regard to the above internal decision of the Delimitation Commission, the first step will be to allocate the number of assembly constituencies to each district on the basis of the total population of that district divided by the average population per constituency as worked out under sub-paragraph (iii) of paragraph (III). However, notwithstanding anything contained in sub-paragraph (iii) of paragraph (III), in respect of individual districts, the Commission may deviate from average population per constituency for UT as whole considering various factors as mentioned in Section 9(1) of the Delimitation Act, 2002. Where the entitlement of a district on the basis of such State average contains a fraction, the fractions of more than one-half shall be counted as one and fractions less than one-half shall be ignored. However, while rounding off the fractions it shall be ensured that the total number of seats allocated to various districts is equal to the total number of assembly seats allocated to the Union Territory. This will be subjected to the guidelines prescribed at III (iv) above.

(iii) As a next step, the average population in each constituency in the district shall be worked out by dividing the total population of the district with the number of seats allocated to that district.

(iv) Then, the areas of the district shall be divided into the requisite number of assembly constituencies having regard to the average population per constituency in the district with a permissible deviation of 20 **percent plus or minus** from the district average considering various factors enumerated in Section 9 (1) of the Delimitation Act, 2002.

(v) In delimiting the assembly constituencies, efforts will be made to ensure that, as far as practicable, sub-divisions/tehsils are kept intact and not unnecessarily broken. Further, in the U.T. an administrative unit shall need to be identified having regard to the administrative set up of that U.T. which will be adopted as the *lowest administrative unit which should not be broken in any case*.

(vi) While delimiting the assembly constituencies on the basis of the administrative units as mentioned above, the contiguity of such administrative units will be the basic requirement, so that no constituency has an enclave/island within it of certain areas belonging to another constituency and having no contiguity to the other areas of that latter constituency.

(vii) Further, apart from contiguity, geographical features, better connectivity, means of communication, public convenience will also be kept in view and areas divided by rivers or hilly ranges or forests or ravines and other such natural barriers will not be put in the same constituency.

VI. Delimitation of Parliamentary Constituencies

As for as practicable, each parliamentary constituency in the U.T. shall be an integral multiple of the assembly constituencies comprised therein. No assembly constituency shall extend to more than one parliamentary constituency.

VII. Reservation of Seats for SCs and STs

(i) Seats have to be reserved for the Scheduled Castes and the Scheduled Tribes in proportion to their population to the total population of the State.

(ii) This allocation of seats for the SCs and STs is to be worked out separately both for the Assembly and the Parliamentary constituencies, on the basis of 2011 Census.

(iii) Section 9(1)(c) & (d) of the Delimitation Act 2002, provides as under:

(c) constituencies in which seats are reserved for Scheduled Castes shall be distributed in different parts of the UT and located, as far as practicable, in those areas where the proportion of their population to the total is comparatively large; and

(d) constituencies in which seats are reserved for Scheduled Tribes shall, as far as practicable, be located in areas where the proportion of their population to the total is largest.

(iii) Section 9(1)(c) & (d) of the Delimitation Act 2002, provides as under:

(c) constituencies in which seats are reserved for Scheduled Castes shall be distributed in different parts of the UT and located, as far as practicable, in those areas where the proportion of their population to the total is comparatively large; and

(d) constituencies in which seats are reserved for Scheduled Tribes shall, as far as practicable, be located in areas where the proportion of their population to the total is largest.

Section 60(2)(c) of the Jammu and Kashmir Reorganisation Act, 2019 provides as under:

Constituencies in which seats are reserved for Scheduled Castes and the Scheduled Tribes shall, as far as practicable, be located in areas where the proportions of their population to the total population is the largest

Therefore, having regard to the above provisions, the seats for the STs are to be reserved in the constituencies in which the percentage of their population to the total population is the **largest**. Therefore, after all the Assembly Constituencies in the Union Territory have been delimited, the constituencies to be reserved for STs will be those where the percentage of the ST population to the total population of the constituencies is the **largest**, in descending order equal to the number of constituencies to be reserved for STs.

Under section 9(1)(c) of the Delimitation Act, the constituencies for SCs are to be **distributed** in different parts of the UT and seats are to be reserved for SCs in those constituencies where the percentage of their population to the total population is **comparatively larg**e. Under

As for as practicable, each parliamentary constituency in the U.T. shall be an integral multiple of the assembly constituencies comprised therein. No assembly constituency shall extend to more than one parliamentary constituency.

VII. Reservation of Seats for SCs and STs

 Seats have to be reserved for the Scheduled Castes and the Scheduled Tribes in proportion to their population to the total population of the State.

(ii) This allocation of seats for the SCs and STs is to be worked out separately both for the Assembly and the Parliamentary constituencies, on the basis of 2011 Census.

(iii) Section 9(1)(c) & (d) of the Delimitation Act 2002, provides as under:

(c) constituencies in which seats are reserved for Scheduled Castes shall be distributed in different parts of the UT and located, as far as practicable, in those areas where the proportion of their population to the total is comparatively large; and

83

(d) constituencies in which seats are reserved for Scheduled Tribes shall, as far as practicable, be located in areas where the proportion of their population to the total is largest.

Section 60(2)(c) of the Jammu and Kashmir Reorganisation Act, 2019 provides as under:

Constituencies in which seats are reserved for Scheduled Castes and the Scheduled Tribes shall, as far as practicable, be located in areas where the proportions of their population to the total population is the largest

Therefore, having regard to the above provisions, the seats for the STs are to be reserved in the constituencies in which the percentage of their population to the total population is the **largest**. Therefore, after all the Assembly Constituencies in the Union Territory have been delimited, the constituencies to be reserved for STs will be those where the percentage of the ST population to the total population of the constituencies is the **larges**t, in descending order equal to the number of constituencies to be reserved for STs.

Under section 9(1)(c) of the Delimitation Act, the constituencies for SCs are to be **distributed** in different parts of the UT and seats are to be reserved for SCs in those constituencies where the percentage of their population to the total population is **comparatively larg**e. Under section 60(2)(c) of the Jammu and Kashmir Reorganisation Act, 2019, the constituencies in which seats are reserved for the Scheduled Castes and the Scheduled Tribes shall, as for as practicable, be located in areas where the proportion of their population to the total population is the largest.

The Commission has considered the matter and has decided that seats for SCs and STs shall be reserved in areas where their respective population to the total population is the largest. However, in case, the same seat qualifies for being reserved for both SCs and STs then STs shall be preferred over SCs and the next seat having comparatively largest population of SCs shall be reserved for SCs.

VIII. Preparation of Working Paper

DELIMITED LANDSCAPE OF UNION TERRITORY OF JAMMU & KASHMIR

Six working papers will be prepared by the office of the Delimitation Commission having regard to the above principles and internal decisions of the Delimitation Commission. The details of these working papers are as follows: -

 Paper I - District-wise 2011 population data and entitlement of assembly seats for each district;

ii) Paper II - SC population in the proposed assembly constituencies and seats proposed to be reserved for SCs;

Paper III - ST population in the proposed assembly constituencies and seats proposed to be reserved for STs; iv) Paper IV - Abstract statement of proposed assembly constituencies and total, SC and ST population in each constituency;

v) Paper V - District-wise statement showing details of extent, total/SC/ST population in each of the proposed assembly constituencies;

vi) Paper VI - Proposed Lok Sabha constituencies and their extent in terms of proposed assembly constituencies.

IX. Working Paper – Approval By the Commission

In the first stage, Paper I showing the proposed allocation of Assembly seats to various districts in the UT will be prepared by the office. Thereafter, it will be submitted before the Commission for its consideration. This will be shared with Associate Members for their inputs.

Thereafter, the remaining Papers II to VI showing the proposed territorial extent of Assembly and Parliamentary Constituencies and the constituencies, which are proposed to be reserved for Scheduled Castes and Scheduled Tribes, will be prepared by the office. The Commission after taking into consideration of inputs shared by the Associate Members. After approving the tentative proposals in the complete Working Paper (containing Papers I to VI), the Commission will direct the office to send copies of the complete Working Paper to the Associate Members who will be given a reasonable time to study the proposals and to come up with their suggestions/inputs.

X. Meeting with Associate Members

The Commission will consult Associate Members before preparing Paper I. Once the Paper I has been tentatively prepared and approved by the Commission, the same will be shared with the Associate Members.

The Commission, after the remaining papers (Papers II to VI) of the Working Paper showing the proposed territorial extent of Assembly and Parliamentary Constituencies and the constituencies, which are proposed to be reserved for Scheduled Castes and Scheduled Tribes, after taking into consideration suggestions made by the Associate Members at the aforesaid first meeting, have been prepared, will send the working papers to Associate Members for their input. The input on the said Working Papers and the suggestions put forth by the Associate Members with regard to the Working Papers will be duly considered, and the draft proposals of the Commission will then be prepared in the light of the suggestions of the Associate Members. A copy of the draft proposals so prepared will be sent to each of the Associate Members and they may give a dissenting note in respect of any of the draft proposals, if they so desire.

XI. Draft Proposals – Notification

The draft proposals of the Commission shall then be published in the Gazette of India and the Union Territory Gazette along with the dissenting notes, if any, submitted by the Associate Members and who desire publication thereof. These shall also be published at least in two vernacular newspapers. The CEO and the DEOs and all election authorities will be directed to make copies of the notification containing the draft proposals available to all those who may ask for it. Widest publicity will be given through print and electronic media. A notice will also be issued specifying a date on or before which the public is requested to send their objections and suggestions to the proposals.

After the specified date, the suggestions and objections received will be tabulated and made into sets and distributed to all Members of the Commission.

XII. Public Sittings

After the last date for submitting suggestions and objections is over, the Commission will hold public sittings at one or more places in the U.T to hear the public in person. Wide publicity will be given to those sittings.

XIII. Final Orders

DELIMITED LANDSCAPE OF UNION TERRITORY OF JAMMU & KASHMIR

After hearing the public, the Commission will consider all suggestions received in writing as well as orally made at the public sittings and decide the modifications that are required to be made to the draft proposals and prepare a final order. The final order thus prepared, both for assembly constituencies and parliamentary constituencies of the UT, will be signed by the full Commission and thereafter, the Secretary to the Delimitation Commission will cause the final orders to be published in the Gazette of India and the Union Territory Gazette. The final orders are also required to be published in two vernacular newspapers in the Union Territory concerned. After the final orders are published, the President of India shall be requested to issue a notification specifying a date from which the said orders shall come into force. The copies of those orders shall also be laid before the House of the People and the Legislative Assembly of Union Territory of Jammu & Kashmir, but no modification shall be permissible therein by them.

(K.N BHAR) Secretary
Paper-1

UT OF JAMMU & KASHMIR

Section 9 (1)(a) of the Delimitation Act, 2002 read with Section 60 (2) (b) of the Jammu and Kashmir Reorganisation Act, 2019, specifies that all constituencies shall, as far as practicable, be geographically compact areas, and regard shall be had to physical features, existing boundaries of administrative units, facilities of communication and public conveniences. These provisions are vital to the exercise of delimitation. Keeping these and relevant constitutional provisions in mind, the Delimitation Commission has approached the task of delimitation. The Delimitation Commission held meeting with Associate Members on 18.02.2021. Subsequently it undertook field visits of the Union Territory of Jammu and Kashmir and held personal interactions with Political parties, civil societies, individuals and the officers of the administration in the Union Territory (Srinagar, Pahalgam, Kishtwar and Jammu). In the Union Territory, since last delimitation, number of districts has increased from 12 to 20 and number of tehsils from 56 to 207. The population density in the districts of the Union Territory varies from 29 persons per square km in Kishtwar to 3436 persons per square km in Srinagar. In the Union Territory, the administration has been allocating compensatory allowance to government officials working in the specific areas on grounds of remoteness of the place, its inaccessibility, severe inclement weather conditions, its remaining cut off from the rest of the State (now Union Territory) for a period of time, lack and gross inadequacy of medical, educational, residential and other basic amenities of life, its health hazards and similar other rigorous conditions of living. The Union Territory shares international boundary and in those locations, the inhabitants are forced to take shelter, intermittently, in bunkers due to continued inhospitable and uncertain living conditions. Taking all these into account, the Delimitation Commission has categorised all 20 districts in three broad categories A, B and C giving margin of +/- 10% of average population per Assembly Constituency (AC), while proposing allocation of the constituencies to the districts. The Commission has also, for some districts, proposed carving out of an additional Constituency to balance the representation for geographical areas having inadequate communication and lack of public conveniences due to their excessive remoteness or inhospitable conditions on the international border. For the first time, in Jammu and Kashmir, 9 (Nine) seats are proposed to be allocated for scheduled tribes out of 90 seats on the basis of population. Seven seats are proposed for scheduled castes on the basis of population.

ENTITLEMENT OF SEATS

				<u> </u>				
				Existing	Revised	sc		ST
			House	seats	Seats	Existing	Revised	Existing
201	1 Population =	12267013						
201	1 SC Population =	924108	Assembly	83	90	7	7	0
201	1ST Population =	1274958						
Av	verage Population Per	Assembly Constit	uency =	136300				
	A - Districts having	predominantly h	ill & difficult	areas		122670	(-10% of the av	erage)
	B - Districts with Hil	ll & Flat areas				136300	(average)	
	C - Districts with pro	edominantly Flat	areas			149930	(+10% of the av	verage)
SI. No.	Name of the District	Average Population per A.C. as per above categorisation	2011 Censu	s Population	Area (S	sq. Km.)	Density (Pop. Per SqKm)	Entitlement of Assembly Seats
1	2	3		4	5		6	7
1	KUPWARA	136300	870	870354		79	366	6
2	BARAMULLA	136300	100			77	510	7
3	BANDIPORA	122670	1008039 392232		2571		153	3
4	GANDERBAL	136300	313	392232		15	163	2
5	SRINAGAR	149930	122	1191	36	50	3392	8
6	BUDGAM	149930		3745		64	553	5
7	PULWAMA	149930	560)440	89	95	626	4
8	SHOPIAN	149930	266	6215	50	03	529	2
9	KULGAM	136300	424	483	27	09	157	3
10	ANANTNAG	149930	107	8692	12	75	846	7
11	KISHTWAR	122670	230	0696	80	54	29	3
12	DODA	122670	400)877	25	72	156	3
13	RAMBAN	136300	292	2772	12	69	231	2
14	REASI	122670	314	667	19	72	160	3
15	UDHAMPUR	136300	557	7689	23	32	239	4
16	KATHUA	122670	616	6579	25	02	246	6
17	SAMBA	149930		6035		15	345	3
18	JAMMU	149930		9973		73	645	11
19 20	RAJOURI POONCH	136300		2415		30	244	5
20		136300	4/0	835		74	285	3
	Grand Total		1226	57013	422	241		90

UT OF JAMMU & KASHMIR (2011 population) ASSEMBLY CONSTITUENCIES AND PERCENTAGE OF SC POPULATION

No & Name of Proposed	2011 CENSI	JS POPULATION	N	S.C. Seats
Assembly Constituency	TOTAL	S.Cs	% of S.Cs	
80-Marh (SC)	107288	45656	42.55	1
72- Bishnah (SC)	141205	59241	41.95	2
62-Ramnagar (SC)	117132	43025	36.73	3
73- Suchetgarh (SC)	128368	47127	36.71	4
81-Akhnoor (SC)	127385	39860	31.29	5
67-Kathua (SC)	138382	43280	31.28	6
69-Ramgarh (SC)	101332	30890	30.48	7
70-Samba	110150	33067	30.02	
71-Vijaypur	104553	27194	26.01	
77-Nagrota	126870	32002	25.22	
84-Nowshera	106826	26307	24.63	
74- R.S. Pura - Jammu South	169179	41473	24.51	
68-Hiranagar	102191	24348	23.83	
58-Shri Mata Vaishno Devi	73684	17472	23.71	
66- Jasrota	102093	24192	23.70	
61-Chenani	134451	31338	23.31	
60-Udhampur East	124198	28545	22.98	
82- Chhamb	123061	27546	22.38	
64-Billawar	114297	24863	21.75	
59-Udhampur West	181908	36309	19.96	
51-Bhadarwah	154973	28917	18.66	
79-Jammu North	179346	30345	16.92	
53- Doda West	107065	17706	16.54	
57-Reasi	114899	18623	16.21	
63-Bani	74905	12071	16.12	
78-Jammu West	128632	19326	15.02	
65-Basohli	84711	12506	14.76	
76-Jammu East	127961	16222	12.68	
75- Bahu	170678	19193	11.25	
83-Kalakote - Sunderbani	123201	12584	10.21	
54-Ramban	135284	13054	9.65	
49- Kishtwar	94975	7388	7.78	
50- Padder - Nagseni	51279	3958	7.72	
85-Rajouri (ST)	130409	8361	6.41	
52-Doda	138839	5992	4.32	
48-Inderwal	84442	2961	3.51	
56-Gulabgarh (ST)	126084	1662	1.32	
55-Banihal	157488	1659	1.05	
86-Budhal (ST)	123050	898	0.73	
41-Dooru	192381	1122	0.58	
9-Uri	155675	651	0.42	
31-Chadoora	126470	366	0.29	
16-Gurez (ST)	37992	104	0.27	
46-Shangus- Anantnag East	137511	374	0.27	

46-Shangus- Anantnag East	137511	374	0.27	
89- Poonch Haveli	180092	354	0.20	
4-Lolab	152953	293	0.19	
20-Khanyar	170924	324	0.19	
22- Lal Chowk	156995	285	0.18	
13-Pattan	166056	287	0.17	
7-Sopore	154125	259	0.17	
6- Langate	154101	252	0.16	
34-Pulwama	139319	205	0.15	
3-Kupwara	177170	247	0.14	
33-Tral	137977	161	0.12	
1-Karnah	96105	111	0.12	
25-Eidgah	136037	154	0.11	
11-Gulmarg	125567	126	0.10	
5-Handwara	140555	141	0.10	
90- Mendhar (ST)	141366	139	0.10	
15-Bandipora	179633	151	0.08	
14-Sonawari	174607	137	0.08	
23-Channapora	155200	108	0.07	
10-Baramulla	169112	91	0.05	
45-Srigufwara-Bijbehara	160604	64	0.04	
43-Anantnag West	168544	88	0.05	
21- Habbakadal	131356	68	0.05	
8- Rafiabad	138718	62	0.04	
18-Ganderbal	179751	80	0.04	
47-Pahalgam	110766	66	0.06	
44-Anantnag	155802	66	0.04	
26-Central Shalteng	139403	57	0.04	
88-Surankote (ST)	155377	63	0.04	
24-Zadibal	169887	61	0.04	
37-Shopian	133535	43	0.03	
42-Kokernag (ST)	153084	46	0.03	
17-Kangan (ST)	133333	37	0.03	
32-Pampore	132243	36	0.03	
19-Hazratbal	161389	11	0.02	
38-D.H. Pora	133803	16	0.01	
87-Thannamandi (ST)	158929	7	0.00	
2-Trehgam	149470	4	0.00	
39-Kulgam	146958	3	0.00	
40-Devsar	143722	2	0.00	
30-Chrar-i-Sharief	158227	2	0.00	
12-Wagoora-Kreeri	98786	0	0.00	
27-Budgam	161942	0	0.00	
28-Beerwah	153970	0	0.00	
29-Khansahib	153136	0	0.00	
35-Rajpora	150901	0	0.00	
36-Zainapora	132680	0	0.00	

UT OF JAMMU & KASHMIR (2011 population) ASSEMBLY CONSTITUENCIES AND PERCENTAGE OF ST POPULATION

No & Name of Proposed 2011 CENSUS POPULATION Assembly Constitutionary TOTAL S To % of S To				
Assembly Constituency	TOTAL	S.Ts	% of S.Ts	
16-Gurez (ST)	37992	31094	81.84	1
86-Budhal (ST)	123050	70081	56.95	2
17-Kangan (ST)	133333	56835	42.63	3
88-Surankote (ST)	155377	65103	41.90	4
56-Gulabgarh (ST)	126084	49515	39.27	5
90- Mendhar (ST)	141366	54989	38.90	6
87-Thannamandi (ST)	158929	61746	38.85	7
85-Rajouri (ST)	130409	46297	35.50	8
42-Kokernag (ST)	153084	52310	34.17	9
89- Poonch Haveli	180092	56009	34.17	9
83-Kalakote - Sunderbani	123201	36322	29.48	
63-Bani	74905	18878	25.20	
48-Inderwal	84442	21131	25.20	
57-Reasi	114899	27766	25.02	
61-Chenani	134451	26139	19.44	
77-Nagrota	126870	20139	19.44	
15-Bandipora	179633	33772	18.80	
50- Padder - Nagseni	51279	8942	17.44	
47-Pahalgam	110766	24541	22.16	
84-Nowshera	106826	18369	17.20	
37-Shopian	133535	21765	16.30	
58-Shri Mata Vaishno Devi	73684	11084	15.04	
9-Uri	155675	23188	14.90	
19-Hazratbal	161389	4772	14.88	
54-Ramban	135284	20108	14.86	
38-D.H. Pora	133803	18924	14.14	
55-Banihal	157488	20089	12.76	
41-Dooru	192381	23491	12.70	
52-Doda	138839	16741	12.21	
3-Kupwara	177170	21032	11.87	
1-Karnah	96105	9956	10.36	
51-Bhadarwah	154973	15431	9.96	
29-Khansahib	153136	15106	9.86	
71-Vijaypur	104553	9773	9.35	
60-Udhampur East	124198	11465	9.23	
4-Lolab	152953	13339	8.72	
5-Handwara	140555	12145	8.64	
33-Tral	137977	11819	8.57	
49- Kishtwar	94975	8076	8.50	
66- Jasrota	102093	8639	8.46	
65-Basohli	84711	6880	8.12	
76-Jammu East	127961	9236	7.22	
46-Shangus- Anantnag East	137511	9648	7.02	
62-Ramnagar (SC)	117132	7867	6.72	
64-Billawar	114297	7575	6.63	

170678	10700	6.27
	6619	6.18
	11225	6.17
110150	6688	6.07
		6.02
		5.91
		5.75
		5.12
		5.08
		4.93
		4.41
		3.74
		3.61
		3.29
		3.28
		3.10
		2.36
		2.32
		2.06
		1.99
		1.96
		1.84
		1.57
		2.12
		1.34
		1.28
		0.99
		0.99
		0.82
		0.72
		0.72
		0.72
		0.58
		0.48
		0.35
		0.33
		0.23
		0.23
		0.20
		0.16
		0.15
		0.06
		0.04
		0.04
153970	0	0.00
	107065 181908 110150 174607 149470 150901 102191 143722 158227 138382 107288 179346 125567 154101 169112 179751 98786 128368 127385 141205 123061 169179 160604 168544 138718 132243 128632 170924 126470 169887 101332 139319 156995 154125 166056 155802 139403 146958 136037 131356 161942 132680 155200	107065661918190811225110150668817460710508149470883115090186801021915228143722730815822777951383826107107288401317934664711255674129154101504916911252431797514235987862294128368264712738525341412052773123061226216917926611606043397168544225513871817771322431306128632126917092413971264709081698871219101332725139319802156995748154125532160565421558023641394033151469582931306372221313561981619421031326805515520064

Paper	-	4
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		F JAMMU 8	KASHMI	R	<u> Paper - 4</u>		
	010	(2011 popu	-				
No & Name of Proposed	2011 CENSUS POPULATION						
Assembly Constituency	TOTAL	S.Cs	S.Ts	% of S.Cs	% of S.Ts		
KUPWARA	870354	1048	70352	0.12	8.0		
					0.0		
1-Karnah	96105	111	9956	0.12	10.3		
2-Trehgam	149470	4	8831	0.00	5.9		
3-Kupwara	177170	247	21032	0.14	11.8		
4-Lolab	152953	293	13339	0.19	8.7		
5-Handwara	140555	141	12145	0.10	8.6		
6- Langate	154101	252	5049	0.16	3.2		
BARAMULLA	1008039	1476	37705	0.15	3.7		
7.00000	454405	250	500	0.47	0.0		
7-Sopore 8- Rafiabad	154125 138718	259 62	532 1777	0.17 0.04	0.3		
8- Rallabad 9-Uri	138718	651	23188	0.04	1.2		
10-Baramulla	169112	91	5243	0.42	3.1		
11-Gulmarg	125567	126	4129	0.03	3.1		
12-Wagoora-Kreeri	98786	0	2294	0.00	2.3		
13-Pattan	166056	287	542	0.00	0.3		
	100000	207	042	0.17	0.0		
BANDIPURA	392232	392	75374	0.10	19.2		
14-Sonawari	174607	137	10508	0.08	6.0		
15-Bandipora	179633	157	33772	0.08	18.8		
16-Gurez (ST)	37992	104	31094	0.00	81.8		
GANDERBAL	313084	117	61070	0.04	19.5		
17-Kangan (ST)	133333	37	56835	0.03	42.6		
18-Ganderbal	179751	80	4235	0.04	2.3		
	4004404	4000	0025	0.00	0.7		
SRINAGAR	1221191	1068	8935	0.09	0.7		
19-Hazratbal	161389	11	4772	0.02	14.8		
20-Khanyar	170924	324	1397	0.19	0.8		
21- Habbakadal	131356	68	198	0.05	0.1		
22- Lal Chowk	156995	285	748	0.18	0.4		
23-Channapora	155200	108	64	0.07	0.0		
24-Zadibal	169887	61	1219	0.04	0.7		
25-Eidgah	136037	154	222	0.11	0.1		
26-Central Shalteng	139403	57	315	0.04	0.2		
BUDGAM	753745	368	23912	0.05	6497.8		
07. D			100				
27-Budgam	161942	0	103	0.00	0.0		
28-Beerwah	153970	0	0	0.00	0.0		
29-Khansahib	153136	0	15106	0.00	9.8		
30-Chrar-i-Sharief	158227	2	7795	0.00	4.9		
31-Chadoora	126470	366	908	0.29	0.7		

PULWAMA	560440	402	22607	0.07	4.03
32-Pampore	132243	36	1306	0.03	0.99
33-Tral	137977	161	11819	0.12	8.57
34-Pulwama	139319	205	802	0.15	0.58
35-Rajpora	150901	0	8680	0.00	5.75
SHOPIAN	266215	43	21820	0.02	8.20
36-Zainapora	132680	0	55	0.00	0.04
37-Shopian	133535	43	21765	0.03	16.30
KULGAM	424483	21	26525	0.00	6.25
38-D.H. Pora	133803	16	18924	0.01	14.14
39-Kulgam	146958	3	293	0.01	0.20
40-Devsar	143722	2	7308	0.00	5.08
ANANTNAG	1078692	1826	116006	0.17	10.75
41-Dooru	192381	1122	23491	0.58	12.21
42-Kokernag (ST)	153084	46	52310	0.03	34.17
43-Anantnag West	168544	88	2255	0.05	1.34
44-Anantnag	155802	66	364	0.04	0.23
45-Srigufwara-Bijbehara	160604	64	3397	0.04	2.12
46-Shangus- Anantnag East	137511	374	9648	0.27	7.02
47-Pahalgam	110766	66	24541	0.06	22.16
KISHTWAR	230696	14307	38149	6.20	16.54
48-Inderwal	84442	2961	21131	3.51	25.02
49- Kishtwar	94975	7388	8076	7.78	8.50
50- Padder - Nagseni	51279	3958	8942	7.72	17.44
DODA	400877	52615	38791	13.12	9.68
E1 Dhadanuah	154072	28917	15401	10.66	0.00
51-Bhadarwah 52-Doda	154973 138839	5992	<u>15431</u> 16741	18.66 4.32	9.96 12.06
53- Doda West	107065	17706	6619	4.32	6.18
RAMBAN	292772	14713	40197	5.03	13.73
54-Ramban	135284	13054	20108	9.65	14.86
55-Banihal	157488	1659	20089	1.05	12.76
REASI	314667	37757	88365	12.00	28.08
56-Gulabgarh (ST)	126084	1662	49515	1.32	39.27
57-Reasi	114899	18623	27766	16.21	24.17
58-Shri Mata Vaishno Devi	73684	17472	11084	23.71	15.04

UDHAMPUR	557689	139217	56696	24.96	10.17
				40.00	
59-Udhampur West	181908	36309	11225	19.96	6.17
60-Udhampur East	124198	28545	11465	22.98	9.23
61-Chenani	134451	31338	26139	23.31	19.44
62-Ramnagar (SC)	117132	43025	7867	36.73	6.72
KATHUA	616579	141260	53307	22.91	8.65
63-Bani	74905	12071	18878	16.12	25.20
64-Billawar	114297	24863	7575	21.75	6.63
65-Basohli	84711	12506	6880	14.76	8.12
66- Jasrota	102093	24192	8639	23.70	8.46
67-Kathua (SC)	138382	43280	6107	31.28	4.41
68-Hiranagar	102191	24348	5228	23.83	5.12
SAMBA	316035	91151	17186	28.84	5.44
	101000				
69-Ramgarh (SC)	101332	30890	725	30.48	0.72
70-Samba	110150	33067	6688	30.02	6.07
71-Vijaypur	104553	27194	9773	26.01	9.35
JAMMU	1529973	377991	69193	24.71	4.52
72- Bishnah (SC)	141205	59241	2773	41.95	1.96
73- Suchetgarh (SC)	128368	47127	2647	36.71	2.06
74- R.S. Pura - Jammu South	169179	41473	2661	24.51	1.57
75- Bahu	170678	19193	10700	11.25	6.27
76-Jammu East	127961	16222	9236	12.68	7.22
77-Nagrota	126870	32002	24627	25.22	19.41
78-Jammu West	128632	19326	1269	15.02	0.99
79-Jammu North	179346	30345	6471	16.92	3.61
80-Marh (SC)	107288	45656	4013	42.55	3.74
81-Akhnoor (SC)	127385	39860	2534	31.29	1.99
82- Chhamb	123061	27546	2262	22.38	1.84
	642445	40457	222045	7.50	26.24
RAJOURI	642415	48157	232815	7.50	36.24
83-Kalakote - Sunderbani	123201	12584	36322	10.21	29.48
84-Nowshera	106826	26307	18369	24.63	17.20
85-Rajouri (ST)	130409	8361	46297	6.41	35.50
86-Budhal (ST)	123050	898	70081	0.73	56.95
87-Thannamandi (ST)	158929	7	61746	0.00	38.85
POONCH	476835	556	176101	0.12	36.93
99 Surankata (ST)	455077		65400	0.04	44.00
88-Surankote (ST)	155377	63	65103	0.04	41.90
89- Poonch Haveli 90- Mendhar (ST)	180092 141366	354 139	56009 54989	0.20	31.10 38.90
	141000	109	0-303	0.10	50.30

Paper - 4	
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					Paper - 4		
	UT OF JAMMU & KASHMIR						
	(2011 population)						
No & Name of Proposed	2011 CENSUS POPULATION						
Assembly Constituency	TOTAL	S.Cs	S.Ts	% of S.Cs	% of S.Ts		
KUPWARA	870354	1048	70352	0.12	8.0		
	070334	1040	10552	0.12	0.0		
1-Karnah	96105	111	9956	0.12	10.3		
2-Trehgam	149470	4	8831	0.00	5.9		
3-Kupwara	177170	247	21032	0.14	11.8		
4-Lolab	152953	293	13339	0.19	8.7		
5-Handwara	140555	141	12145	0.10	8.6		
6- Langate	154101	252	5049	0.16	3.2		
BARAMULLA	1008039	1476	37705	0.15	3.7		
	100000	1470	01100	0.10	0.7		
7-Sopore	154125	259	532	0.17	0.3		
8- Rafiabad	138718	62	1777	0.04	1.2		
9-Uri	155675	651	23188	0.42	14.9		
10-Baramulla	169112	91	5243	0.05	3.1		
11-Gulmarg	125567	126	4129	0.10	3.2		
12-Wagoora-Kreeri	98786	0	2294	0.00	2.3		
13-Pattan	166056	287	542	0.17	0.3		
BANDIPURA	392232	392	75374	0.10	19.2		
	002202		10014	0.10	10.2		
14-Sonawari	174607	137	10508	0.08	6.0		
15-Bandipora	179633	151	33772	0.08	18.8		
16-Gurez (ST)	37992	104	31094	0.27	81.8		
GANDERBAL	313084	117	61070	0.04	19.5		
GANDERBAL	515064		01070	0.04	19.5		
17-Kangan (ST)	133333	37	56835	0.03	42.6		
18-Ganderbal	179751	80	4235	0.04	2.3		
	1004404	4000					
SRINAGAR	1221191	1068	8935	0.09	0.7		
19-Hazratbal	161389	11	4772	0.02	14.8		
20-Khanyar	170924	324	1397	0.19	0.8		
21- Habbakadal	131356	68	198	0.05	0.1		
22- Lal Chowk	156995	285	748	0.18	0.4		
23-Channapora	155200	108	64	0.07	0.0		
24-Zadibal	169887	61	1219	0.04	0.7		
25-Eidgah	136037	154	222	0.11	0.1		
26-Central Shalteng	139403	57	315	0.04	0.2		
BUDGAM	753745	368	23912	0.05	6497.8		
27-Budgam	161942	0	103	0.00	0.0		
28-Beerwah	153970	0	0	0.00	0.0		
20-Beerwan 29-Khansahib	153970	0	15106	0.00	9.8		
29-Khansanio 30-Chrar-i-Sharief	158227	2	7795	0.00	9.0		
31-Chadoora	126470	366	908	0.00	4.8		

PULWAMA	560440	402	22607	0.07	4.03
32-Pampore	132243	36	1306	0.03	0.99
33-Tral	137977	161	11819	0.12	8.57
34-Pulwama	139319	205	802	0.15	0.58
35-Rajpora	150901	0	8680	0.00	5.75
SHOPIAN	266215	43	21820	0.02	8.20
36-Zainapora	132680	0	55	0.00	0.04
37-Shopian	133535	43	21765	0.03	16.30
KULGAM	424483	21	26525	0.00	6.25
38-D.H. Pora	133803	16	18924	0.01	14.14
39-Kulgam	146958	3	293	0.00	0.20
40-Devsar	143722	2	7308	0.00	5.08
ANANTNAG	1078692	1926	116006	0.17	10.75
ANANTNAG	10/8692	1826	116006	0.17	10.75
41-Dooru	192381	1122	23491	0.58	12.21
42-Kokernag (ST)	153084	46	52310	0.03	34.17
43-Anantnag West	168544	88	2255	0.05	1.34
44-Anantnag	155802	66	364	0.00	0.23
45-Srigufwara-Bijbehara	160604	64	3397	0.04	2.12
46-Shangus- Anantnag East	137511	374	9648	0.04	7.02
47-Pahalgam	110766	66	24541	0.06	22.16
KISHTWAR	230696	14307	38149	6.20	16.54
48-Inderwal	84442	2961	21131	3.51	25.02
49- Kishtwar	94975	7388	8076	7.78	8.50
50- Padder - Nagseni	51279	3958	8942	7.72	17.44
DODA	400877	52615	38791	13.12	9.68
51-Bhadarwah	154973	28917	15431	18.66	9.96
52-Doda	138839	5992	16741	4.32	12.06
53- Doda West	107065	17706	6619	16.54	6.18
RAMBAN	292772	14713	40197	5.03	13.73
54-Ramban	135284	13054	20108	9.65	14.86
55-Banihal	157488	1659	20089	1.05	12.76
REASI	314667	37757	88365	12.00	28.08
56-Gulabgarh (ST)	126084	1662	49515	1.32	39.27
57-Reasi	114899	18623	27766	16.21	24.17
58-Shri Mata Vaishno Devi	73684	17472	11084	23.71	15.04

181908 124198 134451 117132 616579 616579 74905 114297 84711 102093 138382 102191 316035 101332 10150 104553	36309 28545 31338 43025 141260 12071 24863 12506 24192 43280 24348 91151 91151 30890 33067 27194	11225 11465 26139 7867 53307 53307 18878 7575 6880 8639 6107 5228 17186 17186 725 6688	19.96 22.98 23.31 36.73 22.91 16.12 21.75 14.76 23.70 31.28 23.83 28.84 30.48	6.17 9.23 19.44 6.72 8.65 25.20 6.63 8.12 8.46 4.41 5.12 5.44
124198 134451 117132 616579 616579 74905 114297 84711 102093 138382 102191 316035 101332 101332 110150 104553	28545 31338 43025 141260 12071 24863 12506 24192 43280 24348 91151 91151 30890 33067	11465 26139 7867 53307 53307 18878 7575 6880 8639 6107 5228 6107 5228 17186	22.98 23.31 36.73 22.91 16.12 21.75 14.76 23.70 31.28 23.83 28.84 30.48	9.23 19.44 6.72 8.65 25.20 6.63 8.12 8.46 4.41 5.12 5.44
134451 117132 616579 616579 74905 114297 84711 102093 138382 102191 316035 101332 101332 110150 104553	31338 43025 141260 12071 24863 12506 24192 43280 24348 91151 30890 33067	26139 7867 53307 53307 18878 7575 6880 8639 6107 5228 17186 725	23.31 36.73 22.91 16.12 21.75 14.76 23.70 31.28 23.83 28.84 30.48	19.44 6.72 8.65 25.20 6.63 8.12 8.46 4.41 5.12 5.44
117132 616579 74905 114297 84711 102093 138382 102191 316035 316035 101332 110150 104553	43025 141260 12071 24863 12506 24192 43280 24348 91151 30890 33067	7867 53307 18878 7575 6880 8639 6107 5228 17186 725	36.73 22.91 16.12 21.75 14.76 23.70 31.28 23.83 28.84 30.48	6.72 8.65 25.20 6.63 8.12 8.46 4.41 5.12 5.44
616579 74905 114297 84711 102093 138382 102191 316035 316035 101332 110150 104553	141260 12071 24863 12506 24192 43280 24348 91151 30890 33067	53307 18878 7575 6880 8639 6107 5228 17186 725	22.91 16.12 21.75 14.76 23.70 31.28 23.83 28.84 30.48	8.65 25.20 6.63 8.12 8.46 4.41 5.12 5.44
74905 114297 84711 102093 138382 102191 316035 316035 101332 110150 104553	12071 24863 12506 24192 43280 24348 91151 30890 33067	18878 7575 6880 8639 6107 5228 17186 725	16.12 21.75 14.76 23.70 31.28 23.83 28.84 30.48	25.20 6.63 8.12 8.46 4.41 5.12 5.44
114297 84711 102093 138382 102191 316035 316035 101332 110150 104553	24863 12506 24192 43280 24348 91151 30890 33067	7575 6880 8639 6107 5228 17186 725	21.75 14.76 23.70 31.28 23.83 28.84 30.48	6.63 8.12 8.46 4.41 5.12 5.44
114297 84711 102093 138382 102191 316035 316035 101332 110150 104553	24863 12506 24192 43280 24348 91151 30890 33067	7575 6880 8639 6107 5228 17186 725	21.75 14.76 23.70 31.28 23.83 28.84 30.48	6.63 8.12 8.46 4.41 5.12 5.44
84711 102093 138382 102191 316035 101332 110150 104553	12506 24192 43280 24348 91151 30890 33067	6880 8639 6107 5228 17186 725	14.76 23.70 31.28 23.83 28.84 30.48	8.12 8.46 4.41 5.12 5.44
102093 138382 102191 316035 101332 110150 104553	24192 43280 24348 91151 30890 33067	8639 6107 5228 17186 725	23.70 31.28 23.83 28.84 30.48	8.46 4.41 5.12 5.44
138382 102191 316035 101332 110150 104553	43280 24348 91151 30890 33067	6107 5228 17186 725	31.28 23.83 28.84 30.48	4.41 5.12 5.44
102191 316035 101332 110150 104553	24348 91151 30890 33067	5228 17186 725	23.83 28.84 30.48	5.12 5.44
101332 110150 104553	30890 33067	725	30.48	
110150 104553	33067			0.72
110150 104553	33067			0.72
104553		00001	20 021	6.07
	27194	9773	30.02 26.01	9.35
1529973		9775	20.01	9.55
	377991	69193	24.71	4.52
141205	59241	2773	41 95	1.96
				2.06
				1.57
				6.27
				7.22
				19.41
				0.99
				3.61
				3.74
				1.99
123061	27546	2262	22.38	1.84
642415	48157	232815	7.50	36.24
123201	12584	36322	10.21	29.48
106826	26307	18369	24.63	17.20
130409	8361	46297	6.41	35.50
123050	898	70081	0.73	56.95
158929	7	61746	0.00	38.85
476835	556	176101	0.12	36.93
155377	63	65103	0.04	41.90
				31.10
				38.90
	141205 128368 169179 170678 127961 126870 128632 179346 107288 127385 123061 642415 642415 123201 106826 130409 123050 158929	141205 59241 128368 47127 169179 41473 170678 19193 127961 16222 126870 32002 128632 19326 179346 30345 107288 45656 127385 39860 123061 27546 642415 48157 123201 12584 106826 26307 130409 8361 123050 898 158929 7 476835 556 155377 63 180092 354	141205 59241 2773 128368 47127 2647 169179 41473 2661 170678 19193 10700 127961 16222 9236 126870 32002 24627 128632 19326 1269 179346 30345 6471 107288 45656 4013 127385 39860 2534 123061 27546 2262 642415 48157 232815 106826 26307 18369 130409 8361 46297 123050 898 70081 158929 7 61746 476835 556 176101 155377 63 65103 180092 354 56009	141205 59241 2773 41.95 128368 47127 2647 36.71 169179 41473 2661 24.51 170678 19193 10700 11.25 127961 16222 9236 12.68 126870 32002 24627 25.22 128632 19326 1269 15.02 179346 30345 6471 16.92 107288 45656 4013 42.55 127385 39860 2534 31.29 123061 27546 2262 22.38 642415 48157 232815 7.50 123201 12584 36322 10.21 106826 26307 18369 24.63 130409 8361 46297 6.41 123050 898 70081 0.73 158929 7 61746 0.00 476835 556 176101 0.12 476835 556<

					Paper - 5		
	UT OF JAMMU &					•	
	(2011 Populatio						
	1 - DISTRICT: KL	PWARA	A	Evistin v 0	Deserved O		
2011 POPULATION		_	Assembly	Existing &	Proposed Se Total	SC	ST
Total:	8703	54	Evi	l sting	5	0	0
SC:		48		bosed	6	0	0
ST:	703			0300	0	0	0
District Average	1450	59					
Accepted Range (- or + 20%)	116047-1740						
No. & Name of the Assembly	Extent of Constituency	201	1 Population	ı			% of
Constituency	Mandals/ Villages/ Towns/ Wards	Total	SCs	STs	% of SCs	% of STs	deviatio
1-Karnah	Karnah Tehsil	60129	111	7723	0.18	12.84	
	Kralpora Tehsil (Part)						
	Gundzonareshi PC	10303	0	231	0.00	2.24	
	Panzgam PC	17195	0	2002	0.00	11.64	
	Shuloora PC	8478	0	0	0.00	0.00	
	Grand Total	96105	111	9956	0.12	10.36	-33.75
-Trehgam	Trehgam Tehsil	55224	4	1219	0.01	2.21	
	Keran Tehsil	12156	0	349	0.00	2.87	
	Kralpora Tehsil (Part)						
	Kralpora Tehsil excluding	62932	0	6404	0.00	10.18	
	Gundzonareshi PC						
	Panzgam PC						
	Shuloora PC						
	Kupwara Tehsil (Part)						
	Gushi PC	6818	0	10	0.00	0.15	
	Dedkoot PC	5366	0	7	0.00	0.13	
	Nagri Malpora PC	6974	0	842	0.00	12.07	
	Grand Total	149470	4	8831	0.00	5.91	3.04
	Grand Total	149470	4	0031	0.00	5.91	3.04
3-Kupwara	Kupwara Tehsil (Part)						
	Kupwara Tehsil excluding	167550	247	20939	0.15	12.50	
	Gushi PC						
	Dedkoot PC						
	Nagri Malpora PC						
	Dragmulla Tehsil (Part)						
	Bumhama PC	9620	0	93	0.00	0.97	
	0.17.11	4==4=0					
	Grand Total	177170	247	21032	0.14	11.87	22.14
I-Lolab	Sogam (Lolab) Tehsil	43989	181	1728	0.41	3.93	
	Lalpora Tehsil	91934	112	11366	0.12	12.36	
	Machil Tehsil	17030	0	245	0.00	1.44	
	Grand Total	152953	293	13339	0.19	8.72	5.44
- 11		01000	-	0004	0.00	0.07	
5-Handwara	Vilgam Tehsil	21360	5	2001	0.02	9.37	
	Zachaldara Tehsil	29001	0	4523	0.00	15.60	
	Tarathpora (Ramhal) Tehsil	22422	0	2765	0.00	12.33	
	Dragmulla Tehsil (Part)						
	Dragmulla Tehsil excluding	28345	136	1138	0.48	4.01	
	Bumhama PC						
	Handwara Tehsil (Part)		-	-			
	Bakaiaker PC	3966	0	0	0.00	0.00	
	Handwara PC	9967	0	16	0.00	0.16	
	Shoghpora PC	5118	0	437	0.00	8.54	
	Wadipora PC	5471	0	664	0.00	12.14	
	Sirajpora PC	3807	0	254	0.00	6.67	
	Badkoot Machipora PC	4853	0	347	0.00	7.15	
	Jagerpora PC	6245	0	0	0.00	0.00	
	Grand Total	140555	141	12145	0.10	8.64	-3.10

6- Langate	Qaziabad (Kralgund) Tehsil		41299	0	843	0.00	2.04	
-	Langate Tehsil		34741	53	432	0.15	1.24	
	Qalamabad Tehsil		33198	32	2999	0.10	9.03	
	Handwara Tehsil (Part)							
	Handwara Tehsil excluding		44863	167	775	0.37	1.73	
	Bakajaker PC							
	Handwara PC							
	Shoghpora PC							
	Wadipora PC							
	Sirajpora PC							
	Badkoot Machipora PC							
	Jagerpora PC							
	Grand Total		154101	252	5049	0.16	3.28	6.23
	2 - DISTE	RICT: BARAMI	JLLA					
				Assembly	Existing & I	Proposed Se	eats	
2011 POPULATION						Total	SC	ST
Total:		1008039		Exi	sting	10	0	0
SC:		1476		Prop	osed	7	0	0
ST:		37705				•		

2011 POPULATION					Total	SC	ST
Total:	10080	39	Exis	ting	10	0	0
SC:	14		Prop	osed	7	0	0
ST:	377	05					
District August as	4440	00					
District Average Accepted Range (- or + 20%)	1440 115205 - 1728						
Accepted Range (- 01 + 20%)	115205 - 1726	07					
No. & Name of the Assembly	Extent of Constituency	2011	Population				% of
Constituency	Mandals/ Villages/ Towns/ Wards	Total	SCs	STs	% of SCs	% of STs	deviation
7-Sopore	Sopore Tehsil	97683	259	369	0.27	0.38	
	Dangerpora Tehsil	49532	0	163	0.00	0.33	
	Khoie Tehsil (Part)	0010	•	•	0.00	0.00	
	Tarzoo PC	6910	0	0	0.00	0.00	
	Grand Total	154125	259	532	0.17	0.35	7.03
					••••		
8- Rafiabad	Zaingeer Tehsil	49979	52	340	0.10	0.68	
	Watergam Tehsil	38096	10	12	0.03	0.03	
	Rafiabad (Rohama) Tehsil	29024	0	1248	0.00	4.30	
	Dangiwacha Tehsil	21619	0	177	0.00	0.82	
	Grand Total	138718	62	1777	0.04	1.28	-3.67
	Grand Total	130710	02	1///	0.04	1.20	-3.07
9-Uri	Uri Tehsil	76989	575	13797	0.75	17.92	
	Boniyar Tehsil	70442	52	9284	0.07	13.18	
	Narvaw Tehsil (Part)						
	Kitchama PC	8244	24	107	0.29	1.30	
	Grand Total	155675	651	22400	0.42	14.90	8.10
	Grand Total	155675	051	23188	0.42	14.90	0.10
10-Baramulla	Baramulla Tehsil	114013	91	2299	0.08	2.02	
	Narvaw Tehsil (Part)						
	Narvaw Tehsil excluding	25399	0	2048	0.00	8.06	
	Kitchama PC						
	Wagoora Tehsil (Part)	00700	0	000	0.00	0.00	
	Wagoora Tehsil excluding Wagoora PC	29700	0	896	0.00	3.02	
	Forest Block						
	Grand Total	169112	91	5243	0.05	3.10	17.43
		07700	•		0.00	0.00	
11-Gulmarg	Kawarhama Tehsil Kunzar Tehsil	27792	0 26	0 9	0.00	0.00 0.02	
	Tangmarg Tehsil (Part)	45247	20	9	0.06	0.02	
	Tangmarg Tehsil excluding	52528	100	4120	0.19	7.84	
	Hajibal PC						
	Khaipora PC						
	Grand Total	125567	126	4129	0.10	3.29	-12.80
12-Wagoora-Kreeri	Kreeri Tehsil	27670	0	812	0.00	2.93	
12-Magoora-Rieen	Wagoora Tehsil (Part)	21010	0	012	0.00	2.55	
	Wagoora PC	5879	0	0	0.00	0.00	
	Forest Block	1798	0	1451	0.00	80.70	
	Khoie Tehsil (Part)						
	Khoie Tehsil excluding	23609	0	29	0.00	0.12	
	Tarzoo PC						
	Tangmarg Tehsil (Part) Hajibal PC	4491	0	0	0.00	0.00	
	Khaipora PC	3962	0	0	0.00	0.00	
	Pattan Tehsil (Part)		-	-			
	Wanigam Payeen PC	5441	0	0	0.00	0.00	
	Wanigam Bala PC	4653	0	0	0	0.00	
	Tilgam PC	6566	0	2	0.00	0.03	
	Tapper Waripora PC	7318	0	0 0	0.00	0.00	
	Humrey PC Page 11	7399	0	U	0.00	0.00	
	Grand Total	98786	0	2294	0.00	2.32	-31.40
			-				

13-Pattan	Singpora Tehsil	49049	17	25	0.03	0.05	
	Pattan Tehsil (Part)						
	Pattan Tehsil excluding	117007	270	517	0.23	0.44	
	Wanigam Payeen PC Wanigam Bala PC						
	Tilgam PC						
	Tapper Waripora PC						
	Humrey PC						
	Grand Total	166056	287	542	0.17	0.33	15.31
	3- DIS	TRICT: BAND					
			Assembly I	Existing &	Proposed S	eats SC	
2011 POPULATION Total:	392232		Exis	tina	Total 0	0	ST 0
SC:	392		Prop		3	0	1
ST:	75374						
District Average	130744						
Accepted Range (- or + 20%)	104595-1156893						
No. & Name of the Assembly	Extent of Constituency	201	1 Population		1	1	% of
Constituency	Mandals/ Villages/ Towns/ Wards	Total	SCs	STs	% of SCs	% of STs	
14-Sonawari	Sonawari Tehsil	57406	0	63	0.00	0.11	
	Sumbal Municipality	15041	137	44	0.91	0.29	
	Ajas Tehsil	16207	0	2697	0.00	16.64	
	Hajin Tehsil (Part) Hajin Tehsil excluding	50161	0	233	0.00	0.46	
	Shahgund PC	50101	U	200	0.00	0.40	
	Naidkhai PC						
	Hajin Municipality	13239	0	0	0.00	0.00	
	Bandipora Tehsil (Part)						
	Garoora PC	17386	0	7444	0.00	42.82	
	Nadihal PC	5167	0	27	0.00	0.52	
	Grand Total	174607	137	10508	0.08	6.02	33.55
15-Bandipora	Aloosa Tehsil	39439	0	11741	0.00	29.77	
	Bandipora Tehsil (Part)						
	Bandipora Tehsil excluding	78665	1	21216	0.00	26.97	
	Garoora PC Nadihal PC						
	Bandipora Municipality	37081	150	815	0.40	2.20	
	Hajin Tehsil (Part)	0.001	100	0.0	0.10	2.20	
	Shahgund PC	12960	0	0	0.00	0.00	
	Naidkhai PC	11488	0	0	0.00	0.00	
	One of Tetal	470000	454	00770	0.00	40.00	
	Grand Total	179633	151	33772	0.08	18.80	37.39
16-Gurez (ST)	Gurez Tehsil	18020	42	14708	0.23	81.62	
	Tulail Tehsil	19972	62	16386	0.31	82.04	
	Grand Total	37992	104	31094	0.27	81.84	-70.94
	4 - DIS	TRICT: GAND	ERBAL				1
				Existing &	Proposed S	eats	
2011 POPULATION					Total	SC	ST
Total:	313084		Exis		0	0	0
SC: ST:			Prop	osed	2	0	1
	61070						
District Average	156542						
Accepted Range (- or + 20%)	125234-187850						
			(D) ::		1	1	
No. & Name of the Assembly	Extent of Constituency		1 Population	CT ₂	0/ of CCo	0/ of CTo	% of
Constituency	Mandals/ Villages/ Towns/ Wards	Total	SCs	STs	% of SCs	% of STs	deviation
17-Kangan (ST)	Kangan Tehsil	82930	37	30961	0.04	37.33	
- • •	Gund Tehsil	23029	0	10001	0.00	43.43	
	Forest Block Kangan Gund	14975	0	12826	0.00	85.65	
	Lar Tehsil (Part)						
	Watlar PC	12399	0	3047	0.00	24.57	
	Grand Total	400000	27	E602E	0.02	42.62	14 93
	Grand Total	133333	37	56835	0.03	42.63	-14.83
18-Ganderbal	Tulmulla (Kheer Bhawani) Tehsil	27795	0	170	0.00	0.61	
	Wakoora Tehsil	27689	6	100	0.02	0.36	
	Ganderbal Tehsil	73661	60	1682	0.08	2.28	
	Lar Tehsil (Part)	FOOD		0000	0.00		
	Lar Tehsil excluding Watlar PC	50606	14	2283	0.03	4.51	
	Walder O						
	Grand Total	179751	80	4235	0.04	2.36	14.83

			Assembly E	Existing 8	Proposed S		
2011 POPULATION	1221101			ting	Total	SC	ST
Total: SC:	1221191 1068		Exis Propo		10	0	0
ST:	8935					, ,	L ů
	450040						
District Average	152649						
Accepted Range (- or + 20%)	122119-183179						
No. & Name of the Assembly Constituency	Extent of Constituency Mandals/ Villages/ Towns/ Wards	2011 Total	Population SCs	STs	% of SCs	% of STs	% of deviation
9-Hazratbal	North SrinagarTehsil (Part)						
	North SrinagarTehsil excluding	86060	10	3004	0.01	3.49	
	Harwan PC						
	Gupt Ganga PC						
	Shalimar PC Nandpora PC						
	Eidgah Tehsil (Part)						
	Buchpora PC	16096	0	0	0.00	0.00	
	Umerhair PC	15521	1	1768	0.01	11.39	
	Owanta Bhawan PC Baghat Shooru PC	23213 10977	0 0	0 0	0.00 0.00	0.00 0.00	
	Anchar PC	9522	0	0	0.00	0.00	
		404000					
	Grand Total	161389	11	4772	0.02	14.88	5.73
20-Khanyar	Khanyar Tehsil (Part) KhanyarTehsil excluding	128835	318	926	0.25	0.72	
	Rainawari PC	120035	310	920	0.25	0.72	
	Sangeen Darwaza PC						
	Abi Karpora PC						
	North Srinagar Tehsil (Part) Harwan PC	23430	6	471	0.03	2.01	
	Gupt Ganga PC	10770	0	0	0.00	0.00	
	Shalimar PC	7889	0	0	0.00	0.00	
	Grand Total	170924	324	1397	0.19	0.82	11.97
21- Habbakadal	South Srinagar Tehsil (Part)						
	South Srinagar Tehsil excluding	131356	68	198	0.05	0.15	
	Sonwar PC						
	Maisuma PC Shivpora PC						
	Kursoo Padshahi Bagh PC						
	Naursingh Garh PC						
	Barzulla PC						
	Grand Total	131356	68	198	0.05	0.15	-13.9
22- Lal Chowk	Panthachowk Tehsil	38611	172	327	0.45	0.85	
	South SrinagarTehsil (Part) Sonwar PC	21286	65	95	0.31	0.45	
	Maisuma PC	10114	65 14	95 57	0.31	0.45	
	Shivpora PC	6196	0	0	0.00	0.00	
	Kursoo Padshahi Bagh PC	30566	0	21	0.00	0.07	
	Naursingh Garh PC Barzulla PC	37631 12591	34 0	248 0	0.09 0.00	0.66 0.00	
	Grand Total	156995	285	748	0.18	0.48	2.85
23-Channapora	Channapora Tehsil	155200	108	64	0.07	0.04	
	Grand Total	155200	108	64	0.07	0.04	1.67
24-Zadibal	Eidgah Tehsil (Part) Zoonimar PC	67479	61	829	0.09	1.23	
	North Srinagar Tehsil (Part)						
	Nandpora PC Khanyar Tehsil (Part)	20927	0	0	0.00	0.00	
	Rainawari PC	33873	0	11	0.00	0.03	
	Sangeen Darwaza PC	38657	0	379	0.00	0.98	
	Abi Karpora PC	8951	0	0	0.00	0.00	
	Grand Total	169887	61	1219	0.04	0.72	11.2
5-Eidgah	Eidgah Tehsil (Part) EidgahTehsil excluding	136037	154	222	0.11	0.16	
	Buchpora PC	130037	1.04	~~~	0.11	0.10	
	Umerhair PC						
	Zoonimar PC						
	Owanta Bhawan PC Baghat Shooru PC						
	Anchar PC						
	Grand Total	136037	154	222	0.11	0.16	-10.8
					0.11	0.10	.0.0
6 Control Shaltong	Central Shalteng Tehsil	130402	57	215	0.04	0.00	
e-Central Shalteng	Central Shalteng Tehsil Grand Total	139403 139403	57 57	315 315	0.04 0.04	0.23 0.23	-8.6

	6-D	ISTRICT: BUD	ЗАМ				
				xisting &	Proposed Se	eats	
2011 POPULATION					Total	SC	ST
otal: SC:	753745		Exist		5	0	0
т.	<u>368</u> 23912		Propo	seu	5	U	0
	20012						
District Average	150749						
Accepted Range (- or + 20%)	120599-180899						
No. & Name of the Assembly	Extent of Constituency	2011	Population		1		% of
Constituency	Mandals/ Villages/ Towns/ Wards	Total	SCs	STs	% of SCs	% of STs	
27-Budgam	Narbal Tehsil (Part)	31927	0	0	0.00	0.00	
	Narbal Tehsil excluding Kawoosa Jager PC	51927	0	0	0.00	0.00	
	Kawoosa Khalisa PC						
	Budgam Tehsil (Part)						
	Budgam Tehsil excluding	130015	0	103	0.00	0.08	
	Ichkoot PC Gudsathoo PC						
	Gudsatiloo FC						
	Grand Total	161942	0	103	0.00	0.06	7.42
8-Beerwah	Magam Tehsil	47666	0	0	0.00	0.00	
	Beerwah Tehsil	95833	0	0			
	Narbal Tehsil (Part) Kawoosa Jager PC	4348	0	0	0.00	0.00	
	Kawoosa Khalisa PC	6123	0	0	0.00	0.00	
	Grand Total	153970	0	0	0.00	0.00	2.14
		55400	0	4400	0.00	0.00	
9-Khansahib	Khag Tehsil Khansahib Tehsil (Part)	55100	0	1133	0.00	2.06	
	Khansahib Tehsil excluding	98036	0	13973	0.00	14.25	
	Driygam PC						
	Grand Total	153136	0	15106	0.00	9.86	1.58
80-Chrar-i-Sharief	Chrar-i-Sharief Tehsil	52024	0	2618	0.00	5.03	
o-chiai-i-Shahei	Khansahib Tehsil (Part)	52024	0	2010	0.00	5.05	
	Driygam PC	11056	0	0	0.00	0.00	
	Chadoora Tehsil (Part)						
	Chadoora Tehsil excluding	85773	2	5177	0.00	6.04	
	Ropora Namtihal PC						
	Wathoora PC Bugam Batapora PC						
	Dawletpora PC						
	Badipora PC						
	Yarikalan PC						
	Municipal Committee Chadoora						
	Budgam Tehsil (Part) Ichkoot PC	4209	0	0	0.00	0.00	
	Gudsathoo PC	5165	0	0	0.00	0.00	
	Grand Total	158227	2	7795	0.00	4.93	4.96
			004		0.40	0.00	
1-Chadoora	B.K.Poora Tehsil	75751	364	696	0.48	0.92	
	Chadoora Tehsil (Part) Ropora Namtihal PC	8335	0	0	0.00	0.00	
	Wathoora PC	10670	2	211	0.02	1.98	
	Bugam Batapora PC	8229	0	1	0.00	0.01	
	Dawletpora PC	5434	0	0	0.00	0.00	
	Badipora PC	5239	0	0	0.00	0.00	
	Yarikalan PC Municipal Committee Chadoora	6690 6122	0 0	0 0	0.00 0.00	0.00 0.00	
	Municipal Committee Chadoora	0122	0	0	0.00	0.00	
	Grand Total	126470	366	908	0.29	0.72	-16.11
	7 - DI	STRICT: PULW			_		
			Assembly E	xisting &	Proposed Se		OT
2011 POPULATION	560440		Exist	ina	Total 6	SC 0	ST0
SC:	402		Propo		4	0	0
ST:	22607				· ·		
istrict Average	140110						
Accepted Range (- or + 20%)	112088-168132						
No. & Name of the Assembly	Extent of Constituency	2011	Population				% of
Constituency	Mandals/ Villages/ Towns/ Wards	Total	SCs	STs	% of SCs	% of STs	
2 Domnoro	Domasia Tabail	E0000	00	1170	0.00	0.05	
2-Pampore	Pampore Tehsil Kakapora Tehsil	50033 40328	28 0	1176 40	0.06 0.00	2.35 0.10	
	Pampore Municipality	21680 9851	0 4	69 3	0.00 0.04	0.32 0.03	
	Khrew Muncipality Pulwama Tehsil (Part)	9001	4	3	0.04	0.03	
		6245	4	18	0.06	0.29	
	Parigam PC	0240					
	Parigam PC Tumchi Nowpora PC	4106	0	0	0.00	0.00	
	Tumchi Nowpora PC	4106	0	0	0.00	0.00	_
							-5.61
	Tumchi Nowpora PC	4106	0	0	0.00	0.00	-5.61

33-Tral	Tral Tehsil						
33-Tral			_				
		66896	0	7027	0.00	10.50	
	Aripal Tehsil	25456	0	4264	0.00	16.75	
	Tral Municipality	17844	87	186	0.49	1.04	
	AwantiporaTehsil (Part)						
	Awantipora PC	1915	0	26	0.00	1.36	
	Noorpora PC	5674	õ	164	0.00	2.89	
	Midoora PC	7545	0	132	0.00	1.75	
	Awantipora Municipality	12647	74	20	0.59	0.16	
	Grand Total	137977	161	11819	0.12	8.57	-1.52
		101011	101		0.12	0.01	1.02
34-Pulwama	Pulwama Tehsil (Part) Pulwama Tehsil excluding	82819	0	506	0.00	0.61	
	Kangan PC	02019	0	500	0.00	0.01	
	Murran PC						
	Mitrigam PC						
	Karimabad PC						
	Bunoora PC						
	Wahibugh PC						
	Parigam PC						
	Tumchi Nowpora PC						
		10440	105	140	1.00	0.76	
	Pulwama Municipality	18440	185	140	1.00	0.76	
	AwantiporaTehsil (Part)						
	Awantipora Tehsil excluding	38060	20	156	0.05	0.41	
	Awantipora PC						
	Noorpora PC						
	Midoora PC						
	Grand Total	139319	205	802	0.15	0.58	-0.56
25 Boinoro	Shahaara (Littar) Tabail	00704	0	400	0.00		
35-Rajpora	Shahoora (Litter) Tehsil Baipara Tabail	33724	0	199	0.00	0.59	
	Rajpora Tehsil	79834	0	8137	0.00	10.19	
	Pulwama Tehsil (Part)		_	-			
	Kangan PC	6098	0	0	0.00	0.00	
	Murran PC	8855	0	28	0.00	0.32	
	Mitrigam PC	2759	0	0	0.00	0.00	
	Karimabad PC	5992	0	52	0.00	0.87	
	Bunoora PC	8059	0	139	0.00	1.72	
	Wahibugh PC	5580	0	125	0.00	2.24	
	Grand Total	450004	0	0000	0.00	E 7E	7 70
	Grand Total	150901		8680	0.00	5.75	7.70
		- DISTRICT: SHO		- vistina &	Proposed S	Seats	
2011 POPULATION		-	/ tooennony E		Total	SC	ST
Total:	2662	15	Exis	tina	0	0	0
SC:		43	Propo		2	0	0
ST:	218					-	-
01.	210	20					
District Average	1331	08					
Accepted Range (- or + 20%)	106486-1597						
Accepted Range (- 01 + 20%)	100480-1397	30					
No. & Name of the Assembly	Extent of Constituency		1 Population	CT ₀	% of SCs	% of CTa	% of
Constituency	Mandals/ Villages/ Towns/ Wards	Total	SCs	STs	% 0I SCS	% of STs	deviation
36-Zainapora	Zainapora Tehsil	26725	0	12	0.00	0.04	
	Chitragam Tehsil	20162	0	1	0.00	0.00	
	Barbugh Imamsahib Tehsil	19702	0	0	0.00	0.00	
	Hermain Tehsil	20502	0	36	0.00	0.18	
	Shopian Tehsil (Part)						
	Dangerpora PC	2792	0	0	0.00	0.00	
	Trenz PC	5185	0	0	0.00	0.00	
	Kiloora Malikgund PC	2641	0	0	0.00	0.23	
	Kiloora Malikgund PC Nadigam PC	2641 4909	0 0	6 0	0.00 0.00	0.23 0.00	
	Nadigam PC	4909	0	0	0.00	0.00	
	Nadigam PC Ganowpora Arsh PC	4909 3616	0 0	0 0	0.00 0.00	0.00 0.00	
	Nadigam PC Ganowpora Arsh PC Dangam PC	4909 3616 5780	0 0 0	0 0 0	0.00 0.00 0.00	0.00 0.00 0.00	
	Nadigam PC Ganowpora Arsh PC Dangam PC Pratabpora PC	4909 3616 5780 5726	0 0 0 0	0 0 0	0.00 0.00 0.00 0.00	0.00 0.00 0.00 0.00	
	Nadigam PC Ganowpora Arsh PC Dangam PC Pratabpora PC Bemnipora PC	4909 3616 5780 5726 3575	0 0 0 0	0 0 0 0	0.00 0.00 0.00 0.00 0.00	0.00 0.00 0.00 0.00 0.00	
	Nadigam PC Ganowpora Arsh PC Dangam PC Pratabpora PC Bemnipora PC Kaprin PC	4909 3616 5780 5726 3575 5042	0 0 0 0 0	0 0 0 0 0	0.00 0.00 0.00 0.00 0.00 0.00	0.00 0.00 0.00 0.00 0.00 0.00	
	Nadigam PC Ganowpora Arsh PC Dangam PC Pratabpora PC Bemnipora PC	4909 3616 5780 5726 3575	0 0 0 0	0 0 0 0	0.00 0.00 0.00 0.00 0.00	0.00 0.00 0.00 0.00 0.00	
	Nadigam PC Ganowpora Arsh PC Dangam PC Pratabpora PC Bemnipora PC Kaprin PC	4909 3616 5780 5726 3575 5042	0 0 0 0 0	0 0 0 0 0	0.00 0.00 0.00 0.00 0.00 0.00	0.00 0.00 0.00 0.00 0.00 0.00	-0.32
37-Shopian	Nadigam PC Ganowpora Arsh PC Dangam PC Pratabpora PC Bemnipora PC Kaprin PC Kanjiullar PC Grand Total	4909 3616 5780 5726 3575 5042 6323 132680	0 0 0 0 0 0 0 0	0 0 0 0 0 55	0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.0	0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.0	-0.32
37-Shopian	Nadigam PC Ganowpora Arsh PC Dangam PC Pratabpora PC Bemnipora PC Kaprin PC Kanjiullar PC Grand Total Keller Tehsil	4909 3616 5780 5726 3575 5042 6323 132680 27907	0 0 0 0 0 0	0 0 0 0 0 0 55 9589	0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00	0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.0	-0.32
37-Shopian	Nadigam PC Ganowpora Arsh PC Dangam PC Pratabpora PC Bemnipora PC Kaprin PC Kanjiullar PC Grand Total Keller Tehsil Keegam Tehsil	4909 3616 5780 5726 3575 5042 6323 132680	0 0 0 0 0 0 0 0	0 0 0 0 0 55	0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.0	0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.0	-0.32
37-Shopian	Nadigam PC Ganowpora Arsh PC Dangam PC Pratabpora PC Bemnipora PC Kaprin PC Kaprin PC Kanjiullar PC Grand Total Keller Tehsil Keegam Tehsil Shopian Tehsil (Part)	4909 3616 5780 5726 3575 5042 6323 132680 27907 22484	0 0 0 0 0 0 0 0 0	0 0 0 0 0 55 9589 16	0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.0	0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.04 34.36 0.07	-0.32
37-Shopian	Nadigam PC Ganowpora Arsh PC Dangam PC Pratabpora PC Bemnipora PC Kaprin PC Kanjiullar PC Grand Total Keller Tehsil Keegam Tehsil Shopian Tehsil (Part) Shopian Tehsil excluding	4909 3616 5780 5726 3575 5042 6323 132680 27907	0 0 0 0 0 0 0 0	0 0 0 0 0 0 55 9589	0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00	0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.0	-0.32
37-Shopian	Nadigam PC Ganowpora Arsh PC Dangam PC Pratabpora PC Bemnipora PC Kaprin PC Kanjiullar PC Grand Total Keller Tehsil Keegam Tehsil Shopian Tehsil (Part) Shopian Tehsil excluding Dangerpora PC	4909 3616 5780 5726 3575 5042 6323 132680 27907 22484	0 0 0 0 0 0 0 0 0	0 0 0 0 0 55 9589 16	0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.0	0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.04 34.36 0.07	-0.32
37-Shopian	Nadigam PC Ganowpora Arsh PC Dangam PC Pratabpora PC Bemnipora PC Kaprin PC Kanjiullar PC Grand Total Keller Tehsil Keegam Tehsil Shopian Tehsil excluding Dangerpora PC Trenz PC	4909 3616 5780 5726 3575 5042 6323 132680 27907 22484	0 0 0 0 0 0 0 0 0	0 0 0 0 0 55 9589 16	0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.0	0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.04 34.36 0.07	-0.32
37-Shopian	Nadigam PC Ganowpora Arsh PC Dangam PC Pratabpora PC Bemnipora PC Kaprin PC Kanjiullar PC Grand Total Keller Tehsil Keegam Tehsil Shopian Tehsil excluding Dangerpora PC Trenz PC Kiloora Malikgund PC	4909 3616 5780 5726 3575 5042 6323 132680 27907 22484	0 0 0 0 0 0 0 0 0	0 0 0 0 0 55 9589 16	0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.0	0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.04 34.36 0.07	-0.32
37-Shopian	Nadigam PC Ganowpora Arsh PC Dangam PC Pratabpora PC Bemnipora PC Kaprin PC Kanjiullar PC Grand Total Keller Tehsil Keegam Tehsil Shopian Tehsil excluding Dangerpora PC Trenz PC Kiloora Malikgund PC Nadigam PC	4909 3616 5780 5726 3575 5042 6323 132680 27907 22484	0 0 0 0 0 0 0 0 0	0 0 0 0 0 55 9589 16	0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.0	0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.04 34.36 0.07	-0.32
37-Shopian	Nadigam PC Ganowpora Arsh PC Dangam PC Pratabpora PC Bemnipora PC Kaprin PC Kanjiullar PC Grand Total Keller Tehsil Keegam Tehsil Shopian Tehsil excluding Dangerpora PC Trenz PC Kiloora Malikgund PC Nadigam PC Ganowpora Arsh PC	4909 3616 5780 5726 3575 5042 6323 132680 27907 22484	0 0 0 0 0 0 0 0 0	0 0 0 0 0 55 9589 16	0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.0	0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.04 34.36 0.07	-0.32
37-Shopian	Nadigam PC Ganowpora Arsh PC Dangam PC Pratabpora PC Bemnipora PC Kaprin PC Kanjiullar PC Grand Total Keller Tehsil Keegam Tehsil Shopian Tehsil (Part) Shopian Tehsil excluding Dangerpora PC Trenz PC Kiloora Malikgund PC Nadigam PC Ganowpora Arsh PC Dangam PC	4909 3616 5780 5726 3575 5042 6323 132680 27907 22484	0 0 0 0 0 0 0 0 0	0 0 0 0 0 55 9589 16	0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.0	0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.04 34.36 0.07	-0.32
37-Shopian	Nadigam PC Ganowpora Arsh PC Dangam PC Pratabora PC Bemnipora PC Kaprin PC Kaprin PC Kanjiullar PC Grand Total Keller Tehsil Keegam Tehsil Shopian Tehsil (Part) Shopian Tehsil excluding Dangerpora PC Trenz PC Kiloora Malikgund PC Nadigam PC Ganowpora Arsh PC Dangam PC Pratabpora PC	4909 3616 5780 5726 3575 5042 6323 132680 27907 22484	0 0 0 0 0 0 0 0 0	0 0 0 0 0 55 9589 16	0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.0	0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.04 34.36 0.07	-0.32
37-Shopian	Nadigam PC Ganowpora Arsh PC Dangam PC Pratabpora PC Bemnipora PC Kaprin PC Kanjiullar PC Grand Total Keller Tehsil Keegam Tehsil Shopian Tehsil excluding Dangerpora PC Trenz PC Kiloora Malikgund PC Nadigam PC Ganowpora Arsh PC Dangam PC Pratabpora PC Bemnipora PC	4909 3616 5780 5726 3575 5042 6323 132680 27907 22484	0 0 0 0 0 0 0 0 0	0 0 0 0 0 55 9589 16	0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.0	0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.04 34.36 0.07	-0.32
37-Shopian	Nadigam PC Ganowpora Arsh PC Dangam PC Pratabpora PC Bemnipora PC Kaprin PC Kanjiullar PC Grand Total Keller Tehsil Keegam Tehsil Shopian Tehsil (Part) Shopian Tehsil excluding Dangerpora PC Trenz PC Kiloora Malikgund PC Nadigam PC Ganowpora Arsh PC Dangam PC Pratabpora PC Bemnipora PC Kaprin PC	4909 3616 5780 5726 3575 5042 6323 132680 27907 22484	0 0 0 0 0 0 0 0 0	0 0 0 0 0 55 9589 16	0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.0	0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.04 34.36 0.07	-0.32
37-Shopian	Nadigam PC Ganowpora Arsh PC Dangam PC Pratabpora PC Bemnipora PC Kaprin PC Kanjiullar PC Grand Total Keller Tehsil Keegam Tehsil Shopian Tehsil excluding Dangerpora PC Trenz PC Kiloora Malikgund PC Nadigam PC Ganowpora Arsh PC Dangam PC Pratabpora PC Bemnipora PC	4909 3616 5780 5726 3575 5042 6323 132680 27907 22484	0 0 0 0 0 0 0 0 0	0 0 0 0 0 55 9589 16	0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.0	0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.04 34.36 0.07	-0.32
37-Shopian	Nadigam PC Ganowpora Arsh PC Dangam PC Pratabpora PC Bemnipora PC Kaprin PC Kanjiullar PC Grand Total Keller Tehsil Keegam Tehsil Shopian Tehsil (Part) Shopian Tehsil excluding Dangerpora PC Trenz PC Kiloora Malikgund PC Nadigam PC Ganowpora Arsh PC Dangam PC Pratabpora PC Bemnipora PC Kaprin PC	4909 3616 5780 5726 3575 5042 6323 132680 27907 22484	0 0 0 0 0 0 0 0 0	0 0 0 0 0 55 9589 16	0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.0	0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.04 34.36 0.07	-0.32

		ISTRICT: KUL	GAM				
				Existing &	Proposed S		
2011 POPULATION					Total	SC	ST
Total:	424483		Exist		0	0	0
SC: ST:			Propo	osea	3	0	0
District Average	141494						
Accepted Range (- or + 20%)	113195-169793						
No. & Name of the Assembly	Extent of Constituency		1 Population				% of
Constituency	Mandals/ Villages/ Towns/ Wards	Total	SCs	STs	% of SCs	% of STs	deviation
38-D.H. Pora	D.H. Pora Tehsil	108598	16	18342	0.01	16.89	
30-D.II. I Ola	Pahloo Tehsil	25205	0	582	0.00	2.31	
			-				
	Grand Total	133803	16	18924	0.01	14.14	-5.44
39-Kulgam	Kulgam Tehsil	109851	3	93	0.00	0.08	
	Yaripora Tehsil	37107	0	200	0.00	0.54	
	Grand Total	146958	3	293	0.00	0.20	3.86
		140330	5	200	0.00	0.20	5.00
40-Devsar	Qaimoh Tehsil	38159	0	27	0.00	0.07	
	Frisal Tehsil	21257	0	34	0.00	0.16	
	Devsar Tehsil	84306	2	7247	0.00	8.60	
	0.17/1	4 40 - 00	•				
	Grand Total	143722	2	7308	0.00	5.08	1.57
	40- 01	STRICT: ANAM					
	10-Di	STRICT. ANAN		xistina &	Proposed S	eats	
2011 POPULATION					Total	SC	ST
Total:	1078692		Exist	ting	10	0	0
SC:	1826		Propo	osed	7	0	1
ST:	116006						
District Average	154099						
District Average	154099						
Accepted Range (- or + 20%)	123279-184919						
No. & Name of the Assembly	Extent of Constituency	201	1 Population		1	1	% of
Constituency	Mandals/ Villages/ Towns/ Wards	Total	SCs	STs	% of SCs	% of STs	
41-Dooru	Dooru Tehsil	98670	1122	8564	1.14	8.68	
	Shahabad Bala Tehsil	49848	0	10309	0.00	20.68	
	Kokernag Tehsil (Part)	0.400	0	4000	0.00	40.54	
	Bahie PC Ohi Bumdoora PC	9492 7900	0	1000 1401	0.00 0.00	10.54 17.73	
	Akingam PC	11190	0	339	0.00	3.03	
		7471	0	603	0.00	8 07	
	Sagam PC Nagam PC	7471 7810	0 0	603 1275	0.00 0.00	8.07 16.33	
	Nagam PC						
							24.84
	Nagam PC Grand Total	7810 192381	0 1122	1275 23491	0.00 0.58	16.33 12.21	24.84
42-Kokernag (ST)	Nagam PC Grand Total Larnoo Tehsil	7810	0	1275	0.00	16.33	24.84
42-Kokernag (ST)	Nagam PC Grand Total Larnoo Tehsil Kokernag Tehsil (Part)	7810 192381 50718	0 1122 0	1275 23491 21221	0.00 0.58 0.00	16.33 12.21 41.84	24.84
42-Kokernag (ST)	Nagam PC Grand Total Larnoo Tehsil Kokernag Tehsil (Part) Kokernag Tehsil excluding	7810 192381	0 1122	1275 23491	0.00 0.58	16.33 12.21	24.84
42-Kokernag (ST)	Nagam PC Grand Total Larnoo Tehsil Kokernag Tehsil (Part) Kokernag Tehsil excluding Bahie PC	7810 192381 50718	0 1122 0	1275 23491 21221	0.00 0.58 0.00	16.33 12.21 41.84	24.84
42-Kokernag (ST)	Nagam PC Grand Total Larnoo Tehsil Kokernag Tehsil (Part) Kokernag Tehsil excluding	7810 192381 50718	0 1122 0	1275 23491 21221	0.00 0.58 0.00	16.33 12.21 41.84	24.84
42-Kokernag (ST)	Nagam PC Grand Total Larnoo Tehsil Kokernag Tehsil (Part) Kokernag Tehsil excluding Bahie PC Ohi Bumdoora PC Akingam PC Sagam PC	7810 192381 50718	0 1122 0	1275 23491 21221	0.00 0.58 0.00	16.33 12.21 41.84	24.84
42-Kokernag (ST)	Nagam PC Grand Total Larnoo Tehsil Kokernag Tehsil (Part) Kokernag Tehsil excluding Bahie PC Ohi Bumdoora PC Akingam PC Sagam PC Nagam PC	7810 192381 50718	0 1122 0	1275 23491 21221	0.00 0.58 0.00	16.33 12.21 41.84	24.84
42-Kokernag (ST)	Nagam PC Grand Total Larnoo Tehsil Kokernag Tehsil (Part) Kokernag Tehsil excluding Bahie PC Ohi Bumdoora PC Akingam PC Sagam PC Shagam PC Shangus Tehsil (Part)	7810 192381 50718 79131	0 1122 0 46	1275 23491 21221 21384	0.00 0.58 0.00 0.06	16.33 12.21 41.84 27.02	24.84
42-Kokernag (ST)	Nagam PC Grand Total Larnoo Tehsil Kokernag Tehsil (Part) Kokernag Tehsil excluding Bahie PC Ohi Bumdoora PC Akingam PC Sagam PC Sagam PC Shangus Tehsil (Part) Chaklipora PC	7810 192381 50718 79131 5959	0 1122 0 46	1275 23491 21221 21384 3464	0.00 0.58 0.00 0.06	16.33 12.21 41.84 27.02 58.13	24.84
42-Kokernag (ST)	Nagam PC Grand Total Larnoo Tehsil Kokernag Tehsil (Part) Kokernag Tehsil excluding Bahie PC Ohi Bumdoora PC Akingam PC Sagam PC Nagam PC Shangus Tehsil (Part) Chaklipora PC Chittergul PC	7810 192381 50718 79131 5959 8551	0 1122 0 46 0 0	1275 23491 21221 21384 3464 2731	0.00 0.58 0.00 0.06	16.33 12.21 41.84 27.02 58.13 31.94	24.84
42-Kokernag (ST)	Nagam PC Grand Total Larnoo Tehsil Kokernag Tehsil (Part) Kokernag Tehsil excluding Bahie PC Ohi Bumdoora PC Akingam PC Sagam PC Sagam PC Shangus Tehsil (Part) Chaklipora PC	7810 192381 50718 79131 5959	0 1122 0 46	1275 23491 21221 21384 3464	0.00 0.58 0.00 0.06	16.33 12.21 41.84 27.02 58.13	24.84
42-Kokernag (ST)	Nagam PC Grand Total Larnoo Tehsil Kokernag Tehsil (Part) Kokernag Tehsil excluding Bahie PC Ohi Bumdoora PC Akingam PC Sagam PC Nagam PC Shangus Tehsil (Part) Chaklipora PC Chittergul PC	7810 192381 50718 79131 5959 8551	0 1122 0 46 0 0	1275 23491 21221 21384 3464 2731	0.00 0.58 0.00 0.06	16.33 12.21 41.84 27.02 58.13 31.94	-0.66
	Nagam PC Grand Total Larnoo Tehsil Kokernag Tehsil (Part) Kokernag Tehsil excluding Bahie PC Ohi Bumdoora PC Akingam PC Sagam PC Shangus Tehsil (Part) Chaklipora PC Chittergul PC Uttrusoo PC Grand Total	7810 192381 50718 79131 5959 8551 8725 153084	0 1122 0 46 0 0 0 46	1275 23491 21221 21384 3464 2731 3510 52310	0.00 0.58 0.00 0.06 0.00 0.00 0.00 0.00 0.03	16.33 12.21 41.84 27.02 58.13 31.94 40.23 34.17	
42-Kokernag (ST) 43-Anantnag West	Nagam PC Grand Total Larnoo Tehsil Kokernag Tehsil (Part) Kokernag Tehsil excluding Bahie PC Ohi Bumdoora PC Akingam PC Sagam PC Shangus Tehsil (Part) Chaklipora PC Chittergul PC Uttrusoo PC Grand Total Qazigund Tehsil	7810 192381 50718 79131 5959 8551 8725	0 1122 0 46 0 0 0	1275 23491 21221 21384 3464 2731 3510	0.00 0.58 0.00 0.06	16.33 12.21 41.84 27.02 58.13 31.94 40.23	
	Nagam PC Grand Total Larnoo Tehsil Kokernag Tehsil (Part) Kokernag Tehsil (Part) Kokernag Tehsil excluding Bahie PC Ohi Bumdoora PC Akingam PC Sagam PC Shangus Tehsil (Part) Chaklipora PC Chittergul PC Uttrusoo PC Grand Total Qazigund Tehsil Anantnag Tehsil (Part)	7810 192381 50718 79131 5959 8551 8725 153084 45429	0 1122 0 46 0 0 0 46 59	1275 23491 21221 21384 3464 2731 3510 52310 2108	0.00 0.58 0.00 0.06 0.00 0.00 0.00 0.03 0.13	16.33 12.21 41.84 27.02 58.13 31.94 40.23 34.17 4.64	
	Nagam PC Grand Total Larnoo Tehsil Kokernag Tehsil (Part) Kokernag Tehsil excluding Bahie PC Ohi Bumdoora PC Akingam PC Sagam PC Sagam PC Shangus Tehsil (Part) Chaklipora PC Chittergul PC Uttrusoo PC Grand Total Qazigund Tehsil Anantnag Tehsil (Part) Khanabal PC	7810 192381 50718 79131 5959 8551 8725 153084 45429 12364	0 1122 0 46 0 0 0 46 59 0	1275 23491 21221 21384 3464 2731 3510 52310 2108 137	0.00 0.58 0.00 0.06 0.00 0.00 0.00 0.03 0.13 0.00	16.33 12.21 41.84 27.02 58.13 31.94 40.23 34.17 4.64 1.11	
	Nagam PC Grand Total Larnoo Tehsil Kokernag Tehsil (Part) Kokernag Tehsil excluding Bahie PC Ohi Bumdoora PC Akingam PC Sagam PC Shangus Tehsil (Part) Chaklipora PC Chittergul PC Uttrusoo PC Grand Total Qazigund Tehsil Anantnag Tehsil (Part) Khanabal PC Ruhoo PC	7810 192381 50718 79131 5959 8551 8725 153084 45429 12364 8842	0 1122 0 46 0 0 0 46 59 0 0	1275 23491 21221 21384 2731 3510 52310 2108 137 0	0.00 0.58 0.00 0.06 0.00 0.00 0.00 0.03 0.13 0.00 0.00	16.33 12.21 41.84 27.02 58.13 31.94 40.23 34.17 4.64 1.11 0.00	
	Nagam PC Grand Total Larnoo Tehsil Kokernag Tehsil (Part) Kokernag Tehsil excluding Bahie PC Ohi Bumdoora PC Akingam PC Sagam PC Shangus Tehsil (Part) Chaklipora PC Chittergul PC Uttrusoo PC Grand Total Qazigund Tehsil Anantnag Tehsil (Part) Khanabal PC Ruhoo PC	7810 192381 50718 79131 5959 8551 8725 153084 45429 12364 8842 12907	0 1122 0 46 0 0 0 46 59 0 0 0 0	1275 23491 21221 21384 2731 3510 52310 2108 137 0 0	0.00 0.58 0.00 0.06 0.00 0.00 0.03 0.13 0.00 0.00 0.00 0.00	16.33 12.21 41.84 27.02 58.13 31.94 40.23 34.17 4.64 1.11 0.00 0.00	
	Nagam PC Grand Total Larnoo Tehsil Kokernag Tehsil (Part) Kokernag Tehsil excluding Bahie PC Ohi Bumdoora PC Akingam PC Sagam PC Shangus Tehsil (Part) Chaklipora PC Chittergul PC Uttrusoo PC Grand Total Qazigund Tehsil Anantnag Tehsil (Part) Khanabal PC Ruhoo PC	7810 192381 50718 79131 5959 8551 8725 153084 45429 12364 8842 12907 5005	0 1122 0 46 0 0 0 46 59 0 0	1275 23491 21221 21384 2731 3510 52310 2108 137 0	0.00 0.58 0.00 0.06 0.00 0.00 0.00 0.03 0.13 0.00 0.00	16.33 12.21 41.84 27.02 58.13 31.94 40.23 34.17 4.64 1.11 0.00	
	Nagam PC Grand Total Larnoo Tehsil Kokernag Tehsil (Part) Kokernag Tehsil (Part) Kokernag Tehsil (Part) Kokernag Tehsil (Part) Ohi Bumdoora PC Akingam PC Sagam PC Shangus Tehsil (Part) Chaklipora PC Chittergul PC Uttrusoo PC Grand Total Qazigund Tehsil Anantnag Tehsil (Part) Khanabal PC Ruhoo PC Urhanhall PC L.G. pora PC	7810 192381 50718 79131 5959 8551 8725 153084 45429 12364 8842 12907	0 1122 0 46 0 0 0 46 59 0 0 0 0 0 0 0 0 0 0 0	1275 23491 21221 21384 21384 21384 21384 2108 137 0 0 0	0.00 0.58 0.00 0.06 0.00 0.00 0.00 0.03 0.13 0.00 0.00 0.00	16.33 12.21 41.84 27.02 58.13 31.94 40.23 34.17 4.64 1.11 0.00 0.00 0.00	
	Nagam PC Grand Total Larnoo Tehsil Kokernag Tehsil (Part) Kokernag Tehsil (Part) Kokernag Tehsil (Part) Kokernag Tehsil (Part) Ohi Bumdoora PC Akingam PC Sagam PC Shangus Tehsil (Part) Chaklipora PC Otittergul PC Uttrusoo PC Grand Total Qazigund Tehsil Anantnag Tehsil (Part) Khanabal PC Ruhoo PC Urhanhall PC L.G. pora PC Khandipahari PC K.G. Raina PC Nipora PC	7810 192381 50718 79131 5959 8551 8725 153084 45429 12364 8842 12907 5005 3730 7375 11488	0 1122 0 46 0 0 0 46 59 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	1275 23491 21221 21384 2731 3510 52310 2108 137 0 0 0 0 0 0 0 0 0 0 4	0.00 0.58 0.00 0.06 0.00 0.00 0.03 0.13 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00	16.33 12.21 41.84 27.02 58.13 31.94 40.23 34.17 4.64 1.11 0.00 0.00 0.00 0.00 0.00 0.00	
	Nagam PC Grand Total Larnoo Tehsil Kokernag Tehsil (Part) Kokernag Tehsil (Part) Kokernag Tehsil (Part) Kokernag Tehsil (Part) Ohi Bumdoora PC Akingam PC Sagam PC Shangus Tehsil (Part) Chaklipora PC Chittergul PC Uttrusoo PC Grand Total Qazigund Tehsil Anantnag Tehsil (Part) Khanabal PC Ruhoo PC Uthanbal PC Ruhoo PC Uthanball PC L.G. pora PC Khandipahari PC K.G. Raina PC Hurdischan PC	7810 192381 50718 79131 5959 8551 8725 153084 45429 12364 8842 12907 5005 3730 7375 11488 13269	0 1122 0 46 0 0 0 46 59 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	1275 23491 21221 21384 21384 21384 2108 137 0 2108 137 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	0.00 0.58 0.00 0.06 0.00 0.00 0.00 0.03 0.13 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00	16.33 12.21 41.84 27.02 58.13 31.94 40.23 34.17 4.64 1.11 0.00 0.00 0.00 0.00 0.00 0.00 0.0	
	Nagam PC Grand Total Larnoo Tehsil Kokernag Tehsil (Part) Kokernag Tehsil (Part) Kokernag Tehsil (Part) Kokernag Tehsil (Part) Ohi Bumdoora PC Akingam PC Sagam PC Shangus Tehsil (Part) Chaklipora PC Chittergul PC Uttrusoo PC Grand Total Qazigund Tehsil Anantnag Tehsil (Part) Khanabal PC Ruhoo PC Urhanhall PC L.G. pora PC Khandipahari PC K.G. Raina PC Nipora PC Hurdischan PC Kamad PC	7810 192381 50718 79131 5959 8551 8725 153084 45429 12364 8842 12907 5005 3730 7375 11488 13269 32348	0 1122 0 46 0 0 0 0 46 59 0 0 0 0 0 0 0 0 0 0 0 0 0	1275 23491 21221 21384 21384 21384 21384 2108 137 0 0 2108 137 0 0 0 0 4 0 0 0 0 6	0.00 0.58 0.00 0.06 0.00 0.00 0.00 0.03 0.13 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00	16.33 12.21 41.84 27.02 58.13 31.94 40.23 34.17 4.64 1.11 0.00 0.00 0.00 0.00 0.00 0.00 0.0	
	Nagam PC Grand Total Larnoo Tehsil Kokernag Tehsil (Part) Kokernag Tehsil excluding Bahie PC Ohi Bumdoora PC Akingam PC Sagam PC Shangus Tehsil (Part) Chaklipora PC Shangus Tehsil (Part) Chaklipora PC Uttrusoo PC Grand Total Qazigund Tehsil Anantnag Tehsil (Part) Khanabal PC Ruhoo PC Urhanhall PC L.G. pora PC Khandipahari PC K.G. Raina PC Nipora PC Hurdischan PC Kamad PC Shaibabad	7810 192381 50718 79131 5959 8551 8725 153084 45429 12364 8842 12907 5005 3730 7375 11488 13269 32348 9235	0 1122 0 46 0 0 0 0 46 59 0 0 0 0 0 0 0 0 0 0 0 0 0	1275 23491 21221 21384 21384 2731 3510 52310 2108 137 0 0 0 0 0 0 0 0 0 0 0 0 0	0.00 0.58 0.00 0.06 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00	16.33 12.21 41.84 27.02 58.13 31.94 40.23 34.17 4.64 1.11 0.00 0.00 0.00 0.00 0.00 0.00 0.0	
	Nagam PC Grand Total Larnoo Tehsil Kokernag Tehsil (Part) Kokernag Tehsil (Part) Kokernag Tehsil (Part) Kokernag Tehsil (Part) Ohi Bumdoora PC Akingam PC Sagam PC Shangus Tehsil (Part) Chaklipora PC Chittergul PC Uttrusoo PC Grand Total Qazigund Tehsil Anantnag Tehsil (Part) Khanabal PC Ruhoo PC Urhanhall PC L.G. pora PC Khandipahari PC K.G. Raina PC Nipora PC Hurdischan PC Kamad PC	7810 192381 50718 79131 5959 8551 8725 153084 45429 12364 8842 12907 5005 3730 7375 11488 13269 32348	0 1122 0 46 0 0 0 0 46 59 0 0 0 0 0 0 0 0 0 0 0 0 0	1275 23491 21221 21384 21384 21384 21384 2108 137 0 0 2108 137 0 0 0 0 4 0 0 0 0 6	0.00 0.58 0.00 0.06 0.00 0.00 0.00 0.03 0.13 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00	16.33 12.21 41.84 27.02 58.13 31.94 40.23 34.17 4.64 1.11 0.00 0.00 0.00 0.00 0.00 0.00 0.0	
	Nagam PC Grand Total Larnoo Tehsil Kokernag Tehsil (Part) Kokernag Tehsil excluding Bahie PC Ohi Bumdoora PC Akingam PC Sagam PC Shangus Tehsil (Part) Chaklipora PC Shangus Tehsil (Part) Chaklipora PC Uttrusoo PC Grand Total Qazigund Tehsil Anantnag Tehsil (Part) Khanabal PC Ruhoo PC Urhanhall PC L.G. pora PC Khandipahari PC K.G. Raina PC Nipora PC Hurdischan PC Kamad PC Shaibabad	7810 192381 50718 79131 5959 8551 8725 153084 45429 12364 8842 12907 5005 3730 7375 11488 13269 32348 9235	0 1122 0 46 0 0 0 0 46 59 0 0 0 0 0 0 0 0 0 0 0 0 0	1275 23491 21221 21384 21384 2731 3510 52310 2108 137 0 0 0 0 0 0 0 0 0 0 0 0 0	0.00 0.58 0.00 0.06 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00	16.33 12.21 41.84 27.02 58.13 31.94 40.23 34.17 4.64 1.11 0.00 0.00 0.00 0.00 0.00 0.00 0.0	

44-Anantnag	Anantnag Tehsil (Part)						
-	Anantnag Tehsil excluding	155802	66	364	0.04	0.23	
	Khanabal PC						
	Ruhoo PC						
	Urhanhall PC						
	L.G. pora PC						
	Khandipahari PC						
	K.G. Raina PC						
	Nipora PC						
	Hurdischan PC						
	Kamad PC						
	Shaibabad						
	Imoh PC						
	Grand Total	155802	66	364	0.04	0.23	1.11
	Grand Iotal	133002	00	504	0.04	0.25	1.11
45-Srigufwara-Bijbehara	Bijbehara Tehsil	120146	64	1690	0.05	1.41	
	Srigufwara Tehsil	40458	0	1707	0.00	4.22	
	Grand Total	160604	64	3397	0.04	2.12	4.22
46-Shangus- Anantnag East	Anantnag East Tehsil Shangus Tohsil (Part)	86643	107	3858	0.12	4.45	
	Shangus Tehsil (Part) Shangus Tehsil evoluding	50060	267	5790	0.52	11.38	
	Shangus Tehsil excluding	50868	20/	3190	0.02	11.38	
	Chaklipora PC Chittergul PC						
	Chittergul PC Uttrusoo PC						
	Grand Total	137511	374	9648	0.27	7.02	-10.76
47-Pahalgam	Pahalgam Tehsil	70692	66	17420	0.09	24.64	
	Sallar Tehsil	40074	0	7121	0.00	17.77	
	Grand Total	110766	66	24541	0.06	22.16	-28.12
1	11- D	ISTRICT: KISH					1
				Existina &	Proposed S	eats	
2011 POPULATION				0	Total	SC	ST
Total:	230696		Exis	ting	0	0	0
SC:	14307		Prop	osed	3	0	0
ST:	38149						
District August as	70000						
District Average	76899						
Accepted Range (- or + 20%)	61519-92279						
Accepted Range (- or + 20%)	61519-92279						
No. & Name of the Assembly	61519-92279 Extent of Constituency	2011	Population		_	I	% of
		2011 Total	Population SCs	STs	% of SCs	% of STs	
No. & Name of the Assembly Constituency	Extent of Constituency Mandals/ Villages/ Towns/ Wards	Total	SCs	STs		•	
No. & Name of the Assembly	Extent of Constituency Mandals/ Villages/ Towns/ Wards Bounjwah Teshil	Total 15899	SCs 588	STs 6652	3.70	41.84	
No. & Name of the Assembly Constituency	Extent of Constituency Mandals/ Villages/ Towns/ Wards Bounjwah Teshil Chhatroo Tehsil	Total 15899 18260	588 1056	STs 6652 6066	3.70 5.78	41.84 33.22	
No. & Name of the Assembly Constituency	Extent of Constituency Mandals/ Villages/ Towns/ Wards Bounjwah Teshil Chhatroo Tehsil Marwah Tehsil	Total 15899 18260 14269	SCs 588 1056 0	STs 6652 6066 263	3.70 5.78 0.00	41.84 33.22 1.84	
No. & Name of the Assembly Constituency	Extent of Constituency Mandals/ Villages/ Towns/ Wards Bounjwah Teshil Chhatroo Tehsil Marwah Tehsil Warwan Tehsil	Total 15899 18260	588 1056	STs 6652 6066	3.70 5.78	41.84 33.22	
No. & Name of the Assembly Constituency	Extent of Constituency Mandals/ Villages/ Towns/ Wards Bounjwah Teshil Chhatroo Tehsil Marwah Tehsil Warwan Tehsil Kishtwar Tehsil (Part)	Total 15899 18260 14269 8538	SCs 588 1056 0 0	STs 6652 6066 263 0	3.70 5.78 0.00 0.00	41.84 33.22 1.84 0.00	
No. & Name of the Assembly Constituency	Extent of Constituency Mandals/ Villages/ Towns/ Wards Bounjwah Teshil Chhatroo Tehsil Marwah Tehsil Warwan Tehsil Kishtwar Tehsil (Part) Keshwan PC	Total 15899 18260 14269	SCs 588 1056 0	STs 6652 6066 263	3.70 5.78 0.00	41.84 33.22 1.84	
No. & Name of the Assembly Constituency	Extent of Constituency Mandals/ Villages/ Towns/ Wards Bounjwah Teshil Chhatroo Tehsil Marwah Tehsil Warwan Tehsil Kishtwar Tehsil (Part) Keshwan PC Mughalmaidan Tehsil (Part)	Total 15899 18260 14269 8538 5186	SCs 588 1056 0 0 290	STs 6652 6066 263 0 1270	3.70 5.78 0.00 0.00 5.59	41.84 33.22 1.84 0.00 24.49	
No. & Name of the Assembly Constituency	Extent of Constituency Mandals/ Villages/ Towns/ Wards Bounjwah Teshil Chhatroo Tehsil Marwah Tehsil Warwan Tehsil Kishtwar Tehsil (Part) Keshwan PC Mughalmaidan Tehsil (Part) Mughalmaidan Tehsil excluding	Total 15899 18260 14269 8538	SCs 588 1056 0 0	STs 6652 6066 263 0	3.70 5.78 0.00 0.00	41.84 33.22 1.84 0.00	
No. & Name of the Assembly Constituency	Extent of Constituency Mandals/ Villages/ Towns/ Wards Bounjwah Teshil Chhatroo Tehsii Marwah Tehsil Warwan Tehsil Kishtwar Tehsil (Part) Keshwan PC Mughalmaidan Tehsil (Part) Mughalmaidan Tehsil excluding Mulchiter PC	Total 15899 18260 14269 8538 5186	SCs 588 1056 0 0 290	STs 6652 6066 263 0 1270	3.70 5.78 0.00 0.00 5.59	41.84 33.22 1.84 0.00 24.49	
No. & Name of the Assembly Constituency	Extent of Constituency Mandals/ Villages/ Towns/ Wards Bounjwah Teshil Chhatroo Tehsil Marwah Tehsil Warwan Tehsil Kishtwar Tehsil (Part) Keshwan PC Mughalmaidan Tehsil excluding Mulchiter PC Drabshalla Tehsil (Part)	Total 15899 18260 14269 8538 5186 18623	SCs 588 1056 0 290 366	STs 6652 6066 263 0 1270 4907	3.70 5.78 0.00 0.00 5.59 1.97	41.84 33.22 1.84 0.00 24.49 26.35	
No. & Name of the Assembly Constituency	Extent of Constituency Mandals/ Villages/ Towns/ Wards Bounjwah Teshil Chhatroo Tehsii Marwah Tehsil Warwan Tehsil Kishtwar Tehsil (Part) Keshwan PC Mughalmaidan Tehsil (Part) Mughalmaidan Tehsil excluding Mulchiter PC	Total 15899 18260 14269 8538 5186	SCs 588 1056 0 0 290	STs 6652 6066 263 0 1270	3.70 5.78 0.00 0.00 5.59	41.84 33.22 1.84 0.00 24.49	
No. & Name of the Assembly Constituency	Extent of Constituency Mandals/ Villages/ Towns/ Wards Bounjwah Teshil Chhatroo Tehsil Marwah Tehsil Warwan Tehsil Kishtwar Tehsil (Part) Keshwan PC Mughalmaidan Tehsil excluding Mulchiter PC Drabshalla Tehsil (Part)	Total 15899 18260 14269 8538 5186 18623	SCs 588 1056 0 290 366	STs 6652 6066 263 0 1270 4907	3.70 5.78 0.00 0.00 5.59 1.97	41.84 33.22 1.84 0.00 24.49 26.35	
No. & Name of the Assembly Constituency 48-Inderwal	Extent of Constituency Mandals/ Villages/ Towns/ Wards Bounjwah Teshil Chhatroo Tehsil Marwah Tehsil Warwan Tehsil Kishtwar Tehsil (Part) Keshwan PC Mughalmaidan Tehsil excluding Mulchiter PC Drabshalla Tehsil (Part) Balgran PC Grand Total	Total 15899 18260 14269 8538 5186 18623 3667 84442	SCs 588 1056 0 290 366 661 2961	STs 6652 6066 263 0 1270 4907 1973 21131	3.70 5.78 0.00 0.00 5.59 1.97 18.03 3.51	41.84 33.22 1.84 0.00 24.49 26.35 53.80 25.02	deviation
No. & Name of the Assembly Constituency	Extent of Constituency Mandals/ Villages/ Towns/ Wards Bounjwah Teshil Chhatroo Tehsil Marwah Tehsil Warwan Tehsil Kishtwar Tehsil (Part) Keshwan PC Mughalmaidan Tehsil (Part) Mughalmaidan Tehsil excluding Mulchiter PC Drabshalla Tehsil (Part) Balgran PC Grand Total Dachhan Tehsil	Total 15899 18260 14269 8538 5186 18623 3667	SCs 588 1056 0 290 366 661	STs 6652 6066 263 0 1270 4907 1973	3.70 5.78 0.00 0.00 5.59 1.97 18.03	41.84 33.22 1.84 0.00 24.49 26.35 53.80	deviation
No. & Name of the Assembly Constituency 48-Inderwal	Extent of Constituency Mandals/ Villages/ Towns/ Wards Bounjwah Teshil Chhatroo Tehsil Marwah Tehsil Warwan Tehsil Warwan Tehsil Kishtwar Tehsil (Part) Keshwan PC Mughalmaidan Tehsil (Part) Mughalmaidan Tehsil excluding Mulchiter PC Drabshalla Tehsil (Part) Balgran PC Grand Total Dachhan Tehsil Drabshalla Tehsil	Total 15899 18260 14269 8538 5186 18623 3667 84442 12765	SCs 588 1056 0 290 366 661 2961 0	STs 6652 6066 263 0 1270 4907 1973 21131 95	3.70 5.78 0.00 0.00 5.59 1.97 18.03 3.51 0.00	41.84 33.22 1.84 0.00 24.49 26.35 53.80 25.02 0.74	deviation
No. & Name of the Assembly Constituency 48-Inderwal	Extent of Constituency Mandals/ Villages/ Towns/ Wards Bounjwah Teshil Chhatroo Tehsii Marwah Tehsil Warwan Tehsil Warwan Tehsil Kishtwar Tehsil (Part) Keshwan PC Mughalmaidan Tehsil (Part) Mughalmaidan Tehsil excluding Mulchiter PC Drabshalla Tehsil (Part) Balgran PC Grand Total Dachhan Tehsil (Part) Drabshalla Tehsil (Part) Drabshalla Tehsil (Part)	Total 15899 18260 14269 8538 5186 18623 3667 84442	SCs 588 1056 0 290 366 661 2961	STs 6652 6066 263 0 1270 4907 1973 21131	3.70 5.78 0.00 0.00 5.59 1.97 18.03 3.51	41.84 33.22 1.84 0.00 24.49 26.35 53.80 25.02	deviation
No. & Name of the Assembly Constituency 48-Inderwal	Extent of Constituency Mandals/ Villages/ Towns/ Wards Bounjwah Teshil Chhatroo Tehsii Marwah Tehsii Warwan Tehsii Warwan Tehsii (Part) Keshwan PC Mughalmaidan Tehsii (Part) Mughalmaidan Tehsii excluding Mulchiter PC Drabshalla Tehsii (Part) Balgran PC Grand Total Dachhan Tehsii (Part) Drabshalla Tehsii (Part) Drabshalla Tehsii (Part) Balgran PC	Total 15899 18260 14269 8538 5186 18623 3667 84442 12765	SCs 588 1056 0 290 366 661 2961 0	STs 6652 6066 263 0 1270 4907 1973 21131 95	3.70 5.78 0.00 0.00 5.59 1.97 18.03 3.51 0.00	41.84 33.22 1.84 0.00 24.49 26.35 53.80 25.02 0.74	deviation
No. & Name of the Assembly Constituency 48-Inderwal	Extent of Constituency Mandals/ Villages/ Towns/ Wards Bounjwah Teshil Chhatroo Tehsil Marwah Tehsil Warwan Tehsil Warwan Tehsil (Part) Keshwan PC Mughalmaidan Tehsil (Part) Mughalmaidan Tehsil excluding Mulchiter PC Drabshalla Tehsil (Part) Balgran PC Grand Total Dachhan Tehsil (Part) Drabshalla Tehsil (Part) Balgran PC Kishtwar Tehsil (Part)	Total 15899 18260 14269 8538 5186 18623 3667 84442 12765 19648	SCs 588 1056 0 290 366 661 2961 0 2044	STs 6652 6066 263 0 1270 4907 1973 21131 95 2979	3.70 5.78 0.00 0.00 5.59 1.97 18.03 3.51 0.00 10.40	41.84 33.22 1.84 0.00 24.49 26.35 53.80 25.02 0.74 15.16	deviation
No. & Name of the Assembly Constituency 48-Inderwal	Extent of Constituency Mandals/ Villages/ Towns/ Wards Bounjwah Teshil Chhatroo Tehsil Marwah Tehsil Warwan Tehsil Warwan Tehsil Kishtwar Tehsil (Part) Keshwan PC Mughalmaidan Tehsil (Part) Mughalmaidan Tehsil (Part) Balgran PC Grand Total Dachhan Tehsil (Part) Drabshalla Tehsil (Part) Drabshalla Tehsil (Part) Kishtwar Tehsil (Part) Kishtwar Tehsil (Part)	Total 15899 18260 14269 8538 5186 18623 3667 84442 12765	SCs 588 1056 0 290 366 661 2961 0	STs 6652 6066 263 0 1270 4907 1973 21131 95	3.70 5.78 0.00 0.00 5.59 1.97 18.03 3.51 0.00	41.84 33.22 1.84 0.00 24.49 26.35 53.80 25.02 0.74	deviation
No. & Name of the Assembly Constituency 48-Inderwal	Extent of Constituency Mandals/ Villages/ Towns/ Wards Bounjwah Teshil Chhatroo Tehsii Marwah Tehsil Warwan Tehsil Warwan Tehsil Warwan Tehsil Warwan Tehsil Mughalmaidan Tehsil (Part) Keshwan PC Mughalmaidan Tehsil (Part) Mughalmaidan Tehsil (Part) Balgran PC Drabshalla Tehsil (Part) Balgran PC Grand Total Dachhan Tehsil (Part) Drabshalla Tehsil (Part) Kishtwar Tehsil excluding Balgran PC Kishtwar Tehsil excluding Dalgran PC Kishtwar Tehsil (Part) Kishtwar Tehsil excluding Dalgran PC	Total 15899 18260 14269 8538 5186 18623 3667 84442 12765 19648	SCs 588 1056 0 290 366 661 2961 0 2044	STs 6652 6066 263 0 1270 4907 1973 21131 95 2979	3.70 5.78 0.00 0.00 5.59 1.97 18.03 3.51 0.00 10.40	41.84 33.22 1.84 0.00 24.49 26.35 53.80 25.02 0.74 15.16	deviation
No. & Name of the Assembly Constituency 48-Inderwal	Extent of Constituency Mandals/ Villages/ Towns/ Wards Bounjwah Teshil Chhatroo Tehsil Marwah Tehsil Warwan Tehsil Warwan Tehsil Kishtwar Tehsil (Part) Keshwan PC Mughalmaidan Tehsil (Part) Mughalmaidan Tehsil (Part) Balgran PC Grand Total Dachhan Tehsil (Part) Drabshalla Tehsil (Part) Drabshalla Tehsil (Part) Kishtwar Tehsil (Part) Kishtwar Tehsil (Part)	Total 15899 18260 14269 8538 5186 18623 3667 84442 12765 19648	SCs 588 1056 0 290 366 661 2961 0 2044	STs 6652 6066 263 0 1270 4907 1973 21131 95 2979	3.70 5.78 0.00 0.00 5.59 1.97 18.03 3.51 0.00 10.40	41.84 33.22 1.84 0.00 24.49 26.35 53.80 25.02 0.74 15.16	deviation
No. & Name of the Assembly Constituency 48-Inderwal	Extent of Constituency Mandals/ Villages/ Towns/ Wards Bounjwah Teshil Chhatroo Tehsii Marwah Tehsii Warwan Tehsii (Part) Keshwan PC Mughalmaidan Tehsii (Part) Mughalmaidan Tehsii excluding Mulchiter PC Drabshalla Tehsii (Part) Balgran PC Grand Total Dachhan Tehsii (Part) Drabshalla Tehsii (Part) Kishtwar Tehsii excluding Daol PC Pochhal PC	Total 15899 18260 14269 8538 5186 18623 3667 84442 12765 19648	SCs 588 1056 0 290 366 661 2961 0 2044	STs 6652 6066 263 0 1270 4907 1973 21131 95 2979	3.70 5.78 0.00 0.00 5.59 1.97 18.03 3.51 0.00 10.40	41.84 33.22 1.84 0.00 24.49 26.35 53.80 25.02 0.74 15.16	deviation
No. & Name of the Assembly Constituency 48-Inderwal	Extent of Constituency Mandals/ Villages/ Towns/ Wards Bounjwah Teshil Chhatroo Tehsil Marwah Tehsil Warwan Tehsil Warwan Tehsil Kishtwar Tehsil (Part) Keshwan PC Mughalmaidan Tehsil (Part) Mughalmaidan Tehsil (Part) Mughalmaidan Tehsil (Part) Balgran PC Grand Total Dachhan Tehsil (Part) Drabshalla Tehsil (Part) Drabshalla Tehsil (Part) Balgran PC Kishtwar Tehsil excluding Balgran PC Kishtwar Tehsil excluding Dol PC Pochhal PC Keshwan PC	Total 15899 18260 14269 8538 5186 18623 3667 84442 12765 19648	SCs 588 1056 0 290 366 661 2961 0 2044	STs 6652 6066 263 0 1270 4907 1973 21131 95 2979	3.70 5.78 0.00 0.00 5.59 1.97 18.03 3.51 0.00 10.40	41.84 33.22 1.84 0.00 24.49 26.35 53.80 25.02 0.74 15.16	deviation
No. & Name of the Assembly Constituency 48-Inderwal	Extent of Constituency Mandals/ Villages/ Towns/ Wards Bounjwah Teshil Chhatroo Tehsii Marwah Tehsii Warwan Tehsil (Part) Keshwan PC Mughalmaidan Tehsil (Part) Mughalmaidan Tehsil excluding Mulchiter PC Drabshalla Tehsil (Part) Balgran PC Grand Total Dachhan Tehsil excluding Balgran PC Kishtwar Tehsil (Part) Drabshalla Tehsil excluding Balgran PC Kishtwar Tehsil excluding Dool PC Pochhal PC Keshwan PC Mughalmaidan Tehsil (Part) Mulchiter PC	Total 15899 18260 14269 8538 5186 18623 3667 84442 12765 19648 55358 7204	SCs 588 1056 0 290 366 661 2961 0 2044 5128 216	STs 6652 6066 263 0 1270 4907 1973 21131 95 2979 4740 262	3.70 5.78 0.00 0.00 5.59 1.97 18.03 3.51 0.00 10.40 9.26 3.00	41.84 33.22 1.84 0.00 24.49 26.35 53.80 25.02 0.74 15.16 8.56 3.64	9.81
No. & Name of the Assembly Constituency 48-Inderwal	Extent of Constituency Mandals/ Villages/ Towns/ Wards Bounjwah Teshil Chhatroo Tehsil Marwah Tehsil Warwan Tehsil Warwan Tehsil Kishtwar Tehsil (Part) Keshwan PC Mughalmaidan Tehsil (Part) Mughalmaidan Tehsil (Part) Balgran PC Drabshalla Tehsil (Part) Balgran PC Grand Total Dachhan Tehsil (Part) Drabshalla Tehsil (Part) Kishtwar Tehsil (Part) Kishtwar Tehsil (Part) Kishtwar Tehsil PC Keshwan PC Mughalmaidan Tehsil (Part) Kishtwar PC Mughalmaidan Tehsil (Part)	Total 15899 18260 14269 8538 5186 18623 3667 84442 12765 19648 55358	SCs 588 1056 0 290 366 661 2961 0 2044 5128	STs 6652 6066 263 0 1270 4907 1973 21131 95 2979 4740	3.70 5.78 0.00 0.00 5.59 1.97 18.03 3.51 0.00 10.40 9.26	41.84 33.22 1.84 0.00 24.49 26.35 53.80 25.02 0.74 15.16 8.56	deviation
No. & Name of the Assembly Constituency 48-Inderwal 49- Kishtwar	Extent of Constituency Mandals/ Villages/ Towns/ Wards Bounjwah Teshil Chhatroo Tehsil Marwah Tehsil Warwan Tehsil Warwan Tehsil Kishtwar Tehsil (Part) Keshwan PC Mughalmaidan Tehsil (Part) Mughalmaidan Tehsil (Part) Mughalmaidan Tehsil (Part) Balgran PC Grand Total Dachhan Tehsil (Part) Drabshalla Tehsil (Part) Mishtwar Tehsil excluding Dool PC Pochhal PC Keshwan PC Mughalmaidan Tehsil (Part) Mulchiter PC Grand Total	Total 15899 18260 14269 8538 5186 18623 3667 84442 12765 19648 55358 7204 94975	SCs 588 1056 0 290 366 661 2961 0 2044 5128 216 7388	STs 6652 6066 263 0 1270 4907 1973 21131 95 2979 4740 262 8076	3.70 5.78 0.00 0.00 5.59 1.97 18.03 3.51 0.00 10.40 9.26 3.00 7.78	41.84 33.22 1.84 0.00 24.49 26.35 53.80 25.02 0.74 15.16 8.56 3.64 8.50	9.81
No. & Name of the Assembly Constituency 48-Inderwal	Extent of Constituency Mandals/ Villages/ Towns/ Wards Bounjwah Teshil Chhatroo Tehsii Marwah Tehsil Warwan Tehsil Warwan Tehsil Warwan Tehsil Warwan Tehsil Mughalmaidan Tehsil (Part) Keshwan PC Mughalmaidan Tehsil (Part) Mughalmaidan Tehsil (Part) Balgran PC Orabshalla Tehsil (Part) Dachhan Tehsil Drabshalla Tehsil (Part) Kishtwar Tehsil excluding Balgran PC Kishtwar Tehsil excluding Dool PC Pochhal PC Keshwan PC Mulphalmaidan Tehsil (Part) Mulphalmaidan Tehsi	Total Total 15899 18260 14269 8538 5186 18623 3667 84442 12765 19648 55358 7204 94975 19734	SCs 588 1056 0 290 366 661 2961 0 2044 5128 216 7388 2023	STs 6652 60652 263 0 1270 4907 1973 21131 95 2979 4740 262 8076 1308	3.70 5.78 0.00 0.00 5.59 1.97 18.03 3.51 0.00 10.40 9.26 3.00 7.78 10.25	41.84 33.22 1.84 0.00 24.49 26.35 53.80 25.02 0.74 15.16 8.56 3.64 8.50 6.63	9.81
No. & Name of the Assembly Constituency 48-Inderwal 49- Kishtwar	Extent of Constituency Mandals/ Villages/ Towns/ Wards Bounjwah Teshil Chhatroo Tehsii Marwah Tehsil Warwan Tehsil (Part) Keshwan PC Mughalmaidan Tehsil (Part) Mughalmaidan Tehsil excluding Mulchiter PC Drabshalla Tehsil (Part) Balgran PC Grand Total Dachhan Tehsil excluding Balgran PC Kishtwar Tehsil (Part) Drabshalla Tehsil (Part) Drabshalla Tehsil (Part) Drabshalla Tehsil (Part) Drabshalla Tehsil excluding Balgran PC Kishtwar Tehsil excluding Dool PC Pochhal PC Keshwan PC Mughalmaidan Tehsil (Part) Mulchiter PC Grand Total Atholi Teshil Nagseni Teshil	Total Total 15899 18260 14269 8538 5186 18623 3667 84442 12765 19648 55358 7204 94975 19734 10670	SCs 588 1056 0 290 366 661 2961 0 2044 5128 216 7388 2023 253	STs 6652 6066 263 0 1270 4907 1973 21131 95 2979 4740 262 8076 1308 4157	3.70 5.78 0.00 0.00 5.59 1.97 18.03 3.51 0.00 10.40 9.26 3.00 7.78 10.25 2.37	41.84 33.22 1.84 0.00 24.49 26.35 53.80 25.02 0.74 15.16 8.56 3.64 8.50 6.63 38.96	9.81
No. & Name of the Assembly Constituency 48-Inderwal 49- Kishtwar	Extent of Constituency Mandals/ Villages/ Towns/ Wards Bounjwah Teshil Chhatroo Tehsil Marwah Tehsil Warwan Tehsil Warwan Tehsil Warwan Tehsil Warwan Tehsil Mughalmaidan Tehsil (Part) Keshwan PC Mughalmaidan Tehsil (Part) Mughalmaidan Tehsil (Part) Balgran PC Grand Total Dachhan Tehsil excluding Balgran PC Kishtwar Tehsil (Part) Drabshalla Tehsil (Part) Kishtwar Tehsil excluding Dool PC Pochhal PC Keshwan PC Mughalmaidan Tehsil (Part) Mulchiter PC Grand Total Atholi Teshil Nagseni Teshil Machail Teshil	Total Total 15899 18260 14269 8538 5186 18623 3667 84442 12765 19648 55358 7204 94975 19734	SCs 588 1056 0 290 366 661 2961 0 2044 5128 216 7388 2023	STs 6652 60652 263 0 1270 4907 1973 21131 95 2979 4740 262 8076 1308	3.70 5.78 0.00 0.00 5.59 1.97 18.03 3.51 0.00 10.40 9.26 3.00 7.78 10.25	41.84 33.22 1.84 0.00 24.49 26.35 53.80 25.02 0.74 15.16 8.56 3.64 8.50 6.63	9.81
No. & Name of the Assembly Constituency 48-Inderwal 49- Kishtwar	Extent of Constituency Mandals/ Villages/ Towns/ Wards Bounjwah Teshil Chhatroo Tehsil Marwah Tehsil Warwan Tehsil Warwan Tehsil Warwan Tehsil Warwan Tehsil Mughalmaidan Tehsil (Part) Keshwan PC Mughalmaidan Tehsil (Part) Mughalmaidan Tehsil (Part) Balgran PC Orabshalla Tehsil (Part) Dachhan Tehsil Drabshalla Tehsil (Part) Kishtwar Tehsil (Part) Kishtwar Tehsil (Part) Kishtwar Tehsil (Part) Mulchiter PC Grand Total Atholi Teshil Nagseni Teshil Nagseni Teshil Machail Teshil Kishtwar Tehsil (Part)	Total 15899 18260 14269 8538 5186 18623 3667 84442 12765 19648 55358 7204 94975 19734 10670 1814	SCs 588 1056 0 290 366 661 2961 0 2044 5128 216 7388 2023 253 93	STs 6652 6066 263 0 1270 4907 1973 21131 95 2979 4740 262 8076 1308 4157 906	3.70 5.78 0.00 0.00 5.59 1.97 18.03 3.51 0.00 10.40 9.26 3.00 7.78 10.25 2.37 5.13	41.84 33.22 1.84 0.00 24.49 26.35 53.80 25.02 0.74 15.16 8.56 3.64 8.50 6.63 38.96 49.94	9.81
No. & Name of the Assembly Constituency 48-Inderwal 49- Kishtwar	Extent of Constituency Mandals/ Villages/ Towns/ Wards Bounjwah Teshil Chhatroo Tehsii Marwah Tehsil Warwan Tehsil Warwan Tehsil Warwan Tehsil Warwan Tehsil Warwan Tehsil Warwan Tehsil (Part) Keshwan PC Mughalmaidan Tehsil (Part) Mughalmaidan Tehsil (Part) Balgran PC Orabshalla Tehsil (Part) Dachhan Tehsil Dachhan Tehsil (Part) Drabshalla Tehsil (Part) Kishtwar Tehsil excluding Dalgran PC Kishtwar Tehsil (Part) Kishtwar Tehsil (Part) Mulchiter PC Grand Total Atholi Teshil Nagseni Teshil Machail Teshil (Part) Machail Teshil (Part) Dool PC Ool PC Ool PC Ool PC Ool PC Ool PC Ool PC <td>Total Total 15899 18260 14269 8538 5186 18623 3667 84442 12765 19648 55358 7204 94975 19734 10670 1814 8519</td> <td>SCs 588 1056 0 290 366 661 2961 0 2044 5128 216 7388 2023 253 93 448</td> <td>STs 6652 60652 6066 263 0 1270 4907 1973 21131 95 2979 4740 262 8076 1308 4157 906 2452</td> <td>3.70 5.78 0.00 0.00 5.59 1.97 18.03 3.51 0.00 10.40 9.26 3.00 7.78 10.25 2.37 5.13 5.26</td> <td>41.84 33.22 1.84 0.00 24.49 26.35 53.80 25.02 0.74 15.16 8.56 3.64 8.50 6.63 38.96 49.94 28.78</td> <td>9.81</td>	Total Total 15899 18260 14269 8538 5186 18623 3667 84442 12765 19648 55358 7204 94975 19734 10670 1814 8519	SCs 588 1056 0 290 366 661 2961 0 2044 5128 216 7388 2023 253 93 448	STs 6652 60652 6066 263 0 1270 4907 1973 21131 95 2979 4740 262 8076 1308 4157 906 2452	3.70 5.78 0.00 0.00 5.59 1.97 18.03 3.51 0.00 10.40 9.26 3.00 7.78 10.25 2.37 5.13 5.26	41.84 33.22 1.84 0.00 24.49 26.35 53.80 25.02 0.74 15.16 8.56 3.64 8.50 6.63 38.96 49.94 28.78	9.81
No. & Name of the Assembly Constituency 48-Inderwal 49- Kishtwar	Extent of Constituency Mandals/ Villages/ Towns/ Wards Bounjwah Teshil Chhatroo Tehsil Marwah Tehsil Warwan Tehsil Warwan Tehsil Warwan Tehsil Warwan Tehsil Mughalmaidan Tehsil (Part) Keshwan PC Mughalmaidan Tehsil (Part) Mughalmaidan Tehsil (Part) Balgran PC Orabshalla Tehsil (Part) Dachhan Tehsil Drabshalla Tehsil (Part) Kishtwar Tehsil (Part) Kishtwar Tehsil (Part) Kishtwar Tehsil (Part) Mulchiter PC Grand Total Atholi Teshil Nagseni Teshil Nagseni Teshil Machail Teshil Kishtwar Tehsil (Part)	Total 15899 18260 14269 8538 5186 18623 3667 84442 12765 19648 55358 7204 94975 19734 10670 1814	SCs 588 1056 0 290 366 661 2961 0 2044 5128 216 7388 2023 253 93	STs 6652 6066 263 0 1270 4907 1973 21131 95 2979 4740 262 8076 1308 4157 906	3.70 5.78 0.00 0.00 5.59 1.97 18.03 3.51 0.00 10.40 9.26 3.00 7.78 10.25 2.37 5.13	41.84 33.22 1.84 0.00 24.49 26.35 53.80 25.02 0.74 15.16 8.56 3.64 8.50 6.63 38.96 49.94	9.81
No. & Name of the Assembly Constituency 48-Inderwal 49- Kishtwar	Extent of Constituency Mandals/ Villages/ Towns/ Wards Bounjwah Teshil Chhatroo Tehsii Marwah Tehsil Warwan Tehsil Warwan Tehsil Warwan Tehsil Warwan Tehsil Warwan Tehsil Warwan Tehsil (Part) Keshwan PC Mughalmaidan Tehsil (Part) Mughalmaidan Tehsil (Part) Balgran PC Orabshalla Tehsil (Part) Dachhan Tehsil Dachhan Tehsil (Part) Drabshalla Tehsil (Part) Kishtwar Tehsil excluding Dalgran PC Kishtwar Tehsil (Part) Kishtwar Tehsil (Part) Mulchiter PC Grand Total Atholi Teshil Nagseni Teshil Machail Teshil (Part) Machail Teshil (Part) Dool PC Ool PC Ool PC Ool PC Ool PC Ool PC Ool PC <td>Total Total 15899 18260 14269 8538 5186 18623 3667 84442 12765 19648 55358 7204 94975 19734 10670 1814 8519</td> <td>SCs 588 1056 0 290 366 661 2961 0 2044 5128 216 7388 2023 253 93 448</td> <td>STs 6652 60652 6066 263 0 1270 4907 1973 21131 95 2979 4740 262 8076 1308 4157 906 2452</td> <td>3.70 5.78 0.00 0.00 5.59 1.97 18.03 3.51 0.00 10.40 9.26 3.00 7.78 10.25 2.37 5.13 5.26</td> <td>41.84 33.22 1.84 0.00 24.49 26.35 53.80 25.02 0.74 15.16 8.56 3.64 8.50 6.63 38.96 49.94 28.78</td> <td>9.81</td>	Total Total 15899 18260 14269 8538 5186 18623 3667 84442 12765 19648 55358 7204 94975 19734 10670 1814 8519	SCs 588 1056 0 290 366 661 2961 0 2044 5128 216 7388 2023 253 93 448	STs 6652 60652 6066 263 0 1270 4907 1973 21131 95 2979 4740 262 8076 1308 4157 906 2452	3.70 5.78 0.00 0.00 5.59 1.97 18.03 3.51 0.00 10.40 9.26 3.00 7.78 10.25 2.37 5.13 5.26	41.84 33.22 1.84 0.00 24.49 26.35 53.80 25.02 0.74 15.16 8.56 3.64 8.50 6.63 38.96 49.94 28.78	9.81
No. & Name of the Assembly Constituency 48-Inderwal 49- Kishtwar	Extent of Constituency Mandals/ Villages/ Towns/ Wards Bounjwah Teshil Chhatroo Tehsil Marwah Tehsil Warwan Tehsil Warwan Tehsil Warwan Tehsil Warwan Tehsil Mughalmaidan Tehsil (Part) Keshwan PC Mughalmaidan Tehsil (Part) Mughalmaidan Tehsil (Part) Balgran PC Grand Total Dachhan Tehsil (Part) Drabshalla Tehsil (Part) Drabshalla Tehsil (Part) Drabshalla Tehsil (Part) Kishtwar Tehsil (Part) Kishtwar Tehsil (Part) Kishtwar Tehsil (Part) Kishtwar Tehsil (Part) Mishtwar Tehsil (Part) Kishtwar Tehsil (Part) Mughalmaidan Tehsil (Part) Mulchiter PC Grand Total Atholi Teshil Nagseni Teshil Magseni Teshil Machail Teshil Magseni Teshil Machail Teshil Machail Teshil Machail Teshil Machail Teshil Machail Teshil Machail Teshil<	Total 15899 18260 14269 8538 5186 18623 3667 84442 12765 19648 55358 7204 94975 19734 10670 1814 8519 10542	SCs 588 1056 0 290 366 661 2961 0 2044 5128 216 7388 2023 253 93 448 1141	STs 6652 6066 263 0 1270 4907 1973 21131 95 2979 4740 262 8076 1308 4157 906 2452 119	3.70 5.78 0.00 0.00 5.59 1.97 18.03 3.51 0.00 10.40 9.26 3.00 7.78 10.25 2.37 5.13 5.26 10.82	41.84 33.22 1.84 0.00 24.49 26.35 53.80 25.02 0.74 15.16 8.56 3.64 8.50 6.63 38.96 49.94 28.78 1.13	9.81 23.51

		12 - D	ISTRICT: D	ODA				
				Assembly E	Existing &	Proposed S		
011 POPULATION	4008	77		Eviat	ling	Total	SC	ST 0
otal: C:	4008			Exist		6	1	0
ST:	387			11000			Ū	
District Average	1336	26						
Accepted Range (- or + 20%)	106901-1603							
No. 9 Nome of the Assembly	Extent of Constituency		201	1 Deputation		1	1	
No. & Name of the Assembly Constituency	Extent of Constituency Mandals/ Villages/ Towns/ Wards		Total	1 Population SCs	STs	% of SCs	% of STs	% of deviatio
51-Bhadarwah	Bhadarwah Tehsil		52934	10120	4288	19.12	8.10	
	Chiralla Tehsil		10110	2521	92	24.94	0.91	
	Bhella Tehsil		9688	2989	146	30.85	1.51	
	Bhalla Tehsil Kahara Tehsil (Part)		24884	4832	572	19.42	2.30	
	Joura PC		6367	859	1772	13.49	27.83	
	Bhalesa Tehsil (Part)							
	Bhalesa Tehsil excluding		45719	5959	8516	13.03	18.63	
	Chilly PC Thathri Tehsil (Part)							
	Thathri Tehsil excluding		5271	1637	45	31.06	0.85	
	Janglawar Partially PC							
	Grand Total		154973	28917	15431	18.66	9.96	15.98
2-Doda	Chilly Pingal Tehsil		13958	707	1273	5.07	9.12	
2-50ua	Gundna Tehsil		12938	220	1273	5.07 1.70	9.12 1.44	
	Phigsoo Tehsil		6610	239	239	3.62	3.62	
	Mohalla Tehsil		12970	1280	1392	9.87	10.73	
	Bharath Bagla Tehsil		10796	116	929	1.07	8.61	
	Doda Tehsil (Part)		2220	00	400	0.07	0.00	
	Doda PC Arnora PC		3329 6437	89 425	123 46	2.67 6.60	3.69 0.71	
	Dhar PC		6758	217	40	3.21	0.64	
	Doda Municipality		21605	701	361	3.24	1.67	
	Udhyanpur (Partially) PC		2930	51	41	1.74	1.40	
	Dhara PC		6387	365	157	5.71	2.46	
	Thathri Tehsil (Part) Janglawar (Partially) PC		4855	390	488	8.03	10.05	
	Kahara Tehsil (Part)		4000	550	400	0.00	10.00	
	Kahara Tehsil excluding		17054	649	3814	3.81	22.36	
	Joura PC							
	Bhalesa Tehsil (Part)							
	Chilly PC		12212	543	7649	4.45	62.64	
	Grand Total		138839	5992	16741	4.32	12.06	3.90
53- Doda West	Marmat Tehsil		15289	1964	369	12.85	2.41	
	Assar Tehsil		15499	4044	3341	26.09	21.56	
	KastigarhTehsil		22138	2851	776	12.88	3.51	
	Bhagwah Tehsil		26078	823	1687	3.16	6.47	
	Doda Tehsil (Part) Doda Tehsil excluding		28061	8024	446	28.59	1.59	
	Doda PC		20001	0024	440	20.00	1.55	
	Arnora PC							
	Dhar PC							
	Doda Municipality							
	Udhyanpur (Partially) PC Dhara PC							
	Grand Total		107065	17706	6619	16.54	6.18	-19.8
		2 DIO	TRICT: RAI					
	1	5- 015			xisting &	Proposed S		
011 POPULATION		_				Total	SC	ST
Fotal:	2927			Exist		0	0	0
SC: ST:	<u> </u>			Propo	osea	2	0	0
	401							
District Average Accepted Range (- or + 20%)	1463 117109-1756							
	11/109-1/50	03						
(ccepted frange (= 01 + 20%)				1 Population SCs	STs	% of SCs	% of STs	% of deviation
No. & Name of the Assembly	Extent of Constituency Mandals/ Villages/ Towns/ Wards		Lota!		015	1/0 01 308	/0 01 315	ucvialit
· · · ·	Extent of Constituency Mandals/ Villages/ Towns/ Wards		Total					
No. & Name of the Assembly Constituency			1otal 21671	4311	3178	19.89	14.66	
No. & Name of the Assembly Constituency	Mandals/ Villages/ Towns/ Wards Batote Tehsil Rajgarh Tehsil				3178 925	19.89 14.82	14.66 4.79	
No. & Name of the Assembly Constituency	Mandals/ Villages/ Towns/ Wards Batote Tehsil Rajgarh Tehsil Ukhral Tehsil (Part)		21671	4311				
No. & Name of the Assembly Constituency	Mandals/ Villages/ Towns/ Wards Batote Tehsil Rajgarh Tehsil Ukhral Tehsil (Part) Ukhral Tehsil excluding		21671 19292	4311 2859	925	14.82	4.79	
No. & Name of the Assembly Constituency	Mandals/ Villages/ Towns/ Wards Batote Tehsil Rajgarh Tehsil Ukhral Tehsil (Part) Ukhral Tehsil excluding Pogal PC		21671	4311				
No. & Name of the Assembly	Mandals/ Villages/ Towns/ Wards Batote Tehsil Rajgarh Tehsil Ukhral Tehsil (Part) Ukhral Tehsil excluding		21671 19292	4311 2859	925	14.82	4.79	
No. & Name of the Assembly Constituency	Mandals/ Villages/ Towns/ Wards Batote Tehsil Rajgarh Tehsil Ukhral Tehsil (Part) Ukhral Tehsil excluding Pogal PC Ramban Tehsil (Part)		21671 19292 26311	4311 2859 0	925 3403	14.82 0.00	4.79 12.93	-7.58

55-Banihal	Banihal Tehsil Khari Tehsil	50356 26645	2 0	5933 2605	0.00 0.00	11.78 9.78	
	Ramsoo Tehsil	19335	Ő	860	0.00	4.45	
	Gool Tehsil	44670	1401	7113	3.14	15.92	
	Ukhral Tehsil (Part)						
	Pogal PC	10003	0	658	0.00	6.58	
	Ramban Tehsil (Part)						
	Somber- Harog PC	6479	256	2920	3.95	45.07	
	Grand Total	157488	1659	20089	1.05	12.76	7.58
	14-	DISTRICT: I					
			Assembly E	Existing &	Proposed S		
2011 POPULATION					Total	SC	ST
Total:	314667		Exis		0	0	0
SC:	37757		Propo	osed	3	0	1
ST:	88365						
District Average	104889						
Accepted Range (- or + 20%)	83911-125867						
No. & Name of the Assembly	Extent of Constituency	20	011 Population				% of
Constituency	Mandals/ Villages/ Towns/ Wards	Total	SCs	STs	% of SCs	% of STs	deviation
56-Gulabgarh (ST)	MahoreTehsil	61785	319	17276	0.52	27.96	
	Chassana Tehsil	44260	809	19412	1.83	43.86	
	Thuroo Tehsil (Part)						
	Thuroo Tehsil excluding	20039	534	12827	2.66	64.01	
	Kanthi PC						
	Grand Total	126084	1662	49515	1.32	39.27	20.21
	Grand Total	120004	1002	43313	1.52	55.27	20.21
57-Reasi	Pouni Tehsil	35029	6647	5691	18.98	16.25	
	Thakrakote Tehsil	22044	2390	10104	10.84	45.84	
	Arnas Tehsil	17812	2374	3514	13.33	19.73	
	Reasi Tehsil (Part)						
	Reasi Tehsil excluding	36067	7069	6701	19.60	18.58	
	Bhabber Brahmana PC						
	Bhaga Kotli PC						
	Kotli Bajalian PC						
	Thuroo Tehsil (Part)	00.17		4750	0.00		
	Kanthi PC	3947	143	1756	3.62	44.49	
	Grand Total	114899	18623	27766	16.21	24.17	9.54
58-Shri Mata Vaishno Devi	Katra Tehsil	47006	12569	4157	26.74	8.84	
	Bhomag Tehsil	14435	2317	2580	16.05	17.87	
	Reasi Tehsil (Part)						
	Bhabber Brahmana PC	4608	1037	1568	22.50	34.03	
	Bhaga Kotli PC	3327	700	1279	21.04	38.44	
	Kotli Bajalian PC	4308	849	1500	19.71	34.82	
	Grand Total	73684	17472	11084	23.71	15.04	-29.75
	Grand Total	/ 3004	1/4/2	11004	23.71	15.04	-23.15

108

	1	DISTRICT				1	i.	I
	15-	DISTRICT			Existina &	 Proposed S	eats	
2011 POPULATION			ŕ	locomory		Total	SC	ST
Total:	5576	89	F	Exis	tina	6	1	0
SC:	1392		F	Prop		4	1	0
ST:	566		L					-
District Average	1394	22						
Accepted Range (- or + 20%)	111538-1673	06						
						_		
No. & Name of the Assembly	Extent of Constituency			Population				% of
Constituency	Mandals/ Villages/ Towns/ Wards	To	otal	SCs	STs	% of SCs	% of STs	deviatio
		10	~~~	5004	44.00	00.54	0.40	
59-Udhampur West	Moungri Tehsil		067	5061	1169	26.54	6.13	
	Panchari Tehsil	21	972	6130	4247	21.91	15.18	
	Udhampur Tehsil (Part) Sambal PC	50	067	1268	30	25.02	0.59	
	Barrian PC		0	0	0	0.00	0.00	
	Jib PC		502	281	52	6.11	1.13	
	Rehmbal PC		902	929	9	11.76	0.11	
	Padanoo PC		280	369	20	16.18	0.88	
	Barolla PC	41	197	1437	54	34.24	1.29	
	Hartarian PC	75	550	1308	678	17.32	8.98	
	Muttal PC	24	126	1024	632	42.21	26.05	
	Chak Rakhwalan PC		569	780	150	30.36	5.84	
	Mali PC		614	1184	202	45.29	7.73	
	Bishal Jattan PC		83	197	0	51.44	0.00	
	Udhampur Municipal Council		031	8866	1098	11.82	1.46	
	Mansar PC Krimahi BC		129	932 506	482	43.78	22.64	
	Krimchi PC Tirshi PC		26 391	506 1638	63 224	44.94 60.87	5.60 8.32	
	Debriah PC		091 069	1638	224	60.87 12.25	8.32 18.99	
	Samundrani PC		647	131	203	7.95	14.94	
	Chakher PC		110	923	465	43.74	22.04	
	Sial Jattan PC		232	846	403 554	37.90	24.82	
	Kotli Jijan PC)95	690	312	22.29	10.08	
	Mangiote PC		356	572	65	42.18	4.79	
	Tope PC		85	100	0	20.62	0.00	
	Sangoor PC		70	46	0	65.71	0.00	
	Sansoo PC		238	960	270	42.90	12.06	
	Grand Total	181	1908	36309	11225	19.96	6.17	30.47
60-Udhampur East	Majalta Tehsil Udhampur Tehsil (Part)	50	367	13086	5464	25.98	10.85	
	Udhampur Tehsil excluding	69	752	14761	5833	21.16	8.36	
	Sambal PC							
	Barrian PC							
	Jib PC							
	Rehmbal PC							
	Padanoo PC							
	Barolla PC							
	Hartarian PC							
	Muttal PC							
	Chak Rakhwalan PC							
	Mali PC							
	Bishal Jattan PC							
	Udhampur Municipal Council							
	Mansar PC							
	Krimchi PC Tirshi PC							
	Debriah PC Samundrani PC							
	Chakher PC							
	Sial Jattan PC							
	Kotli Jijan PC							
	Mangiote PC							
	Tope PC							
	Sangoor PC							
	Sansoo PC							
	Bali PC							
	Manta PC							
	Ladha PC							
	Samroli PC							
	Chirdi PC							
	Jakhain PC							
	Ossu PC							
	Pakhlai PC							
	Omala PC							
	Laddan PC							
	Ramnagar Tehsil (Part)		170	600	400	47 44	4 40	
		40)79	698	168	17.11	4.12	
	Ramnagar Tehsil (Part))79 1198	698 28545	168 11465	17.11 22.98	4.12 9.23	-10.92

61-Chenani	Chenani Tehsil	59354	12515	11988	21.09	20.20	
	Latti Tehsil (Part) Pachound PC	4282	525	1863	12.26	40 54	
	Latti PC	4282 7183	525 1983	1863	27.61	43.51 27.54	
	Sira PC	5399	2121	497	39.29	9.21	
	Ramnagar Tehsil (Part)	00.40	0011	4475	~~~~	40.00	
	Ghordi PC	8846	2644	1175	29.89	13.28	
	Nallah Ghouran PC	4773	1131	245	23.70	5.13	
	Hartaryan PC	6543	986	145	15.07	2.22	
	Dhandhal PC	7546	3335	1059	44.20	14.03	
	Barmeen PC	6626	1265	1573	19.09	23.74	
	Udhampur Tehsil (Part)						
	Bali PC	3976	634	1442	15.95	36.27	
	Manta PC	2128	651	300	30.59	14.10	
	Ladha PC	2577	857	210	33.26	8.15	
	Samroli PC	3057	842	848	27.54	27.74	
	Chirdi PC	3607	1056	1291	29.28	35.79	
	Jakhain PC	334	0	310	0.00	92.81	
	Ossu PC	1930	47	32	2.44	1.66	
	Pakhlai PC	2859	36	918	1.26	32.11	
	Omala PC	1451	353	172	24.33	11.85	
	Laddan PC	1980	357	93	18.03	4.70	
	Grand Total	134451	31338	26139	23.31	19.44	-3.57
62-Ramnagar (SC)	Basantgarh Tehsil	18645	5117	2803	27.44	15.03	
	RamnagarTehsil (Part)	94279	36037	5006	38.22	5.31	
	Ramnagar Tehsil excluding Ghordi PC	94279	30037	5006	30.22	5.51	
	Nallah Ghouran PC						
	Hartaryan PC Dhandhal PC						
	Kogarmarh PC Barmeen PC						
	Latti Tehsil (Part)	1000	4074	50	44.40	4.00	
	Latti Tehsil excluding	4208	1871	58	44.46	1.38	
	Pachound PC						
	Latti PC						
	Sira PC						
	Grand Total	117132	43025	7867	36.73	6.72	-15.99

		ISTRICT: KAT		Existing &	Proposed S		
2011 POPULATION					Total	SC	ST
Fotal: SC:	616579 141260		Exis Prop		5	1	0
50. 5T:	53307		FTOP	0360	0	1	
District Average Accepted Range (- or + 20%)	<u> </u>						
	02210-120310						
No. & Name of the Assembly	Extent of Constituency		Population	0 T	-	0/ (OT	% of
Constituency	Mandals/ Villages/ Towns/ Wards	Total	SCs	STs	% of SCs	% of STs	deviatio
63-Bani	Bani Tehsil	45996	7015	13171	15.25	28.64	
	Lohai Malhar Tehsil	28909	5056	5707	17.49	19.74	
	Grand Total	74905	12071	18878	16.12	25.20	-27.11
	Dillower Teheil	70004	45040	5400	00.00	7.00	
64-Billawar	Billawar Tehsil Ramkot Tehsil	72004 42293	15048 9815	5102 2473	20.90 23.21	7.09 5.85	
	Grand Total	114297	24863	7575	21.75	6.63	11.22
65-Basohli	Basohli Tehsil	49614	8739	2880	17.61	5.80	
	Mahanpur Tehsil	28872	3391	2447	11.74	8.48	
	Kathua Tehsil (Part) Basantpur PC	3592	320	651	8.91	18.12	
	Thein PC	2633	56	902	2.13	34.26	
	Owned Table	04744	40500		44.70	0.40	47.5
	Grand Total	84711	12506	6880	14.76	8.12	-17.5
66- Jasrota	Dinga Amb Tehsil	13658	2773	1176	20.30	8.61	
	Kathua Tehsil (Part) Barwal PC	6502	757	0	11.64	0.00	
	Barwai PC Bhurthain PC	4155	309	0 464	7.44	0.00 11.17	
	Budhi PC	7375	3219	180	43.65	2.44	
	Chak Sakta PC Forelain PC	4057 6462	936 1088	766 1005	23.07 16.84	18.88 15.55	
	Hatli PC	3368	267	43	7.93	15.55	
	Juthana PC	4832	314	1294	6.50	26.78	
	Kathera PC	3657	500	806	13.67	22.04	
	Logate PC Nanan PC	5117 5129	1244 1446	457 101	24.31 28.19	8.93 1.97	
	Phalote PC	6249	3287	651	52.60	10.42	
	Tarharah PC	6932	3149	507	45.43	7.31	
	Tridwan PC Marheen Tehsil (Part)	2507	45	137	1.79	5.46	
	Amala PC	3031	465	346	15.34	11.42	
	Balhar PC	2376	114	32	4.80	1.35	
	Bann PC Chhan Rorian PC	1713 2436	412 643	41 10	24.05 26.40	2.39 0.41	
	Dhamal PC	1825	235	5	12.88	0.27	
	Hamirpur PC	1978	892	0	45.10	0.00	
	Jogial PC Kishanpur Kandi PC	1281 1705	598 563	176 0	46.68 33.02	13.74 0.00	
	Muthi Hardo PC	3325	332	290	9.98	8.72	
	Seswan PC	2423	604	152	24.93	6.27	
	Grand Total	102093	24192	8639	23.70	8.46	-0.65
67-Kathua (SC)	Nagri Tehsil	23596	12422	980	52.64	4.15	
	Kathua Tehsil (Part) Kathua Tehsil excluding	114786	30858	5127	26.88	4.47	
	Barwal PC						
	Bhurthain PC Budhi PC						
	Chak Sakta PC						
	Forelain PC Hatli PC						
	Juthana PC						
	Kathera PC Logate PC						
	Nanan PC						
	Phalote PC Tarharah PC						
	Tridwan PC						
	Basantpur PC Thein PC						
		420202	42280	6407	24.29	4.41	24.60
	Grand Total	138382	43280	6107	31.28		34.60
8-Hiranagar	Hiranagar Tehsil Marheen Tehsil (Part)	66826	12363	2508	18.50	3.75	
	Marheen Tehsil excluding	35365	11985	2720	33.89	7.69	
	Amala PC Balhar PC						
	Bann PC						
	Chhan Rorian PC Dhamal PC						
	Hamirpur PC						
	Jogial PC Kishanpur Kandi PC						
	Muthi Hardo PC						
	Seswan PC						
	Grand Total	102191	24348	5228	23.83	5.12	-0.56

	1	7- DISTRICT: SAM	IBA				
				Existing &	Proposed Se		
2011 POPULATION Total:	31603	5	Exist	tina	Total 0	SC 0	ST 0
SC:	9115		Propo		3	1	0
ST:	1718	6					
District Average	10534	5					
•		-					
Accepted Range (- or + 20%)	84276-12641	+					
No. & Name of the Assembly	Extent of Constituency	2011	Population				
Constituency		T ()		0T		04 COT	% of
L	Mandals/ Villages/ Towns/ Wards	Total	SCs	STs	% of SCs	% of STs	deviation
69-Ramgarh (SC)	Ramgarh Tehsil	57143	17358	243	30.38	0.43	
	Rajpura Tehsil	19455	3990	121	20.51	0.62	
	Samba Tehsil (Part) Katli PC	8855	3786	295	42.76	3.33	
	Ramnagar PC	8891	4064	2	45.71	0.02	
	Pangdour PC	6988	1692	64	24.21	0.92	
	Grand Total	101332	30890	725	30.48	0.72	-3.81
70-Samba	Ghagwal Tehsil Samha Tehsil (Bart)	24408	5123	788	20.99	3.23	
	Samba Tehsil (Part) Samba Tehsil excluding	66670	22658	4397	33.99	6.60	
	Katli PC						
	Ramnagar PC Pangdour PC						
	Pangdour PC Vijaypur Tehsil (Part)						
	Dagore PC	8637	2843	306	32.92	3.54	
	Gurha Slathian PC	10435	2443	1197	23.41	11.47	
	Grand Total	110150	33067	6688	30.02	6.07	4.56
71-Vijaypur	Bari Brahmna Tehsil	69820	18518	8689	26.52	12.44	
	Vijaypur Tehsil (Part) Vijaypur Tehsil excluding	34733	8676	1084	24.98	3.12	
	Dagore PC						
	Gurha Slathian PC	404552	27404	0772	26.04	0.25	0.75
	Grand Total	104553	27194	9773	26.01	9.35	-0.75
	1	3- DISTRICT: JAN		Existing &	Proposed Se	eats	
2011 POPULATION	(Total	SC	ST
Total: SC:	152997 37799		Exist	<u> </u>	13	4 4	0
ST:	6919						
District August a	10000	_					
District Average	13908	9					
Accepted Range (- or + 20%)	111270-16690	6					
No. & Name of the Assembly	Extent of Constituency	2011	Population			,	% of
Constituency	Mandals/ Villages/ Towns/ Wards	Total	SCs	STs	% of SCs	0/ of CTo	
	· · · · · · · · · · · · · · · · · · ·					% of STs	
72- Bishnah (SC)							
	Bishnah Tehsil Arria Tehsil	92872	39891	2149	42.95	2.31	
	Bishnah Tehsil Arnia Tehsil R.S. Pura Tehsil (Part)	92872 36246		2149 199			
	Arnia Tehsil		39891		42.95	2.31	
	Arnia Tehsil R.S. Pura Tehsil (Part) Maralian. PC	36246 12087	39891 14972 4378	199 425	42.95 41.31 36.22	2.31 0.55 3.52	1 52
	Arnia Tehsil R.S. Pura Tehsil (Part)	36246	39891 14972	199	42.95 41.31	2.31 0.55	1.52
73- Suchetgarh (SC)	Arnia Tehsil R.S. Pura Tehsil (Part) Maralian. PC Grand Total Suchetgarh Tehsil	36246 12087	39891 14972 4378	199 425	42.95 41.31 36.22	2.31 0.55 3.52	1.52
73- Suchetgarh (SC)	Arnia Tehsil R.S. Pura Tehsil (Part) Maralian. PC Grand Total Suchetgarh Tehsil R.S. Pura Tehsil (Part)	36246 12087 141205 62604	39891 14972 4378 59241 18956	199 425 2773 1380	42.95 41.31 36.22 41.95 30.28	2.31 0.55 3.52 1.96 2.20	1.52
73- Suchetgarh (SC)	Arnia Tehsil R.S. Pura Tehsil (Part) Maralian. PC Grand Total Suchetgarh Tehsil R.S. Pura Tehsil (Part) R.S. Pura Tehsil excluding	36246 12087 141205	39891 14972 4378 59241	199 425 2773	42.95 41.31 36.22 41.95	2.31 0.55 3.52 1.96	1.52
73- Suchetgarh (SC)	Arnia Tehsil R.S. Pura Tehsil (Part) Maralian. PC Grand Total Suchetgarh Tehsil R.S. Pura Tehsil (Part) R.S. Pura Tehsil excluding Marailan. PC Darsopur PC	36246 12087 141205 62604	39891 14972 4378 59241 18956	199 425 2773 1380	42.95 41.31 36.22 41.95 30.28	2.31 0.55 3.52 1.96 2.20	1.52
73- Suchetgarh (SC)	Arnia Tehsil R.S. Pura Tehsil (Part) Maralian. PC Grand Total Suchetgarh Tehsil R.S. Pura Tehsil (Part) R.S. Pura Tehsil excluding Maralian. PC Darsopur PC R.S. Pura Khas PC	36246 12087 141205 62604	39891 14972 4378 59241 18956	199 425 2773 1380	42.95 41.31 36.22 41.95 30.28	2.31 0.55 3.52 1.96 2.20	1.52
73- Suchetgarh (SC)	Arnia Tehsil R.S. Pura Tehsil (Part) Maralian. PC Grand Total Suchetgarh Tehsil R.S. Pura Tehsil (Part) R.S. Pura Tehsil excluding Marailan. PC Darsopur PC	36246 12087 141205 62604	39891 14972 4378 59241 18956	199 425 2773 1380	42.95 41.31 36.22 41.95 30.28	2.31 0.55 3.52 1.96 2.20	1.52
73- Suchetgarh (SC)	Arnia Tehsil R.S. Pura Tehsil (Part) Maralian. PC Grand Total Suchetgarh Tehsil R.S. Pura Tehsil (Part) R.S. Pura Tehsil excluding Maralian. PC Darsopur PC R.S. Pura Khas PC Municipal Committee RS Pura Kotli Shah Daula PC	36246 12087 141205 62604 65764	39891 14972 4378 59241 18956 28171	199 425 2773 1380 1267	42.95 41.31 36.22 41.95 30.28 42.84	2.31 0.55 3.52 1.96 2.20 1.93	
73- Suchetgarh (SC)	Arnia Tehsil R.S. Pura Tehsil (Part) Maralian. PC Grand Total Suchetgarh Tehsil R.S. Pura Tehsil (Part) R.S. Pura Tehsil excluding Maralian. PC Darsopur PC R.S. Pura Khas PC Municipal Committee RS Pura	36246 12087 141205 62604	39891 14972 4378 59241 18956	199 425 2773 1380	42.95 41.31 36.22 41.95 30.28	2.31 0.55 3.52 1.96 2.20	1.52
73- Suchetgarh (SC) 74- R.S. Pura - Jammu South	Arnia Tehsil R.S. Pura Tehsil (Part) Maralian. PC Grand Total Suchetgarh Tehsil R.S. Pura Tehsil (Part) R.S. Pura Tehsil excluding Maralian. PC Darsopur PC R.S. Pura Khas PC Municipal Committee RS Pura Kotli Shah Daula PC	36246 12087 141205 62604 65764	39891 14972 4378 59241 18956 28171	199 425 2773 1380 1267	42.95 41.31 36.22 41.95 30.28 42.84	2.31 0.55 3.52 1.96 2.20 1.93	
	Arnia Tehsil R.S. Pura Tehsil (Part) Maralian. PC Grand Total Suchetgarh Tehsil R.S. Pura Tehsil (Part) R.S. Pura Tehsil excluding Maralian. PC Darsopur PC R.S. Pura Khas PC Municipal Committee RS Pura Kotli Shah Daula PC Grand Total Jammu South Tehsil (Part) Gadigarh PC	36246 12087 141205 62604 65764 128368 2400	39891 14972 4378 59241 18956 28171 47127 1003	199 425 2773 1380 1267 2647 72	42.95 41.31 36.22 41.95 30.28 42.84 36.71 41.79	2.31 0.55 3.52 1.96 2.20 1.93 2.06 3.00	
	Arnia Tehsil R.S. Pura Tehsil (Part) Maralian. PC Grand Total Suchetgarh Tehsil R.S. Pura Tehsil (Part) R.S. Pura Tehsil excluding Maralian. PC Darsopur PC R.S. Pura Khas PC Municipal Committee RS Pura Kotli Shah Daula PC Grand Total Jammu South Tehsil (Part) Gadigarh PC Satwari PC	36246 12087 141205 62604 65764 128368 2400 9079	39891 14972 4378 59241 18956 28171 47127 1003 3643	199 425 2773 1380 1267 2647 72 30	42.95 41.31 36.22 41.95 30.28 42.84 36.71 41.79 40.13	2.31 0.55 3.52 1.96 2.20 1.93 2.06 3.00 0.33	
	Arnia Tehsil R.S. Pura Tehsil (Part) Maralian. PC Grand Total Suchetgarh Tehsil R.S. Pura Tehsil (Part) R.S. Pura Tehsil excluding Maralian. PC Darsopur PC R.S. Pura Khas PC Municipal Committee RS Pura Kotli Shah Daula PC Grand Total Jammu South Tehsil (Part) Gadigarh PC	36246 12087 141205 62604 65764 128368 2400	39891 14972 4378 59241 18956 28171 47127 1003	199 425 2773 1380 1267 2647 72	42.95 41.31 36.22 41.95 30.28 42.84 36.71 41.79	2.31 0.55 3.52 1.96 2.20 1.93 2.06 3.00	
	Arnia Tehsil R.S. Pura Tehsil (Part) Maralian. PC Grand Total Suchetgarh Tehsil R.S. Pura Tehsil (Part) R.S. Pura Tehsil excluding Maralian. PC Darsopur PC R.S. Pura Khas PC Municipal Committee RS Pura Kotli Shah Daula PC Grand Total Jammu South Tehsil (Part) Gadigarh PC Satwari PC Hakkal (Partly) PC Khandwal (Partly) PC Digiana PC	36246 12087 141205 62604 65764 128368 2400 9079 4192	39891 14972 4378 59241 18956 28171 47127 1003 3643 2358	199 425 2773 1380 1267 2647 72 30 32	42.95 41.31 36.22 41.95 30.28 42.84 36.71 41.79 40.13 56.25	2.31 0.55 3.52 1.96 2.20 1.93 2.06 3.00 0.33 0.76	
	Arnia Tehsil R.S. Pura Tehsil (Part) Maralian. PC Grand Total Suchetgarh Tehsil R.S. Pura Tehsil (Part) R.S. Pura Tehsil excluding Maralian. PC Darsopur PC R.S. Pura Khas PC Municipal Committee RS Pura Kotli Shah Daula PC Grand Total Jammu South Tehsil (Part) Gadigarh PC Satwari PC Hakkal (Partly) PC Khandwal (Partly) PC Digiana PC Jammu Municipal Corporation (Part)	36246 12087 141205 62604 65764 128368 2400 9079 4192 3428 1419	39891 14972 4378 59241 18956 28171 47127 1003 3643 2358 1412 289	199 425 2773 1380 1267 2647 72 30 32 62 151	42.95 41.31 36.22 41.95 30.28 42.84 36.71 41.79 40.13 56.25 41.19 20.37	2.31 0.55 3.52 1.96 2.20 1.93 2.06 3.00 0.33 0.76 1.81 10.64	
	Arnia Tehsil R.S. Pura Tehsil (Part) Maralian. PC Grand Total Suchetgarh Tehsil R.S. Pura Tehsil (Part) R.S. Pura Tehsil excluding Maralian. PC Darsopur PC R.S. Pura Khas PC Municipal Committee RS Pura Kotti Shah Daula PC Grand Total Jammu South Tehsil (Part) Gadigarh PC Satwari PC Hakkal (Partly) PC Khandwal (Partly) PC Digiana PC Jammu Municipal Corporation (Part) WARD NO 22	36246 12087 141205 62604 65764 128368 2400 9079 4192 3428 1419 5391	39891 14972 4378 59241 18956 28171 47127 1003 3643 2358 1412 289 308	199 425 2773 1380 1267 2647 72 30 32 62 151 0	42.95 41.31 36.22 41.95 30.28 42.84 36.71 41.79 40.13 56.25 41.19 20.37 5.71	2.31 0.55 3.52 1.96 2.20 1.93 2.06 3.00 0.33 0.76 1.81 10.64 0.00	
	Arnia Tehsil R.S. Pura Tehsil (Part) Maralian. PC Grand Total Suchetgarh Tehsil R.S. Pura Tehsil (Part) R.S. Pura Tehsil excluding Maralian. PC Darsopur PC R.S. Pura Khas PC Municipal Committee RS Pura Kotli Shah Daula PC Grand Total Jammu South Tehsil (Part) Gadigarh PC Satwari PC Hakkal (Partly) PC Khandwal (Partly) PC Digiana PC Jammu Municipal Corporation (Part)	36246 12087 141205 62604 65764 128368 2400 9079 4192 3428 1419	39891 14972 4378 59241 18956 28171 47127 1003 3643 2358 1412 289	199 425 2773 1380 1267 2647 72 30 32 62 151	42.95 41.31 36.22 41.95 30.28 42.84 36.71 41.79 40.13 56.25 41.19 20.37	2.31 0.55 3.52 1.96 2.20 1.93 2.06 3.00 0.33 0.76 1.81 10.64	
	Arnia Tehsil R.S. Pura Tehsil (Part) Maralian. PC Grand Total Suchetgarh Tehsil R.S. Pura Tehsil (Part) R.S. Pura Tehsil excluding Maralian. PC Darsopur PC R.S. Pura Khas PC Municipal Committee RS Pura Kotli Shah Daula PC Grand Total Jammu South Tehsil (Part) Gadigarh PC Satwari PC Hakkal (Partly) PC Khandwal (Partly) PC Digiana PC Jammu Municipal Corporation (Part) WARD NO 23 WARD NO 55 WARD NO56	36246 12087 141205 62604 65764 128368 2400 9079 4192 3428 1419 5391 10391 12325 8357	39891 14972 4378 59241 18956 28171 47127 1003 3643 2358 1412 289 308 943 1969 1320	199 425 2773 1380 1267 2647 72 30 32 62 151 0 59 112 13	42.95 41.31 36.22 41.95 30.28 42.84 42.84 36.71 41.79 40.13 56.25 41.19 20.37 5.71 9.08 15.98 15.80	2.31 0.55 3.52 1.96 2.20 1.93 2.06 3.00 0.33 0.76 1.81 10.64 0.00 0.57 0.91 0.16	
	Arnia Tehsil R.S. Pura Tehsil (Part) Maralian. PC Grand Total Suchetgarh Tehsil R.S. Pura Tehsil (Part) R.S. Pura Tehsil excluding Maralian. PC Darsopur PC R.S. Pura Khas PC Municipal Committee RS Pura Kotti Shah Daula PC Grand Total Jammu South Tehsil (Part) Gadigarh PC Satwari PC Hakkal (Partly) PC Khandwal (Partly) PC Digiana PC Jammu Municipal Corporation (Part) WARD NO 23 WARD NO56 WARD NO57	36246 12087 141205 62604 65764 128368 2400 9079 4192 3428 1419 5391 10391 10391 12325 8357 6533	39891 14972 4378 59241 18956 28171 47127 1003 3643 2358 1412 289 308 943 1969 1320 1618	199 425 2773 1380 1267 2647 72 30 32 62 151 0 59 112 31 13	42.95 41.31 36.22 41.95 30.28 42.84 42.84 36.71 41.79 40.13 56.25 41.19 20.37 5.71 9.08 15.98 15.98 15.80 24.77	2.31 0.55 3.52 1.96 2.20 1.93 2.06 3.00 0.33 0.76 1.81 10.64 0.00 0.57 0.91 0.16 2.57	
	Arnia Tehsil R.S. Pura Tehsil (Part) Maralian. PC Grand Total Suchetgarh Tehsil R.S. Pura Tehsil (Part) R.S. Pura Tehsil excluding Maralian. PC Darsopur PC R.S. Pura Khas PC Municipal Committee RS Pura Kotli Shah Daula PC Grand Total Jammu South Tehsil (Part) Gadigarh PC Satwari PC Hakkal (Partly) PC Khandwal (Partly) PC Digiana PC Jammu Municipal Corporation (Part) WARD NO 23 WARD NO 55 WARD NO56	36246 12087 141205 62604 65764 128368 2400 9079 4192 3428 1419 5391 10391 12325 8357	39891 14972 4378 59241 18956 28171 47127 1003 3643 2358 1412 289 308 943 1969 1320	199 425 2773 1380 1267 2647 72 30 32 62 151 0 59 112 13	42.95 41.31 36.22 41.95 30.28 42.84 42.84 36.71 41.79 40.13 56.25 41.19 20.37 5.71 9.08 15.98 15.80	2.31 0.55 3.52 1.96 2.20 1.93 2.06 3.00 0.33 0.76 1.81 10.64 0.00 0.57 0.91 0.16	

	Chowadi PC	1569	213	723	13.58	46.08	
	WARD NO68	22047	2405	174	10.91	0.79	
	WARD NO69	3757	48	6	1.28	0.16	
	WARD NO70	4042	115	4	2.85	0.10	
		4042	115	4	2.00	0.10	
	R.S. Pura Tehsil (Part)						
	Darsopur PC	23930	9122	728	38.12	3.04	
	R.S. Pura Khas PC	5541	3466	141	62.55	2.54	
	Municipal Commiittee RS Pura	15303	5166	105	33.76	0.69	
	Kotli Shah Daula PC	5693	2701	40	47.44	0.70	
	Grand Total	169179	41473	2661	24.51	1.57	21.63
		100110	414/0	2001	24.01	1.07	21.00
75- Bahu	Bahu Tehsil (Part)						
	Bahu PC	8157	1541	1095	18.89	13.42	
	Sunjwan PC	5626	25	3435	0.44	61.06	
	Bahu (Partly) PC	3988	160	654	4.01	16.40	
	Jammu Municipal Corporation						
	WARD NO20	9046	1787	200	19.75	2.21	
	WARD NO21	7448	104	171	1.40	2.30	
	WARD NO42	6684	130	131	1.94	1.96	
	WARD NO43	7559	105	17	1.39	0.22	
	WARD NO44	10244	170	23	1.66	0.22	
	WARD NO47	11008	5677	183	51.57	1.66	
	WARD NO48	4593	870	131	18.94	2.85	
	WARD NO49	3824	130	418	3.40	10.93	
	WARD NO50	8151	169	76	2.07	0.93	
	WARD NO51	3388	780	13	23.02	0.38	
	WARD NO52	9015	1068	39	11.85	0.43	
	WARD NO53	7771	276	22	3.55	0.28	
		3684	90	13	2.44	0.35	
	WARD NO54						
	WARD NO74	11994	1379	2996	11.50	24.98	
	Jammu South Tehsil (Part)						
	WARD NO45	11837	1248	273	10.54	2.31	
	WARD NO46	8265	486	92	5.88	1.11	
	Jammu Cantt.	28396	2998	718	10.56	2.53	
	Grand Total	170678	19193	10700	11.25	6.27	22.71
76-Jammu East	Jammu Tehsil (Part)						
ro-oannia East				4000	~~~~	07 50	
	Bain Bajal PC	4747	1471	1309	30.99	27.58	
	Aitham PC	6330	1572	1389	24.83	21.94	
	Aitham PC						
	Aitham PC Nagrota Tehsil (Part)	6330	1572	1389	24.83	21.94	
	Aitham PC Nagrota Tehsil (Part) Jagti PC						
	Aitham PC Nagrota Tehsil (Part)	6330	1572	1389	24.83	21.94	
	Aitham PC Nagrota Tehsil (Part) Jagti PC Jammu Municipal Corp. (Part)	6330 5874	1572 651	1389	24.83	21.94 41.90	
	Aitham PC Nagrota Tehsil (Part) Jagti PC Jammu Municipal Corp. (Part) WARD NO01	6330 5874 6207	1572 651 135	1389 2461 7	24.83 11.08 2.17	21.94 41.90 0.11	
	Aitham PC Nagrota Tehsil (Part) Jagti PC Jammu Municipal Corp. (Part) WARD NO01 WARD NO02	6330 5874 6207 5888	1572 651 135 95	1389 2461 7 45	24.83 11.08 2.17 1.61	21.94 41.90 0.11 0.76	
	Aitham PC Nagrota Tehsil (Part) Jagti PC Jammu Municipal Corp. (Part) WARD NO01 WARD NO02 WARD NO03	6330 5874 6207 5888 7517	1572 651 135 95 92	1389 2461 7 45 66	24.83 11.08 2.17 1.61 1.22	21.94 41.90 0.11 0.76 0.88	
	Aitham PC Nagrota Tehsil (Part) Jagti PC Jammu Municipal Corp. (Part) WARD NO01 WARD NO02	6330 5874 6207 5888	1572 651 135 95	1389 2461 7 45	24.83 11.08 2.17 1.61	21.94 41.90 0.11 0.76	
	Aitham PC Nagrota Tehsil (Part) Jagti PC Jammu Municipal Corp. (Part) WARD NO01 WARD NO02 WARD NO03 WARD NO04	6330 5874 6207 5888 7517 3734	1572 651 135 95 92 5	1389 2461 7 45 66 9	24.83 11.08 2.17 1.61 1.22 0.13	21.94 41.90 0.11 0.76 0.88 0.24	
	Aitham PC Nagrota Tehsil (Part) Jagti PC Jammu Municipal Corp. (Part) WARD NO01 WARD NO02 WARD NO03 WARD NO04 WARD NO05	6330 5874 6207 5888 7517 3734 4392	1572 651 135 95 92 5 192	1389 2461 7 45 66 9 91	24.83 11.08 2.17 1.61 1.22 0.13 4.37	21.94 41.90 0.11 0.76 0.88 0.24 2.07	
	Aitham PC Nagrota Tehsil (Part) Jagti PC Jammu Municipal Corp. (Part) WARD NO01 WARD NO02 WARD NO03 WARD NO04 WARD NO05 WARD NO06	6330 5874 6207 5888 7517 3734 4392 4416	1572 651 135 95 92 5 192 332	1389 2461 7 45 66 9 91 431	24.83 11.08 2.17 1.61 1.22 0.13 4.37 7.52	21.94 41.90 0.11 0.76 0.88 0.24 2.07 9.76	
	Aitham PC Nagrota Tehsil (Part) Jagti PC Jammu Municipal Corp. (Part) WARD NO01 WARD NO02 WARD NO03 WARD NO05 WARD NO05 WARD NO06 WARD NO07	6330 5874 6207 5888 7517 3734 4392 4416 7538	1572 651 135 95 92 5 192 332 922	1389 2461 7 45 66 9 91 431 35	24.83 11.08 2.17 1.61 1.22 0.13 4.37 7.52 12.23	21.94 41.90 0.11 0.76 0.88 0.24 2.07 9.76 0.46	
	Aitham PC Nagrota Tehsil (Part) Jagti PC Jammu Municipal Corp. (Part) WARD NO01 WARD NO02 WARD NO03 WARD NO04 WARD NO05 WARD NO06	6330 5874 6207 5888 7517 3734 4392 4416	1572 651 135 95 92 5 192 332	1389 2461 7 45 66 9 91 431	24.83 11.08 2.17 1.61 1.22 0.13 4.37 7.52	21.94 41.90 0.11 0.76 0.88 0.24 2.07 9.76	
	Aitham PC Nagrota Tehsil (Part) Jagti PC Jammu Municipal Corp. (Part) WARD NO01 WARD NO02 WARD NO03 WARD NO05 WARD NO06 WARD NO07 WARD NO08	6330 5874 6207 5888 7517 3734 4392 4416 7538 9428	1572 651 135 95 92 5 192 332 922	1389 2461 7 45 66 9 91 431 35	24.83 11.08 2.17 1.61 1.22 0.13 4.37 7.52 12.23 30.66	21.94 41.90 0.11 0.76 0.88 0.24 2.07 9.76 0.46 0.24	
	Aitham PC Nagrota Tehsil (Part) Jagti PC Jammu Municipal Corp. (Part) WARD NO01 WARD NO02 WARD NO03 WARD NO04 WARD NO05 WARD NO06 WARD NO07 WARD NO08 WARD NO09	6330 5874 6207 5888 7517 3734 4392 4416 7538 9428 7101	1572 651 135 95 92 5 192 332 922 2891 631	1389 2461 7 45 66 9 91 431 35 23 69	24.83 11.08 2.17 1.61 1.22 0.13 4.37 7.52 12.23 30.66 8.89	21.94 41.90 0.11 0.76 0.88 0.24 2.07 9.76 0.46 0.24 0.97	
	Aitham PC Nagrota Tehsil (Part) Jagti PC Jammu Municipal Corp. (Part) WARD NO01 WARD NO02 WARD NO03 WARD NO04 WARD NO05 WARD NO06 WARD NO08 WARD NO08 WARD NO09 WARD NO10	6330 5874 6207 5888 7517 3734 4392 4416 7538 9428 7101 6750	1572 651 135 95 92 5 192 332 922 2891 631 312	1389 2461 7 45 66 9 91 431 35 23 69 20	24.83 11.08 2.17 1.61 1.22 0.13 4.37 7.52 12.23 30.66 8.89 4.62	21.94 41.90 0.11 0.76 0.88 0.24 2.07 9.76 0.46 0.24 0.97 0.30	
	Aitham PC Nagrota Tehsil (Part) Jagti PC Jammu Municipal Corp. (Part) WARD NO01 WARD NO02 WARD NO03 WARD NO04 WARD NO05 WARD NO06 WARD NO07 WARD NO08 WARD NO09 WARD NO10 WARD NO11	6330 5874 6207 5888 7517 3734 4392 4416 7538 9428 7101 6750 2072	1572 651 135 95 92 5 192 332 922 2891 631 312 0	1389 2461 7 45 66 9 91 431 35 23 69 20 0	24.83 11.08 2.17 1.61 1.22 0.13 4.37 7.52 12.23 30.66 8.89 4.62 0.00	21.94 41.90 0.11 0.76 0.88 0.24 2.07 9.76 0.46 0.24 0.24 0.24 0.24 0.30 0.00	
	Aitham PC Nagrota Tehsil (Part) Jagti PC Jammu Municipal Corp. (Part) WARD NO01 WARD NO02 WARD NO03 WARD NO04 WARD NO05 WARD NO06 WARD NO08 WARD NO08 WARD NO09 WARD NO10	6330 5874 6207 5888 7517 3734 4392 4416 7538 9428 7101 6750	1572 651 135 95 92 5 192 332 922 2891 631 312	1389 2461 7 45 66 9 91 431 35 23 69 20	24.83 11.08 2.17 1.61 1.22 0.13 4.37 7.52 12.23 30.66 8.89 4.62	21.94 41.90 0.11 0.76 0.88 0.24 2.07 9.76 0.46 0.24 0.97 0.30	
	Aitham PC Nagrota Tehsil (Part) Jagti PC Jammu Municipal Corp. (Part) WARD NO01 WARD NO02 WARD NO03 WARD NO03 WARD NO05 WARD NO06 WARD NO07 WARD NO07 WARD NO08 WARD NO09 WARD NO10 WARD NO11 WARD NO14	6330 5874 6207 5888 7517 3734 4392 4416 7538 9428 7101 6750 2072 5165	1572 651 135 95 92 5 192 332 922 2891 631 312 0 356	1389 2461 7 45 66 9 9 1 431 35 23 69 20 0 152	24.83 11.08 2.17 1.61 1.22 0.13 4.37 7.52 12.23 30.66 8.89 4.62 0.00 6.89	21.94 41.90 0.11 0.76 0.88 0.24 2.07 9.76 0.46 0.24 0.97 0.30 0.00 2.94	
	Aitham PC Nagrota Tehsil (Part) Jagti PC Jammu Municipal Corp. (Part) WARD NO01 WARD NO02 WARD NO03 WARD NO04 WARD NO05 WARD NO05 WARD NO06 WARD NO07 WARD NO09 WARD NO10 WARD NO11 WARD NO14 WARD NO15	6330 5874 6207 5888 7517 3734 4392 4416 7538 9428 7101 6750 2072 5165 4293	1572 651 135 95 92 5 192 332 922 2891 631 312 0 356 45	1389 2461 7 45 66 9 91 431 35 23 69 20 0 152 12	24.83 11.08 2.17 1.61 1.22 0.13 4.37 7.52 12.23 30.66 8.89 4.62 0.00 6.89 1.05	21.94 41.90 0.11 0.76 0.86 0.24 2.07 9.76 0.46 0.24 0.97 0.30 0.00 2.94 0.28	
	Aitham PC Nagrota Tehsil (Part) Jagti PC Jammu Municipal Corp. (Part) WARD NO01 WARD NO02 WARD NO03 WARD NO04 WARD NO05 WARD NO06 WARD NO06 WARD NO08 WARD NO08 WARD NO10 WARD NO11 WARD NO14 WARD NO15 WARD NO16	6330 5874 6207 5888 7517 3734 4392 4416 7538 9428 7101 6750 2072 5165 4293 9974	1572 651 135 95 92 5 192 332 922 2891 631 312 0 356 45 2392	1389 2461 7 45 66 9 91 431 35 23 69 20 0 152 12 20	24.83 11.08 2.17 1.61 1.22 0.13 4.37 7.52 12.23 30.66 8.89 4.62 0.00 6.89 1.05 23.98	21.94 41.90 0.11 0.76 0.88 0.24 2.07 9.76 0.46 0.24 0.97 0.30 0.00 2.94 0.28 0.20	
	Aitham PC Nagrota Tehsil (Part) Jagti PC Jammu Municipal Corp. (Part) WARD NO01 WARD NO02 WARD NO03 WARD NO04 WARD NO05 WARD NO06 WARD NO06 WARD NO07 WARD NO08 WARD NO10 WARD NO11 WARD NO15 WARD NO15 WARD NO16 WARD NO17	6330 5874 6207 5888 7517 3734 4392 4416 7538 9428 7101 6750 2072 5165 4293 9974 3851	1572 651 135 95 92 5 192 332 922 2891 631 312 0 356 45 2392 1318	1389 2461 7 45 66 9 9 1 431 35 23 69 20 0 152 20 0 152 20 84	24.83 11.08 2.17 1.61 1.22 0.13 4.37 7.52 12.23 30.66 8.89 4.62 0.00 6.89 1.05 23.98 34.22	21.94 41.90 0.11 0.76 0.88 0.24 0.20 9.76 0.46 0.24 0.97 0.30 0.00 2.94 0.29 0.20 2.18	
	Aitham PC Nagrota Tehsil (Part) Jagti PC Jammu Municipal Corp. (Part) WARD NO01 WARD NO02 WARD NO03 WARD NO04 WARD NO05 WARD NO06 WARD NO06 WARD NO08 WARD NO08 WARD NO10 WARD NO11 WARD NO14 WARD NO15 WARD NO16	6330 5874 6207 5888 7517 3734 4392 4416 7538 9428 7101 6750 2072 5165 4293 9974	1572 651 135 95 92 5 192 332 922 2891 631 312 0 356 45 2392	1389 2461 7 45 66 9 91 431 35 23 69 20 0 152 12 20	24.83 11.08 2.17 1.61 1.22 0.13 4.37 7.52 12.23 30.66 8.89 4.62 0.00 6.89 1.05 23.98	21.94 41.90 0.11 0.76 0.88 0.24 2.07 9.76 0.46 0.24 0.97 0.30 0.00 2.94 0.28 0.20	
	Aitham PC Nagrota Tehsil (Part) Jagti PC Jammu Municipal Corp. (Part) WARD NO01 WARD NO02 WARD NO03 WARD NO04 WARD NO05 WARD NO06 WARD NO07 WARD NO07 WARD NO08 WARD NO10 WARD NO11 WARD NO15 WARD NO15 WARD NO16 WARD NO18	6330 5874 6207 5888 7517 3734 4392 4416 7538 9428 7101 6750 2072 5165 4293 9974 3851 8109	1572 651 135 95 92 5 192 332 2891 631 312 0 356 45 2392 2891 831	1389 2461 7 45 66 9 91 431 35 23 69 20 0 152 12 20 84 5	24.83 11.08 2.17 1.61 1.22 0.13 4.37 7.52 12.23 30.66 8.89 4.62 0.00 6.89 1.05 23.98 34.22 12.10	21.94 41.90 0.11 0.76 0.88 0.24 2.07 9.76 0.46 0.24 0.97 0.30 0.00 2.94 0.28 0.20 2.18 0.06	
	Aitham PC Nagrota Tehsil (Part) Jagti PC Jammu Municipal Corp. (Part) WARD NO01 WARD NO02 WARD NO03 WARD NO04 WARD NO05 WARD NO06 WARD NO06 WARD NO07 WARD NO08 WARD NO10 WARD NO11 WARD NO11 WARD NO15 WARD NO15 WARD NO16 WARD NO18 WARD NO18 WARD NO19	6330 5874 6207 5888 7517 3734 4392 4416 7538 9428 7101 6750 2072 5165 4293 9974 3851 8109 8227	1572 651 135 95 92 5 192 332 922 2891 631 312 0 356 45 2392 1318 981 1319	1389 2461 7 45 66 9 91 431 35 23 69 20 0 152 12 20 84 5 32	24.83 11.08 2.17 1.61 1.22 0.13 4.37 7.52 12.23 30.66 8.89 4.62 0.00 6.89 1.05 23.98 34.22 2.10 16.03	21.94 41.90 0.11 0.76 0.86 0.24 2.07 9.76 0.46 0.24 0.97 0.30 0.00 2.94 0.28 0.20 2.18 0.20 2.18 0.06 0.39	
	Aitham PC Nagrota Tehsil (Part) Jagti PC Jammu Municipal Corp. (Part) WARD NO01 WARD NO02 WARD NO02 WARD NO03 WARD NO05 WARD NO06 WARD NO06 WARD NO06 WARD NO08 WARD NO10 WARD NO10 WARD NO11 WARD NO14 WARD NO15 WARD NO16 WARD NO18 WARD NO19 WARD NO19 WARD NO19 WARD NO19 WARD NO19	6330 5874 6207 5888 7517 3734 4392 4416 7538 9428 7101 6750 2072 5165 4293 9974 3851 8109 8227 6348	1572 651 135 95 92 5 192 332 922 2891 631 312 0 356 45 2392 1318 981 1319 510	1389 2461 7 45 66 9 91 431 35 23 69 20 0 152 12 20 84 5 32 2976	24.83 11.08 2.17 1.61 1.22 0.13 4.37 7.52 12.23 30.66 8.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.80 8.63 8.62 8.63 8.63 8.63 8.63 8.63 8.63	21.94 41.90 0.11 0.76 0.88 0.24 2.07 9.76 0.46 0.24 0.97 0.30 0.00 2.94 0.28 0.20 2.18 0.20 2.18 0.39 46.88	
	Aitham PC Nagrota Tehsil (Part) Jagti PC Jammu Municipal Corp. (Part) WARD NO01 WARD NO02 WARD NO03 WARD NO04 WARD NO05 WARD NO06 WARD NO06 WARD NO07 WARD NO08 WARD NO10 WARD NO11 WARD NO11 WARD NO15 WARD NO15 WARD NO16 WARD NO18 WARD NO18 WARD NO19	6330 5874 6207 5888 7517 3734 4392 4416 7538 9428 7101 6750 2072 5165 4293 9974 3851 8109 8227	1572 651 135 95 92 5 192 332 922 2891 631 312 0 356 45 2392 1318 981 1319	1389 2461 7 45 66 9 91 431 35 23 69 20 0 152 12 20 84 5 32	24.83 11.08 2.17 1.61 1.22 0.13 4.37 7.52 12.23 30.66 8.89 4.62 0.00 6.89 1.05 23.98 34.22 2.10 16.03	21.94 41.90 0.11 0.76 0.86 0.24 2.07 9.76 0.46 0.24 0.97 0.30 0.00 2.94 0.28 0.20 2.18 0.20 2.18 0.06 0.39	-8.00
	Aitham PC Nagrota Tehsil (Part) Jagti PC Jammu Municipal Corp. (Part) WARD NO01 WARD NO02 WARD NO02 WARD NO03 WARD NO05 WARD NO06 WARD NO06 WARD NO06 WARD NO08 WARD NO10 WARD NO10 WARD NO11 WARD NO14 WARD NO15 WARD NO16 WARD NO18 WARD NO19 WARD NO19 WARD NO19 WARD NO19 WARD NO19	6330 5874 6207 5888 7517 3734 4392 4416 7538 9428 7101 6750 2072 5165 4293 9974 3851 8109 8227 6348	1572 651 135 95 92 5 192 332 922 2891 631 312 0 356 45 2392 1318 981 1319 510	1389 2461 7 45 66 9 91 431 35 23 69 20 0 152 12 20 84 5 32 2976	24.83 11.08 2.17 1.61 1.22 0.13 4.37 7.52 12.23 30.66 8.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.80 8.63 8.62 8.63 8.63 8.63 8.63 8.63 8.63 8.63 8.63	21.94 41.90 0.11 0.76 0.88 0.24 2.07 9.76 0.46 0.24 0.97 0.30 0.00 2.94 0.28 0.20 2.18 0.20 2.18 0.39 46.88	-8.00
77-Nagrota	Aitham PC Nagrota Tehsil (Part) Jagti PC Jammu Municipal Corp. (Part) WARD NO01 WARD NO02 WARD NO03 WARD NO04 WARD NO05 WARD NO06 WARD NO07 WARD NO07 WARD NO08 WARD NO10 WARD NO11 WARD NO11 WARD NO15 WARD NO15 WARD NO16 WARD NO17 WARD NO18 WARD NO19 WARD NO71 Grand Total	6330 5874 6207 5888 7517 3734 4392 4416 7538 9428 7101 6750 2072 5165 4293 9974 3851 8109 8227 6348 127961	1572 651 135 95 92 5 192 332 2891 631 312 0 356 45 2392 1318 981 1319 510 16222	1389 2461 7 45 66 9 91 431 35 23 69 20 0 152 12 20 84 5 32 2976 9236	24.83 11.08 2.17 1.61 1.22 0.13 4.37 7.52 12.23 30.66 8.89 4.62 0.00 6.89 1.05 23.98 34.22 12.10 16.03 8.03 12.68	21.94 41.90 0.11 0.76 0.88 0.24 2.07 9.76 0.46 0.24 0.97 0.30 0.00 2.94 0.28 0.20 2.18 0.06 0.39 46.88 7.22	-8.00
77-Nagrota	Aitham PC Nagrota Tehsil (Part) Jagti PC Jammu Municipal Corp. (Part) WARD NO01 WARD NO02 WARD NO03 WARD NO04 WARD NO05 WARD NO06 WARD NO06 WARD NO07 WARD NO08 WARD NO09 WARD NO10 WARD NO11 WARD NO11 WARD NO15 WARD NO15 WARD NO16 WARD NO18 WARD NO18 WARD NO19 WARD NO19 WARD NO71 Grand Total Dansal Tehsil	6330 5874 6207 5888 7517 3734 4392 4416 7538 9428 7101 6750 2072 5165 4293 9974 3851 8109 8227 6348	1572 651 135 95 92 5 192 332 922 2891 631 312 0 356 45 2392 1318 981 1319 510	1389 2461 7 45 66 9 91 431 35 23 69 20 0 152 12 20 84 5 32 2976	24.83 11.08 2.17 1.61 1.22 0.13 4.37 7.52 12.23 30.66 8.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.80 8.63 8.62 8.63 8.63 8.63 8.63 8.63 8.63 8.63 8.63	21.94 41.90 0.11 0.76 0.88 0.24 2.07 9.76 0.46 0.24 0.97 0.30 0.00 2.94 0.28 0.20 2.18 0.20 2.18 0.39 46.88	-8.00
77-Nagrota	Aitham PC Nagrota Tehsil (Part) Jagti PC Jammu Municipal Corp. (Part) WARD NO.01 WARD NO.02 WARD NO.02 WARD NO.03 WARD NO.05 WARD NO.06 WARD NO.06 WARD NO.06 WARD NO.08 WARD NO.09 WARD NO.10 WARD NO.11 WARD NO.11 WARD NO.11 WARD NO.11 WARD NO.14 WARD NO.15 WARD NO.15 WARD NO.16 WARD NO.16 WARD NO.17 WARD NO.18 WARD NO.19 WARD NO.19 WARD NO.19 WARD NO.11 Dansal Tehsil Bhalwal Tehsil (Part)	6330 5874 6207 5888 7517 3734 4392 4416 7538 9428 7101 6750 2072 5165 4293 9974 3851 8109 8227 6348 127961 32705	1572 651 135 95 92 5 192 332 922 2891 631 312 0 356 45 2392 1318 981 1319 510 16222 9628	1389 2461 7 45 66 9 1 431 35 23 69 20 0 152 12 20 84 5 32 2976 9236 7490	24.83 11.08 2.17 1.61 1.22 0.13 4.37 7.52 12.23 30.66 8.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.83 34.22 12.10 1.05 23.98 34.22 12.10 1.05 23.98 34.22 12.10 1.05 23.98 34.22 12.10 1.05 23.98 34.22 12.10 1.05 23.98 34.22 12.23 1.05 23.98 34.22 12.23 24.25 1.05 23.98 34.22 12.23 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25	21.94 41.90 0.11 0.76 0.88 0.24 2.07 9.76 0.46 0.24 0.97 0.30 0.00 2.94 0.28 0.20 2.18 0.20 2.18 0.39 46.88 7.22 22.90	-8.00
77-Nagrota	Aitham PC Nagrota Tehsil (Part) Jagti PC Jammu Municipal Corp. (Part) WARD NO01 WARD NO02 WARD NO03 WARD NO03 WARD NO05 WARD NO06 WARD NO06 WARD NO07 WARD NO07 WARD NO10 WARD NO11 WARD NO11 WARD NO11 WARD NO15 WARD NO16 WARD NO16 WARD NO18 WARD NO18 WARD NO17 MARD NO17 MARD NO17 MARD NO17 MARD NO17 MARD NO17 MARD NO17 MARD NO17 MARD NO19 WARD NO71 Grand Total Dansal Tehsil Bhalwal Tehsil (Part) Bhalwal Tehsil excluding	6330 5874 6207 5888 7517 3734 4392 4416 7538 9428 7101 6750 2072 5165 4293 9974 3851 8109 8227 6348 127961	1572 651 135 95 92 5 192 332 2891 631 312 0 356 45 2392 1318 981 1319 510 16222	1389 2461 7 45 66 9 91 431 35 23 69 20 0 152 12 20 84 5 32 2976 9236	24.83 11.08 2.17 1.61 1.22 0.13 4.37 7.52 12.23 30.66 8.89 4.62 0.00 6.89 1.05 23.98 34.22 12.10 16.03 8.03 12.68	21.94 41.90 0.11 0.76 0.88 0.24 2.07 9.76 0.46 0.24 0.97 0.30 0.00 2.94 0.28 0.20 2.18 0.06 0.39 46.88 7.22	-8.00
77-Nagrota	Aitham PC Nagrota Tehsil (Part) Jagti PC Jammu Municipal Corp. (Part) WARD NO.01 WARD NO.02 WARD NO.02 WARD NO.03 WARD NO.05 WARD NO.06 WARD NO.06 WARD NO.06 WARD NO.08 WARD NO.09 WARD NO.10 WARD NO.11 WARD NO.11 WARD NO.11 WARD NO.11 WARD NO.14 WARD NO.15 WARD NO.15 WARD NO.16 WARD NO.16 WARD NO.17 WARD NO.18 WARD NO.19 WARD NO.19 WARD NO.19 WARD NO.11 Dansal Tehsil Bhalwal Tehsil (Part)	6330 5874 6207 5888 7517 3734 4392 4416 7538 9428 7101 6750 2072 5165 4293 9974 3851 8109 8227 6348 127961 32705	1572 651 135 95 92 5 192 332 922 2891 631 312 0 356 45 2392 1318 981 1319 510 16222 9628	1389 2461 7 45 66 9 1 431 35 23 69 20 0 152 12 20 84 5 32 2976 9236 7490	24.83 11.08 2.17 1.61 1.22 0.13 4.37 7.52 12.23 30.66 8.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.83 34.22 12.10 1.05 23.98 34.22 12.10 1.05 23.98 34.22 12.10 1.05 23.98 34.22 12.10 1.05 23.98 34.22 12.10 1.05 23.98 34.22 12.23 1.05 23.98 34.22 12.23 24.25 1.05 23.98 34.22 12.23 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25	21.94 41.90 0.11 0.76 0.88 0.24 2.07 9.76 0.46 0.24 0.97 0.30 0.00 2.94 0.28 0.20 2.18 0.20 2.18 0.39 46.88 7.22 22.90	-8.00
77-Nagrota	Aitham PC Nagrota Tehsil (Part) Jagti PC Jammu Municipal Corp. (Part) WARD NO01 WARD NO02 WARD NO03 WARD NO03 WARD NO05 WARD NO06 WARD NO06 WARD NO07 WARD NO07 WARD NO08 WARD NO09 WARD NO10 WARD NO11 WARD NO11 WARD NO14 WARD NO15 WARD NO15 WARD NO16 WARD NO17 WARD NO18 WARD NO19 WARD NO19 WARD NO19 WARD NO19 WARD NO19 Bhalwal Tehsil (Part) Bhalwal Tehsil (Part)	6330 5874 6207 5888 7517 3734 4392 4416 7538 9428 7101 6750 2072 5165 4293 9974 3851 8109 8227 6348 127961 32705	1572 651 135 95 92 5 192 332 922 2891 631 312 0 356 45 2392 1318 981 1319 510 16222 9628	1389 2461 7 45 66 9 1 431 35 23 69 20 0 152 12 20 84 5 32 2976 9236 7490	24.83 11.08 2.17 1.61 1.22 0.13 4.37 7.52 12.23 30.66 8.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.83 34.22 12.10 1.05 23.98 34.22 12.10 1.05 23.98 34.22 12.10 1.05 23.98 34.22 12.10 1.05 23.98 34.22 12.10 1.05 23.98 34.22 12.23 1.05 23.98 34.22 12.23 24.25 1.05 23.98 34.22 12.23 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25	21.94 41.90 0.11 0.76 0.88 0.24 2.07 9.76 0.46 0.24 0.97 0.30 0.00 2.94 0.28 0.20 2.18 0.20 2.18 0.39 46.88 7.22 22.90	-8.00
77-Nagrota	Aitham PC Nagrota Tehsil (Part) Jagti PC Jammu Municipal Corp. (Part) WARD NO01 WARD NO02 WARD NO03 WARD NO04 WARD NO05 WARD NO06 WARD NO06 WARD NO07 WARD NO07 WARD NO09 WARD NO10 WARD NO11 WARD NO11 WARD NO11 WARD NO15 WARD NO15 WARD NO16 WARD NO16 WARD NO17 WARD NO18 WARD NO19 WARD NO19 WARD NO19 WARD NO71 Grand Total Dansal Tehsil (Part) Bhalwal (Partly) PC Kote PC	6330 5874 6207 5888 7517 3734 4392 4416 7538 9428 7101 6750 2072 5165 4293 9974 3851 8109 8227 6348 127961 32705	1572 651 135 95 92 5 192 332 922 2891 631 312 0 356 45 2392 1318 981 1319 510 16222 9628	1389 2461 7 45 66 9 1 431 35 23 69 20 0 152 12 20 84 5 32 2976 9236 7490	24.83 11.08 2.17 1.61 1.22 0.13 4.37 7.52 12.23 30.66 8.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.83 34.22 12.10 1.05 23.98 34.22 12.10 1.05 23.98 34.22 12.10 1.05 23.98 34.22 12.10 1.05 23.98 34.22 12.10 1.05 23.98 34.22 12.23 1.05 23.98 34.22 12.23 24.25 1.05 23.98 34.22 12.23 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25	21.94 41.90 0.11 0.76 0.88 0.24 2.07 9.76 0.46 0.24 0.97 0.30 0.00 2.94 0.28 0.20 2.18 0.20 2.18 0.39 46.88 7.22 22.90	-8.00
77-Nagrota	Aitham PC Nagrota Tehsil (Part) Jagti PC Jammu Municipal Corp. (Part) WARD NO.01 WARD NO.02 WARD NO.02 WARD NO.03 WARD NO.05 WARD NO.06 WARD NO.06 WARD NO.06 WARD NO.07 WARD NO.09 WARD NO.10 WARD NO.11 WARD NO.11 WARD NO.11 WARD NO.11 WARD NO.14 WARD NO.14 WARD NO.15 WARD NO.16 WARD NO.16 WARD NO.18 WARD NO.18 WARD NO.19 WARD NO.10 WARD NO.11 WARD NO.11 WARD NO.12 WARD NO.12 WARD NO.12 WARD NO.12 WARD NO.12 WARD NO.12 WARD NO.12 WARD NO.12 WARD NO.14 WARD NO.12 WARD NO.14 WARD NO.17 MARD NO.17 MARD NO.16 WARD NO.17 MARD NO.17 MARD NO.16 WARD NO.17 MARD NO.17 MARD NO.17 MARD NO.16 MARD NO.16 MARD NO.16 MARD NO.16 MARD NO.16 MARD NO.17 MARD NO.16 MARD NO.16 MARD NO.17 MARD NO.16 MARD	6330 5874 6207 5888 7517 3734 4392 4416 7538 9428 7101 6750 2072 5165 4293 9974 3851 8109 8227 6348 127961 32705 51528	1572 651 135 95 92 5 192 332 922 2891 631 312 0 356 45 2392 1318 981 1319 510 16222 9628 16185	1389 2461 7 45 66 9 1 431 35 23 69 20 0 152 12 20 84 5 32 2976 9236 7490 7496	24.83 11.08 2.17 1.61 1.22 0.13 4.37 7.52 12.23 30.66 8.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.83 4.22 2.23 4.65 2.24 4.65 2.29 4.65 2.29 8.34 4.22 1.65 2.398 3.4.22 1.61 1.65 2.398 3.4.22 1.61 1.65 2.398 3.4.22 1.61 1.65 2.398 3.4.22 1.61 1.65 2.398 3.4.22 1.61 1.65 2.398 3.4.22 1.61 1.61 1.65 2.398 3.4.22 1.61 1.61 1.65 2.398 3.4.22 1.61 1.61 1.65 2.398 3.4.22 1.61 1.61 1.61 1.65 2.398 3.4.22 1.61 1.61 1.61 1.61 1.65 2.398 3.4.22 1.61 1.61 1.61 1.61 1.61 1.61 1.61 1	21.94 41.90 0.11 0.76 0.88 0.24 2.07 9.76 0.46 0.24 0.97 0.30 0.00 2.94 0.28 0.20 2.18 0.20 2.18 0.39 46.88 7.22 22.90 14.55	-8.00
77-Nagrota	Aitham PC Nagrota Tehsil (Part) Jagti PC Jammu Municipal Corp. (Part) WARD NO01 WARD NO02 WARD NO03 WARD NO04 WARD NO05 WARD NO06 WARD NO06 WARD NO07 WARD NO07 WARD NO09 WARD NO10 WARD NO11 WARD NO11 WARD NO11 WARD NO15 WARD NO15 WARD NO16 WARD NO16 WARD NO17 WARD NO18 WARD NO19 WARD NO19 WARD NO19 WARD NO71 Grand Total Dansal Tehsil (Part) Bhalwal (Partly) PC Kote PC	6330 5874 6207 5888 7517 3734 4392 4416 7538 9428 7101 6750 2072 5165 4293 9974 3851 8109 8227 6348 127961 32705	1572 651 135 95 92 5 192 332 922 2891 631 312 0 356 45 2392 1318 981 1319 510 16222 9628	1389 2461 7 45 66 9 1 431 35 23 69 20 0 152 12 20 84 5 32 2976 9236 7490	24.83 11.08 2.17 1.61 1.22 0.13 4.37 7.52 12.23 30.66 8.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.83 34.22 12.10 1.05 23.98 34.22 12.10 1.05 23.98 34.22 12.10 1.05 23.98 34.22 12.10 1.05 23.98 34.22 12.10 1.05 23.98 34.22 12.23 1.05 23.98 34.22 12.23 24.25 1.05 23.98 34.22 12.23 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25 24.25	21.94 41.90 0.11 0.76 0.88 0.24 2.07 9.76 0.46 0.24 0.97 0.30 0.00 2.94 0.28 0.20 2.18 0.20 2.18 0.39 46.88 7.22 22.90	-8.00
77-Nagrota	Aitham PC Nagrota Tehsil (Part) Jagti PC Jammu Municipal Corp. (Part) WARD NO01 WARD NO02 WARD NO03 WARD NO03 WARD NO05 WARD NO06 WARD NO06 WARD NO07 WARD NO07 WARD NO10 WARD NO11 WARD NO11 WARD NO11 WARD NO14 WARD NO15 WARD NO16 WARD NO16 WARD NO18 WARD NO18 WARD NO19 WARD NO19 WARD NO71 Grand Total Dansal Tehsil Bhalwal Tehsil (Part) Bhalwal (Partiy) PC Kote PC Nagrota Tehsil excluding	6330 5874 6207 5888 7517 3734 4392 4416 7538 9428 7101 6750 2072 5165 4293 9974 3851 8109 8227 6348 127961 32705 51528	1572 651 135 95 92 5 192 332 922 2891 631 312 0 356 45 2392 1318 981 1319 510 16222 9628 16185	1389 2461 7 45 66 9 1 431 35 23 69 20 0 152 12 20 84 5 32 2976 9236 7490 7496	24.83 11.08 2.17 1.61 1.22 0.13 4.37 7.52 12.23 30.66 8.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.60 8.89 4.62 0.00 6.60 8.99 4.62 0.00 8.03 4.22 12.33 8.03 4.22 12.43 4.22 12.43 4.22 12.43 4.22 12.43 4.22 12.43 4.22 12.43 4.22 12.43 1.65 1.65 8.99 4.62 1.65 1.63 8.03 1.64 8.03 1.64 8.03 1.64 8.03 1.64 8.03 1.64 8.03 1.64 8.03 1.64 8.03 1.64 8.03 1.64 8.03 1.64 8.03 1.64 8.03 1.64 8.03 1.64 8.03 1.64 8.24 1.64 8.24 1.64 8.24 1.64 8.24 1.64 8.24 1.64 8.24 1.64 8.24 1.64 8.24 1.64 8.24 1.64 8.24 1.64 8.24 1.64 8.24 1.64 8.24 1.64 8.24 1.64 8.24 1.64 1.64 8.24 1.64 8.24 1.64 8.24 1.64 8.24 1.64 8.24 1.64 8.24 1.64 8.24 1.64 8.24 1.64 8.24 1.64 8.24 1.64 8.24 1.64 8.24 1.64 8.24 1.64 8.24 1.64 8.24 1.64 8.24 1.64 8.24 1.64 8.24 1.64 8.24 1.64 8.24 1.64 8.24 1.64 8.24 1.64 8.24 8.24 8.24 8.24 8.24 8.24 8.24 8.2	21.94 41.90 0.11 0.76 0.88 0.24 2.07 9.76 0.46 0.24 0.97 0.30 0.00 2.94 0.28 0.20 2.18 0.20 2.18 0.39 46.88 7.22 22.90 14.55	-8.00
77-Nagrota	Aitham PC Nagrota Tehsil (Part) Jagti PC Jammu Municipal Corp. (Part) WARD NO01 WARD NO02 WARD NO03 WARD NO04 WARD NO05 WARD NO06 WARD NO06 WARD NO07 WARD NO07 WARD NO08 WARD NO10 WARD NO11 WARD NO11 WARD NO14 WARD NO15 WARD NO15 WARD NO15 WARD NO16 WARD NO18 WARD NO18 WARD NO19 WARD NO19 WARD NO19 WARD NO19 MARD NO19 MARD NO19 MARD NO19 MARD NO19 WARD NO19 WARD NO19 WARD NO19 WARD NO10 Margota Tehsil (Part) Bhalwal Tehsil (Part) Bhalwal (Partly) PC Kote PC Nagrota Tehsil (Part) Nagrota Tehsil (Part) Nagrota Tehsil (Part) Nagrota Tehsil (Part) Nagrota Tehsil (Part) Nagrota Tehsil (Part) Nagrota Tehsil (Part)	6330 5874 6207 5888 7517 3734 4392 4416 7538 9428 7101 6750 2072 5165 4293 9974 3851 8109 8227 6348 127961 32705 51528	1572 651 135 95 92 5 192 332 922 2891 631 312 0 356 45 2392 1318 981 1319 510 16222 9628 16185	1389 2461 7 45 66 9 1 431 35 23 69 20 0 152 12 20 84 5 32 2976 9236 7490 7496	24.83 11.08 2.17 1.61 1.22 0.13 4.37 7.52 12.23 30.66 8.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.89 4.62 0.00 6.60 8.89 4.62 0.00 6.60 8.99 4.62 0.00 8.03 4.22 12.33 8.03 4.22 12.43 4.22 12.43 4.22 12.43 4.22 12.43 4.22 12.43 4.22 12.43 4.22 12.43 1.65 1.65 8.99 4.62 1.65 1.63 8.03 1.64 8.03 1.64 8.03 1.64 8.03 1.64 8.03 1.64 8.03 1.64 8.03 1.64 8.03 1.64 8.03 1.64 8.03 1.64 8.03 1.64 8.03 1.64 8.03 1.64 8.03 1.64 8.24 1.64 8.24 1.64 8.24 1.64 8.24 1.64 8.24 1.64 8.24 1.64 8.24 1.64 8.24 1.64 8.24 1.64 8.24 1.64 8.24 1.64 8.24 1.64 8.24 1.64 8.24 1.64 8.24 1.64 1.64 8.24 1.64 8.24 1.64 8.24 1.64 8.24 1.64 8.24 1.64 8.24 1.64 8.24 1.64 8.24 1.64 8.24 1.64 8.24 1.64 8.24 1.64 8.24 1.64 8.24 1.64 8.24 1.64 8.24 1.64 8.24 1.64 8.24 1.64 8.24 1.64 8.24 1.64 8.24 1.64 8.24 1.64 8.24 1.64 8.24 8.24 8.24 8.24 8.24 8.24 8.24 8.2	21.94 41.90 0.11 0.76 0.88 0.24 2.07 9.76 0.46 0.24 0.97 0.30 0.00 2.94 0.28 0.20 2.18 0.20 2.18 0.39 46.88 7.22 22.90 14.55	-8.00
77-Nagrota	Aitham PC Nagrota Tehsil (Part) Jagti PC Jammu Municipal Corp. (Part) WARD NO01 WARD NO02 WARD NO03 WARD NO04 WARD NO05 WARD NO06 WARD NO06 WARD NO07 WARD NO07 WARD NO09 WARD NO10 WARD NO11 WARD NO11 WARD NO11 WARD NO15 WARD NO15 WARD NO15 WARD NO16 WARD NO17 WARD NO18 WARD NO18 WARD NO19 WARD NO19 WARD NO19 WARD NO19 WARD NO19 WARD NO19 WARD NO19 WARD NO19 WARD NO10 Dansal Tehsil Bhalwal Tehsil (Part) Bhalwal (Partly) PC Kote PC Nagrota Tehsil (Part) Nagrota Tehsil (Part) Nagrota Tehsil (Part) Nagrota Tehsil (Part) Nagrota Tehsil (Part)	6330 5874 6207 5888 7517 3734 4392 4416 7538 9428 7101 6750 2072 5165 4293 9974 3851 8109 8227 6348 127961 32705 51528	1572 651 135 95 92 5 192 332 922 2891 631 312 0 356 45 2392 1318 981 1319 510 16222 9628 16185	1389 2461 7 45 66 9 9 1 431 35 23 69 20 0 152 12 20 84 5 32 2976 9236 7490 7496	24.83 11.08 2.17 1.61 1.22 0.13 4.37 7.52 12.23 30.66 8.89 4.62 0.00 6.89 1.05 23.98 34.22 12.10 16.03 8.03 12.68 29.44 31.41	21.94 41.90 0.11 0.76 0.88 0.24 2.07 9.76 0.46 0.24 0.24 0.27 0.30 0.00 2.94 0.28 0.20 2.18 0.06 0.39 46.88 7.22 22.90 14.55	-8.00
77-Nagrota	Aitham PC Nagrota Tehsil (Part) Jagti PC Jammu Municipal Corp. (Part) WARD NO.01 WARD NO.02 WARD NO.02 WARD NO.03 WARD NO.05 WARD NO.06 WARD NO.06 WARD NO.06 WARD NO.06 WARD NO.07 WARD NO.10 WARD NO.10 WARD NO.11 WARD NO.11 WARD NO.11 WARD NO.11 WARD NO.15 WARD NO.15 WARD NO.16 WARD NO.16 WARD NO.18 WARD NO.18 WARD NO.19 WARD NO.19 WARD NO.19 WARD NO.19 WARD NO.19 WARD NO.71 Grand Total Dansal Tehsil Bhalwal Tehsil (Part) Bhalwal (Partiy) PC Kote PC Nagrota Tehsil (Part) Nagrota Tehsil (Part) Nagrota Tehsil (Part) Nagrota Tehsil (Part) Nagrota Tehsil (Part) Surinsar PC	6330 5874 6207 5888 7517 3734 4392 4416 7538 9428 7101 6750 2072 5165 4293 9974 3851 8109 8227 6348 127961 32705 51528 34920	1572 651 135 95 92 5 192 332 922 2891 631 312 0 356 45 2392 1318 981 1319 510 16222 9628 16185 4644	1389 2461 7 45 66 9 91 431 35 23 69 20 0 152 12 20 84 5 32 2976 9236 7490 7490 7496	24.83 11.08 2.17 1.61 1.22 0.13 4.37 7.52 12.23 30.66 8.89 4.62 0.00 6.89 1.05 23.98 34.22 12.10 16.03 8.03 12.68 29.44 31.41 13.30 28.08	21.94 41.90 0.11 0.76 0.88 0.24 2.07 9.76 0.24 0.24 0.24 0.27 0.30 0.00 2.94 0.20 2.18 0.20 2.18 0.20 2.18 0.20 2.18 0.39 46.88 7.22 22.90 14.55 23.15	-8.00
77-Nagrota	Aitham PC Nagrota Tehsil (Part) Jagti PC Jammu Municipal Corp. (Part) WARD NO01 WARD NO02 WARD NO03 WARD NO04 WARD NO05 WARD NO06 WARD NO06 WARD NO07 WARD NO07 WARD NO09 WARD NO10 WARD NO11 WARD NO11 WARD NO11 WARD NO15 WARD NO15 WARD NO15 WARD NO16 WARD NO17 WARD NO18 WARD NO18 WARD NO19 WARD NO19 WARD NO19 WARD NO19 WARD NO19 WARD NO19 WARD NO19 WARD NO19 WARD NO10 Dansal Tehsil Bhalwal Tehsil (Part) Bhalwal (Partly) PC Kote PC Nagrota Tehsil (Part) Nagrota Tehsil (Part) Nagrota Tehsil (Part) Nagrota Tehsil (Part) Nagrota Tehsil (Part)	6330 5874 6207 5888 7517 3734 4392 4416 7538 9428 7101 6750 2072 5165 4293 9974 3851 8109 8227 6348 127961 32705 51528	1572 651 135 95 92 5 192 332 922 2891 631 312 0 356 45 2392 1318 981 1319 510 16222 9628 16185	1389 2461 7 45 66 9 9 1 431 35 23 69 20 0 152 12 20 84 5 32 2976 9236 7490 7496	24.83 11.08 2.17 1.61 1.22 0.13 4.37 7.52 12.23 30.66 8.89 4.62 0.00 6.89 1.05 23.98 34.22 12.10 16.03 8.03 12.68 29.44 31.41	21.94 41.90 0.11 0.76 0.88 0.24 2.07 9.76 0.46 0.24 0.24 0.27 0.30 0.00 2.94 0.28 0.20 2.18 0.06 0.39 46.88 7.22 22.90 14.55	-8.00
77-Nagrota	Aitham PC Nagrota Tehsil (Part) Jagti PC Jammu Municipal Corp. (Part) WARD NO01 WARD NO02 WARD NO03 WARD NO03 WARD NO05 WARD NO06 WARD NO06 WARD NO07 WARD NO07 WARD NO10 WARD NO11 WARD NO11 WARD NO11 WARD NO11 WARD NO15 WARD NO15 WARD NO15 WARD NO16 WARD NO17 WARD NO18 WARD NO18 WARD NO19 WARD NO71 Grand Total Dansal Tehsil Bhalwal Tehsil (Part) Bhalwal Tehsil excluding Bhalwal (Partiy) PC Kote PC Nagrota Tehsil (Part) Nagrota Tehsil (Part) Nagrota Tehsil (Part) Surinsar PC Sagoon PC	6330 5874 6207 5888 7517 3734 4392 4416 7538 9428 7101 6750 2072 5165 4293 9974 3851 8109 8227 6348 127961 32705 51528 34920 2447 3254	1572 651 135 95 92 5 192 332 922 2891 631 312 0 356 45 2392 1318 981 1319 510 16222 9628 16185 4644 687 499	1389 2461 7 45 66 9 91 431 35 23 69 20 0 152 12 20 0 152 12 20 0 152 12 20 7 490 7490 7496 8085	24.83 11.08 2.17 1.61 1.22 0.13 4.37 7.52 12.23 30.66 8.89 4.62 0.00 6.89 1.05 23.98 34.22 12.10 16.03 80.3 12.68 29.44 31.41 13.30 28.08 15.33	21.94 41.90 0.11 0.76 0.88 0.24 2.07 9.76 0.46 0.24 0.97 0.30 2.94 0.20 2.18 0.20 2.18 0.20 2.18 0.20 2.18 0.20 2.18 0.20 2.18 0.20 2.18 0.20 2.18 0.20 2.18 0.20 2.18 0.21 2.290 14.55 23.15	-8.00
77-Nagrota	Aitham PC Nagrota Tehsil (Part) Jagti PC Jammu Municipal Corp. (Part) WARD NO.01 WARD NO.02 WARD NO.02 WARD NO.03 WARD NO.05 WARD NO.06 WARD NO.06 WARD NO.06 WARD NO.06 WARD NO.07 WARD NO.10 WARD NO.10 WARD NO.11 WARD NO.11 WARD NO.11 WARD NO.11 WARD NO.14 WARD NO.15 WARD NO.15 WARD NO.16 WARD NO.16 WARD NO.18 WARD NO.18 WARD NO.18 WARD NO.19 WARD NO.19 WARD NO.19 WARD NO.71 Grand Total Dansal Tehsil Bhalwal Tehsil (Part) Bhalwal (Partiy) PC Kote PC Nagrota Tehsil (Part) Nagrota Tehsil (Part) Nagrota Tehsil (Part) Nagrota Tehsil (Part) Nagrota Tehsil (Part) Nagrota Tehsil (Part) Surinsar PC	6330 5874 6207 5888 7517 3734 4392 4416 7538 9428 7101 6750 2072 5165 4293 9974 3851 8109 8227 6348 127961 32705 51528 34920	1572 651 135 95 92 5 192 332 922 2891 631 312 0 356 45 2392 1318 981 1319 510 16222 9628 16185 4644	1389 2461 7 45 66 9 91 431 35 23 69 20 0 152 12 20 84 5 32 2976 9236 7490 7490 7496	24.83 11.08 2.17 1.61 1.22 0.13 4.37 7.52 12.23 30.66 8.89 4.62 0.00 6.89 1.05 23.98 34.22 12.10 16.03 8.03 12.68 29.44 31.41 13.30 28.08	21.94 41.90 0.11 0.76 0.88 0.24 2.07 9.76 0.24 0.24 0.24 0.27 0.30 0.00 2.94 0.20 2.18 0.20 2.18 0.20 2.18 0.20 2.18 0.39 46.88 7.22 22.90 14.55 23.15	-8.00
77-Nagrota	Aitham PC Nagrota Tehsil (Part) Jagti PC Jammu Municipal Corp. (Part) WARD NO.01 WARD NO.02 WARD NO.02 WARD NO.03 WARD NO.05 WARD NO.06 WARD NO.06 WARD NO.07 WARD NO.07 WARD NO.10 WARD NO.11 WARD NO.11 WARD NO.11 WARD NO.11 WARD NO.15 WARD NO.15 WARD NO.16 WARD NO.16 WARD NO.17 WARD NO.17 WARD NO.18 WARD NO.18 WARD NO.19 WARD	6330 5874 6207 5888 7517 3734 4392 4416 7538 9428 7101 6750 2072 5165 4293 9974 3851 8109 8227 6348 127961 32705 51528 34920 2447 3254 2016	1572 651 135 95 92 5 192 332 922 2891 631 312 0 356 45 2392 1318 981 1319 510 16222 9628 16185 4644 4644	1389 2461 7 45 66 9 9 1 431 35 23 69 20 0 152 12 20 84 5 32 2976 9236 7490 7496 8085 8085	24.83 11.08 2.17 1.61 1.22 0.13 4.37 7.52 12.23 30.66 8.89 4.62 0.00 6.89 1.05 23.98 34.22 12.10 16.03 8.03 12.68 29.44 31.41 13.30 28.08 15.33 17.81	21.94 41.90 0.11 0.76 0.84 2.07 9.76 0.46 0.24 0.24 0.27 0.30 0.00 2.94 0.28 0.20 2.18 0.20 2.18 0.20 2.194 0.28 0.20 2.94 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.294 0.295 0.294 0.295 0.294 0.294 0.295 0.295 0.295 0.294 0.295 0.294 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.295 0.2	
77-Nagrota	Aitham PC Nagrota Tehsil (Part) Jagti PC Jammu Municipal Corp. (Part) WARD NO01 WARD NO02 WARD NO03 WARD NO03 WARD NO05 WARD NO06 WARD NO06 WARD NO07 WARD NO07 WARD NO10 WARD NO11 WARD NO11 WARD NO11 WARD NO11 WARD NO15 WARD NO15 WARD NO15 WARD NO16 WARD NO17 WARD NO18 WARD NO18 WARD NO19 WARD NO71 Grand Total Dansal Tehsil Bhalwal Tehsil (Part) Bhalwal Tehsil excluding Bhalwal (Partiy) PC Kote PC Nagrota Tehsil (Part) Nagrota Tehsil (Part) Nagrota Tehsil (Part) Surinsar PC Sagoon PC	6330 5874 6207 5888 7517 3734 4392 4416 7538 9428 7101 6750 2072 5165 4293 9974 3851 8109 8227 6348 127961 32705 51528 34920 2447 3254	1572 651 135 95 92 5 192 332 922 2891 631 312 0 356 45 2392 1318 981 1319 510 16222 9628 16185 4644 687 499	1389 2461 7 45 66 9 91 431 35 23 69 20 0 152 12 20 0 152 12 20 0 152 12 20 7 490 7490 7496 8085	24.83 11.08 2.17 1.61 1.22 0.13 4.37 7.52 12.23 30.66 8.89 4.62 0.00 6.89 1.05 23.98 34.22 12.10 16.03 80.3 12.68 29.44 31.41 13.30 28.08 15.33	21.94 41.90 0.11 0.76 0.88 0.24 2.07 9.76 0.46 0.24 0.97 0.30 2.94 0.20 2.18 0.20 2.18 0.20 2.18 0.20 2.18 0.20 2.18 0.20 2.18 0.20 2.18 0.20 2.18 0.20 2.18 0.20 2.18 0.21 2.290 14.55 23.15	-8.00

113

78-Jammu West	Jammu Tehsil (Part)						
	Jammu Municipal Corp.						
	WARD NO12	6025	2200	15	36.51	0.25	
	WARD NO13	7750	1763	15	22.75	0.19	
	WARD NO24	6153	32	11	0.52	0.18	
	WARD NO25	4561	107	40	2.35	0.88	
	WARD NO26	8628	403	168	4.67	1.95	
	WARD NO27	6044	449	13	7.43	0.22	
	WARD NO28	7359	507	7	6.89	0.10	
	WARD NO29	8717	1583	45	18.16	0.52	
	WARD NO30	6499	280	10	4.31	0.15	
	WARD NO31	8529	1127	34	13.21	0.40	
	WARD NO32	18087	4421	248	24.44	1.37	
	WARD NO33 WARD NO39	7470	790	4 18	10.58	0.05	
	WARD NO39 WARD NO40	8226 11067	829 2343	26	10.08 21.17	0.22 0.23	
	WARD NO40 WARD NO41	8229	1312	18	15.94	0.23	
	Jammu West Tehsil (Part)	0225	1012	10	10.04	0.22	
	Mandal (Partly) PC	438	337	60	76.94	13.70	
	Gole PC	4850	843	537	17.38	11.07	
	Grand Total	128632	19326	1269	15.02	0.99	-7.52
79-Jammu North	Jammu North Tehsil	138128	18015	4382	13.04	3.17	
	Including JMC Ward No.,37, 38, 59 to 67						
	Jammu Tehsil (Part)	4050	0404	00	54.07	0.00	
	WARD NO34	4653	2404	29	51.67	0.62	
	WARD NO35	4042 6788	97 514	9 202	2.40 7.57	0.22 2.98	
	WARD NO36 Bhalwal Tehsil (Part)	0/00	514	202	1.57	2.90	
	Bhalwal (Parti) Bhalwal (Partiy) PC	14174	4385	999	30.94	7.05	
	Kote PC	14174	4385 4930	999 850	30.94 42.64	7.05	
		11301	1990	000	72.04	1.00	
	Grand Total	179346	30345	6471	16.92	3.61	28.94
80-Marh (SC)	Mandal Tehsil	24195	12733	1237	52.63	5.11	
	Marh Tehsil including JMC	77402	30185	2743	39.00	3.54	
	Ward No.,72, 75						
	Jammu West Tehsil (Part)						
	Badhrore PC	5691	2738	33	48.11	0.58	
	Grand Total	107288	45656	4013	42.55	3.74	-22.86
		107200	40000	4013	42.00	0.74	-22.00
81-Akhnoor (SC)	Akhnoor Tehsil	76203	21213	2289	27.84	3.00	
	Pargwal Tehsil	15637	5736	15	36.68	0.10	
	Jourian Tehsil	35545	12911	230	36.32	0.65	
	Grand Total	127385	39860	2534	31.29	1.99	-8.41
82- Chhamb	Khour Tehsil	70359	20692	283	29.41	0.40	
82- Chhamb	Khour Tehsil Kharah Balli Tehsil	15137	2032	293	13.42	1.94	
82- Chhamb	Khour Tehsil Kharah Balli Tehsil Maira Mandrian Tehsil	15137 19858	2032 3838	293 1369	13.42 19.33	1.94 6.89	
82- Chhamb	Khour Tehsil Kharah Balli Tehsil	15137	2032	293	13.42	1.94	
82- Chhamb	Khour Tehsil Kharah Balli Tehsil Maira Mandrian Tehsil Chowki Choura Tehsil	15137 19858 17707	2032 3838 984	293 1369 317	13.42 19.33 5.56	1.94 6.89 1.79	11 52
82- Chhamb	Khour Tehsil Kharah Balli Tehsil Maira Mandrian Tehsil	15137 19858	2032 3838	293 1369	13.42 19.33	1.94 6.89	-11.52
82- Chhamb	Khour Tehsil Kharah Balli Tehsil Maira Mandrian Tehsil Chowki Choura Tehsil Grand Total	15137 19858 17707	2032 3838 984 27546 OURI	293 1369 317 2262	13.42 19.33 5.56 22.38	1.94 6.89 1.79 1.84	-11.52
	Khour Tehsil Kharah Balli Tehsil Maira Mandrian Tehsil Chowki Choura Tehsil Grand Total	15137 19858 17707 123061	2032 3838 984 27546 OURI	293 1369 317 2262	13.42 19.33 5.56 22.38 Proposed S	1.94 6.89 1.79 1.84 eats	
2011 POPULATION	Khour Tehsil Kharah Balli Tehsil Maira Mandrian Tehsil Chowki Choura Tehsil Grand Total	15137 19858 17707 123061	2032 3838 984 27546 OURI Assembly E	293 1369 317 2262 Existing &	13.42 19.33 5.56 22.38 Proposed S	1.94 6.89 1.79 1.84 eats SC	ST
2011 POPULATION Total:	Khour Tehsil Kharah Balli Tehsil Maira Mandrian Tehsil Chowki Choura Tehsil Grand Total 19- D 642415	15137 19858 17707 123061	2032 3838 984 27546 OURI Assembly E Exist	293 1369 317 2262 Existing &	13.42 19.33 5.56 22.38 Proposed S Total 4	1.94 6.89 1.79 1.84 eats SC 0	ST 0
2011 POPULATION Total: SC:	Khour Tehsil Kharah Balli Tehsil Maira Mandrian Tehsil Chowki Choura Tehsil Grand Total 19- E 642415 48157	15137 19858 17707 123061	2032 3838 984 27546 OURI Assembly E	293 1369 317 2262 Existing &	13.42 19.33 5.56 22.38 Proposed S	1.94 6.89 1.79 1.84 eats SC	ST
2011 POPULATION Total:	Khour Tehsil Kharah Balli Tehsil Maira Mandrian Tehsil Chowki Choura Tehsil Grand Total 19- D 642415	15137 19858 17707 123061	2032 3838 984 27546 OURI Assembly E Exist	293 1369 317 2262 Existing &	13.42 19.33 5.56 22.38 Proposed S Total 4	1.94 6.89 1.79 1.84 eats SC 0	ST 0
2011 POPULATION Total: SC:	Khour Tehsil Kharah Balli Tehsil Maira Mandrian Tehsil Chowki Choura Tehsil Grand Total 19- E 642415 48157	15137 19858 17707 123061	2032 3838 984 27546 OURI Assembly E Exist	293 1369 317 2262 Existing &	13.42 19.33 5.56 22.38 Proposed S Total 4	1.94 6.89 1.79 1.84 eats SC 0	ST 0
2011 POPULATION Total: SC: ST:	Khour Tehsil Kharah Balli Tehsil Maira Mandrian Tehsil Chowki Choura Tehsil Grand Total 9-000000000000000000000000000000000000	15137 19858 17707 123061	2032 3838 984 27546 OURI Assembly E Exist	293 1369 317 2262 Existing &	13.42 19.33 5.56 22.38 Proposed S Total 4	1.94 6.89 1.79 1.84 eats SC 0	ST 0
2011 POPULATION Total: SC: ST: District Average Accepted Range (- or + 20%)	Khour Tehsil Kharah Balli Tehsil Maira Mandrian Tehsil Chowki Choura Tehsil Grand Total 9 9 9 9 9 9 9 9 9 9 9 9 9 9 9 9 9 9 9	15137 19858 17707 123061	2032 3838 984 27546 OURI Assembly E Exist Propo	293 1369 317 2262 Existing &	13.42 19.33 5.56 22.38 Proposed S Total 4	1.94 6.89 1.79 1.84 eats SC 0	ST 0 2
2011 POPULATION Total: SC: ST: District Average Accepted Range (- or + 20%) No. & Name of the Assembly	Khour Tehsil Kharah Balli Tehsil Maira Mandrian Tehsil Chowki Choura Tehsil Grand Total 9- 0 642415 642415 48157 232815 128483 102786-154180	15137 19858 17707 123061 IISTRICT: RAJI	2032 3838 984 27546 OURI Assembly E Exist Propo	293 1369 317 2262 xisting & ing issed	13.42 19.33 5.56 22.38 Proposed S Total 4 5	1.94 6.89 1.79 1.84 eats SC 0 0	ST 0 2 % of
2011 POPULATION Total: SC: ST: District Average Accepted Range (- or + 20%)	Khour Tehsil Kharah Balli Tehsil Maira Mandrian Tehsil Chowki Choura Tehsil Grand Total 9 9 9 9 9 9 9 9 9 9 9 9 9 9 9 9 9 9 9	15137 19858 17707 123061	2032 3838 984 27546 OURI Assembly E Exist Propo	293 1369 317 2262 Existing &	13.42 19.33 5.56 22.38 Proposed S Total 4	1.94 6.89 1.79 1.84 eats SC 0	ST 0 2
2011 POPULATION Total: SC: ST: District Average Accepted Range (- or + 20%) No. & Name of the Assembly	Khour Tehsil Kharah Balli Tehsil Maira Mandrian Tehsil Chowki Choura Tehsil Grand Total 9- 0 642415 642415 48157 232815 128483 102786-154180	15137 19858 17707 123061 IISTRICT: RAJI	2032 3838 984 27546 OURI Assembly E Exist Propo	293 1369 317 2262 xisting & ing used STs	13.42 19.33 5.56 22.38 Proposed S Total 4 5	1.94 6.89 1.79 1.84 eats SC 0 0 0	ST 0 2 % of
2011 POPULATION Total: SC: ST: District Average Accepted Range (- or + 20%) No. & Name of the Assembly Constituency	Khour Tehsil Kharah Balli Tehsil Maira Mandrian Tehsil Chowki Choura Tehsil Grand Total 19- [642415 642415 642415 232815 102786-154180 Mandals/ Villages/ Towns/ Wards	15137 19858 17707 123061 DISTRICT: RAJU DISTRICT: RAJU 2011 Total	2032 3838 984 27546 OURI Assembly E Exist Propo	293 1369 317 2262 xisting & ing issed	13.42 19.33 5.56 22.38 Proposed S Total 4 5	1.94 6.89 1.79 1.84 eats SC 0 0	ST 0 2 % of
2011 POPULATION Total: SC: ST: District Average Accepted Range (- or + 20%) No. & Name of the Assembly Constituency	Khour Tehsil Kharah Balli Tehsil Maira Mandrian Tehsil Chowki Choura Tehsil Grand Total 9-00 642415 642415 642415 048215 232815 02786-154180 000 Mandals/ Villages/ Towns/ Wards Sunderbani Tehsil	15137 19858 17707 123061 NISTRICT: RAJU 2011 Total 40842	2032 3838 984 27546 OURI Assembly E Exist Propo Population SCs 2501	293 1369 317 2262 Existing & ing osed STs 4039	13.42 19.33 5.56 22.38 Proposed S Total 4 5 % of SCs 6.12	1.94 6.89 1.79 1.84 eats SC 0 0 0 0	ST 0 2 % of
2011 POPULATION Total: SC: ST: District Average Accepted Range (- or + 20%) No. & Name of the Assembly Constituency	Khour Tehsil Kharah Balli Tehsil Maira Mandrian Tehsil Chowki Choura Tehsil Grand Total 9 9 9 9 9 9 9 9 9 9 9 9 9 9 9 9 9 9 9	15137 19858 17707 123061 IISTRICT: RAJI ISTRICT: RAJI 2011 Total 40842 48849	2032 3838 984 27546 OURI Assembly E Exist Propo Population SCs 2501 6601	293 1369 317 2262 xisting & xisting & xisting & xisting & xisting	13.42 19.33 5.56 22.38 Proposed S Total 4 5 % of SCs 6.12 13.51	1.94 6.89 1.79 1.84 eats SC 0 0 0 0 % of STs 9.89 44.50	ST 0 2 % of
2011 POPULATION Total: SC: ST: District Average Accepted Range (- or + 20%) No. & Name of the Assembly Constituency	Khour Tehsil Kharah Balli Tehsil Maira Mandrian Tehsil Chowki Choura Tehsil Grand Total 9- 0 642415 642415 48157 232815 128483 102786-154180 102786-154180 Mandals/ Villages/ Towns/ Wards Sunderbani Tehsil Kalakote Tehsil Taryath Tehsil Siot Tehsil	15137 19858 17707 123061 MISTRICT: RAJU MISTRICT: RAJU 2011 Total 40842 48849 23818 9692	2032 3838 984 27546 OURI Assembly E Exist Propo Population SCs 2501 6601 2121 1361	293 1369 317 2262 xisting & ing osed STs 4039 21740 9810 733	13.42 19.33 5.56 22.38 Proposed S Total 4 5 % of SCs 6.12 13.51 8.91 14.04	1.94 6.89 1.79 1.84 eats SC 0 0 0 % of STs 9.89 44.50 41.19 7.56	ST 0 2 % of deviation
2011 POPULATION Total: SC: ST: District Average Accepted Range (- or + 20%) No. & Name of the Assembly Constituency	Khour Tehsil Kharah Balli Tehsil Maira Mandrian Tehsil Chowki Choura Tehsil Grand Total 9-0 642415 642415 642415 642415 128483 102786-154180 102786-154180 Mandals/ Villages/ Towns/ Wards	15137 19858 17707 123061 NISTRICT: RAJU DISTRICT: RAJU 2011 Total 40842 48849 23818	2032 3838 984 27546 OURI Assembly E Exist Propo Population SCs 2501 6601 2121	293 1369 317 2262 xisting & ing ssed STs 4039 21740 9810	13.42 19.33 5.56 22.38 Proposed S Total 4 5 % of SCs 6.12 13.51 8.91	1.94 6.89 1.79 1.84 eats SC 0 0 0 % of STs 9.89 44.50 41.19	ST 0 2 % of
2011 POPULATION Total: SC: ST: District Average Accepted Range (- or + 20%) No. & Name of the Assembly Constituency	Khour Tehsil Kharah Balli Tehsil Maira Mandrian Tehsil Chowki Choura Tehsil Grand Total 9- 0 642415 642415 48157 232815 128483 102786-154180 102786-154180 Mandals/ Villages/ Towns/ Wards Sunderbani Tehsil Kalakote Tehsil Taryath Tehsil Siot Tehsil	15137 19858 17707 123061 MISTRICT: RAJU MISTRICT: RAJU 2011 Total 40842 48849 23818 9692	2032 3838 984 27546 OURI Assembly E Exist Propo Population SCs 2501 6601 2121 1361	293 1369 317 2262 xisting & ing osed STs 4039 21740 9810 733	13.42 19.33 5.56 22.38 Proposed S Total 4 5 % of SCs 6.12 13.51 8.91 14.04	1.94 6.89 1.79 1.84 eats SC 0 0 0 % of STs 9.89 44.50 41.19 7.56	ST 0 2 % of deviation
2011 POPULATION Total: SC: ST: District Average Accepted Range (- or + 20%) No. & Name of the Assembly Constituency 83-Kalakote - Sunderbani	Khour Tehsil Maira Mandrian Tehsil Chowki Choura Tehsil Grand Total 19- C 642415 642415 642415 1857 232815 102786-154180 Mandals/ Villages/ Towns/ Wards Sunderbani Tehsil Kalakote Tehsil Kalakote Tehsil Siot Tehsil Siot Tehsil Siot Tehsil	15137 19858 17707 123061 DISTRICT: RAJU DISTRICT: RAJU 2011 Total 40842 48849 23818 9692 123201	2032 3838 984 27546 OURI Assembly E Exist Propo SCs 2501 6601 2121 1361 12584	293 1369 317 2262 xisting & ing ssed STs 4039 21740 9810 733 36322	13.42 19.33 5.56 22.38 Proposed S Total 4 5 % of SCs 6.12 13.51 8.91 14.04 10.21	1.94 6.89 1.79 1.84 eats SC 0 0 0 % of STs 9.89 44.50 41.19 7.56 29.48	ST 0 2 % of deviation
2011 POPULATION Total: SC: ST: District Average Accepted Range (- or + 20%) No. & Name of the Assembly Constituency 83-Kalakote - Sunderbani	Khour Tehsil Kharah Balli Tehsil Maira Mandrian Tehsil Chowki Choura Tehsil Grand Total 19- C 642415 642415 48157 232815 128483 102786-154180 Mandals/ Villages/ Towns/ Wards Sunderbani Tehsil Kalakote Tehsil Taryath Tehsil Siot Tehsil Grand Total Qila Darhal Tehsil	15137 19858 17707 123061 MISTRICT: RAJU MISTRICT: RAJU 2011 Total 40842 48849 23818 9692 123201 15384	2032 3838 984 27546 OURI Assembly E Exist Propo SCs 2501 6601 2121 1361 12584 4294	293 1369 317 2262 Existing & ing ised STs 4039 21740 9810 733 36322 7987	13.42 19.33 5.56 22.38 Proposed S Total 4 5 % of SCs 6.12 13.51 8.91 14.04 10.21 27.91	1.94 6.89 1.79 1.84 eats SC 0 0 0 % of STs 9.89 44.50 41.19 7.56 29.48 51.92	ST 0 2 % of deviation
2011 POPULATION Total: SC: ST: District Average Accepted Range (- or + 20%) No. & Name of the Assembly Constituency 83-Kalakote - Sunderbani	Khour Tehsil Kharah Balli Tehsil Maira Mandrian Tehsil Chowki Choura Tehsil Grand Total 9- 0 642415 48157 232815 128483 102786-154180 102786-154180 Mandals/ Villages/ Towns/ Wards Sunderbani Tehsil Kalakote Tehsil Siot Tehsil Siot Tehsil Grand Total Qila Darhal Tehsil Beri Pattan Tehsil Beri Pattan Tehsil Nowshera Tehsil	15137 19858 17707 123061 INSTRICT: RAJU INSTRICT: RAJU 2011 Total 40842 48849 23818 9692 123201 15384 18740 72702	2032 3838 984 27546 OURI Assembly E Exist Propo SCs 2501 6601 2121 1361 12584 4294 3544 18469	293 1369 317 2262 xisting & ing ysed STs 4039 21740 9810 733 36322 7987 440 9942	13.42 19.33 5.56 22.38 Proposed S Total 4 5 % of SCs 6.12 13.51 8.91 14.04 10.21 27.91 18.91 25.40	1.94 6.89 1.79 1.84 eats SC 0 0 0 % of STs 9.89 44.50 41.19 7.56 29.48 51.92 2.35 13.68	ST 0 2 % of deviation
2011 POPULATION Total: SC: ST: District Average Accepted Range (- or + 20%) No. & Name of the Assembly Constituency 83-Kalakote - Sunderbani	Khour Tehsil Kharah Balli Tehsil Maira Mandrian Tehsil Chowki Choura Tehsil Grand Total 9-0 642415 642415 642415 128483 102786-154180 128483 102786-154180 Mandals/ Villages/ Towns/ Wards Sunderbani Tehsil Kalakote Tehsil Taryath Tehsil Siot Tehsil Siot Tehsil Grand Total Qila Darhal Tehsil Beri Pattan Tehsil	15137 19858 17707 123061 IISTRICT: RAJI IISTRICT: RAJI 2011 Total 40842 48849 23818 9692 123201 15384 18740	2032 3838 984 27546 OURI Assembly E Exist Propo Propulation SCs 2501 6601 2121 1361 12584 4294 3544	293 1369 317 2262 xisting & ing ised STs 4039 21740 9810 733 36322 7987 440	13.42 19.33 5.56 22.38 Proposed S Total 4 5 % of SCs 6.12 13.51 8.91 14.04 10.21 27.91 18.91	1.94 6.89 1.79 1.84 eats SC 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	ST 0 2 % of deviation
2011 POPULATION Total: SC: ST: District Average Accepted Range (- or + 20%) No. & Name of the Assembly Constituency 83-Kalakote - Sunderbani 84-Nowshera	Khour Tehsil Kharah Balli Tehsil Maira Mandrian Tehsil Chowki Choura Tehsil Grand Total 9 9 9 9 9 9 9 9 9 9 9 9 9 9 9 9 9 9 9	15137 19858 17707 123061 INSTRICT: RAJU INSTRICT: RAJU 2011 Total 40842 48849 23818 9692 123201 15384 18740 72702	2032 3838 984 27546 OURI Assembly E Exist Propo SCs 2501 6601 2121 1361 12584 4294 3544 18469	293 1369 317 2262 xisting & ing ysed STs 4039 21740 9810 733 36322 7987 440 9942	13.42 19.33 5.56 22.38 Proposed S Total 4 5 % of SCs 6.12 13.51 8.91 14.04 10.21 27.91 18.91 25.40	1.94 6.89 1.79 1.84 eats SC 0 0 0 % of STs 9.89 44.50 41.19 7.56 29.48 51.92 2.35 13.68	ST 0 2 % of deviation
2011 POPULATION Total: SC: ST: District Average Accepted Range (- or + 20%) No. & Name of the Assembly Constituency 83-Kalakote - Sunderbani	Khour Tehsil Kharah Balli Tehsil Maira Mandrian Tehsil Chowki Choura Tehsil Grand Total 19- C 642415 642415 48157 232815 128483 102786-154180 Mandals/ Villages/ Towns/ Wards Sunderbani Tehsil Kalakote Tehsil Kalakote Tehsil Siot Tehsil Grand Total Qila Darhal Tehsil Beri Pattan Tehsil Nowshera Tehsil Nowshera Tehsil Rajouri Tehsil (Part)	15137 19858 17707 123061 DISTRICT: RAJU DISTRICT: RAJU 2011 Total 40842 48849 23818 9692 123201 15384 18740 72702 106826	2032 3838 984 27546 OURI Assembly E Exist Propol SCs 2501 6601 2121 1361 12584 4294 3544 18469 26307	293 1369 317 2262 xisting & ing ssed STs 4039 21740 9810 733 36322 7987 440 9942 18369	13.42 19.33 5.56 22.38 Proposed S Total 4 5 % of SCs 6.12 13.51 8.91 14.04 10.21 27.91 18.91 25.40 24.63	1.94 6.89 1.79 1.84 eats SC 0 0 0 % of STs 9.89 44.50 41.19 7.56 29.48 51.92 2.35 13.68 17.20	ST 0 2 % of deviation
2011 POPULATION Total: SC: ST: District Average Accepted Range (- or + 20%) No. & Name of the Assembly Constituency 83-Kalakote - Sunderbani 84-Nowshera	Khour Tehsil Kharah Balli Tehsil Maira Mandrian Tehsil Chowki Choura Tehsil Grand Total 19- C 642415 642415 48157 232815 128483 102786-154180 Mandals/ Villages/ Towns/ Wards Sunderbani Tehsil Kalakote Tehsil Siot Tehsil Siot Tehsil Siot Tehsil Beri Pattan Tehsil Rajouri Tehsil (Part) Rajouri Tehsil (Part) Rajouri Tehsil (Part)	15137 19858 17707 123061 INSTRICT: RAJU INSTRICT: RAJU 2011 Total 40842 48849 23818 9692 123201 15384 18740 72702	2032 3838 984 27546 OURI Assembly E Exist Propo SCs 2501 6601 2121 1361 12584 4294 3544 18469	293 1369 317 2262 xisting & ing ysed STs 4039 21740 9810 733 36322 7987 440 9942	13.42 19.33 5.56 22.38 Proposed S Total 4 5 % of SCs 6.12 13.51 8.91 14.04 10.21 27.91 18.91 25.40	1.94 6.89 1.79 1.84 eats SC 0 0 0 % of STs 9.89 44.50 41.19 7.56 29.48 51.92 2.35 13.68	ST 0 2 % of deviation
2011 POPULATION Total: SC: ST: District Average Accepted Range (- or + 20%) No. & Name of the Assembly Constituency 83-Kalakote - Sunderbani 84-Nowshera	Khour Tehsil Kharah Balli Tehsil Maira Mandrian Tehsil Chowki Choura Tehsil Grand Total 9-0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	15137 19858 17707 123061 DISTRICT: RAJU DISTRICT: RAJU 2011 Total 40842 48849 23818 9692 123201 15384 18740 72702 106826	2032 3838 984 27546 OURI Assembly E Exist Propol SCs 2501 6601 2121 1361 12584 4294 3544 18469 26307	293 1369 317 2262 xisting & ing ssed STs 4039 21740 9810 733 36322 7987 440 9942 18369	13.42 19.33 5.56 22.38 Proposed S Total 4 5 % of SCs 6.12 13.51 8.91 14.04 10.21 27.91 18.91 25.40 24.63	1.94 6.89 1.79 1.84 eats SC 0 0 0 % of STs 9.89 44.50 41.19 7.56 29.48 51.92 2.35 13.68 17.20	ST 0 2 % of deviation
2011 POPULATION Total: SC: ST: District Average Accepted Range (- or + 20%) No. & Name of the Assembly Constituency 83-Kalakote - Sunderbani 84-Nowshera	Khour Tehsil Kharah Balli Tehsil Maira Mandrian Tehsil Chowki Choura Tehsil Grand Total 19- C 642415 642415 48157 232815 128483 102786-154180 Mandals/ Villages/ Towns/ Wards Sunderbani Tehsil Kalakote Tehsil Siot Tehsil Siot Tehsil Siot Tehsil Beri Pattan Tehsil Rajouri Tehsil (Part) Rajouri Tehsil (Part) Rajouri Tehsil (Part)	15137 19858 17707 123061 DISTRICT: RAJU DISTRICT: RAJU 2011 Total 40842 48849 23818 9692 123201 15384 18740 72702 106826	2032 3838 984 27546 OURI Assembly E Exist Propol SCs 2501 6601 2121 1361 12584 4294 3544 18469 26307	293 1369 317 2262 xisting & ing ssed STs 4039 21740 9810 733 36322 7987 440 9942 18369	13.42 19.33 5.56 22.38 Proposed S Total 4 5 % of SCs 6.12 13.51 8.91 14.04 10.21 27.91 18.91 25.40 24.63	1.94 6.89 1.79 1.84 eats SC 0 0 0 % of STs 9.89 44.50 41.19 7.56 29.48 51.92 2.35 13.68 17.20	ST 0 2 % of deviation
2011 POPULATION Total: SC: ST: District Average Accepted Range (- or + 20%) No. & Name of the Assembly Constituency 83-Kalakote - Sunderbani 84-Nowshera	Khour Tehsil Kharah Balli Tehsil Maira Mandrian Tehsil Chowki Choura Tehsil Grand Total 9-0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	15137 19858 17707 123061 DISTRICT: RAJU DISTRICT: RAJU 2011 Total 40842 48849 23818 9692 123201 15384 18740 72702 106826	2032 3838 984 27546 OURI Assembly E Exist Propol SCs 2501 6601 2121 1361 12584 4294 3544 18469 26307	293 1369 317 2262 xisting & ing ssed STs 4039 21740 9810 733 36322 7987 440 9942 18369	13.42 19.33 5.56 22.38 Proposed S Total 4 5 % of SCs 6.12 13.51 8.91 14.04 10.21 27.91 18.91 25.40 24.63	1.94 6.89 1.79 1.84 eats SC 0 0 0 % of STs 9.89 44.50 41.19 7.56 29.48 51.92 2.35 13.68 17.20	ST 0 2 % of deviation
2011 POPULATION Total: SC: ST: District Average Accepted Range (- or + 20%) No. & Name of the Assembly Constituency 83-Kalakote - Sunderbani 84-Nowshera 85-Rajouri (ST)	Khour Tehsil Kharah Balli Tehsil Maira Mandrian Tehsil Chowki Choura Tehsil Grand Total <u>19- E</u> 642415 48157 232815 128483 102786-154180 12786-154180 Mandals/ Villages/ Towns/ Wards Sunderbani Tehsil Kalakote Tehsil Kalakote Tehsil Siot Tehsil Siot Tehsil Beri Pattan Tehsil Beri Pattan Tehsil Beri Pattan Tehsil Sorand Total Grand Total Rajouri Tehsil (Part) Rajouri Tehsil (Part) Rajouri Tehsil excluding Sohna PC Fatehpur PC Grand Total	15137 19858 17707 123061 ISTRICT: RAJI ISTRICT: RAJI 2011 Total 40842 48849 23818 9692 123201 15384 18740 72702 106826 130409	2032 3838 984 27546 OURI Assembly E Exist Propolation SCs 2501 6601 2121 1361 12584 4294 3544 18469 26307 8361 8361	293 1369 317 2262 xisting & ing issed STs 4039 21740 9810 733 36322 7987 440 9942 18369 46297 46297	13.42 19.33 5.56 22.38 Proposed S Total 4 5 % of SCs 6.12 13.51 8.91 14.04 10.21 27.91 18.91 25.40 24.63 6.41 6.41	1.94 6.89 1.79 1.84 eats SC 0 0 0 0 % of STs 9.89 44.50 41.19 7.56 29.48 51.92 2.35 13.68 17.20 35.50	ST 0 2 % of deviation
2011 POPULATION Total: SC: ST: District Average Accepted Range (- or + 20%) No. & Name of the Assembly Constituency 83-Kalakote - Sunderbani 84-Nowshera	Khour Tehsil Kharah Balli Tehsil Maira Mandrian Tehsil Chowki Choura Tehsil Grand Total 19- C 642415 48157 232815 128483 102786-154180 12786-154180 Mandals/ Villages/ Towns/ Wards Sunderbani Tehsil Kalakote Tehsil Slot Tehsil Slot Tehsil Grand Total Qila Darhal Tehsil Beri Pattan Tehsil Beri Pattan Tehsil Nowshera Tehsil Beri Pattan Tehsil Beri Pattan Tehsil Sort Tehsil Crand Total Rajouri Tehsil (Part) Rajouri Tehsil excluding Sohna PC Fatehpur PC Grand Total Koteranka Tehsil	15137 19858 17707 123061 IISTRICT: RAJI IISTRICT: RAJI 2011 Total 40842 48849 23818 9692 123201 15384 18740 72702 106826 130409 95106	2032 3838 984 27546 OURI Assembly E Exist Propol SCs 2501 6601 2121 1361 12584 4294 3544 18469 26307 8361 8361 578	293 1369 317 2262 xisting & ing ssed STs 4039 21740 9810 733 36322 7987 440 9942 18369 46297 46297 52120	13.42 19.33 5.56 22.38 Proposed S Control 4 5 6 .12 13.51 8.91 14.04 10.21 27.91 18.91 14.04 10.21 27.91 18.91 25.40 24.63 6.41 6.41 0.61	1.94 6.89 1.79 1.84 eats SC 0 0 0 % of STs 9.89 44.50 41.19 7.56 29.48 51.92 2.35 13.68 17.20 35.50 54.80	ST 0 2 % of deviation
2011 POPULATION Total: SC: ST: District Average Accepted Range (- or + 20%) No. & Name of the Assembly Constituency 83-Kalakote - Sunderbani 84-Nowshera 85-Rajouri (ST)	Khour Tehsil Kharah Balli Tehsil Maira Mandrian Tehsil Chowki Choura Tehsil Grand Total 9 9 9 9 9 9 9 9 9 9 9 9 9 9 9 9 9 9 9	15137 19858 17707 123061 ISTRICT: RAJI ISTRICT: RAJI 2011 Total 40842 48849 23818 9692 123201 15384 18740 72702 106826 130409	2032 3838 984 27546 OURI Assembly E Exist Propolation SCs 2501 6601 2121 1361 12584 4294 3544 18469 26307 8361 8361	293 1369 317 2262 xisting & ing issed STs 4039 21740 9810 733 36322 7987 440 9942 18369 46297 46297	13.42 19.33 5.56 22.38 Proposed S Total 4 5 % of SCs 6.12 13.51 8.91 14.04 10.21 27.91 18.91 25.40 24.63 6.41 6.41	1.94 6.89 1.79 1.84 eats SC 0 0 0 0 % of STs 9.89 44.50 41.19 7.56 29.48 51.92 2.35 13.68 17.20 35.50	ST 0 2 % of deviation
2011 POPULATION Total: SC: ST: District Average Accepted Range (- or + 20%) No. & Name of the Assembly Constituency 83-Kalakote - Sunderbani 84-Nowshera 85-Rajouri (ST)	Khour Tehsil Kharah Balli Tehsil Maira Mandrian Tehsil Chowki Choura Tehsil Grand Total 19- C 642415 48157 232815 128483 102786-154180 12786-154180 Mandals/ Villages/ Towns/ Wards Sunderbani Tehsil Kalakote Tehsil Slot Tehsil Slot Tehsil Grand Total Qila Darhal Tehsil Beri Pattan Tehsil Beri Pattan Tehsil Nowshera Tehsil Beri Pattan Tehsil Beri Pattan Tehsil Sort Tehsil Crand Total Rajouri Tehsil (Part) Rajouri Tehsil excluding Sohna PC Fatehpur PC Grand Total Koteranka Tehsil	15137 19858 17707 123061 IISTRICT: RAJI IISTRICT: RAJI 2011 Total 40842 48849 23818 9692 123201 15384 18740 72702 106826 130409 95106	2032 3838 984 27546 OURI Assembly E Exist Propol SCs 2501 6601 2121 1361 12584 4294 3544 18469 26307 8361 8361 578	293 1369 317 2262 xisting & ing ssed STs 4039 21740 9810 733 36322 7987 440 9942 18369 46297 46297 52120	13.42 19.33 5.56 22.38 Proposed S Control 4 5 6 .12 13.51 8.91 14.04 10.21 27.91 18.91 14.04 10.21 27.91 18.91 25.40 24.63 6.41 6.41 0.61	1.94 6.89 1.79 1.84 eats SC 0 0 0 % of STs 9.89 44.50 41.19 7.56 29.48 51.92 2.35 13.68 17.20 35.50 54.80	ST 0 2 % of deviation
2011 POPULATION Total: SC: ST: District Average Accepted Range (- or + 20%) No. & Name of the Assembly Constituency 83-Kalakote - Sunderbani 84-Nowshera 85-Rajouri (ST)	Khour Tehsil Kharah Balii Tehsil Maira Mandrian Tehsil Chowki Choura Tehsil Grand Total 9 9 9 9 9 9 9 9 9 9 9 9 9	15137 19858 17707 123061 NISTRICT: RAJI 2011 Total 40842 48849 23818 9692 123201 15384 18740 72702 106826 130409 95106 27944	2032 3838 984 27546 OURI Assembly E Exist Propolation SCs 2501 6601 2121 1361 12584 4294 3544 18469 26307 8361 8361 578 320	293 1369 317 2262 ixisting & ing issed STs 4039 21740 9810 733 36322 7987 440 9942 18369 46297 46297 52120 17961	13.42 19.33 5.56 22.38 Proposed S Total 4 5 % of SCs 6.12 13.51 8.91 14.04 10.21 27.91 18.91 25.40 24.63 6.41 6.41 0.61 1.15	1.94 6.89 1.79 1.84 eats SC 0 0 0 0 % of STs 9.89 44.50 41.19 7.56 29.48 51.92 2.35 13.68 17.20 35.50 54.80 64.27	ST 0 2 % of deviation -4.11 -16.86

114

87-Thannamandi (ST)	Thannamandi Tehsil	67773	0	29439	0.00	43.44	
	Darhal Tehsil	36227	Ō	12912	0.00	35.64	
	Manjakote Tehsil	40787	7	10669	0.02	26.16	
	Rajouri Tehsil (Part)						
	Sohna PC	2363	0	2163	0.00	91.54	
	Fatehpur PC	11779	0	6563	0.00	55.72	
	Grand Total	158929	7	61746	0.00	38.85	23.70

	20- 0	ISTRICT: PO					
			Assembly	Existing 8	Proposed S	eats	
2011 POPULATION					Total	SC	ST
Total:	476835		Exi	sting	3	0	0
SC:	556		Pro	posed	3	0	3
ST:	176101				-		
District Average	158945						
Accepted Range (- or + 20%)	127156-190734						
No. & Name of the Assembly	Extent of Constituency	201	1 Population	<u>า</u>			% of
Constituency	Mandals/ Villages/ Towns/ Wards	Total	SCs	STs	% of SCs	% of STs	
38-Surankote (ST)	Surankote Tehsil Haveli Tehsil (Part)	124755	12	50935	0.01	40.83	
	Khaneter PC	8746	51	4531	0.58	51.81	
	Seri Khawaja PC	11444	0	4211	0.00	36.80	
	Shiendhara PC	10432	0	5426	0.00	52.01	
	Grand Total	155377	63	65103	0.04	41.90	-2.24
89- Poonch Haveli	Mandi Tehsil	78384	57	18784	0.07	23.96	
	Haveli Tehsil (Part) Haveli Tehsil excluding Khaneter PC Seri Khawaja PC Shiendhara PC	101708	297	37225	0.29	36.60	
	Grand Total	180092	354	56009	0.20	31.10	13.30
90- Mendhar (ST)	Balakote Tehsil Mankote Tehsil Mendhar Tehsil	11728 31785 97853	0 40 99	1627 17258 36104	0.00 0.13 0.10	13.87 54.30 36.90	
	Grand Total	141366	139	54989	0.10	38.90	-11.06

115

	Paper - 6						
	UT OF JAMMU 8	KASHMIR					
	(2011 popu	•					
	PARLIAMENTARY CON		6				
	AVERAGE PER P.C.	2453470					
NO. & NAME OF	RANGE	2208123-269	3817 SUS POPUL		DISTRICT	-	
	ASSEMBLY	2011 CEN		ATION	DISTRICT	Deviation	
PARLIAMENTARY	CONSTITUENCIES					from State	
CONSTITUENCY						average	
		TOTAL	S.C's	S.T's			
-BARAMULLA	1-Karnah	96105	111	9956	KUPWARA		
	2-Trehgam	149470	4	8831	KUPWARA		
	3-Kupwara	177170	247	21032	KUPWARA		
	4-Lolab	152953	293	13339	KUPWARA		
	5-Handwara	140555	141	12145	KUPWARA		
	6- Langate	154101	252	5049	KUPWARA		
	7-Sopore	154125	259	532	BARAMULLA		
	8- Rafiabad	138718	62	1777	BARAMULLA		
	9-Uri	155675	651	23188	BARAMULLA		
	10-Baramulla	169112	91	5243	BARAMULLA		
	11-Gulmarg	125567	126	4129	BARAMULLA		
	12-Wagoora-Kreeri	98786	0	2294	BARAMULLA		
	13-Pattan	166056	287	542	BARAMULLA		
	14-Sonawari	174607	137	10508	BANDIPURA		
	15-Bandipora	179633	151	33772	BANDIPURA		
	16-Gurez (ST)	37992	104	31094	BANDIPURA		
	27-Budgam	161942	0	103	BUDGAM		
	28-Beerwah	153970	0	0	BUDGAM		
	Grand Total	2586537	2916	183534		5.4	
	%age of SC/ST		0.11	7.10			
-SRINAGAR	17-Kangan (ST)	133333	37	56835	GANDERWAL		
	18-Ganderbal	179751	80	4235	GANDERWAL		
	19-Hazratbal	161389	11	4772	SRINAGAR		
	20-Khanyar	170924	324	1397	SRINAGAR		
	21- Habbakadal	131356	68	198	SRINAGAR		
	22- Lal Chowk	156995	285	748	SRINAGAR		
	23-Channapora	155200	108	64	SRINAGAR		
	24-Zadibal	169887	61	1219	SRINAGAR		
	25-Eidgah	136037	154	222	SRINAGAR		
	26-Central Shalteng	139403	57	315	SRINAGAR		
	29-Khansahib	153136	0	15106	BUDGAM		
	30-Chrar-i-Sharief	158227	2	7795	BUDGAM		
	31-Chadoora	126470	366	908	BUDGAM		
	32-Pampore	132243	36	1306	PULWAMA		
	33-Tral	137977	161	11819	PULWAMA		
	34-Pulwama	139319	205	802	PULWAMA		
	35-Rajpora	150901	0	8680	PULWAMA		
	37-Shopian	133535	43	21765	SHOPIAN		
	Grand Total	2666083	1998	138186		8.6	
	%age of SC/ST		0.07	5.18			

36-Zainapora	132680	0	55	SHOPIAN	
38-D.H. Pora	133803	16	18924	KULGAM	
39-Kulgam	146958	3	293	KULGAM	
40-Devsar	143722	2	7308	KULGAM	
41-Dooru	192381	1122	23491	ANANTNAG	
42-Kokernag (ST)	153084	46	52310	ANANTNAG	
- · ·	168544	88	2255	ANANTNAG	
-					
0					
• ,					
-					
90- Mendhar (ST)	141366	139	54989	POONCH	
Grand Total	2631904	37976	515180		7.2
%age of SC/ST		1.44	19.57		
48-Inderwal	84442	2961	21131	KISHTWAR	
49- Kishtwar	94975	7388	8076	KISHTWAR	
50- Padder - Nagseni	51279	3958	8942	KISHTWAR	
51-Bhadarwah	154973	28917	15431	DODA	
52-Doda	138839	5992	16741	DODA	
53- Doda West	107065	17706	6619	DODA	
54-Ramban	135284	13054	20108	RAMBAN	
55-Banihal	157488	1659	20089	RAMBAN	
59-Udhampur West	181908	36309	11225	UDHAMPUR	
	124198	28545	11465	UDHAMPUR	
61-Chenani	134451	31338	26139	UDHAMPUR	
62-Ramnagar (SC)			7867	UDHAMPUR	
				-	
				-	
68-Hiranagar	102191	43280 24348	5228	KATHUA	
Crond Total	2000640	202440	007440		
Grand Total %age of SC/ST	2098613	362112 17.25	227140 10.82		-14.4
56-Gulabgarh (ST)	126084	1662	49515	REASI	
57-Reasi	114899	18623	27766	REASI	
58-Shri Mata Vaishno Devi	73684	17472	11084	REASI	
e ()	101332	30890		SAMBA	
73- Suchetgarh (SC)	128368	47127	2647	JAMMU	
74- R.S. Pura - Jammu South	169179	41473	2661	JAMMU	
75- Bahu	170678	19193	10700	JAMMU	
76-Jammu East	127961	16222	9236	JAMMU	
0					
80-Marh (SC)	107288	45656	4013	JAMMU	
81-Akhnoor (SC)	127385	39860	2534	JAMMU	
82- Chhamb	123061	27546	2262	JAMMU	
83-Kalakote - Sunderbani	123201	12584	36322	RAJOURI	
Grand Total	2283876	519483	211066		-6.9
	38-D.H. Pora 39-Kulgam 40-Devsar 41-Dooru 42-Kokernag (ST) 43-Anantnag West 44-Anantnag 45-Srigufwara-Bijbehara 46-Shangus- Anantnag East 47-Pahalgam 84-Nowshera 85-Rajouri (ST) 86-Budhal (ST) 87-Thannamandi (ST) 88-Surankote (ST) 89- Poonch Haveli 90- Mendhar (ST) Grand Total %age of SC/ST 48-Inderwal 49- Kishtwar 50- Padder - Nagseni 51-Bhadarwah 52-Doda 53- Doda West 54-Ramban 55-Banihal 59-Udhampur West 60-Udhampur East 61-Chenani 62-Ramnagar (SC) 63-Bani 64-Billawar 65-Basohli 66- Jasrota 67-Kathua (SC) 68-Hiranagar Grand Total %age of SC/ST 56-Gulabgarh (ST) 57-Reasi 58-Shri Mata Vaishno Devi 69-Ramgarh (SC) 70-Samba 71-Vijaypur 72- Bishnah (SC) 73- Suchetgarh (SC) 74- R.S. Pura - Jammu South 75- Bahu 76-Jammu East 77-Nagrota 78-Jammu West 79-Jammu North 80-Marh (SC) 81-Akhnoor (SC) 82- Chhamb	38-D.H. Pora 133803 39-Kulgam 146958 40-Devsar 143722 41-Dooru 192381 42-Kokernag (ST) 153084 43-Anantnag West 168544 44-Anantnag 155802 45-Srigufwara-Bijbehara 160604 46-Shangus-Anantnag East 137511 47-Pahalgam 110766 84-Nowshera 106826 85-Rajouri (ST) 130409 86-Budhal (ST) 123050 87-Thannamandi (ST) 158929 88-Surankote (ST) 155377 89-Poonch Haveli 180092 90- Mendhar (ST) 141366 Kishtwar 94975 50-Padder - Nagseni 51-Bhadarwah 154973 52-Doda 138839 53-Doda West 107065 54-Ramban 135284 55-Banihal 157488 59-Udhampur West 181908 60-Udhampur East 124198 61-Chenani 134451 62-Ramnagar (SC) 117132 63-Bani 74905	38-D.H. Pora 133803 16 39-Kulgam 146958 3 40-Devsar 143722 2 41-Dooru 192381 1122 42-Kokernag (ST) 153084 46 43-Anantnag West 168544 88 44-Anantnag 155802 66 45-Srigufwara-Bijbehara 160604 64 46-Shangus-Anantnag East 137511 374 47-Pahalgam 110766 66 84-Nowshera 106826 26307 85-Rajouri (ST) 130409 8361 86-Budhal (ST) 155377 63 89-Ponch Haveli 180092 354 90- Mendhar (ST) 141366 139 Crand Total 2631904 37976 %age of SC/ST 1.44 48-Inderwal 48-Hystinkote (ST) 141366 139 52-Doda 138839 5992 53-Doda West 107065 17706 54-Ramban 135284 13054 55-Banihal <td>38-D.H. Pora 133803 16 18924 39-Kulgam 146958 3 293 40-Devsar 143722 2 7308 41-Dooru 192381 1122 23491 42-Kokernag (ST) 153084 46 52310 43-Anantnag West 168544 88 2255 44-Anantnag 155602 66 364 45-Srigufwara-Bijbehara 160604 64 3397 46-Shangus-Anantnag East 137511 374 9648 84-Nowshera 106826 26307 18369 84-Nowshera 106826 26307 18369 85-Rajouri (ST) 130409 8361 46297 84-Budhal (ST) 158929 7 61746 88-Surankote (ST) 155377 63 65103 89- Poonch Haveli 18092 354 56009 90- Mendhar (ST) 141366 139 54989 Crand Total 2631904 37976 515180 %age of S</td> <td>38-D.H. Pora 133803 16 18924 KULGAM 39-Kulgam 146958 3 293 KULGAM 40-Devsar 143722 2 7308 KULGAM 41-Dooru 192381 1122 23491 ANANTNAG 42-Kokernag (ST) 153084 46 52310 ANANTNAG 43-Anantnag West 166544 88 2225 ANANTNAG 44-Anantnag 155802 66 344 ANANTNAG 45-Srigurwara-Bijbehara 10664 64 3397 ANANTNAG 44-Anantnag 10562 26307 18369 RAJOURI 84-Nowshera 10682 26307 18369 RAJOURI 85-Rajouri (ST) 153377 63 65103 POONCH 80-Poonch Haveli 18092 37 61746 RAJOURI 84-Inderwal 8442 2961 21131 KISHTWAR 90-Mendharvah 154773 2817 15431 DODA 52-Doda 138839</td>	38-D.H. Pora 133803 16 18924 39-Kulgam 146958 3 293 40-Devsar 143722 2 7308 41-Dooru 192381 1122 23491 42-Kokernag (ST) 153084 46 52310 43-Anantnag West 168544 88 2255 44-Anantnag 155602 66 364 45-Srigufwara-Bijbehara 160604 64 3397 46-Shangus-Anantnag East 137511 374 9648 84-Nowshera 106826 26307 18369 84-Nowshera 106826 26307 18369 85-Rajouri (ST) 130409 8361 46297 84-Budhal (ST) 158929 7 61746 88-Surankote (ST) 155377 63 65103 89- Poonch Haveli 18092 354 56009 90- Mendhar (ST) 141366 139 54989 Crand Total 2631904 37976 515180 %age of S	38-D.H. Pora 133803 16 18924 KULGAM 39-Kulgam 146958 3 293 KULGAM 40-Devsar 143722 2 7308 KULGAM 41-Dooru 192381 1122 23491 ANANTNAG 42-Kokernag (ST) 153084 46 52310 ANANTNAG 43-Anantnag West 166544 88 2225 ANANTNAG 44-Anantnag 155802 66 344 ANANTNAG 45-Srigurwara-Bijbehara 10664 64 3397 ANANTNAG 44-Anantnag 10562 26307 18369 RAJOURI 84-Nowshera 10682 26307 18369 RAJOURI 85-Rajouri (ST) 153377 63 65103 POONCH 80-Poonch Haveli 18092 37 61746 RAJOURI 84-Inderwal 8442 2961 21131 KISHTWAR 90-Mendharvah 154773 2817 15431 DODA 52-Doda 138839

117



सी.जी.-डी.एल.-अ.-05052022-235556 CG-DL-E-05052022-235556

> असाधारण EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (iii) PART II—Section 3—Sub-section (iii)

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परिसीमन आयोग

अधिसूचना

नई दिल्ली, 5 मई**,** 2022

आ.अ. 17(अ).—परिसीमन अधिनियम, 2002 (2002) की धारा 10 की उप-धारा (1) और जम्मू-कश्मीर पुनर्गठन अधिनियम, 2019 के भाग-V के अनुसरण में, जम्मू-कश्मीर संघ राज्य-क्षेत्र में संसदीय और विधान सभा निर्वाचन क्षेत्रों के परिसीमन के संबंध में परिसीमन अधिनियम, 2002 की धारा 4 की उप-धारा (2) के साथ पठित धारा 9 की उप-धारा (2) और जम्मू-कश्मीर पुनर्गठन अधिनियम, 2019 के भाग- V के अंतर्गत परिसीमन आयोग द्वारा किया गया निम्नलिखित आदेश एतदद्वारा प्रकाशित किया जाता है।

आदेश सं. 2

यतः, परिसीमन (संशोधन) अधिनियम, 2003 (2004 का 3) द्वारा यथा-संशोधित परिसीमन अधिनियम, 2002 (2002 का 33) की धारा 8 और 4 और जम्मू-कश्मीर पुनर्गठन अधिनियम, 2019 के भाग- v के अनुसरण में, परिसीमन आयोग ने 14 मार्च, 2022 को भारत के राजपत्र और जम्मू-कश्मीर संघ राज्य-क्षेत्र के राजपत्र के असाधारण अंक में प्रकाशित अपने आदेश सं. 1 दिनांक 14 मार्च, 2022 के द्वारा यह निर्धारित किया है - (i) जम्मू-कश्मीर संघ राज्य क्षेत्र को लोक सभा में आवंटित की जाने वाली सीटों की कुल संख्या पांच (5) होगी, जिसमें से शून्य (0) सीट अनुसूचित जातियों के लिए आरक्षित होगी और शून्य (0) सीट अनुसूचित जातियों के लिए आरक्षित होगी और शून्य (0) सीट अनुसूचित जनजातियों के लिए आरक्षित होगी, और (ii) संघ राज्य-क्षेत्र की विधान सभा को आवंटित की जाने वाली सीटों की कुल संख्या नब्बे (90) होगी, जिनमें से सात (7) सीटें अनुसूचित जातियों के लिए और नौ (9) सीटें अनुसूचित जनजातियों के लिए आरक्षित होंगी; और 3062 GI/2022 (1)

118

यतः, परिसीमन अधिनियम, 2002 की धारा 9 की उप-धारा (1) के साथ पठित धारा 5 की उप-धारा (1) और जम्मू-कश्मीर पुनर्गठन अधिनियम, 2019 के भाग-V के अनुसरण में, परिसीमन आयोग ने संघ राज्य-क्षेत्र के संसदीय और विधानसभा निर्वाचन क्षेत्रों के परिसीमन की कार्यवाहियों के लिए संघ राज्य-क्षेत्र के सह सदस्यों को अपने साथ संबद्ध किया है; और

यतः, परिसीमन अधिनियम, 2002 की धारा 9 की उप-धारा (2) और जम्मू-कश्मीर पुनर्गठन अधिनियम, 2019 के भाग-V के अनुसरण में, परिसीमन आयोग ने 2011 की जनगणना में प्रकाशित संगत आंकड़ों के आधार पर संघ राज्य क्षेत्र में संसदीय और विधानसभा क्षेत्रों के परिसीमन के लिए अपने प्रारूप प्रस्तावों को भारत के राजपत्र और जम्मू-कश्मीर संघ राज्य-क्षेत्र के राजपत्र के असाधारण अंकों में 14 मार्च, 2022 को प्रकाशित किया ताकि पूर्वोक्त प्रस्तावों के संबंध में 21 मार्च, 2022 तक आपत्तियां और सुझाव आमंत्रित किए जा सकें; और

यतः, परिसीमन अधिनियम, 2002 की धारा 9 की उप-धारा (2) और जम्मू-कश्मीर पुनर्गठन अधिनियम, 2019 के भाग-V के अनुसरण में, आयोग के ऊपर उल्लिखित आदेश सं. 1 और आयोग के ऊपर संदर्भित प्रारूप प्रस्ताव 14 मार्च, 2022 को स्थानीय समाचार पत्रों में प्रकाशित किए गए थे और उन्हें रेडियो एवं टेलीविजन तथा जन संचार के अन्य साधनों के माध्यम से आगे और प्रचारित-प्रसारित किया गया था; और

यतः, परिसीमन अधिनियम, 2002 की धारा (9) की उक्त उप-धारा (2) और जम्मू-कश्मीर पुनर्गठन अधिनियम, 2019 के भाग-V के अनुसरण में, आयोग ने 25 मार्च, 2022 को एक सार्वजनिक सूचना भी जारी की जिसमें सभी आपत्तियों और सुझावों पर विचार करने के लिए इसकी सार्वजनिक बैठकों के स्थानों और तिथियों को निर्दिष्ट किया गया था; और

यतः, परिसीमन अधिनियम, 2002 की धारा 9 की उक्त उप-धारा (2) और जम्मू-कश्मीर पुनर्गठन अधिनियम, 2019 के भाग-V के अनुसरण में, आयोग ने 4 अप्रैल, 2022 को जम्मू में और 5 अप्रैल, 2022 को श्रीनगर में सार्वजनिक बैठकों का आयोजन किया और जनता के सदस्यों को सुना और उन्हें आयोग को पहले से भेजे गए लिखित अभ्यावेदनों, यदि कोई हों, के अलावा मौखिक और लिखित निवेदन प्रस्तुत करने का पूरा अवसर दिया; और

यतः, आयोग ने संविधान और उक्त अधिनियमों के प्रासंगिक प्रावधानों के आलोक में अपने उक्त प्रस्तावों के संबंध में पूर्वोक्त सार्वजनिक बैठकों में की गई और/या इसके द्वारा अन्यथा प्राप्त सभी आपत्तियों और सुझावों पर विचार किया है;

अब, इसलिए यथा संशोधित परिसीमन अधिनियम, 2002 की धारा 4 की उप-धारा (2) के साथ पठित धारा 9 की उप-धारा (2) के खंड (घ) और जम्मू-कश्मीर पुनर्गठन अधिनियम, 2019 के भाग-V के अनुसरण में, परिसीमन आयोग एतद्वारा निम्नानुसार निर्धारित करता है:

- नब्बे राज्य-क्षेत्रीय विधान सभा निर्वाचन क्षेत्र जिनमें संघ राज्य-क्षेत्र की विधान सभा के निर्वाचनों के प्रयोजनार्थ जम्मू-कश्मीर संघ राज्य-क्षेत्र को विभाजित किया जाएगा, और ऐसे प्रत्येक निर्वाचन क्षेत्र का विस्तार तालिका-क में दर्शाए अनुसार होगा; [जैसा कि जम्मू-कश्मीर पुनर्गठन अधिनियम, 2019 (2019 का 34) की धारा 14(4) में परिकल्पित है, परिसीमन के प्रयोजनार्थ 24 सीटों को नहीं लिया गया है]।
- वे राज्य-क्षेत्रीय संसदीय निर्वाचन क्षेत्र जिनमें लोकसभा के निर्वाचनों के प्रयोजनार्थ जम्मू-कश्मीर संघ राज्य-क्षेत्र को विभाजित किया जाएगा, और ऐसे प्रत्येक निर्वाचन क्षेत्र का विस्तार तालिका-ख में दर्शाए अनुसार होगा;
- जहां तालिका-क अथवा तालिका-ख में यथा-दर्शित निर्वाचन क्षेत्र के नाम कोष्ठकों और अक्षरों (अ.जा.) द्वारा सुभिन्न किए गए हैं, वहां उस निर्वाचन क्षेत्र में वह सीट अनुसूचित जातियों के लिए आरक्षित है।

[भाग II—खण्ड 3(iii)]

 जहां तालिका-क अथवा तालिका-ख में यथा-दर्शित निर्वाचन क्षेत्र के नाम कोष्ठकों और अक्षरों (अ.ज.जा.) द्वारा सुभिन्न किए गए हैं, वहां उस निर्वाचन क्षेत्र में वह सीट अनुसूचित जनजातियों के लिए आरक्षित है।

		तालिका-क
	0	विधानसभा निर्वाचन क्षेत्र और उनका प्रस्तावित विस्तार
क्र. सं.	विधान सभा निर्वाचन क्षेत्र का नाम	विस्तार
	५। न भग भाष	1-जिलाः कुपवाडा
1	करनाह	करनाह तहसील और करालपुरा तहसील (भाग) – गुंदजोनरेशी, पंजगाम और शूलूरा पटवार
I		सर्किल।
2	त्रेहगम	त्रेहगम और केरन तहसील, करालपुरा तहसील (भाग) – करालपुरा तहसील गुंदजोनरेशी,
		पंजगाम और शूलूरा पटवार सर्किलों को छोड़कर तथा कुपवाड़ा तहसील (भाग) - गुशी, देदकुट और नगरी मालपोरा पटवार सर्किल।
3	कुपवाड़ा	कुपवाड़ा तहसील (भाग) – कुपवाड़ा तहसील गुशी, देदकुट तथा नगरी मालपोरा पटवार सर्किलों को छोड़कर और द्रगमुल्ला तहसील (भाग) बुमहामा पटवार सर्किल।
4	लोलाब	सोगाम (लोलाब), लालपोरा और माचिल तहसील
5	हंदवाड़ा	विलगाम, जचालदारा और तरतपोरा (रामहल) तहसील और द्रगमुल्ला तहसील (भाग) -
-		दृगमुल्ला तहसील बुमहामा पटवार सर्किल को छोड़कर और हंदवाड़ा तहसील (भाग) - बकइयाकैर, हंदवाड़ा, शोधापोरा, बाडीपोरा, सिराजपुरा, बड़कोट माचीपेारा और जगेरपोरा पटवार सर्किल।
6	लंगेट	काज़ियाबाद (क्रालगुंड), लंगेट और कलामाबाद तहसील और हंदवाड़ा तहसील (भाग) –
		हंदवाड़ा तहसील बकइयाकैर, हंदबाड़ा, शोधापोरा, वाडीपोरा, सिराजपोरा, बड़कोट माधीपुरा और जगेरपुरा पटवार सर्किलों को छोड़कर
	ŀ	2-जिलाः बारामूला
7	सोपोर	सोपोर और डंगरपोरा तहसील खोई तहसील (भाग) तरजु पटवार सर्किल।
8	रफियाबाद	जैनगीर, वातेरगाम, रफियाबाद (रोहामा) और डांगीबाचा तहसील।
9	उरी	उरी और बोनियार तहसील और नरवाव तहसील (भाग) किचामा पटवार सर्किल।
10	बारामूला	बारामुला तहसील नरवाव तहसील (भाग) नरवाव तहसील किचामा पटवार सर्किल को छोड़कर वागूरा तहसील (भाग) – वागूरा तहसील वागूरा पटवार सर्किल और फॉरेस्ट ब्लॉक को छोड़कर
11	गुलमर्ग	क्वारहामा और कुंजर तहसील और तंगमर्ग तहसील (भाग) तंगमर्ग तहसील हाजीबल और खैपुरा पटवार सर्किलों को छोड़कर
12	वागूरा – क्रीरी	क्रीरी तहसील, वागूरा तहसील (भाग) वागूरा पटवार सर्किल और फॉरेस्ट ब्लॉक, खोई तहसील (भाग) खोई तहसील तरजु पटवार सर्किल को छोड़कर, तंगमर्ग तहसील (भाग) हाजीबल और खैपुरा पटवार सर्किल और पट्टन तहसील (भाग) वानीगाम पाईन, वानीगाम वाला, तिलगम, तप्पेर वारीपुरा और हमरे पटवार सर्किल।
13	पट्टन	सिंगपोरा तहसील और पट्टन तहसील (भाग) – पट्टन तहसील, वानीगाम पाईन, वानीगाम बाला, तिलगम, तप्पेर वारीपोरा और हमरे पटवार सर्किलों को छोड़कर।
14	सोनावारी	3-जिलाः बांदीपोरा सोनावारी तहसील, सुंबल नगरपालिका, अजस तहसील, और हाजिन तहसील (भाग) हाजिन तहसील, शाहगुंड, नैडखई पटवार सर्किलों को छोड़कर हाजिन नगरपालिका और बांदीपोरा
		तहसील (भाग) गरूड़ा और नादीहल पटवार सर्किल।
15	बांदीपोरा	अलुसा तहसील और बांदीपोरा तहसील (भाग) बांदीपोरा तहसील, गरूरा और नादिहाल पटवार सर्किलों को छोड़कर और हाजिन तहसील (भाग) शाहगुंड और नैदखई पटवार सर्किल।

3

16	गुरेज(अ.ज.जा.)	गुरेज और तुलैल तहसील।
	· · · · · · · · · · · · · · · · · · ·	4-जिलाः गांदरबल
17	कंगन (अ.ज.जा.)	कंगन और गुंड तहसील, फॉरेस्ट ब्लॉक कंगन गुंड और लार तहसील (भाग) – वाटलर पटव
	•	सर्किल।
18	गांदरबल	तुलमुल्ला (खीर भवानी), वकूरा और गांदरबल तहसील और लार तहसील (भाग) – ल
		तहसील वाटलर पटवार सर्किल को छोड़कर।
	1	5-जिलाः श्रीनगर
19	हजरतबल	उत्तर श्रीनगर तहसील (भाग) – उत्तर श्रीनगर तहसील हारवन, गुप्त गंगा, शालीमार अ
		नंदपोरा पटवार सर्किलों को छोड़कर और ईदगाह तहसील (भाग) – बुचपोरा, उमेरहेर, ओव
		भवन, बगात शुरू और अंचर पटवार सर्किल।
20	खानयार	खानयार तहसील (भाग) – खानयार तहसील रैनावारी, संगीन दरवाजा और अबी कारपे
		पटवार सर्किलों को छोड़कर और उत्तर श्रीनगर तहसील (भाग) हारवन, गुप्त गंगा अ शालीमार पटवार सर्किल।
21	हब्बाकदल	रालामार पटवार साकला दक्षिण श्रीनगर तहसील (भाग) – दक्षिण श्रीनगर तहसील सोनावर, मैसूमा, शिवपोरा, ब
21	0-41 1/4/1	
	लाल चौक	पादशाहीबाग, नौरसिंह गढ़ और बरजुल्ला पटवार सर्किलों को छोड़कर।
22	लाल चाक	पंथा चौक तहसील और दक्षिण श्रीनगर तहसील (भाग) –सोनवार, मैसूमा, शिवपोरा, र्
		पादशाही बाग, नौरसिंह गढ़ और बरजुल्ला पटवार सर्किल। -
23	चानपोरा	चानपोरा तहसील।
24	जदीबल	ईदगाह तहसील (भाग) – ज़ूनीमार पटवार सर्किल, उत्तर श्रीनगर तहसील (भाग) नंदप
		पटवार सर्किल और खानयार तहसील (भाग) रैनावारी, संगीन दरवाजा और अबी कारपे
05	ईदगाह	पटवार सर्किल।
25	३५गाह	ईदगाह तहसील (भाग) – ईदगाह तहसील बुचपोरा, उमेरहेर, ओवंटा भवन, बगात शुरू, अं
00	सेंट्रल शाल्टेंग	और जुनीमार पटवार सर्किलों को छोड़कर। सेंट्रल शाल्टेंग तहसील।
26	राष्ट्रण सार्थ्टग	
	l	6-जिलाः बड़गाम
27	बड़गाम	नारबल तहसील (भाग) - नारबल तहसील, कवूसा जागीर और कवूसा खालिसा पटवार सवि को छोड़कर और बड़गाम तहसील (भाग) – बड़गाम तहसील इचाकूट और गुडसाठू पटव
		सर्किलों को छोड़कर। सर्किलों को छोडकर।
28	वीरवाह	मागम और वीरवाह तहसील और नारबल तहसील (भाग) कवूसा जागीर और कवूसा खालि
20		पटवार सर्किल।
29	खानसाहिब	खाग तहसील और खानसाहिब तहसील (भाग) – खानसाहिब तहसील, द्रेगाम पटवार सवि
		को छोड़कर।
30	चरार-ए-शरीफ	चरार-ए-शरीफ तहसील और खानसाहिब तहसील (भाग) द्रेगाम पटवार सर्किल, चा ड्
		तहसील (भाग) - चाडूरा तहसील, रोपोरा नमतिहाल, वाथोरा, बुगम बाटापोरा, दौलतपो
		वाडीपोरा, यारीकलां पटवार सर्किलों को छोड़कर और नगर समिति चाडूरा और बड़ग
04	चाटरा	तहसील (भाग) - इचाकूट और गुडसाठू पटवार सर्किल।
31	चाडूरा	बी.के. पोरा तहसील और चाडूरा तहसील (भाग) - रोपोरा नमतिहाल, वाथपोरा, बु
		बाटापोरा, दौलतपोरा, वाडीपोरा, यारीकलां पटवार सर्किल और नगर समिति चाडूरा। ~
		7-जिलाः पुलवामा
32	पम्पोर	पम्पोर और काकापोरा तहसील, पम्पोर नगरपालिका/नगर और ख़यू नगरपालिका/नगर अ
		पुलवामा तहसील (भाग) परीगाम और तुमची नौपोरा पटवार सर्किल।
33	त्राल	त्राल और अरिपाल तहसील, त्राल नगरपालिका/नगर, अवंतिपोरा तहसील (भाग)
		अवंतिपोरा, नूरपोरा और मिडुरा पटवार सर्किल और अवंतिपोरा नगरपालिका।
34	पुलवामा	पुलवामा तहसील (भाग) - पुलवामा तहसील कंगन, मुर्रान, मितरीगम, करीमाबाद, बनूरा अ

[भाग II—खण्ड 3(iii)]

		अवंतिपोरा तहसील (भाग) – अवंतिपोरा तहसील, अवंतिपोरा, नूरपोरा और मिडुरा पटवार सर्किलों को छोड़कर।	
35	राजपोरा	शाहूरा (लिटर) तहसील, राजपोरा तहसील , पुलवामा तहसील (भाग) कंगन, मुर्रान,	
		मितरीगम, करीमाबाद, बुनूरा और वाहीबुग पटवार सर्किल।	
8-जिलाः शोपियाँ			
36	जैनपोरा	जैनपोरा, चित्रगाम, बारबुग इमामसाहिब और हरमैन तहसील और शोपियाँ तहसील (भाग) -	
		डंगेरपोरा, ट्रेन्ज़, किलोरा मलिकगुंड, नादीगाम, गानोवपोरा अरिष, डन्गाम, प्रताबपोरा	
07	शोपियाँ	बेम्निपोरा कापरिन और काजीउल्लर पटवार सर्किल।	
37	रागपपा	केल्लर और कीगम तहसील, शोपियाँ तहसील (भाग) – शोपियाँ तहसील, - डंगेरपोरा, ट्रेन्ज़,	
		किलोरा मलिकगुंड, नादीगाम, गानोवपोरा अरिष, डन्गाम, प्रताबपोरा और बेम्निपोरा कापरिन और काजीउल्लर पटवार सर्किलों को छोड़कर।	
		आर काजाउल्लर पटवार साकला का छाड़करा 9-जिलाः कुलगाम	
38	डी.एच.पोरा	जनपत्ताः गुलगान डी.एच.पोरा और पहलू तहसील।	
39	कुलगाम	कुलगाम और यारीपोरा तहसील।	
	देवसर		
40	पपरार	कैमोह, फ्रिसल और देवसर तहसील।	
10-जिलाः अनन्तनाग 41 डोरू डोरू और शाहाबाद बाला तदसील कोकेरनाग तदसील (भाग) – बाही ओही बमडरा			
41	डारू	डोरू और शाहाबाद बाला तहसील, कोकेरनाग तहसील (भाग) – बाही, ओही बमडूरा,	
		अकिनगाम, सागम और नगाम पटवार सर्किल।	
42	कोकरनाग (अ.ज.जा.)	लारनू तहसील, कोकरनाग तहसील (भाग) – कोकरनाग तहसील बाही, ओही बुमडूरा,	
		अकिनगाम, सागम और नगाम पटवार सर्किलों को छोड़कर और शानगुस तहसील (भाग) –	
		चकलीपोरा, चत्तरगुल और उत्तरसू पटवार सर्किल।	
43	अनन्तनाग पश्चिम	काजीगुंड तहसील, अनन्तनाग तहसील (भाग) – खन्नाबल, रुहू, उरहानहॉल, एल.जी. पोरा,	
		खांडीपहाड़ी, के.जी. रैना, निपोरा, हुर्दिसचन, कामद, शाइबाबाद और इमोह पटवार सर्किल।	
44	अनन्तनाग	अनन्तनाग तहसील (भाग) - अनन्तनाग तहसील खन्नाबल, रुहू, उरहानहॉल, एल.जी. पोरा,	
		खांडीपहाड़ी, के.जी. रैना, निपोरा, कामद, हुर्दिसचन, शाइबाबाद और इमोह पटवार सर्किलों को छोड़कर।	
45	श्रीगुफवाड़ा –	बिजबेहरा और श्रीगुफवाड़ा तहसील	
	बिजबेहरा		
46	शानगुस-अनन्तनाग	अनन्तनाग पूर्व तहसील, शानगुस तहसील (भाग) – शानगुस तहसील चकलीपोरा, चत्तरगुल	
	पूर्व	और उत्तरसू पटवार सर्किलों को छोड़कर।	
47	पहलगाम	पहलगाम और सालार तहसील।	
11-जिलाः किश्तवाड़			
48	इन्दरवाल	बौंजवाह, छातरू, मारवाह और वारवां तहसील, किश्तवाड़ तहसील (भाग) – केशवां पटवार	
		सर्किल, मुगलमैदान तहसील (भाग) – मुगल मैदान तहसील मूलछितर पटवार सर्किल को	
		छोड़कर और द्राबशाल्ला तहसील (भाग) – बालग्रान पटवार सर्किल।	
49	किश्तवाड़	दच्छन तहसील, द्राबशल्ला तहसील (भाग) – द्राबशल्ला तहसील बालग्रान पटवार सर्किल को	
		छोड़कर और किश्तवाड़ तहसील (भाग) - किश्तवाड़ तहसील दूल, पोच्छल और केशवान	
		पटवार सर्किलों को छोड़कर और मुगलमैदान तहसील (भाग) - मूलछितर पटवार सर्किल।	
50	पाडेर-नागसेनी	अथोली, नागसेनी और मचैल तहसील, किश्तवाड़ तहसील (भाग) - दूल और पोच्छल पटवार सर्किल।	
12-जिलाः डोडा			
51	भदरवाह	भदरवाह, चिरल्ला, भेल्ला और भल्ला तहसील, कहारा तहसील (भाग) – जौरा पटवार	
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122
6 THE GAZETTE OF INDIA : EXTRAORDINARY [PART II—SEC. 3(iii)]		
		सर्किल, भालेसा तहसील (भाग) – भालेसा तहसील चिल्ली पटवार सर्किल को छोड़कर और ठाठरी तहसील (भाग) ठाठरी तहसील जंगलवार अंशतः पटवार सर्किल को छोड़कर।
52	डोडा	चिल्ली पिंगल, गुंडना, फिगसू, मोहल्ला, और भरथ बगला तहसील, डोडा तहसील (भाग) -
		डोडा, अर्नोर्रा, धार, डोडा नगरपालिका, उद्यानपुर (अंशतः) और धारा पटवार सर्किल, थाथरी
		तहसील (भाग) – जंगलवार अंशतः पटवार सर्किल, कहारा तहसील (भाग) – कहारा तहसील
		जौरा पटवार सर्किल को छोड़कर और भालेसा तहसील (भाग) - चिल्ली पटवार सर्किल।
53	डोडा पश्चिम	मरमत, अस्सर, कास्तीगढ़ और भगवाह तहसील, डोडा तहसील (भाग) -डोडा तहसील डोडा
		अर्नोर्रा, धार, डोडा नगरपालिका, उद्यानपुर (अंशतः) और धारा पटवार सर्किल को छोड़कर।
		13-जिलाः रामबन
54	रामबन	बटोत और राजगढ़ तहसील उखराल तहसील (भाग) – उखराल तहसील, पोगल पटवार सर्किल
		को छोड़कर रामबन तहसील (भाग) – रामबन तहसील सोम्बर- हरोग पटवार सर्किल को
		छोड़कर।
55	बनिहाल	बनिहाल, खारी, रामसू और गूल तहसील, उखराल तहसील (भाग) – पोगल पटवार सर्किल
		और रामबन तहसील (भाग) – सोम्बर- हरोग पटवार सर्किल।
		14-जिलाः रियासी
56	गुलाबगढ़ (अ.ज.जा.)	माहोर और चस्साना तहसील और थुरू तहसील (भाग) – थुरू तहसील कांथी पटवार सर्किल को छोड़कर
57	रियासी	पौनी, ठाकराकोट और अरनास तहसील और रियासी तहसील (भाग) – रियासी तहसील
		भाबर ब्राह्मण, भगा कोटली और कोटली बजलियन पटवार सर्किलों को छोड़कर और थुरू
		तहसील (भाग) - कांथी पटवार सर्किल।
58	श्री माता वैष्णो देवी	कटरा एवं भोमाग तहसील, रिआसी तहसील (भाग)- भाबर ब्राह्मण, भगा कोटली एवं कोटली
		बजलियान पटवार सर्किल।
		15-जिलाः ऊधमपुर
59	ऊधमपुर पश्चिम	मौंगरी और पंचारी तहसील, ऊधमपुर तहसील (भाग) – संबल, बारियाँ, जिब, रहमबल,
		पडानू, बरोला, हरटेरियन, मुत्तल, चक रखवालान, माली, बिशाल जट्टन, ऊधमपुर नगर
		परिषद, मानसर, क्रिमची, त्रिशी, डेब्रिया, समुंदरानी , चखेर, सियाल जट्टन, कोटली जीजान,
		मंगियोट, टोपे, संगूर और संसू पटवार सर्किल।
60	ऊधमपुर पूर्व	मजालता तहसील, ऊधमपुर तहसील (भाग) – ऊधमपुर तहसील संबल, बारियाँ, जिब,
		रहमबल, पडानू, बरोला, हरटेरियन, मुत्तल, चक रखवालान, माली, बिशाल जट्टन, ऊधमपुर
		नगर परिषद, मानसर, क्रिमची, त्रिशी, डेब्रिया, समुंद्रानी, चखेर, सियाल जट्टन, कोटली
		जीजान, मंगियोटे, टोपे, संगूर, संसू, बाली, मानता, लाढ़ा, समरोली, चिरडी, जखैन, ओसू,
		पखलाई, ओमाला और लड्डन पटवार सर्किलों को छोड़कर और रामनगर तहसील (भाग) -
		कोगरमढ़ पटवार सर्किल।
61	चिनैनी	चिनैनी तहसील, लाट्टी तहसील (भाग) - पचौंद, लाट्टी और सिरा पटवार सर्किल, रामनगर
		तहसील (भाग) - घोरडी, नाला घोरान, हरटेरियन, धंदाल और बरमीन पटवार सर्किल और
		ऊधमपुर तहसील (भाग) - बाली, मानता, लाढ़ा, समरोली, चिरडी, जखैन, ओसू, पखलाई,
		ओमाला और लहुन पटवार सर्किल।
62	रामनगर (अ.जा.)	बसंतगढ़ तहसील, रामनगर तहसील (भाग) – रामनगर तहसील घोरडी, नाला घौरान,
		हरटेरियन, धंदाल, कोगरमढ़ और बरमीन पटवार सर्किलों को छोड़कर और लाट्टी तहसील
		(भाग) – लाट्टी तहसील पचौड, लाट्टी और सिरा पटवार सर्किलों को छोड़कर।
16-जिलाः कठुआ		
63	बनी	बनी और लोहाई मल्हार तहसील।
64	बिलावर	बिलावर और रामकोट तहसील।
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[भाग II—खण्ड 3(iii)]

65	बसोहली	बसोहली और महानपुर तहसील, कठुआ तहसील (भाग) –बसंतपुर और थेइन पटवार सर्किल।
66	जसरोटा	डिंगा अंब तहसील, कठुआ तहसील (भाग) - बरवाल, भुरथैन, बुधी, चाक सकता, फोरलेन,
		हटली, जुथाना, कठेरा, लोगेट, नानन, फलोट, तराहारा और त्रिदवान पटवार सर्किल और
		मरहीन तहसील (भाग) - अमला, बल्हार, बन, छन रोरियन, धमाल. हमीरपुर, जोगियाल,
		किशनपुर कंडी, मुठी हरदो और सेसवान पटवार सर्किल।
67	कठुआ	नगरी तहसील और कठुआ तहसील (भाग) –कठुआ तहसील बरवाल, भुरथैन, बुधी, चाक
	(अ.जा.)	सकता, पेरलैन, हटली, जुथाना, कठेरा, लोगेट, नानन, फलोटे, तराहराह, त्रिदवान, बसंतपुर
		और थेइन पटवार सर्किलों को छोड़कर।
68	हीरानगर	हीरानगर और मरहीन तहसील (भाग) – मरहीन तहसील अमला, बल्हार, बन, छन रोरियन,
		धमाल, हमीरपुर, जोगियाल, किशनपुर कंडी, मुठी हरदो और सेसवान पटवार सर्किलों को
		छोड़कर।
		17-जिलाः साम्बा
69	रामगढ़ (अ.जा.)	रामगढ़ और राजपुरा तहसील और साम्बा तहसील (भाग) – कटली, रामनगर और पंगदौर
		पटवार सर्किल।
70	साम्बा	घगवाल तहसील, साम्बा तहसील (भाग) - साम्बा तहसील कटली, रामनगर और पंगदौर
		पटवार सर्किलों को छोड़कर और विजयपुर तहसील (भाग) – डगोड़ और गुढ़ा सलाथिया पटवार सर्किल।
71	विजयपुर	बारी ब्राह्मणा तहसील और विजयपुर तहसील (भाग) – विजयपुर तहसील डगोड़ और गुढ़ा
		सलाथिया पटवार सर्किलों को छोड़कर।
		18-जिलाः जम्मू
72	बिश्नाह (अ.जा.)	बिश्नाह और अरनिया तहसील, आर.एस. पुरा तहसील (भाग)- मरालियाँ पटवार सर्किल।
73	सुचेतगढ़ (अ.जा.)	सुचेतगढ़ तहसील, आर.एस. पुरा तहसील (भाग) – आर.एस.पुरा तहसील मरालियाँ,
		दरसोपुर, आर.एस. पुरा खास और कोटली शाह डौला पटवार सर्किलों, नगरपालिका समिति
		आर.एस.पुरा को छोड़कर।
74	आर.एस. पुरा -जम्मू चरित्रेज्य	जम्मू दक्षिण तहसील (भाग)-गाडीगढ़, सतवारी, हक्कल (अंशतः), खंडवाल (अंशतः) और
	दक्षिण	डिगियाना पटवार सर्किल, जम्मू नगर निगम (भाग) -वार्ड नं. 22, 23, 55, 56, 57, 58 और
		73, बाहु तहसील (भाग)-चौआदी पटवार सर्किल, वार्ड नं. 68, 69 और 70 और आर.एस. पुरा
		तहसील (भाग) – दरसोपुर, आर.एस. पुरा खास और कोटली शाह डौला पटवार सर्किल,
		नगरपालिका समिति आर.एस. पुरा।
75	बाहु	बाहु तहसील (भाग) -बाहु, सुंजवां और बाहु (अंशतः) पटवार सर्किल और जम्मू नगर निगम
		वार्ड नं. 20, 21, 42, 43, 44, 47, 48, 49, 50, 51, 52, 53, 54 और 74 सहित और जम्मू
		दक्षिण तहसील (भाग) -वार्ड नं. 45 और 46, जम्मू कैंट।
76	जम्मू पूर्व	जम्मू तहसील (भाग) – बाईं बजाल और एथम पटवार सर्किल, नगरोटा तहसील (भाग)-जगती
		पटवार सर्किल और जम्मू एमसी (भाग) - वार्ड नं. 1, 2, 3, 4, 5, 6, 7, 8, 9, 10, 11, 14,
		15, 16, 17, 18, 19 और 71.
77	नगरोटा	दंसाल तहसील, भलवाल तहसील (भाग) – भलवाल तहसील भलवाल अंशतः और कोट
		पटवार सर्किलों को छोड़कर नगरोटा तहसील (भाग) – नगरोटा तहसील, जगती पटवार
		सर्किल को छोड़कर जम्मू तहसील (भाग) - सूरींसर, सगून और पौंथल पटवार सर्किल ।
78	जम्मू पश्चिम	जम्मू तहसील (भाग) जम्मू नगर निगम - वार्ड नं 12, 13, 24, 25, 26, 27, 28, 29, 30,
		31, 32, 33, 39, 40 और 41 और जम्मू पश्चिम तहसील (भाग) - मंडाल (अंशतः) और गोल
		पटवार सर्किल।
79	जम्मू उत्तर	जम्मू उत्तर तहसील जेएमसी वार्ड नं. 37, 38, 59 से 67 जम्मू तहसील (भाग) - वार्ड नं. 34,
		35, 36 एवं भलवाल तहसील (भाग)- भलवाल (अंशत:) और कोट पटवार सर्किलों सहित।
80	मढ़ (अ.जा.)	मंडाल तहसील, मढ़ तहसील जेएमसी वार्ड नं 72 और 75 सहित और जम्मू पश्चिम तहसील

7

8	THE GAZETTE OF INDIA : EXTRAORDINARY [Part II—Sec. 3(iii)]	
		(भाग) बधोर पटवार सर्किल।
81	अखनूर (अ.जा.)	अखनूर, परगवाल और ज्यौडि़याँ तहसील।
82	छम्ब	खौड़, खराह बल्ली, मैरा मंड्रियन और चौकी चौरा तहसील।
	T	19-जिलाः राजौरी
83	कालाकोट-सुंदरबनी	सुंदरबनी, कालाकोट, तरयाठ और सियोट तहसील।
84	नौशेरा	किला दरहाल, बेरी पत्तन और नौशेरा तहसील।
85	राजौरी (अ.ज.जा.)	राजौरी तहसील (भाग) – राजौरी तहसील सोहना और फतेहपुर पटवार सर्किलों को
		छोड़कर।
86	बुधल (अ.ज.जा.)	कोटेरंका और खवास तहसील।
87	थन्नामंडी (अ.ज.जा.)	थन्नामंडी, दरहाल और मंजाकोट तहसील, राजौरी तहसील (भाग) –सोहना और फतेहपुर
		पटवार सर्किल।
		20-जिलाः पुंछ
88	सुरनकोट (अ.ज.जा.)	सुरनकोट तहसील, हवेली तहसील (भाग) - खनेतर, सेरी ख्वाजा और सेंधारा पटवार
		सर्किल।
89	पुंछ हवेली	मंडी तहसील, हवेली तहसील (भाग)- हवेली तहसील खनेतर, सेरी ख्वाजा और सेंधारा
		पटवार सर्किलों को छोड़कर।
90	मेंढ़र (अ.ज.जा.)	बालाकोट, मनकोट और मेंढ़र तहसील।

तालिका-ख

संसदीय निर्वाचन क्षेत्र और उनका प्रस्तावित विस्तार

क्रम सं. और संसदीय निर्वाचन क्षेत्र का नाम	विधान सभा निर्वाचन क्षेत्र के संदर्भ में विस्तार
1-बारामूला	1-करनाह, 2-त्रेहगम, 3-कुपवाड़ा, 4-लोलाब, 5-हंदवाड़ा, 6-लंगेट, 7-सोपोर, 8-रफियाबाद, 9-
	उरी, 10-बारामूला, 11-गुलमर्ग, 12- वागूरा – क्रीरी, 13-पट्टन, 14-सोनावारी, 15-बांदीपोरा,
	16-गुरेज़ (अजजा), 27-बड़गाम और 28-बीरवाह।
2-श्रीनगर	17-कंगन (अजजा), 18-गांदरबल, 19-हजरतबल, 20-खानयार, 21- हब्बाकदल, 22-लालचौक,
	23-चानपोरा, 24-जदीबल, 25-ईदगाह, 26-सेंट्रल शाल्टेंग, 29-खानसाहिब, 30-चरार-ए-शरीफ,
	31-चाडूरा, 32-पम्पोर, 33-त्राल, 34-पुलवामा, 35-राजपोरा और 37-शोपियाँ।
3-अनन्तनाग-राजौरी	36-जैनपोरा, 38-डी.एच. पोरा, 39-कुलगाम, 40-देवसर, 41-डोरू, 42-कोकरनाग (अजजा),
	43-अनन्तनाग पश्चिम, 44- अनन्तनाग, 45- श्रीगुफवाड़ा – बिजबेहरा, 46- शानगुस-अनंतनाग
	पूर्व, 47-पहलगाम, 84-नौशेरा, 85-राजौरी (अजजा) 86-बुधल (अजजा), 87-थन्नामंडी
	(अजजा), 88- सुरनकोट (अजजा), 89-पुंछ हवेली और 90-मेंढ़र (अजजा)।
4-ऊधमपुर	48-इन्दरवाल, 49-किश्तवाड़, 50-पाडेर-नागसेनी, 51-भदरवाह 52-डोडा, 53-डोडा पश्चिम,
	54-रामबन, 55-बनिहाल, 59-ऊधमपुर पश्चिम, 60-ऊधमपुर पूर्व, 61-चिनैनी, 62-रामनगर
	(अजा), 63-बनी, 64-बिलावर, 65-बसोहली, 66-जसरोटा 67-कटुआ (अजा) और 68-हीरानगर।
5-जम्मू	56-गुलाबगढ़ (अजजा), 57-रियासी, 58-श्री माता वैष्णो देवी, 69- रामगढ़ (अजा), 70-साम्बा,
	71-विजयपुर, 72-बिश्नाह (अजा) 73-सुचेतगढ़ (अजा), 74-आर. एस. पुरा - जम्मू दक्षिण, 75-
	बाहु, 76-जम्मू पूर्व, 77-नगरोटा, 78-जम्मू पश्चिम, 79-जम्मू उत्तर, 80-मढ़ (अजा), 81-अखनूर
	(अजा), 82-छम्ब और 83-कालाकोट-सुंदरबनी।

नोटः तालिका-क में किसी जिले, तहसील, पटवार सर्किल, नगरपालिका और वार्ड या अन्य राज्यक्षेत्रीय डिवीजन के किसी भी संदर्भ का अर्थ 15 जून, 2020 की स्थिति के अनुसार उस जिले, तहसील, पटवार सर्किल, नगरपालिका और वार्ड या अन्य राज्यक्षेत्रीय डिवीजन के भीतर आने वाले क्षेत्र से होगा।

ह./-केवल कुमार शर्मा राज्य निर्वाचन आयुक्त सदस्य

DELIMITED LANDSCAPE OF UNION TERBITORY OF JAMMU & KASHMIF

ह./-न्यायमूर्ति (सेवानिवृत्त) रंजना प्रकाश देसाई अध्यक्ष

ह./-सुशील चंद्रा मुख्य निर्वाचन आयुक्त सदस्य

[फा. सं. 282/जेएंडके/2022 (खंड-IV)]

आदेश से.

के. एन. भार, सचिव

DELIMITATION COMMISSION

NOTIFICATION

New Delhi, the 5th May, 2022

O.N. 17(E).— In pursuance of sub-section (1) of Section 10 of the Delimitation Act, 2002 (33 of 2002) and Part-V of the Jammu & Kashmir Reorganisation Act, 2019, the following Order made by the Delimitation Commission under sub-section (2) of Section 9 read with sub-section (2) of Section 4 of the Delimitation Act, 2002 and Part – V of the Jammu & Kashmir Reorganisation Act, 2019, in respect of the delimitation of Parliamentary and Assembly Constituencies in the Union Territory of Jammu & Kashmir is hereby published.

ORDER NO. 2

WHEREAS, in pursuance of Sections 8 and 4 of the Delimitation Act, 2002 (33 of 2002), as amended by the Delimitation (Amentment) Act, 2003(3 of 2004), and Part – V of the Jammu & Kashmir Reorganisation Act, 2019, the Delimitation Commision has, by its Order No.1 dated 14^{th} March, 2022 published in the extraordinary issue of the Gazette of India and the Union Territory of Jammu & Kashmir Gazette on 14^{th} March, 2022, determined – (i) the total number of seats in the House of the People to be allocated to the Union Territory of Jammu & Kashmir as five (5) of which Zero(0) seat shall be reserved for Scheduled Castes and Zero(0) seat shall be reserved for the Scheduled Tribes, and (ii) the total number of seats to be assigned to the Legislative Assembly of the Union Territory as Ninty (90) of which, Seven (7) seats shall be reserved for the Scheduled Castes and Nine (9) seats for the Scheduled Tribes; and

WHEREAS, in pursuance of sub-section (1) of Section 5, read with sub Section (1) of Section 9 of the Delimitation Act, 2002 and Part-V of the Jammu & Kashmir Reorganisation Act, 2019, the Delimitation Commission associated with itself the Associate Members from the Union Territory with the proceedings for the delimitation of Parliamentary and Assembly Constituencies in the Union Territory; and

WHEREAS, in pursuance of sub-section (2) of Section 9 of the Delimitation Act, 2002 and Part –V of the Jammu & Kashmir Reorganisation Act, 2019, the Delimitation Commission published its draft proposals, for the delimitation of Parliamentary and Assembly Constituencies in the Union Territory on the basis of the relevant published figures of 2011 Census, in the extraordinary issue of the Gazette of India and in the Jammu & Kashmir Union Territory Gazette on 14th March, 2022, inviting objections and suggestions in relation to the aforesaid proposals by 21st March, 2022; and

WHEREAS, in pursuance of the said sub-section (2) of Section 9 of the Delimitation Act, 2002 and Part -V the Jammu & Kashmir Reorganisation Act, 2019, the Commission's Order No. 1 mentioned above and the above referred draft proposals of the Commission was published in the local newspapers on 14th March, 2022 and given further publicity through radio and television and other media of mass communication; and

WHEREAS, in pursuance of the said sub-section (2) of Section (9) of the Delimitation Act, 2002 and Part – V of the Jammu & Kashmir Reorganisation Act, 2019, the Commission also issued a public notice on 25th March, 2022 specifying the places and dates of its public sittings to consider all objections and suggestions; and

WHEREAS, in pursuance of the said sub-section (2) of Section 9 of the Delimitation Act, 2002 and Part – V of the Jammu & Kashmir Reorganisation Act, 2019, the Commission held public sittings on 4^{th} April, 2022 at Jammu and on 5^{th} April, 2022 at Srinagar and heard the members of the public and afforded them full opportunity of making oral and written submissions, in addition to the written representations already sent, if any, to the Commission; and

10

WHEREAS, the Commission has considered all objections and suggestions made at the aforesaid public sittings and/or received by it otherwise, in relation to its said proposals, in the light of the relevant provisions of the Constitution and the said Acts;

NOW THEREFORE, in pursuance of clause (d) of Sub-Section (2) of Section 9 read with Sub-Section (2) of Section 4 of the Delimitation Act, 2002, as amended and Part – V of the Jammu & Kashmir Reorganisation Act, 2019, the Delimitation Commission hereby determines as follows:

- 1. Ninety territorial Assembly Constituencies into which the Union Territory of Jammu & Kashmir shall be divided for the purpose of elections to the Legislative Assembly of the Union Territory and the extent of each such Constituency shall be as shown in Table-A [As envisaged in Section 14(4) of The Jammu and Kashmir Reorganisation Act, 2019 (34 of 2019), 24 seats have not been taken up for the purpose of delimitation].
- 2. The territorial Parliamentary Constituencies into which the Union Territory of Jammu & Kashmir shall be divided for the purpose of elections to the House of the People and the extent of each such Constituency shall be as shown in Table-B.
- 3. Where the name of a Constituency as shown in Table-A or Table-B is distinguished by the brackets and letters "(SC)" the seat in that Constituency is reserved for the Scheduled Castes.

4. Where the name of a Constituency as shown in Table-A or Table-B is distinguished by the brackets and letters "(ST)" the seat in that Constituency is reserved for the Scheduled Tribes.

7	Sopore	Sopore and Dangerpora Tehsils Khoie Tehsil (Part) Tarzoo PC.
8	Rafiabad	Zaingeer, Watergam, Rafiabad (Rohama) and Dangiwacha Tehsils.
9	Uri	Uri and Boniyar Tehsils and Narvaw Tehsil (Part) Kitchama PC.
10	Baramulla	Baramulla Tehsil, Narvaw Tehsil (Part) Narvaw Tehsil excluding Kitchama PC Wagoora Tehsil (Part) - Wagoora Tehsil excluding Wagoora PC and Forest Block.

TABLE-A ASSEMBLY CONSTITUENCIES AND THEIR PROPOSED EXTENT Name of Assembly S.No. Extent Constituency **1-DISTRICT : KUPWARA** Karnah Tehsil and KralporaTehsil (Part) - Gundzonareshi, 1 Karnah Panzgam and Shuloora PCs. 2 Trehgam and Keran Tehsils, Kralpora Tehsil (Part) - KralporaTehsil Trehgam excluding Gundzonareshi, Panzgam and Shuloora PCs and Kupwara Tehsil (Part)- Gushi, Dedkoot and Nagri Malpora PCs. 3 Kupwara Kupwara Tehsil (Part) - Kupwara Tehsil excluding Gushi, Dedkoot and Nagri Malpora PCs and Dragmulla Tehsil (Part) Bumhama PC. 4 Lolab Sogam (Lolab), Lalpora and Machil Tehsils. 5 Vilgam, Zachaldara and Tarathpora (Ramhal) Tehsils and Handwara Dragmulla Tehsil (Part) - Dragmulla Tehsil excluding Bumhama PC and Handwara Tehsil (Part) - Bakaiaker, Handwara, Shoghpora, Wadipora, Sirajpora, Badkoot Machipora and Jagerpora PCs. Qaziabad (Kralgund), Langate and Qalamabad Tehsils and Handwara 6 Langate Tehsil (Part) – Handwara Tehsil excluding Bakaiaker, Handwara, Shoghpora, Wadipora, Sirajpora, Badkoot Machipora and Jagerpora PCs. 2-DISTRICT : BARAMULLA

[भाग II—खण्ड 3(iii)]

11	Gulmarg	Kawarhama and Kunzar Tehsils and Tangmarg Tehsil (Part) Tangmarg Tehsil excluding Hajibal and Khaipora PCs.
12	Wagoora - Kreeri	Kreeri Tehsil, Wagoora Tehsil (Part) Wagoora PC and Forest Block, Khoie Tehsil (Part) Khoie Tehsil excluding Tarzoo PC, Tangmarg Tehsil (Part) Hajibal and Khaipora PCs and Pattan Tehsil (Part) Wanigam Payeen, Wanigam Bala, Tilgam, Tapper Waripora and Humrey PCs.
13	Pattan	Singpora Tehsil and Pattan Tehsil (Part) - Pattan Tehsil excluding Wanigam Payeen, Wanigam Bala, Tilgam, Tapper Waripora and Humrey PCs.
		3-DISTRICT : BANDIPORA
14	Sonawari	Sonawari Tehsil, Sumbal Municipality, Ajas Tehsil, and HajinTehsil (Part) HajinTehsil excluding Shahgund, Naidkhai PCs Hajin Municipality and Bandipora Tehsil (Part) Garoora and Nadihal PCs
15	Bandipora	Aloosa Tehsil and Bandipora Tehsil (Part) Bandipora Tehsil excluding Garoora and Nadihal PCs, Bandipora Municipality and HajinTehsil (Part) Shahgund and Naidkhai PCs
16	Gurez (ST)	Gurez and Tulail Tehsils.
		4-DISTRICT : GANDERBAL
17	Kangan (ST)	Kangan and Gund Tehsils, Forest Block Kangan Gund and Lar Teshil (Part) – Watlar PC.
18	Ganderbal	Tulmulla (Kheer Bhawani), Wakoora and Ganderbal Tehsils and Lar Teshil (Part) – Lar Teshil excluding Watlar PC.
		5-DISTRICT : SRINAGAR
19	Hazratbal	North Srinagar Tehsil (Part) - North Srinagar Tehsil excluding Harwan, Gupt Ganga, Shalimar and Nandpora PCs and Eidgah Tehsil (Part) – Buchpora, Umerhair, Owanta Bhawan, Baghat Shooru and Anchar PCs.
20	Khanyar	Khanyar Tehsil (Part) - Khanyar Tehsil excluding Rainawari, Sangeen Darwaza and Abi Karpora PCs and North Srinagar Tehsil (Part) Harwan, Gupt Ganga, and Shalimar PCs.
21	Habbakadal	South Srinagar Tehsil (Part) - South Srinagar Tehsil excluding Sonwar, Maisuma, Shivpora, Kursoo Padshahi Bagh, Naursingh Garh and Barzulla PCs.
22	Lal Chowk	PanthaChowk Tehsil and South Srinagar Tehsil (Part) Sonwar, Maisuma, Shivpora, Kursoo Padshahi Bagh, Naursingh Garh and Barzulla PCs.
23	Channapora	Channapora Tehsil.
24	Zadibal	Eidgah Tehsil (Part) – Zoonimar PC, North Srinagar Tehsil (Part) Nandpora PC and Khanyar Tehsil (Part) Rainawari, Sangeen Darwaza and Abi Karpora PCs.
25	Eidgah	Eidgah Tehsil (Part) – Eidgah Tehsil excluding Buchpora, Umerhair, Owanta Bhawan, Baghat Shooru, Anchar and Zoonimar PCs.
26	Central Shalteng	Central Shalteng Tehsil.

128

11

12	111	E GALETTE OF INDIA . EATRAORDINART [FART II—SEC. 3(III)]
		6- DISTRICT : BUDGAM
27	Budgam	Narbal Tehsil (Part) - Narbal Tehsil excluding Kawoosa Jager and Kawoosa Khalisa PCs and Budgam Tehsil (Part) – Budgam Tehsil excluding Ichkoot and Gudsathoo PCs.
28	Beerwah	Magam and Beerwah Tehsils and Narbal Tehsil (Part) Kawoosa Jager and Kawoosa Khalisa PCs
29	Khansahib	Khag Tehsil and Khansahib Tehsil (Part) - Khansahib Tehsil excluding Driygam PC.
30	Chrar-i-Sharief	Chrar-i-Sharief Tehsil and Khansahib Tehsil (Part) Driygam PC, Chadoora Tehsil (Part) – Chadoora Tehsil excluding Ropora Namtihal, Wathoora, Bugam Batapora, Dawletpora, Badipora, Yarikalan PCs and Municipal Committee Chadoora and Budgam Tehsil (Part) – Ichkoot and Gudsathoo PCs.
31	Chadoora	B.K. Poora Tehsil and Chadoora Tehsil (Part) – Ropora Namtihal, Wathoora, Bugam Batapora, Dawletpora, Badipora, Yarikalan PCs and Municipal Committee Chadoora.
	·	7-DISTRICT : PULWAMA
32	Pampore	Pampore and Kakapora Tehsils, Pampore Municipality and Khrew Municipality and Pulwama Tehsil (Part) Parigam and Tumchi Nowpora PCs.
33	Tral	Tral and Aripal Tehsils, Tral Municipality, Awantipora Tehsil (Part) – Awantipora, Noorpora and Midoora PCs and Awantipora Municipality.
34	Pulwama	Pulwama Tehsil (Part) – Pulwama Tehsil excluding Kangan, Murran, Mitrigam, Karimabad, Bunoora, Wahibugh, Parigam and Tumchi Nowpora PCs, Pulwama Municipality, Awantipora Tehsil (Part) – Awantipora Tehsil excluding Awantipora, Noorpora and Midoora PCs.
35	Rajpora	Shahoora (Litter) and Rajpora Tehsils, Pulwama Tehsil (Part) Kangan, Murran, Mitrigam, Karimabad, Bunoora and Wahibugh PCs.
		8-DISTRICT : SHOPIAN
36	Zainapora	Zainapora, Chitragam, Barbugh Imamsahib and Hermain Tehsils and Shopian Tehsil (Part) – Dangerpora, Trenz, Kiloora Malikgund, Nadigam, Ganowpora Arsh, Dangam, Pratabpora, Bemnipora, Kaprin and Kanjiullar PCs.
37	Shopian	Keller and Keegam Tehsils, Shopian Tehsil (Part) Shopian Tehsil excluding – Dangerpora, Trenz, Kiloora Malikgund, Nadigam, Ganowpora Arsh, Dangam, Pratabpora Bemnipora, Kaprin and Kanjiullar PCs.
	· ·	9- DISTRICT : KULGAM
38	D.H. Pora	D.H. Pora and Pahloo Tehsils.
39	Kulgam	Kulgam and Yaripora Tehsils.
40	Devsar	Qaimoh, Frisal and Devsar Tehsils.

THE GAZETTE OF INDIA : EXTRAORDINARY [PART II—SEC. 3(iii)]

12

[भाग II—खण्ड 3(iii)]

10-DISTRICT : ANANTNAG			
41	Dooru	Dooru and Shahabad Bala Tehsils, Kokernag Tehsil (Part) – Bahie, Ohi Bumdoora, Akingam, Sagam and Nagam PCs.	
42	Kokernag (ST)	Larnoo Tehsil, Kokernag Tehsil (Part) – Kokernag Tehsil excluding Bahie, Ohi Bumdoora, Akingam, Sagam and Nagam PCs and Shangus Tehsil (Part) – Chaklipora, Chittergul and Uttrusoo PCs.	
43	Anantnag West	Qazigund Tehsil, Anantnag Tehsil (Part) – Khanabal, Ruhoo, Urhanhall, L.G. Pora, Khandipahari, K.G. Raina, Nipora, Hurdischan, Kamad, Shaibabad and Imoh PCs.	
44	Anantnag	Anantnag Tehsil (Part) – Anantnag Tehsil excluding Khanabal, Ruhoo, Urhanhall, L.G. Pora, Khandipahari, K.G. Raina, Nipora, Hurdischan, kamad, Shaibabad and Imoh PCs.	
45	Srigufwara -Bijbehara	Bijbehara and Srigufwara Tehsils.	
46	Shangus – Anantnag East	Anantnag East Tehsil, Shangus Tehsil (Part) – Shangus Tehsil excluding Chaklipora, Chittergul and Uttrusoo PCs.	
47	Pahalgam	Pahalgam and Sallar Tehsils.	
		11-DISTRICT : KISHTWAR	
48	Inderwal	Bounjwah, Chhatroo, Marwah and Warwan Tehsils, Kishtwar Tehsil (Part) – Keshwan PC, Mughalmaidan Tehsil (Part) – Mughalmaidan Tehsil excluding Mulchiter PC and Drabshalla Tehsil (Part) – Balgran PC.	
49	Kishtwar	Dachhan Tehsil, Drabshalla Tehsil (Part) - Drabshalla Tehsil excluding Balgran PC and Kishtwar Tehsil (Part) – Kishtwar Tehsil excluding Dool, Pochhal and Keshwan PCs and Mughalmaidan Tehsil (Part) – Mulchiter PC.	
50	Padder - Nagseni	Atholi, Nagseni and Machail Tehsils, Kishtwar Tehsil (Part) –Dool and Pochhal PCs.	
		12-DISTRICT : DODA	
51	Bhadarwah	Bhadarwah, Chiralla, Bhella and Bhalla Tehsils, Kahara Tehsil (Part) – Joura PC, Bhalesa Tehsil (Part) – Bhalesa Tehsil excluding Chilly PC and Thathri Tehsil (Part) – Thathri Tehsil excluding Janglawar Partially PC.	
52	Doda	Chilly Pingal, Gundna, Phigsoo, Mohalla and Bharath Bagla Tehsils, Doda Tehsil (Part) –Doda, Arnora, Dhar, Doda Municipality, Udhyanpur (Partially) and Dhara PCs, Thathri Tehsil (Part) – Janglawar Partially PC, Kahara Tehsil (Part) – Kahara Tehsil excluding Joura PC and Bhalesa Tehsil (Part) – Chilly PC.	
53	Doda West	Marmat, Assar, Kastigarh and Bhagwah Tehsils, Doda Tehsil (Part) Doda Tehsil excluding Doda, Arnora, Dhar, Doda Municipality, Udhyanpur (Partially) and Dhara PCs.	
	13-DISTRICT : RAMBAN		
54	Ramban	Batote and Rajgarh Tehsils Ukhral Tehsil (Part) – Ukhral Tehsil excluding Pogal PC, Ramban Tehsil (Part) – Ramban Tehsil excluding Somber- Harog PC.	

130

14	THE GA	AZETTE OF INDIA : EXTRAORDINARY [PART II—SEC. 3(iii)]
55	Banihal	Banihal, Khari, Ramsoo and Gool Tehsils, Ukhral Tehsil (Part) – Pogal PC and Ramban Tehsil (Part) – Somber- Harog PC.
		14-DISTRICT : REASI
56	Gulabgarh (ST)	Mahore and Chassana Tehsils and Thuroo Tehsil (Part) – Thuroo Tehsil excluding Kanthi PC.
57	Reasi	Pouni, Thakrakote and Arnas Tehsils and Reasi Tehsil (Part) – Reasi Tehsil excluding Bhabber Brahmana, Bhaga Kotli and Kotli Bajalian PCs and Thuroo Tehsil (Part) – Kanthi PC.
58	Shri Mata Vaishno Devi	Katra and Bhomag Tehsils, Reasi Tehsil (Part) – Bhabber Brahmana, Bhaga Kotli and Kotli Bajalian PCs.
		15-DISTRICT : UDHAMPUR
59	Udhampur West	Moungri and Panchari Tehsils, Udhampur Tehsil (Part) – Sambal, Barrian, Jib, Rehmbal, Padanoo, Barolla, Hartarian, Muttal, Chak Rakhwalan, Mali, Bishal Jattan, Udhampur Municipal Council, Mansar, Krimchi, Trishi, Debriah, Samundrani, Chakher, Sial Jattan, Kotli Jijan, Mangiote, Tope, Sangoor and Sansoo PCs.
60	Udhampur East	Majalta Tehsil, Udhampur Tehsil (Part) – Udhampur Tehsil excluding Sambal, Barrian, Jib, Rehmbal, Padanoo, Barolla, Hartarian, Muttal, Chak Rakhwalan, Mali, Bishal Jattan, Udhampur Municipal Council, Mansar, Krimchi, Trishi, Debriah, Samundrani, Chakher, Sial Jattan, Kotli Jijan, Mangiote, Tope, Sangoor, Sansoo, Bali, Manta, Ladha, Samroli, Chirdi, Jakhain, Ossu, Pakhlai, Omala and Laddan PCs and Ramnagar Tehsil (Part) – Kogarmarh PC.
61	Chenani	Chenani Tehsil, Latti Tehsil (Part) – Pachound, Latti and Sira PCs, Ramnagar Tehsil (Part) – Ghordi, Nallah Ghouran, Hartaryan, Dhandhal and Barmeen PCs and Udhampur Tehsil (Part) – Bali, Manta, Ladha, Samroli, Chirdi, Jakhain, Ossu, Pakhlai, Omala and Laddan PCs.
62	Ramnagar (SC)	Basantgarh Tehsil and Ramnagar Tehsil (Part) – Ramnagar Tehsil excluding Ghordi, Nallah Ghouran, Hartaryan, Dhandhal, Kogarmarh and Barmeen PCs and Latti Tehsil (Part) – Latti Tehsil excluding Pachound, Latti and Sira PCs.
		16-DISTRICT : KATHUA
63	Bani	Bani and Lohai Malhar Tehsils.
64	Billawar	Billawar and Ramkot Tehsils.
65	Basohli	Basohli and Mahanpur Tehsils, KathuaTehsil (Part) Basantpur and Thein PCs.
66	Jasrota	Dinga Amb Tehsil, Kathua Tehsil (Part) – Barwal, Bhurthain, Budhi, Chak Sakta, Forelain, Hatli, Juthana, Kathera, Logate, Nanan, Phalote, Tarharah and Tridwan PCs and Marheen Tehsil (Part) – Amala, Balhar, Bann, Chhan Rorian, Dhamal. Hamirpur, Jogial, Kishanpur Kandi, Muthi Hardo and Seswan PCs.
67	Kathua (SC)	Nagri Tehsil and Kathua Tehsil (Part) – Kathua Tehsil excluding Barwal, Bhurthain, Budhi, Chak Sakta, Forelain, Hatli, Juthana, Kathera, Logate, Nanan, Phalote, Tarharah, Tridwan, Basantpur and Thein PCs.

131

[भाग II—खण्ड 3(iii)]

81

82

Akhnoor (SC)

DELIMITED LANDSCAPE OF UNION TERRITORY OF JAMMU & KASHMIR

Chhamb

68	Hiranagar	Hiranagar and Marheen Tehsil (Part) – Marheen Tehsil excluding Amala, Balhar, Bann, Chhan Rorian, Dhamal. Hamirpur, Jogial, Kishanpur Kandi, Muthi Hardo and Seswan PCs.
		17-DISTRICT : SAMBA
69	Ramgarh (SC)	Ramgarh and Rajpura Tehsils and Samba Tehsil (Part) – Katli, Ramnagar and Pangdour PCs.
70	Samba	Ghagwal Tehsil, Samba Tehsil (Part) – Samba Tehsil excluding Katli, Ramnagar and Pangdour PCs and Vijaypur Tehsil (Part) – Dagore and Gurha Slathian PCs.
71	Vijaypur	Bari Brahmna Tehsil and Vijaypur Tehsil (Part) – Vijaypur Tehsil excluding Dagore and Gurha Slathian PCs.
		18-DISTRICT : JAMMU
72	Bishnah (SC)	Bishnah and Arnia Tehsils, R.S. Pura Tehsil (Part) – Maralian PC.
73	Suchetgarh (SC)	Suchetgarh Tehsil, R.S. Pura Tehsil (Part) – R.S. Pura Tehsil excluding Maralian, Darsopur, R.S. Pura Khas and Kotli Shah Daula PCs, Municipal Committee R.S. Pura.
74	R.S. Pura-Jammu South	Jammu South Tehsil (Part) – Gadigarh, Satwari, Hakkal (Partly), Khandwal (Partly) and Digiana PCs, Jammu Municipal Corporation (Part) – Ward No. 22, 23, 55, 56, 57, 58 and 73, Bahu Tehsil (Part) – Chowadi PC, Ward no. 68, 69 &70 and R.S. Pura Tehsil (Part) – Darsopur, R.S. Pura Khas and Kotli Shah Daula PCs, Municipal Committee R.S. Pura.
75	Bahu	Bahu Tehsil (Part) – Bahu, Sunjwan and Bahu (Partly) PCs and Jammu Municipal Corporation Ward No. 20, 21, 42, 43,44, 47,48, 49, 50, 51, 52, 53, 54 & 74 and Jammu South Tehsil (Part) – Ward No. 45 & 46, Jammu Cantt.
76	Jammu East	Jammu Tehsil (Part) – Bain Bajal and Aitham PCs, Nagrota Tehsil (Part) – Jagti PC and Jammu Municipal Corporation (Part) – Ward No. 1, 2, 3, 4, 5, 6, 7, 8, 9, 10, 11, 14,15, 16, 17, 18, 19 & 71.
77	Nagrota	Dansal Tehsil, Bhalwal Tehsil (Part) – Bhalwal Tehsil excluding Bhalwal (Partly) and Kote PCs, Nagrota Tehsil (Part) – Nagrota Tehsil excluding Jagti PC Jammu Tehsil (Part) – Surinsar, Sagoon and Pounthal PCs.
78	Jammu West	Jammu Tehsil (Part) Jammu Municipal Corporation – Ward No- 12, 13, 24, 25, 26, 27, 28, 29, 30, 31, 32, 33, 39, 40 & 41 and Jammu West Tehsil (Part) – Mandal (Partly) and Gole PCs.
79	Jammu North	Jammu North Tehsil including Jammu Municipal Corporation Ward No. 37, 38, 59 to 67 Jammu Tehsil (Part) – Ward no. 34, 35, 36 and Bhalwal Tehsil (Part) – Bhalwal (Partly) and Kote PCs.
80	Marh (SC)	Mandal Tehsil, Marh Tehsil including Jammu Municipal Corporation Ward No. – 72 & 75 and Jammu West Tehsil (Part) Badhore PC.

Akhnoor, Pargwal and Jourian Tehsils.

Khour, Kharah Balli, Maira Mandrian and Chowki Choura Tehsils.

15

THE GAZETTE OF INDIA : EXTRAORDINARY [PART II—SEC. 3(iii)]

	19-DISTRICT : RAJOURI		
83	Kalakote - Sunderbani	Sunderbani, Kalakote, Taryath and Siot Tehsils.	
84	Nowshera	Qila Darhal, Beri Pattan and Nowshera Tehsils.	
85	Rajouri (ST)	Rajouri Tehsil (Part) – Rajouri Tehsil excluding Sohna and Fatehpur PCs.	
86	Budhal (ST)	Koteranka and Khawas Tehsils.	
87	Thannamandi (ST)	Thannamandi, Darhal and Manjakote Tehsils, Rajouri Tehsil (Part) – Sohna and Fatehpur PCs.	
		20-DISTRICT : POONCH	
88	Surankote (ST)	Surankote Tehsil, Haveli Tehsil (Part) – Khaneter, Seri Khawaja and Shiendhara PCs.	
89	Poonch Haveli	Mandi Tehsil, Haveli Tehsil (Part) – Haveli Tehsil excluding Khaneter, Seri Khawaja and Shiendhara PCs.	
90	Mendhar (ST)	Balakote, Mankote and Mendhar Tehsils.	

TABLE – B

PARLIAMENTARY CONSTITUENCIES AND THEIR PROPOSED EXTENT

S.No. and Name of Parliamentary	EXTENT IN TERMS OF ASSEMBLY CONSTITUENCY
Constituency	
1-Baramulla	1-Karnah, 2-Trehgam, 3-Kupwara, 4-Lolab, 5-Handwara, 6-Langate, 7- Sopore, 8-Rafiabad, 9-Uri, 10-Baramulla, 11-Gulmarg, 12-Wagoora - Kreeri, 13-Pattan, 14-Sonawari, 15-Bandipora, 16-Gurez (ST), 27-Budgam & 28- Beerwah.
2-Srinagar	17-Kangan (ST), 18-Ganderbal, 19-Hazratbal, 20-Khanyar, 21- Habbakadal, 22- Lal Chowk, 23-Channapora, 24-Zadibal, 25-Eidgah, 26-Central Shalteng, 29-Khansahib, 30-Chrar-i-Sharief, 31-Chadoora, 32-Pampore, 33-Tral, 34-Pulwama, 35-Rajpora & 37-Shopian.
3-Anantnag-Rajouri	36-Zainapora, 38-D.H. Pora, 39-Kulgam, 40-Devsar, 41-Dooru, 42-Kokernag (ST), 43-Anantnag West, 44- Anantnag, 45-Srigufwara - Bijbehara, 46- Shangus-Anantnag East, 47-Pahalgam, , 84-Nowshera, 85– Rajouri (ST) 86 – Budhal (ST), 87 –Thana Mandi (ST), 88 –Surankote (ST), 89-Poonch Haveli & 90-Mendhar (ST).
4-Udhampur	48-Inderwal, 49-Kishtwar, 50-Padder-Nagseni, 51- Bhadarwah 52-Doda, 53- Doda West, 54-Ramban, 55-Banihal, 59-Udhampur West, 60-Udhampur East, 61-Chenani, 62-Ramnagar (SC), 63-Bani, 64-Billawar, 65-Basohli, 66- Jasrota 67- Kathua (SC) & 68-Hiranagar.

[भाग II—खण्ड 3(iii)]

5-Jammu	56- Gulabgarh (ST), 57-Reasi, 58-Shri Mata Vaishno Devi, 69- Ramgarh (SC), 70-Samba, 71-Vijaypur, 72-Bishnah (SC) 73-Suchetgarh (SC), 74-R.S.
	Pura - Jammu South. 75-Bahu, 76-Jammu East, 77- Nagrota, 78-Jammu
	West, 79-Jammu North, 80-Marh (SC), 81-Akhnoor (SC), 82-Chhamb & 83-
	Kalakote- Sunderbani.

NOTE : Any reference in Table-A to a District, Tehsil, Patwar Circle, Municipality and Ward or other territorial division shall be taken to mean the area comprised within that District, Tehsil, Patwar Circle, Municipality and Ward or other territorial division as on the 15th day of June, 2020.

Sd. KEWAL KUMAR SHARMA State Election Commissioner MEMBER

DELIMITED LANDSCAPE OF UNION TERRITORY OF JAMMU & KASHMIR

Sd. JUSTICE(Retd.)RANJANA PRAKASH DESAI CHAIRPERSON Sd. SUSHIL CHANDRA Chief Election Commissioner MEMBER

[F. No. 282/J&K/2022(Vol.IV)] By Order,

K. N. BHAR, Secy.

17

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134

Recommendation

1. Kashmiri Migrants:

During the public hearings Kashmiri migrants voiced their grievances. Some of them addressed representations to the Commission. The gist of their submissions needs to be stated. They inter alia urged that they have been living in exile for the last more than three decades. Kashmiri Migrants are original inhabitants of Jammu & Kashmir but they have been very unfairly dealt with. It was submitted that they were forced to leave their ancestral homeland. They were persecuted and forced to live in exile as refugees in their own country. They are scattered across the length and breadth of India and even outside India. Circumstances drove them to flee Kashmir. They find themselves bereft of their sense of belonging and well known identity. It was pointed out that Kashmiri Migrants who made immense contribution to social, religious and political life of India are today facing existential threat. Nothing was done to stop their exodus from Kashmir. Due to all such factors Kashmiri Migrants are politically unrepresented. Unless they get proper political representation, they will not regain their lost status and rightful place in their homeland Jammu & Kashmir. It was urged that in order to preserve their political rights, seats may be reserved for them in the Jammu and Kashmir Assembly and in Parliament.

The Commission's attention was drawn to Article 331 of the Constitution of India which makes provision for nomination of two members of the Anglo-Indian Community to the House of People if the President is of the opinion that Anglo Indian Community is not adequately represented. Reliance was placed on the Supreme Court's Judgment in <u>Somnath Poudyal Vs the</u>

Union of India and others 1994 Supp(1) Sec 324 . In this case, Clause F of Article 371-F of the Constitution was strongly relied upon which states that Parliament may, for the purpose of protecting the rights and interests of the different sections of the population of Sikkim, make provision for the number of seats in the Legislative Assembly of the State of Sikkim which may be filled by candidates belonging to such sections and for delimitation of the assembly constituencies from which candidates belonging to such sections alone can stand for election to the Legislative Assembly of the State of Sikkim. Suitable amendments were made to the Representation of the People Act, 1950 and the Representation of the People Act, 1951 to enable fresh elections to Sikkim Assembly on certain basis considered appropriate to and in conformity with the historical evolution of Sikkim's political institutions. Provision was made inter aliafor reservation in the assembly constituency seats for Sikkimese of Bhutia-Lepcha origin and reservation of seat for the Sanghas. Provision was also made that only Sanghas belonging to recognized monasteries shall be entitled to be registered in the electoral roll. Provision was also made inter alia that a person shall not be qualified to be chosen to fill a seat in the Legislative Assembly unless in case of seat reserved for Sanghas, he is an elector of the Sangha Constituency. These provisions were challenged before the Supreme Court. It was *inter alia* urged that Clause (F) of Article 371-F of the Constitution was violative of basic features of the democracy and the reservation of one seat for Sangha to be elected by an Electoral College of Lamaic monasteries is based purely on religious distinctions and therefore violative of Art 15(1) and Art 325 of the Constitution of India.

Repelling these contentions, the Supreme Court observed that Sangha is a religious institution, but there is material to sustain the conclusion that the Sangha for a long time associated itself closely with the political developments

of Sikkim and was interwoven with political and social life of its people. In view of this historical association, the reservation of a seat for the Sangha recognizes the social and political role of the institution more than its purely religious identity. The Supreme Court further observed that in the historical setting of Sikkim and its political and social evolution, the provision has to be construed really as not invoking the impermissible idea of a separate electorate either. The provision bears comparison to Article 331 providing for representation to the Anglo-Indian Community. The Sangha is not merely a religious institution. It has been historically a political and social institution in Sikkim. Therefore, the provision can be sustained.

Reliance was also placed by the Kashmiri Migrants on <u>K</u>. <u>Lakshminarayanan 3Vs. Union of India (2020) 14 SCC664</u> to submit that persons from Kashmiri Migrants category may be nominated to the Legislative Assembly and Parliament.

Factual matrix of this case may be shortly stated.

Part VIII of the Constitution deals with Union Territories. It was amended by the Constitution (Fourteenth Amendment) Act 1962 by inserting Article 239-A which provides for creation of local legislatures or Council of Ministers or both for certain Union Territories. Article 239 A reads thus:

"ARTICLE 239-A. Creation of local Legislatures or Council of Ministers or both for certain Union Territories. -(1) Parliament may by law create [the Union territory of [Puducherry]]-

(a) a body, whether elected or partly nominated and partly elected to function as a legislature for the Union territory, or(b) a Council of Ministers,

or both with such constitution, powers and functions, in each case, as my be specified in the law.

(2) Any such law as is referred to in clause (1) shall not be deemed to be an amendment of this Constitution for the purposes of Article 368 notwithstanding that it contains any provision which amends or has the effect of amending this Constitution".

After the above Constitutional amendment inserting Art 239-A, Parliament enacted the Government of Union Territories Act, 1963 to provide for Legislative Assembly and Council of Ministers for certain Union Territories and for certain other matters. (this Act is referred to as the 1963 Act for brevity).

At the commencement of the 1963 Act, there were large number of Union Territories which were to be governed by it. However, gradually several Union Territories became States. As on the relevant date, the definition of Union Territories under S.2(h) of the 1963 Act defines "Union Territory" as the Union Territory of Puducherry.

Section 3 of the 1963 Act provides for Legislative Assemblies for Union Territories and their compositions.

S.3(2) of the 1963 Act states that, the total number of seats in the Legislative Assembly of the Union Territories to be filled by persons chosen by direct election shall be thirty.

S.3(3) of the 1963 Act states that the Central Government may nominate not more than three persons, not being persons in the service of the Government, to be members of the Legislative Assembly of the Union Territory.

The Government of India issued Notification dated 23.06.2017 nominating three persons as members of the Legislative Assembly of the Union Territory of Puducherry. Several writ petitions were filed in the Madras High Court raising a number of contentions. It is not necessary to refer to them because they have no relevance to the issue with which we are concerned here. Suffice it to say that before the Madras High Court the Government notification nominating three persons as members of the Legislative Assembly

was challenged. The Madras High Court repelled the challenge and upheld the nominations. The matter was carried to the Supreme Court. The Supreme Court not only upheld the nominations but further held that the nominated members will be entitled to vote in the sittings of the Legislative Assembly.

It bears repetition to state that the Kashmiri Migrants have relied on the above judgments and submitted that seats may be reserved for their representatives in the Legislative Assembly and in Parliament or the Government may be directed to nominate persons from Kashmiri Migrants category to the Legislative Assembly and to Parliament.

We find substance in the grievances of the Kashmiri Migrants. Their plight is unparalled. However, it is not possible for us to reserve seats for them or direct the Government to nominate their representatives to the Legislative Assembly or to Parliament. This exercise does not fall within the purview of our mandate. Law does not confer such power on us. Besides in both the above mentioned cases there were clear constitutional or statutory provisions empowering Government to reserve seats or nominate persons to the Legislative Assembly. Such legal provisions are absent here. Unless there is a statutory base no such exercise can be conducted.

In sum, though we are impressed by the submissions of Kashmiri Migrants, existing statutory provisions do not assist us in providing any succor to this extremely genuine case. However, we feel it appropriate to recommend to the Government for its sympathetic consideration the following:

- Provision of at least two members (one of them must be a female) from the community of Kashmiri Migrants in the Legislative Assembly.
- (ii) Such members may be given power at par with the power of nominated members, of the Legislative Assembly of Union Territory of Puducherry.

2. Displaced persons from Pakistan occupied Jammu & Kashmir :

The Commission also received scores of representations from the persons displaced from Pakistan occupied Jammu and Kashmir during

1947-48, 1965 and 1971, during its visit to the UT of J&K in the month of July 2021 as well as during public sittings at Jammu and Srinagar in the month of April 2022. Though the nature of issues raised in these representations does not fall within the purview of Commission, the Commission feels that the extraordinary situation and plight of these Displaced Persons from Pakistan Occupied Jammu and Kashmir merits due consideration. In the above background, the Commission deems it appropriate to bring the matter to the notice of the Union Government with the recommendation that the Government may consider giving them some representation in the Jammu and Kashmir Legislative Assembly, by way of nomination of representatives of the Displaced Persons from Pakistan Occupied Jammu and Kashmir.

By order

(K.N.Bhar) Secretary

140

DELIMITATION COMMISSION

List of Persons who met the Commission during the Visit of the Commission to UTof Jammu and Kashmir (from 06.07.2021 to 09.07.2021)

SI.	Name of Party/ Organization
No.	
1	Mr. ChoudharyNazir, State Secretary, ST Morcha, Kupwara
2	ShrilrshadHussainGanaie, Constiuencey Head Langate and District Media Coordinator,
	District Congress Committee, Kupwara, Indian National Congress, Kupwara
3	Shri Raja Manzoor Ahmed Khan, District President JK Apni Party, Kupwara
4	JK READ FOUNDATION (NGO), Handwara, J&K, Kupwara
5	ShriSheeraz Ahmad Lone, I/C/ Noorabad, JK READ Foundation, Kupwara
6	ShriMudarir Ali Tantary, President, JK READ Foundation, Kupwara
7	Pahari Cultural and Welfare Forum, Kupwara
8	President, J&K Panchayat Raj Movement, (HQ), Rajbagh, Kupwara
9	Ms. Aahira Begum, Member, District Development Council, Kupwara
10	Md. Abdullah N, Chairman, Block Development Council, Trehgam.
11	Chairman, Civil Sopciety Forum, Greater Ramhall (HQ) Villagam District Kupwara
12	Shri Haji Farooq Ahmad Mir, Vice Chairperson, District Development Council, Kupwara
13	Haji Farooq Ahmad Mir, Vice Chairperson, DDC, Kupwara
14	ShriIrfan Sultan Panditpori, Chairman, District Development Council, Kupwara, J&K

DISTRICT- KUPWARA

DISTRICT – BARAMULLA

SI.	Name of Party/ Organization
No.	
15	Civil Society Rafiabad, Dangiwacha, Baramulla
16	Rafiq Ahmad Balot ST Population Gujjar and Bakarwal community J&K UT (3 application) ChowdharyNazir ST population Gujjar and Bakarwal Community J&K UT, Baramulla

DISTRICT- BANDIPORA

SI.	Name of Party/ Organization
No.	
17	Mr. ImtiyazParray, District President, J&K Pradesh Congress Committee, Bandipora
18	Tehsil Welfare Committee, Ajas Bandipora
19	Mr. Raja Sultan Khan, Distt President, Gujjar and Bakerwal Youth forum District Bandipora
20	Shri S.S Hussain, President, Citizens Wealfare Forum, Bandipora
21	Gujjar and Bakerwal youth forum District Bandipora

SI.	Name of Party/ Organization
No.	
22	MohdAfzal Parrey, Office of the District Secretary Communisty Party of India (Marxist),
	Kulgam
23	Mohdlbharim Mir, DDC Member Pahloo-11 (Kulgam)
24	Shri Abdul RazakBhat, Incharge Block Welfare Committee, Block Pahloo (District Kulgam)
25	Resident of PatwarHalqaLadgooRambhama (Kulgam District)
26	Mr.Anayatullah Rather, Member DDC, Kulgam
27	Mr.AbdulMajidPadder, Former Minister, JKAP, Kulgam
28	Master Mohiud Din, DDC Member, Kulgam
29	Mr.MianAltah Ahmed, Former Minister, Forest, Ecology and Enveironment, Health & Medical Education, Social Welfare, Labour, Employment, Sheep & Animal Husbandary
30	Mr. Sheikh Ajaz Ahmed, Incharge A.C. of 16-Kangan from Congress Party and Senior Leader & Executive Member of J&K Congress, District Ganderbal
31	Mr. SaahilFarooq Ahmad, Senior Congress Leader, President District Congress Committee Ganderbal
32	ShriSayim Mustafa, Chairman FAITH ORGANIZATION, National Cricketer/ President District Cricket Association, Ganderbal
33	Shri Bilal AhamedBhat, President, Civil Society Committee, Ganderbal
34	Panchayat Committee, Sherpathri, Ganderbal
35	Mr. RuheenaShahzaad, District President, Shree AmarnathJiYatra, Welfare Society, Ganderbal
36	Mr.ShiekhIshfaqJabar, Senior Leader J&K National Conference Distt. Ganderbal
37	Mr. ChoudharyNazir, State Secretary, ST Morcha, Kupwara
38	ShriIrshadHussainGanaie, Constiuencey Head Langate and District Media Coordinator, District Congress Committee, Kupwara, Indian National Congress
39	Shri Raja Manzoor Ahmed Khan, District President JK Apni Party, Kupwara
40	JK READ FOUNDATION (NGO), Handwara, J&K
41	ShriSheeraz Ahmad Lone, I/C/ Noorabad, JK READ Foundation,
42	ShriMudarir Ali Tantary, President, JK READ Foundation
43	Pahari Cultural and Welfare Forum
44	President, J&K Panchayat Raj Movement, (HQ), Rajbagh, Kupwara
45	Ms. Aahira Begum, Member, District Development Council, Kupwara
46	Md. Abdullah N, Chairman, Block Development Council, Trehgam.
47	Chairman, Civil Sopciety Forum, Greater Ramhall (HQ) Villagam District Kupwara
48	Shri Haji Farooq Ahmad Mir, Vice Chairperson, District Development Council, Kupwara
49	Haji Farooq Ahmad Mir, Vice Chairperson, DDC, Kupwara
50	ShriIrfan Sultan Panditpori, Chairman, District Development Council, Kupwara, J&K

DISTRICT- KULGAM

District Anantnag

51	Avqaf committee Masjid Jamia Syed Jamal Din Bukhari, LisserMuqam, Anantnag
52	Mr.ShareefBukhari, President, Pahari Cultural & Welfare Forum, Anantnag
53	Mr.N.A Shah, President, People Welfare Committee (Civil Society) Anantnag
54	Mr. Reyaz Ahmad Bhat, Office of the District Development Councilor, Constituency 14,
	Qazigund, Anantnag
55	From the inhabitant of Village voi, Anantnag
56	GulamMohdYaseen, GS, J&K Bakareal Conference, Anantnag
57	Mr. Veer Saraf& (4 others) Kashmiri Pandits Helping hands, Ananatng
58	Distt President J&K Apni Party, Anantnag
59	Mr. ChHaroonKhatana, CharimanBreng Alliance, Anantnag

District Budgam

60	Mr.Aga Syed Mohsin,
	BJP District President Budgam,
61	Mr.Aga Syed Mohsin,
	BJP District President Budgam,
62	Jammu Kashmir Panchayat Union Association, Office of the Chairman Panchayats Block Khag,
	Budgam
63	District Development Council Budgam, District Budgam, J&K
64	Office of the Shia Democratic Party, J&K
65	Shia Political Conference, J & K

District Pulwama

66	Mr.Ghulam Mohammad Mir, Distt President, Jammu Kashmir Apni Party, Pulwama
67	Office of the TehsildarRajpora/ DC, Pulwama

District Srinagar

68	J&K Peoples Democratic Front(S), Srinagar Chairman.
69	Mr.Noor Mohammad Sheihk, EX- MLA & Distt President Srinagar J&K Apni Party, Srinagar
70	Chairman Masjid Khalid Bin Waleed, Srinagar
71	Mohammad Amin Bhat, Former Member J&K L/S, Srinagar.
72	General Secretary, President, Jammu Kashmir Nationalist People Fornt, Srinagar
73	President, J&K Panchayat Raj Movement Rajbagh, Srinagar
74	Mr.TanveerHussainPathan& 4 others people, SMC, Youth Leaders, Srinagar
75	Mr.Mushtaq Ahmad Sheirn, Sr. Leader, BSP, UT of J&K, Rajbagh Srinagar
76	Mr.G.M.ShaheenPresident, Janta Dal United, Jammu & Kashmir, Rajbagh, Srinagar
77	Manzoor Ahmed Naik, GS, Jammu & Kashmir National Panthers Party, Srinagar
78	Haji Ali Mohammad Sagar,
	National Congerence, Srinagar.
79	ChoudharyAltafNizami, GS, All Tribal Coordination Committee Kashmir, Srinagar
80	Mr. S. Baldev Singh Raina, All Sikh Gurudwara Management Committtee, Srinagar
81	Gh. Hassan Mir,
	Sr. Vice Presedent, Jammu and Kashmir Apni Party, Srinagar
82	J&K Panchayat Raj Movement, (HQ), Rajbagh, Sirnagar
83	Dr. G.M.Rahtore
	Chairman
	Phak Citizen Welfare Forum, srinagar
84	Jammu & Kashmir Peoples' Justice Front, Srinagar

<u> District – Baramulla</u>

85	Civil Society Rafiabad, Dangiwacha, Baramulla
86	Rafiq Ahmad Balot
	ST Population Gujjar and Bakarwal community J&K UT (3 application)
	ChowdharyNazir ST population Gujjar and Bakarwal Community J&K UT, Baramulla

District-Poonch

87	Mr. Shah Mohd. Chowdhary, Advocate, Jammu and Kashmir Gujjar United Front, H.O.:- Opp. Jamia Masjid, Malik Market, Bye-Pass Road, Jammu.
88	ShriRydhampreet Singh, District President Poonch (JKPM), Jammu & Kashmir People's Movement, National Highway NHAT LasijanByepass, Srinagar-J&K, India-190001
89	Mr. ZulfqarPathan, BJP State Secretary UT of J&K,
90	Apni Party, Jammu and Kashmir, 17-A, Gandhi Nagar, Jammu-180004.
91	Mr. Mohd. Arif, President, Municipal Council, Rajouri, UT J&K

District-Samba

92	Shri Mohan Singh Bhatti, President, The Border Kissan Union, Ramgarh, Samba, UT of J&K
93	ShriArun Kumar Sharma, President, JantaVikasManch, UT of J&K
94	Shri Suresh Kumar, Councilllor DDC, Territorial Constituency, Ghagwal-Samba.
95	Shri Vijay Tagotra, Chairman, Block Development Council, Ghagwal, District-Samba, UT of J&K
96	ShriVinod Mishra, Ex-General Secretary, Congress UT of J&K
97	ShriPrithvi Raj Manyal, District President, BSP. Samba, BahujanSamaj Party Samba (J&K),
	Central Office:- 12, Gurudwara, New Delhi-110001.
98	ShriGharuBhatti, ValmekiSamajSabha, Shop No.18, Valmeki Market, Valmeki Colony, Gandhi
	Nagar,
	Jammu, UT of J&K.

District-Kathua

99	Shri K.K. Sharma, Sarpanch, PanchayatHalquaDharDugnoo Lower, Dugnoo Tower, UT of J&K
100	SarpanchDehota, SarpanchDharDugnoo Lower &Sarpanch Hottar, Kathua
101	Dr. ManoharLal Sharma, Office of the President, District Congress Committee,
	Kathua, UT of J&K
102	Chairman, Sarav-Navodaya Welfare Educational Trust (Regd.), Khokhyal, Kathua (J&K).
103	Miss ShashiKantaVerma, Ex-President, MC Nagri Parole, UT of J&K
104	Mr. Gh. Hyder Malik, Ex Dy. Speaker, J&K
105	ShriPremLal (Former MLA), District President Kathua, Apni Party-J&K, Branch Office :-
	Kathua(J&K)
106	District President, BSP, Kathua, UT of J&K.
107	ShriBrijeshwar Singh, Chairman, Block Development Council, Barnoti, UT of J&K.
108	ShriAbhinandan Sharma, DDC Hiranagar, District Development Council Member, Constiteuncy,
	Hiranagar.

4. District-Jammu

109	ShriYash Pal Saini, Councillor, W.No.8,MC Arnia, Jammu
110	Shri Ashok Jasrotia, President of all J&K UT Panch Association, Jammu

5. District-Rajouri

111	ShriSubashKapoor, Chairman BeoparMandal, Nowshera, Sub District, UT of J&K.
112	Er. Mr. Abdul GhaniKohli, Former Minister, BJP District-Rajouri
113	Mr. JavedIqbalChoudhary, Chairman, Block Development Council, Budhal Old-Koteranka, Rajouri
114	Shri Thakur Randhir Singh, KissanMorcha, UT of J&K, Rajouri
115	Dr. Manohar Singh, DDC Nowshera Constituency, Office of the DDC Member,
	District-Development CouncillorNowshera, District-Rajouri.
116	ShriBalKrishan, BDC, Chairperson, Block-Siot,
117	Shri Bodh Raj Sharma, Sarpanch, Pyt. HalqaDevak, District-Rajouri,
118	Mr. WasimHussain Shah, Youth Activisit, Rajouri
119	ShriBalKrishan Sharma, SarpanchHalqaHathal B, Sunder Bani, Rajouri
120	Mr. Syed ManzoorHussain Shah Bukhari, District President, Rajouri,
	Apni Party, District Rajouri.
121	Smt. Seema Devi, Sarpanch Panchayat Teryath.
122	Mr. Shabir Ahmed Khan, Advocate, President, DCC Rajouri/Vice Chairman, DDC Rajouri and Former Minister, Rajouri.
123	Shri Ashok Sharma, Ex MLA, National Coordinator, AICC, I/C J&K, All India Congress Committee, Office: 24, Akbar Road, New Delhi-110011.
124	ShriRavinder Sharma, Ex-MLC, R/O Sunderbani, Jammu & Kashmir Pradesh Congress Committee, Kashmir HQ.: 5-Maulana Azad Road, Srinagar, Jammu, HQ.: ShaheediChowk, Jammu.
125	Moh. Iqbal Malik, Senior BJP Leader & DDC Member Darhal Territorial Constituecny

District-Reasi

126	ShriJoginder Singh Sial, Ex-SarpanchPanchayat Halqa, Dharan Block Thakrakote, District-Reasi, UT of J&K.
127	
127	ShriJugal Kishore Sharma, (Ex-Minister), Opp. Tawi Apartment, Upper Sidhra, Jammu, UT of
	J&K
128	Shri Baldev Raj Sharma, Ex-MLA Reasi, Katra, Vaishno Devi
)
129	Shri Ajay Nanda, Ex MLA 58, Reasi,J&K Legislative Assembly, Srinagar, Jammu
130	Mr. Abdul Rashid, Member DDC,JIJ BagallReasi, UT of J&K.
131	ShriSobha Ram Nag, President, ShriPanganDevtaDevsthan Development Committee,
	H.No. 88, W.No.01, Near Main Gate of DIET Reasi-182311, J&K.

District-Udhampur

-	
132	Mr. Ch. MakhnaChouhan, BDC, Chairman, Block Thuroo-Reasi, UT of J&K.
133	ShriKewal Singh, Jammu and Kashmir Apni Party, District-Reasi Delegation
134	ShriNirmalKesar, State Youth Convenor, All J&K Panchayat Conference
135	ShriWishbdev Singh, President, Ghordi Block Development Forum
136	ShriBalwan Singh, Chairman, BDC Block, Udhampur,
137	ShriRakeshChander Sharma, DDC Member from Ghordi
138	Shri Ashok Singh, Chairman, Block Development Council Block Bhomag,
139	ShriKrishanChanderBhagat, President, District Congress Committee, Udhampur (J&K) and Ex-
	MLA, Chenani Constituency, Udhampur (UT of J&K)
140	Shri Hans Raj Dogra, District President, JKAP, Udhampur, Apni Party, Newar Pine Villa, Railway
	Road, Udhampur-182101.
141	Shri Thakur Randhir Singh, KissanMorcha, UT of J&K

DELIMITATION COMMISSION

List of Persons who met the Commission during the Visit of the Commission to UTof Jammu and Kashmir (from 06.07.2021 to 09.07.2021)

S.NO.	NAME OF Party/Organisation
1.	Sh. S.R. Majotra, BahujanSamaj Party, Jammu
2.	Sh. Ravinder Rania, President, BJP
3.	G.A. Mir, President, J&K Peradesh Congress Committee
4.	Sh. Raj Singh Jamwal, Nationalist Congress Party(NCP), J&K
5.	Sh. Bhim Singh, President, JKNPP
6.	Sh. Arun Gupta, President
7.	Devender Singh Rana, Provincial President, J & K National Conference
8	Choudhary Zulfikar Ali, Vice President, J&K Apni Party
9.	Sh. Sanjeev Kumar Sharma, President, DCC, Samba and Sh. Babal Gupta, Sorking President, DCC,
	Samba
10.	Abdul GhankKohli, Former BJP Minister & Ors.
11.	Sh. Hari Singh Chib, President, DCC, Jammu Rural & Ors.
12.	Sh. Rajesh Gupta, President NDP(Indian) J&K
13.	Sh. Gurdev Singh, President, JKSAC
14.	Sh. Varinder Raina, President Panun Kashmir and others
15.	Adv. Amrik Singh, President, All J &K 1947 POJkSIF
16.	Sh. Shadi Lal Pandita,
	President,SKF/JTC Jammu
17.	Sh. AnandKhajuria, Chairman, FRCE
18.	Sh. R.K. Mattoo, F&NC, JKNUF
19.	Sh. Udai Chand, President, Duggar Pradesh Party, Jammu
20.	Sh. J.S. Sudan, Convener MJR47 & Ors.
21.	Sh. Om Prakash KhajuriaConveyner, AAP J & K and others
22.	Pt. R.K. Bhat, President, YAIKS, NIC-GKL{D
23.	Sh. Girdhari Lal Raina,
	Ex-MLC
24.	Er. Rishi KaulKilam, NJS, NYC
25.	Sh. Labha Ram Gandhi, President, West Pak Refugees Action Committee
26.	Sh. Ashwani Kumar Chrungoo, Sr. BJP & KP leader
27	Sh. H. C. Katoch, General Secretary, Socio-Economic & Educatinal aid Society Jammu,
28.	Ch. Lal Singh, Former MP, Founder Chairman, Dogra SwabhimanSangthan Party
29.	Sh. S. Surinder Singh, Advocate, J&K High Court Bar Association, Jammu.
30.	Sh. Bharat Bhushan,
	Chairman, DDC, Jammu
31.	Sh. JathedarMohinder Singh, President, Shiromani Akali Dal(Badal), Jammu
32	Sh. Anil Sharma, President, All Jammu and Kashmir Panchayat Conference, Jammu
33	Sh. Balwant Singh Mankotia, Ex MLA, Ward No. 3, Udhampur
34	Ch. Rashid AzamInqlabi
	(Social and Political Activist)
35	Sh. Raspal Verma, National Secretary BJP(OBC Morcha)

36.	Sh.Kulvir Singh
	Working President, Janta Dal Secular, J&K Unit, Jammu.
37.	Waris Gill, Advocate, President, Jammu & Kashmir Christian Association, Jammu.
38.	Sh. Shiv Rattan Singh, National Welfare Society, Exhibitin Ground, Jammu
39.	Sh. Manjit Singh and Others, Former Sikh Legislatures Forum, Jammu & Kashmir, Jammu.
40.	Ms. KarunaChhetri,
	President, Jammu,& Kashmir, Gorkha Sabha, Jammu
41.	Harmohinder Singh, President, Displaced Kashmiri Sikh Conference.
42	Sh. Kasturi Lal Basotra, Chairman, All J&K OBC Mahasabha, Jammu
43.	Sh. Muvirjeet Sharma, IFS, Convener, Delimitatin Forum, JK,
44.	Sh. Ashu Peter Mattoo, President, All J& Christian Sabha
45.	Syed Mushtaq Bukhari, Ex Minister and Others on behalf of Pahari Speaking Peoples.
46.	Sh. R. K. Kalsotra, State President, All India Confederation of SC/ST/OBC Organisation
47.	Jammu Kashmir Reserved Categories Empowerment Alliance(JKRCEA)
48.	Sikh Welfare Society South Kashmir
49.	Prof. Kalidas, General Secretary, All India, Backward Classes, Union(Regd.) Social, Jammu
50.	Sh. Varinder Singh(Sonu), Chairman, Sikh Youth of Jammu & Kashmir,
51.	Sh. Jagjit Singh, President, District GurudwaraPrabandhak Committee, Jammu
52.	ImtiazAhmed, District Director, Anti-corruption Foundation of India
53.	Murtaza A. Khan, President, J&K Pahari Cultural and Welfare Society.
54.	Maj. Gen. S. K. Sharma, Forum for Awareness of National Security(FANS), Jammu.
55.	Sh. Manmohan Khant, General Secretary, All India Migrant Camps Corordination Committee,
56.	Sh. S. Harasis Singh, Convener/President, Jammu & Kashmir Sikh Council
57.	Sh. S. Varinderjeet Singh, National Sikh Front Jammu and Kashmir, Jammu
58.	Sh. Rajiv Chuni, Chairman SOS International-An Organisation of PoK DPs
59.	Dr. Deepak Kapoor, Chairperson, Shree Gita MandirSimritiBhawan Committee, Bakshi Nagar,
	jammuTawi
60.	Sh. Gulchain Singh Charak, Former Minister and President, Dogra Sadar Sabha J&K, Jammu.
61.	ChowdharyZulfikar Ali, Vice President, J&K Apni Party, Jammu
62.	Syed Rafiq Shah, Former Legislator, chief Spokesman JK-Pahari forum Pahari Culture and welfare
	forum
63	J&K peoples Democratice Fronts, Srinagar
64	Abdul Rashid Bhat, President, J&K Hnadicapped Association, Srinagar
65	Jagmohan Singh Raina, Chairman All Parties Sikh Co-ordination Committee, Sirnagar
66	Harjit Singh, President, Sikh Minority forum, Srinagar
67	Javed Mustafa Mir, President, Jammu & Kashmir People Movement, Srinagar
68	Mr. Ch. Mohd Saleem Gujjar, President, Association Chenab Valley
69	Mr. IftiyazSuhail, Distt. President Young Panthers, JKNPP, Ramban
70	Mr. Ghulam Mohammad Mir, Ex SarpanchKancha,
71	Sh. Sofi Mohammad Yousuf & Others, BJP
72	Dr. Romesh Raina, & Others
73	CPI, Kashmir
74	Gh. Hassaan Mir, Sr. Vice President, J&K Apni Party
75	Sh.Ghulam Nabi Malik, Secretary, J&K CPI(M)

DELIMITATION COMMISSION

LIST OF SUGGESTIONS/OBJECTIONS RECEIVED DURING THE PERIOD FROM 1ST MARCH, 2020 TO 31ST DECEMBER, 2020 ON THE ISSUE OF DELIMITATION EXERCISE IN RESPECT OF UT OF JAMMU & KASHMIR.

SI.No.	Name of the petitioner
(1)	(2)
1.	Shri Vijay Kashikari, Vice President, All India Kashmiri Samaj (Regd.),
	(apex body of indian & overseas Kashmiri Pandit Organisations),
	244, Sector-3, R.K.Puram, New Delh-110022.
2	Shri Bashir Ahmad Wani, Patron Samaji Insaf Foundation Residents of Tehsil Qaziabad,
	District-Kupwara, Jammu & Kashmir,
3.	Shri N.A. Shah, President,
	Peoples Welfare Committee (Civil Society), Donipawa, Anantnag, Kashmir-192101.
4.	Shri Harpal Singh Sudan, Advocate, General Secretary Incharge, Youth Wing, Rajasthan,
	Pak-Occupied Kashmir Liberation Front, Rajasthan, R/o In Front Durga Mandir, Ward
	No.10, Raisinghnagar, DisttSriganganagar, Rajasthan-335051.
5.	Shri Vijay Kumar Gupta, Convenor, POK Refugee Forum, BC48, West Shalimar Bagh,
	Delhi-110088
6.	Shri Mohd. Ibrahim Mir, Chairman, Coordination Committee ALAKA Magam, Magam,
	Budgaon-193401, Jammu & Kashmir.
7.	Er. Daya Sagar, Sr. Journalist & Social Activisit, 57, New Rehari, Jammu Tawai-180005, Jammu & Kashmir,
8.	Ms. Navida Begum, Chairman and others, From Block Development Council,
	Public of Tehsil Gool (part of 59-Gool Arnas LAC and Public of Block Gandhari Tehsil,
	Ramban),
	Jammu & Kashmir.
9.	Shri Kuldeep Raj Dubey, BJP Candidate, DisttRamban, Jammu & Kashmir
10.	Dr, Tara Singh, President, Gurudwara Prabandak Committee, District-Baramulla-193191
	(J&K).
11.	Shri Mohd. Ibrahim Mir, Chairman Coordination Committee ALAKA Magam, Budgam-
	193401, Jammu & Kashmir.
12.	Col. Tej K. Tikoo, President, All India Kashmiri Samaj (Regd.), (Apex Body of Indian &
	Overseas Kashmiri Pandit Organisation, 244, Sector-3, R.K. Puram, New Delhi-110022.
13.	Shri Jagjeet Singh Sudan, Convenor, MJR-47, Movement for Justice for Refugee of 1947
	from POK Jammu (J&K), Address:- 75 B/B, Gandhi Nagar, Jammu-184004.

DELIMITATION COMMISSION

LIST OF SUGGESTIONS/OBJECTIONS RECEIVED DURING THE PERIOD FROM 1ST JANUARY, 2021 TO 31ST DECEMBER, 2021 ON THE ISSUE OF DELIMITATION EXERCISE IN RESPECT OFUT of JAMMU & KASHMIR.

SI.	Name of the petitioner
No.	·
(1)	(2)
1.	Shri Sapru, Through E-mail.
2.	Shri Baboo Singh, President, Kashmir Sikh Sangat, J&K
3.	President, J&K Panchayat Raj Movement, (HQ)-Rajbagh, Srinagar, J&K.
4.	President, J&K Panchayat Raj Movement, (HQ)-Rajbagh, Srinagar, J&K.
5.	President, J&K Panchayat Raj Movement, (HQ)-Rajbagh, Srinagar, J&K.
6.	Shri Ashwani Kumar Chrungoo, Sr. BJP and KP Leader, J&K
7.	Shri N.A. Shah, President, Peoples Welfare Committee (Civil Society), Donipawa, Anantnag,
	Kashmir-192101.
8.	Shri Ashwani Kumar Chrungoo, Sr. BJP and KP Leader, J&K
9.	Dr. Ramesh Raina, J&K. Received through from E-mail.
10.	Shri J.S. Sudan, Convener, MJR 47, Jammu UT of J&K
11.	Shri K.K. Khosa, President, Kashmiri Pandit Sabha, Ambphala, Jammu.
12.	Shri Mehraj Malik, District Development Councillor, Constituency Kahara Doda, J&K.
13.	Peerzada Shri G.A.Shah, Sr. Leader, State Secretary, J&K
14.	Mr. Bilal Ahmad Malla & Others dated 21.06.2021
15.	Mr. Bilal Ahmad Malla & Others dated 21.06.2021
16.	Mr. Mohammad Ibrahim Shah,
17.	Mohd Akbar Mir, S/o SGhulam Nabi Mir, R/o Panzinara A., Panchayat Halqa Panzinara,
	Patwar Halqa, Ranbirgar Pratapgarh, Srinagar, J&K
18.	President, J&K Panchayat Raj Movement (HQ) Rajbagh, Srinagar, UT of J&K.
19.	Shri K.K. Khosa, President, Kashmiri Pandit Sabha, Ambphala, Rehari, Jammu, J&K.
20.	Er. Shri Daya Sagar, Sr. Journalist and Social Activist, 57, New Rehari, Jammu Tawi-180005, UT of J&K.
21.	Er. Shri Daya Sagar, Sr. Journalist and Social Activist, 57, New Rehari, Jammu Tawi-180005,
21.	UT of J&K.
22.	Er. Shri Daya Sagar, Sr. Journalist and Social Activist, 57, New Rehari, Jammu Tawi-180005,
22.	UT of J&K.
23.	Er. Shri Daya Sagar, Sr. Journalist and Social Activist, 57, New Rehari, Jammu Tawi-180005,
	UT of J&K.
24.	Er. Shri Daya Sagar, Sr. Journalist and Social Activist, 57, New Rehari, Jammu Tawi-180005,
	UT of J&K.
25.	Shri R.K. Kalsotra, State President, All India Confederation of SC/ST/OBC Organsiation (Unit:
	J&K State)

26.	Shri Sanjay Kumar Tyagi, Secretary, Jammu Kashmir Study Center, Admin Office: 3 rd
	Floor,
_	Pravasi Bhawan, 50, Deen Dayal Upadhyay Marg, New Delhi-110002.
27.	President, Greater Verinag Civil Society (NGO), HQ-Shaheen Hotel, Forest Lane Mughal
20	Garden, Verinag-192212.
28.	President, Greater Verinag Civil Society (NGO), HQ-Shaheen Hotel, Forest Lane Mughal
29.	Garden, Verinag-192212.
29.	Shri Ashwani Kumar Chrungoo, Senior BJP and KP Leader, Incharge: Deptt. of Political feedback, J&K-BJP, Author & Columnist and Human Rights Defender, J&K.
30.	Shri Daya Sagar, J&K. (Through E-mail)
31.	Er. Daya Sagar, Sr. Journalist & Social Activist, 57, New Rehari, J&K-180005.
32.	Er. Daya Sagar, Sr. Journalist & Social Activist, 57, New Rehari, J&K-180005.
33.	Rajiv Chuni, Chairman, SOS International, An Organisation for PoK Displaced Persons
	(Regd.), H.O 451, Bakshi Nagar, Jammu-180001, J&K State, India
34.	Rajiv Chuni, Chairman, SOS International, SOS International, An Organisation for PoK
~-	Displaced Persons (Regd.), H.O 451, Bakshi Nagar, Jammu-180001, J&K State, India
35.	Advocate, Mr. Mohammad Yaseen Bhat, Chairman, Civil Society Ramhall, Rajwar and Magam-Nar.
36.	Shri Gandharb Singh, Bhomag, Moungri, Panchari, Udhampur, J&K.
37.	Mr. Abdul Rehman Malik, Senior Citizen, Resident of Khag Budgam, J&K. (Through E-
20	mail)
38.	Chairman Al Naar Bahbood Trust Kund, Kund Kulgam, J&K.
39.	Shri P.L. Sharma, Advocate,.Retd. Addl. Secretary (Law), H.No. 216/4, Mohalla Shanti Nagar Old, Jani Pur Jammu-180001,
	Prabhakar Sharma & Advocate
40.	Mr. Bashir Ahmad Alamgir, Coordinator, Shia Socio-Political Forum, Office:- Near Haji Elda Masjid, Alamgari Bazar, Srinagar, Kashmir-190011 (J&K).
41	Advocate, Mr. Mohammad Yaseen Bhat, Chairman, Civil Society Ramhall, Rajwar, Magam-Nar. UT of J&K.
42.	श्री दया सागर, अध्यक्ष, वरिष्ठ पत्रकार, जम्मू कश्मीर ।
43.	Shri Hakeem Mohammed Yaseen Shah, Chairman, J&K Peoples Democratic Front,
	Central Office:- Gagribal, Dalgate, Srinagar, Jammu & Kashmir.
44.	Chairman, Al-Noor Behbood Trust Kund, Resident of Allaqa Kund, Kund Qazigund,
	N.T. Circle in Tehsil Qazigund, Kulgam, UT of J&K. Dated: 02.07.2021 (addressed to
	Deputy Commission, Anantnag).
45.	Residents of Allaqa Kund, Through Shri Naik Nisar Ahmad, State & National Gallantry, &
	Chairman, Civil Society Porum Kund, Qazigund Kulgam Km (addressed to Hon'ble
	Minister for Revenue, Relief and Rehabilitation), Govt. of J&K.
46.	Regional Lanugage
47	(Addressed to Deputy Commission, Kulgam, Anantnag).
47.	Chaudhary Ab Hamid Chahara, Brasidant RDC Chairparsons Coordination Committee District Ananthag Chairman, I&K
	President, BDC Chairpersons Coordination <u>Committee District-Anantnag</u> Chairman, J&K Panch Sarpanch, Coordination Committee, BDC Chittergull. Dated: 19.07.2021.
	(addressed to Additional Deputy Commissioner, District-Anantnag) Received from O/o State Election Commission, UT J&K. Dated: 17.08.2021
48.	President, Greater Verinag Civil Society (NGO), HQ-Shaheen Hotel, Forest Lane, Mughal
-1 0.	Garden, Verinag-192212. Dated: 13.07.2021. (addressed to Additional Deputy
	Commissioner, District-Anantnag) Received from O/o State Election Commission, UT
	151 DELIMITED LANDSCAPE OF UNION TERRITORY OF JAMMU & KASHM

J&K. Dated: 17.08.2021 49. Shri N.A. Shah, President, Peoples Welfare Committee (Civil Society) Anantnag, UT J&K. 50. Shri Bllal Ahmad Dava, O/o District Development Councilor, 14-Ves Constituency, UT J&K. 51. Shri Surinder Kumar, Resident of District Kishtwar, 52. Shri Mohd. Shahnawaz Choudhary, Member-District Developme	ssu-Qazigund
 49. Shri N.A. Shah, President, Peoples Welfare Committee (Civil Society) Anantnag, UT J&K. 50. Shri Bllal Ahmad Dava, O/o District Development Councilor, 14-Ves Constituency, UT J&K. 51. Shri Surinder Kumar, Resident of District Kishtwar, 52. Shri Mohd. Shahnawaz Choudhary, Member-District Developme 	ssu-Qazigund
 Anantnag, UT J&K. 50. Shri Bllal Ahmad Dava, O/o District Development Councilor, 14-Ves Constituency, UT J&K. 51. Shri Surinder Kumar, Resident of District Kishtwar, 52. Shri Mohd. Shahnawaz Choudhary, Member-District Developme 	ssu-Qazigund
UT J&K.50.Shri Bllal Ahmad Dava, O/o District Development Councilor, 14-Ves Constituency, UT J&K.51.Shri Surinder Kumar, Resident of District Kishtwar,52.Shri Mohd. Shahnawaz Choudhary, Member-District Developme	
Constituency, UT J&K.51.Shri Surinder Kumar, Resident of District Kishtwar,52.Shri Mohd. Shahnawaz Choudhary, Member-District Developme	
51.Shri Surinder Kumar, Resident of District Kishtwar,52.Shri Mohd. Shahnawaz Choudhary, Member-District Developme	nt Council,
52. Shri Mohd. Shahnawaz Choudhary, Member-District Developme	ent Council,
	ent Council,
Office / Desidence , U.N.S. 104 Mard No. 10 Superheats Described UT 181	
Office/Residence :- H.No104, Ward No10, Surankote. Poonch, UT J&K.	
53. Shri Mohd. Amin Anjum, Pirpanjal Senior Citizens Forum, UT of J&K.	
54. (1) Mr. Aga Syed Mohsin, District President, BJP District, Bugam, J&K.	
55 (2) Mr. Aga Syed Mohsin, District President, BJP District, Bugam, J&K.	
56. (3) Jammu & Kashmir Panchayat Union Association, O/o Chairman Panc	chayats Block
Khag, J&K.	
57. (4) Office of the Shia Democratic Party, J&K.	
58. Shri Kartik Ch. Mtra, 36-Sukanta Park, PO-I.S.I., Kolkata-108	
59. Shri Bashir Ahmad Alamgir, n Coordinator, Shia Socio-Political Forum, Jamm	iu, UT of J&K.
60. Shri Puran Gupta, Near Raghunath Mandir, Katra District-Reasi, UT of J&K.	
61. Shri Ashwani Kumar Churungoo, Sr. BJP and KP Leader, Incharge, Dept	t. of Political
Feedback, BJP-J&K.	
62. Shri Sharief Bukharie, For & behalf of Chief Spokesperson, J&K Pahar Welfare Forum, Kashmir, UT of J&K.	ri Cultural &
63. Shri Harsh Dev Singh, Chairman, JKNPP, J&K.	
64. Shri P.L. Sharma, Associate Advocate, Hon'ble High Court of J&K, UT, Jamm	u.
H.No216/4, Mohalla Shanti Nagar Old, Jani Pur, Jammu-180007.	
65. Shri Nazakat Choudhary, District Director, Anti-corruption Foundation of Ind	dia,
Regd. Under:- ITA & Niti Aayog (Govt. of India), Office:- Mendhar, District Po	oonch, J&K.
66. Shri Ashu Peter Matton, Chairman/President, All J&K Christian Sabha, Chri	istian Colony,
Bakshi Nagar, Jammu-180001, J&K.	
67. Shri Sunny Khokhar, General Secretary, All J&K Christian Sabha, Christian Co	olony, Bakshi
Nagar, Jammu-180001, J&K.	

DELIMITATION COMMISSION

LIST OF SUGGESTIONS/OBJECTIONS RECEIVED DURING THE PERIOD FROM 1STJANUARY, 2022 TO 31ST MARCH, 2022 ON THE ISSUE OF DELIMITATION EXERCISE IN RESPECT OF UT of JAMMU & KASHMIR.

SI.	Name of the petitioner
No.	·
(1)	(2)
1.	Er. Daya Sagar, Sr. Journalist & Social Activisit,
	57, New Rehari, Jammu Tawi, J&K-180005.
2.	Er. Daya Sagar, Sr. Journalist & Social Activisit,
	57, New Rehari, Jammu Tawi, J&K-180005.
3.	Er. Daya Sagar, Sr. Journalist & Social Activisit,
	57, New Rehari, Jammu Tawi, J&K-180005.
4.	Jammu & Kashmir Backward Council (OBC+ RBA), UT of J&K
5.	Shri K.K. Khosa,
	President, Kashmiri Pandit Sabha (Regd.), Kashyap Niwas, Ambphalla, Rehari,
	Jammu-180005. UT of J&K.
6.	(1) Shri Ram Singh Chuauhan, General Secretary,
	(2) Shri I.D. Khajuria, President,
	(3) Shri Sheikh Ab. Rehman, Ex-MP, Chief Pattern,
	Forum for Peace and Territorial Integrity of State,
	Head Office:- 108-Wazarat Road, Jammu (J&K).
7.	Shri Harsh Dev Singh, Chairman JKNPP), Jammu and Kashmir National Panthers
	Party,
	Central Office:- 30-B, Gandhi Nagar, Jammu Tawi, J&K.
	Kashmir HQ.:- 2, Rajinder Bazar, Jammu.
8.	Dr. Ramesh Raina, President,
	All India Kashmiri Samaj (Regd.), (Apex Body of Indian & Overseas Kashmiri Pandit
	Organisations), 244, Sector-3, R.K.Puram, New Delhi-110022.
9.	Shri Waheed Ahmad Khan, Chairman, Development Forum (Ellaqa),
	Block Sherabad, Khore Pattan Baramulla-193121, Kashmir, J&K.
10.	Shri Sharief Bukharie,
	President, Pahari Tribal People, District-Anantnag, J&K.
11.	(1) Shri Balwant, B <u>DC Block Udhampur,</u>
	(2) Shri Kartar Singh, Sarpanch, Panchayat Halqa Sadhote, Block Panchari,
	(3) Shri Kartar Chand Sarpanch, Panchayat Halqa Katti, Block Panchari
	(4) Shri Pawan Kumar, Sarpanch, Pyt. Halqa Kultyar Bala,
	(5) Shri Jeevan Kumar Sharma Chairman, Block Panchari, UT of J&K.
12.	Shri Harsh Dev Singh, Chairman JKNPP), Jammu and Kashmir National Panthers
	Party,
	Central Office:- 30-B, Gandhi Nagar, Jammu Tawi, J&K.
	Kashmir HQ.:- 2, Rajinder Bazar, Jammu.

153

13.	Shri Daya Sagar, Sr. Journalist & Social Activisit,
	57, New Rehari, Jammu-Tawi-180005, UT of J&K.
14	Shri Daya Sagar, Sr. Journalist & Social Activisit,
	57, New Rehari, Jammu-Tawi-180005, UT of J&K.
15.	Shri Daya Sagar, Sr. Journalist & Social Activisit,
	57, New Rehari, Jammu-Tawi-180005, UT of J&K.
16.	Shri Sharief Bukharie, President, Pahari Tribal People, District-Anantnag, UT of J&K.
17.	Shri Sharief Bukharie, President, Pahari Tribal People, District-Anantnag, UT of J&K.
18.	Shri Balwan Singh, Chairman, Block Development Council Block, Udhampur, UT J&K.
19.	Adv. Amrik Singh, Jammu & Kashmir, Jammu AC
20.	Shri Kundan Kashmiri, President, Kashmiri Pandit Conference, UT of J&K
21.	Shri Pawan Kumar Gupta, (Former MOS for Finance & IT, J&K and Ex-MLA
	Udhampur, UT of J&K.
22.	Shri Hans Raj Thakur, Sarpanch, Pvt. Halqa Damnote,
	Inhabitants of Tehsil Moungri and Tehsil Panchari of District Udhampur, Jammu and
	Kashmir, UT of J&K.
23.	Shri Ojasvy Chandhok, Mother's Name: Paroo Tikoo, Father's Name : Tarun
	Chandhok, District: Anantnag-192101, UT J&K
24.	Shri Baldev Singh Raina, Chairman, United Kashmiri Sikhs Progressive Forum,
	Kashmir, Jammu and Kashmir.
25	Chairman, O/o Rafiabad Citizens Forum, District-Baramulla.
26.	Dr. Ramesh Raina,
27.	Shri Kuldeep Raj Dubey, J&K BJP Working Committee,
	Prabhari District Udhampur, UT of J&K.
28.	Shri Jagjiwan Lal, District President Reasi, J&K National Conference,
	District Development Councillor, Reasi, Former Minister, J&K.
29.	Shri Bodhraj Ex-Sarpanch, Pyt. Halqa Bhabber, Brahmana Block, Tehsil & District-
	Reasi, UT of J&K
30.	Sarpanch, Halqa Pyt. Khhatran,
31.	Shri Ghulam Jeelani Bohra,
	R/o Gool, Ramban, District-Ramban, UT J&K
32.	Er. Daya Sagar, Sr. Journalist & Social Activisit,
	57, New Rehari, Jammu Tawi J&K-180005. Dated: 17.02.2022.
33.	Shri Aslahi Mashra,
	Sub. Dev. Gool, DisttRamban, UT of J&K.
34.	59-Gool Arnas Constituency
35.	President, JKNC Ramban, District-Ramban, UT of J&K.
36.	Shri Irfan Lone, Advocate, DDC Sangearia, Khosee Tehsil, Town Sobore,
	District Daramyullah LIT of 1914
	District-Baramullah, UT of J&K.
37.	Shri Ashok Singh, (Social Activisit), & Others, Hiranagar Constituency, District-Samba, UT of J&K.

	Governor, J&K
40.	Shri Harsh Dev Singh, Chairman JKNPP and Former Minister On behalf of the
	People of affected PCs. UT of J&K
41.	Shri Hakim Mohammad Yaseen Shah, Member J&K Legislative Assembly Jammu,
	Srinagar, UT of J&K.
42.	Shri Ghulam Jeelani Bohra, R/o Gool, Ramban, District-Ramban, UT of J&K
43.	Shri Haji Ali Aziz Mir, President, Auqaf Islamia Shangus
	Or President, Central Augaf Committee Shangus, UT of J&K.
44.	Er. Daya Sagar, Sr. Journalist & Social Activisit, 57, New Rehari, Jammu Tawi
	J&K-180005.
45.	Mohd. Ibrahim Mir, Chairman, Co-ordination Committee, ALAKA Magam
46	Shri Ghulam Jeelani Bohra, R/o Gool, Ramban, District-Ramban, Mob.No.
	6005600910
47.	Sheikh Ishfaq Jabar, Former MLA-Ganderbal, Jammu, UT of J&K,
48.	Syed Mubarak Bukhari, President, The Justice for Human Rights Trust, UT of J&K,
	Address:- State Head Office, District-Ganderbal, Main Market, Beehama,
	Ganderbal, Near Biryani Hut, Jammu, UT of J&K.
49.	Shri Nuzhat Ishfaq, Chairperson, O/o The Chairperson, District Development
	Council, Ganderbal, Jammu, UT of J&K,
50.	President, Greater Verinag Civil Society (NGO), HQ:- Shaheen Hotel, Forest Lane,
	Mughal Garden Verinag-192212.

DELIMITATION COMMISSION

Suggestion/Objection received from Public w.r.t Publication of Draft Notification on 14.03.2022 – Union Territory of Jammu & Kashmir.

District –1- Kupwara

S.	Name of Petitioner
No.	
1	Gulam Nabi Khan
	Block President Qaderbad, (Kupwara)
2.	Mohd. Shafi Khan, DistrictPresidentQaderbad, (Kupwara)
3.	Syed Mohammad Rafiq Shah, MLC Chief Spokes Person All J&K PhariFourm
4	Kamraz Kisan Sabha,
	Trehgam (Kupwara)
5.	J&K Senior-Citizens, Pensioners federation
	(kupwara)
6	Mohd Aslam Mir,
	Sarpanch HalqaTrehgam (Kupwara)
7	Gulam Rasool Shah,
	President Traders Federation Trehgam (Kupwara)
8	Syed Manzoor Ahmad Shah,
	Tehsils President JNKPP kralpora (Kupwara)
9	Syed Mohd Sultan Shah,
	Chairman Alaqa Development and Welfare Committee Block Kralpora (Kupwara)
10	Akhter Joo Wani,
	Tehsils President JNKPP Keran (Kupwara)
11	Residents of Tehsils Karnah
12	Syed Mohammad Rafiq Shah, Former MLC ConvnerPhari Cell J &K, (Kupwara)
13	Sharief Bukhari,
	For and on behalf of chief Sopkesperson J&K Pahari culture & welfare forum (Kupwara)
14	Civil Society,
	Trehgam Kralpora(Kupwara)

15	Civil Society,
	AwooraGulgam(Kupwara)
16	Civil Society Trehgam Kralpora(Kupwara)
17	BJP District President, Kupwara
18	President J&K Panchayat Raj Movement, Rajbabh(Kupwara)
19	President J&k
	Panchayat Raj Movement (HQ) Rajbagh(Kupwara)
20	Residence of Gushi PC(Kupwara)
21	Manzoor Ahmad Dir,
	Residence of Shaloora PC(Kupwara)
22	Residence of Jagerpora(Handwara)
23	Abdul Rashid Dar,
	Residents of Jagerpora (Handwara) (Kupwara)
24	Ashiq Hussain Lone,
	Residents of Gudnzunreshi and Panzgam PCs(Kupwara)
25	Gulam Nabi Khan Block President Qaderabad District Kupwarap
26	MohfShafi Khan,
	District President District Kupwara
27	Bharatiya Janta Party (Kupwara)
28	President Civil Society AwooraGulgam (Kupwara)
29	Civil Society TrehgamKralpora (Kupwara)
30	Mohd Abdullah, Chairman (B.D.C)
	Block Trehgam (Kupwara)
31	Mohd Abdullah, Chairman (B.D.C)
	Block Trehgam (Kupwara)
32	Welfare Committee of Gushi, DIDkot and Nagrimalpora PCs (Kupwara)
33	Manzoor Ahmed Khan (other) ,
	Co-ordination Committee for Gulgam and Awoora PCs (Kupwara)
34	Inhabitants of Halqa Panchayat (Kupwara)

35	Mubeena Akhter,
	Panch W No (08)
	Panchayat HalqaHatmulla (Kupwara)
36	Mahmooda Begum,
	Sarpanch Halqa Mangalpora (Kupwara)
37	Zamandar Forum
	(A Non political organisation) Old Bus stand Handwara (Kupwara)
38	Abdul Rahsid Mir,
	Ghulam Mohammad (other), Presidents of Bumhama Pc (Kupwara)
39	Mir Junaid,
	President Jammu Kashmir Workers Party (Kupwara)
40	Mohabbat Ali Khan,
	Residents of Batapora PC (Kupwara)
41	Perviz Ahmed Dar(other)
	Gulgam And Awoora PC(Kupwara)
42	Zakir Hussain Khan (other), Co-ordination Committee for Gulgam and Awoora PC (Kupwara)
43	Showkat Ali (other),
	Residents of Batapora PC (Kupwara)
44	E-mail (id aat peer 7262)
	(without name)
Suggestion/Objection received from Public w.r.t Publication of Draft Notification on 14.03.2022 – Union Territory of Jammu & Kashmir.

District – 2 Baramulla

S. No.	Name of Petitioner
1	Advocate Irfan Hafeez Lone, Inhabitants of Khoie and many others, Baramulla
2	Advocate Irfan Hafeez Lone, Baramulla
3	Gulmarg Citizens Forum, ChandiloraTangmarg, Baramulla
4	Inhabitants of Block Sherabad and 12 others, Baramulla
5	Residents of NowporaKalan PC and 2 others, Baramulla
6	MubeenulHaq, Baramulla
7	Welfare Committee Devbugh Kunzer, Baramulla
8	Office of the Bangil Welfare Committee, Baramulla
9	Syed Nazir Ahmad Qadir, SpokemanBangilWatergam Forum, Baramulla
10	Advocate Zahoor Mir, Baramulla
11	Shahid Ahmad Khan. MBBS Student, Baramulla
12	Area Welfare Committee Ab. Satar Malik, Baramulla
13	President RahilHameed Wam, Baramulla
14	Chairperson District Development Council Baramulla, Safina Baig, Baramulla
15	Dr.RafeeqMassodi, IBS, Residents of Rafiabad, Baramulla
16	Citizen forum Rafiabad and 4 others, Baramulla
17	Gh. Mohiud Din Yatoo and 6 others, Baramulla
18	Inhabitants of NayabatSariwarpora Tehsil Pattan Erstwhile Tangmarg constituency and 4 others, Baramulla
19	Co-ordination Committee Reban, Hadipora&Chitlore PCs, Baramulla
20	Youth Forum, Baramulla

21	Tejinder Singh, Political Activist/ Contested candidate from Gulmarg, Baramulla
22	Chairman Gulmarg citizens forum, Baramulla
23	Inhabitants of Block Sherabad and 5 others, Baramulla
24	Chairman RafiabadAwami Forum and 7 others, Baramulla
25	All Block Development Chairma's Kunzer and 2 others, Baramulla
26	Haroon Rashid R/o Tapper, Baramulla

Suggestion/Objection received from Public w.r.t Publication of Draft Notification on 14.03.2022 – Union Territory of Jammu & Kashmir.

District – 2 Baramulla

S. No.	Name of Petitioner
1	Advocate Irfan Hafeez Lone, Inhabitants of Khoie and many others, Baramulla
2	Advocate Irfan Hafeez Lone, Baramulla
3	Gulmarg Citizens Forum, ChandiloraTangmarg, Baramulla
4	Inhabitants of Block Sherabad and 12 others, Baramulla
5	Residents of NowporaKalan PC and 2 others, Baramulla
6	MubeenulHaq, Baramulla
7	Welfare Committee Devbugh Kunzer, Baramulla
8	Office of the Bangil Welfare Committee, Baramulla
9	Syed Nazir Ahmad Qadir, SpokemanBangilWatergam Forum, Baramulla
10	Advocate Zahoor Mir, Baramulla
11	Shahid Ahmad Khan. MBBS Student, Baramulla
12	Area Welfare Committee Ab. Satar Malik, Baramulla
13	President RahilHameed Wam, Baramulla
14	Chairperson District Development Council Baramulla, Safina Baig, Baramulla
15	Dr.RafeeqMassodi, IBS, Residents of Rafiabad, Baramulla
16	Citizen forum Rafiabad and 4 others, Baramulla
17	Gh. Mohiud Din Yatoo and 6 others, Baramulla
18	Inhabitants of NayabatSariwarpora Tehsil Pattan Erstwhile Tangmarg constituency and 4 others, Baramulla
19	Co-ordination Committee Reban, Hadipora&Chitlore PCs, Baramulla
20	Youth Forum, Baramulla

Suggestion/Objection received from Public w.r.t Publication of Draft Notification on 14.03.2022 – Union Territory of Jammu & Kashmir.

District – 3 - Bandipora

S. No.	Name of Petitioner
1.	Inhabitants of Tehsil Ajas, Bandipora
2.	Nazir Ahmad Rather Block Development Council Hajin Bandipora
3	Mema Begum,
	Sarpanch Panchayat Halqa. S.K. Payeen Block Hajin, Distt Bandipora
4	Molvi Ghulam Nabi,
	S.K. PayeenSumbal, Bandipora
5	Sadrageef,
	CommitteeS.K.Payeen, Bandipora
6	Bashir Ahamd Lone,
	Bandipora Development Fourm, Bandipora

Suggestion/Objection received from Public w.r.t Publication of Draft Notification on 14.03.2022 – Union Territory of Jammu & Kashmir.

District – 4 - Ganderbal

S. No.	Name of Petitioner
1.	Nuzhatlshfaq,
	Chairperson, DDC, Ganderbal
2.	Sheikh IshfaqJabar,
	(Former MLA-Ganderbal)
3.	Mohmad Yousuf Bhai,
	Deputy Sarpanch Halqa Watlar and (other)
4.	Safeena Bano,
	Panch Ward 5 Panchyat Halqa Arhama B, Ganderbal
5	Mr. Bashir Ahmad Mir,
	President PDP
	District Ganderbal

Suggestion/Objection received from Public w.r.t Publication of Draft Notification on 14.03.2022 – Union Territory of Jammu & Kashmir.

District - 5 - Srinagar

S. No.	Name of Petitioner
1.	Ab. Rouf Bhatt, Srinagar
2.	Nissar Ahmad Bhat,
	R/o Sonwar Srinagar
	Co- ordination Committee for Dregam PC, Srinagar
3.	
4.	Basharat Ahmad Dar,
	Sonwar, Srinagar
5.	Sheirh Nasurullaa,
	Srinagar
6	Er. Danish Reshi,
	President, Srinagar
7	Shia Socio Political forum, Srinagar
8	Rafi Ahmad Mir,
	General Sec. Jammu and Kashmir Apni Party, Srinagar
9	AbidHussain, Srinagar
10	MaqoolBhat, Srinagar
11	Sajjad Ahmad, Srinagar
12	Hamid Rashid, Srinagar

Suggestion/Objection received from Public w.r.t Publication of Draft Notification on 14.03.2022 – Union Territory of Jammu & Kashmir.

District - 6 - Budgam

S. No.	Name of Petitioner
1.	Sh. MuntzirMohi-u-din, District President, JKAP, Budgam
2	Inhabitants of PatwarHalqaGudsathoo and Ichakoot, Budgam
3	Mohd. MaqboolKuchay,
	Panch Ward No 9 HalqaPalpora, Budgam
4	MoinShafiYawa,
	President YDFC , Budgam
5	Inhabitants of Village Gudsathoo, Budgam
6	MohdRustham Khan, Budgam
7	Co-ordination Committee for Dregam PC, Budgam
8	Alif Dinkhan, Budgam
9	Azad Dar, Budgam
10	G.M. Humdard, Budgam

Suggestion/Objection received from Public w.r.t Publication of Draft Notification on 14.03.2022 – Union Territory of Jammu & Kashmir.

S.No	Name of Petitioner
1	President welfare committee, Kulgam
2	Mohd. Abass Rather, DDC Member Qaimoh, Kulgam
3	Markazl Auqaf Committee & 18 Others, Kulgam
4	Sh. Azad Ahmed Mir & others, Kulgam
5	Sh. Auqaf Committee Danow Bogund, Kulgam
6	Residents of Badroo, Kulgam
7	Gh mond wani,
	Residence Shipora, Kulgam
8	Residents of Gopalpora PC & others, Kulgam
9	Mr Anayatullah Rather, DDC, Member, Jammu & Others, Kulgam
10	Sjaal Ahmed Malik & Others, Kulgam
11	Wakeel Ah teeli and Others, Kulgam
12	Tariq Ahmad and others, Kulgam
13	Mohd. Younus and Others, Kulgam
14	Gulam Mohudin Gawe, frisal, Kulgam
15	Gh. Ahmad Gurej
	Tehsil Welfare Committee, Kulgam
16	Basin Ahmad Dar and others, Kulgam
17	Nisar Ahmad , Kulgam
18	Nazir Ali Dar, Kulgam
19	Mohd. Yaseen Khan and others, Kulgam
20	Ab. Majid Mir and others, Kulgam

District – 9 - Kulgamp

Suggestion/Objection received from Public w.r.t Publication of Draft Notification on 14.03.2022 – Union Territory of Jammu & Kashmir.

District – 10-Anantnag

S. No.	Name of Petitioner
1.	ShariefBukharie,
	President Pahari culture & Welfare, Anantnag
2.	Kokernag Development
	Forum, Anantnag
3.	MarkaziAukaaf Committee Bidder, Anantnag
4.	Chairman Gujjar and BakerwalEthaad Council (HaroonKhatana), Anantnag
5.	Gujjar and Bakerwal conference JK UT and 4 others, Anantnag
6.	Greater Verinag Civil Society, Anantnag
7.	Inhabitants of Block Sagam, Anantnag
8.	MarkaziAwqaf Committee, BrariangamShangus, Anantnag
9.	Inhabitants of PC Uttersoo and its adjacent PCs, Anantnag
10.	Javed Ahmad Khan and 3 others, Anantnag
11.	Dachnipora Youth Welfare FourmSirigfuwar, Anantnag a
12.	
12	Chairman Kashmir Youth and Unemployed Trust, Anantnag
13.	
14.	President Masjid Committee Sallar, Anantnag Dachinpora Welfare Forum KhiramDargah, Anantnag
14.	Dachinpora Weitare Forum KhiramDargan, Ananthag
15.	MuzaffrHussain,
15.	R/O DarigundSirigufwara, Anantnag
16.	M. Y Gorsi, Chairman, Anantnag
17.	Advocate MurafNaseem
	J&K High Court, Anantnag
18.	Chairman MarkazAuqaf Committee Jamia Masjid Bidder, Anantnag
19.	Syed Ali Rashid (Advocate), Fromer Minister, Anantnag
20.	Chairman
	Achabal Development Committee, Anantnag
21.	Resident of Chittergul, Anantnag
	ChTableDhamber
22.	ChTahirPhambra
22	(BDC Chairman) and 2 others, Anantnag
23.	Haji Ab. Aziz Mir President

	Central Aquaf Committee Shangus, Anantnag
24.	ShowketAhmed,Residents of Imoh PC, Anantnag
25.	Aukaaf president LisserMuqamAlakayee (PayeenBreng), Anantnag
26.	ParveenAkhtar (BDC Chairman) and 2 others, Anantnag
27.	ShangusEithaad and 5 others, Anantnag
28.	Chairman Gujjar and BakerwalEthadd Council (HaroonKhatana) , Anantnag
29.	Gujjar and Bakerwal conference JK (UT) and 5 others, Anantnag
30.	Office of the District Development Council Larnoo, Sajida Begum, Anantnag
31.	Aquaf Committee UranhallAnantnag and 4 others All Traders Union Kharmanganesh (wanpoh), Anantnag
32.	Aquaf Committee GassiporaAnantnage, Anantnag
33.	Youth Wing Welfare Committee LaramGangiporaAnantnag, Anantnag
34.	Aquaf Committee RoohAnantnag, Anantnag
35.	Aquaf Committee LaramGanjipora (LG Pora) , Anantnag
36.	Aquaf Committee NiporaAnantnag, Anantnag
37.	Aquaf Committee Pushware, Anantnag.
38.	Aquaf Committee Khandiphari, Anantnag.
39.	AquafCommitteeeMalpora, Anantnag.
40.	Aquaf Committee Batengoo, Anantnag
41.	All Traders Union Khanabal, Anantnag
42.	All Traders Association Unit Laram Bazar Wanpoh, Anantnag
43.	Pahari Welfare Committee Kokernag, Anantnag

Suggestion/Objection received from Public w.r.t Publication of Draft Notification on 14.03.2022 – Union Territory of Jammu & Kashmir.

District – 10-Anantnag

S. No.	Name of Petitioner
1.	ShariefBukharie,
	President Pahari culture & Welfare, Anantnag
2.	Kokernag Development
	Forum, Anantnag
3.	MarkaziAukaaf Committee Bidder, Anantnag
4.	Chairman Gujjar and BakerwalEthaad Council (HaroonKhatana), Anantnag
5.	Gujjar and Bakerwal conference JK UT and 4 others, Anantnag
6.	Greater Verinag Civil Society, Anantnag
7.	Inhabitants of Block Sagam, Anantnag
8.	MarkaziAwqaf Committee, BrariangamShangus, Anantnag
9.	Inhabitants of PC Uttersoo and its adjacent PCs, Anantnag
10.	Javed Ahmad Khan and 3 others, Anantnag
11.	Dachnipora Youth Welfare FourmSirigfuwar, Anantnag a
12.	
12	Chairman Kashmir Youth and Unemployed Trust, Anantnag
13.	
14.	President Masjid Committee Sallar, Anantnag Dachinpora Welfare Forum KhiramDargah, Anantnag
14.	Dachinpora Weitare Forum KhiramDargan, Ananthag
15.	MuzaffrHussain,
15.	R/O DarigundSirigufwara, Anantnag
16.	M. Y Gorsi, Chairman, Anantnag
17.	Advocate MurafNaseem
	J&K High Court, Anantnag
18.	Chairman MarkazAuqaf Committee Jamia Masjid Bidder, Anantnag
19.	Syed Ali Rashid (Advocate), Fromer Minister, Anantnag
20.	Chairman
	Achabal Development Committee, Anantnag
21.	Resident of Chittergul, Anantnag
	ChTableDhamber
22.	ChTahirPhambra
22	(BDC Chairman) and 2 others, Anantnag
23.	Haji Ab. Aziz Mir President

Suggestion/Objection received from Public w.r.t Publication of Draft Notification on 14.03.2022 – Union Territory of Jammu & Kashmir.

District - 11- Kishtwar

S.No	Name of Petitioner
1	Ram Singh Chauhan & 2 others
	Distt Kishtwar J&K
2	Shamshada Begum, Sarpanch & 79 others, Kishtwar
3	Akher Hussain S/o Aziz Din & 26 others, Kishtwar
4	Amjad Hussain by mail, Kishtwar
5	Pooja Thakur D.D.C Dachhan& 5 others, Kishtwar
6	Saima Parveen Lone Vice Chairperson, DDC, Kishtwar

Suggestion/Objection received from Public w.r.t Publication of Draft Notification on 14.03.2022 – Union Territory of Jammu & Kashmir.

S.No	Name of Petitioner
1	Sarpanch Mohd Sadeeq, Panchayat Halqa Bhabore, Block Ghat, Doda and others
2	Ghulam Nabi Azad,
	Former CM, J&K, Doda
3	Kewal Krishan Sharma & 9 others, Doda
4	Pyt Halqa Kandhote, Doda
5	Market Association Prem nagar Kandhote (other), Doda
6	Pri's Kandhote Patwar Halqa of Tehsil Thathri Distt Doda
7	Youth wing Prem nagar, Doda
8	Asgar Hussain Khandiya, Doda

District - 12 - Doda

Suggestion/Objection received from Public w.r.t Publication of Draft Notification on 14.03.2022 – Union Territory of Jammu & Kashmir.

District – 13 - Ramban

S.No	Name of Petitioner
1	Dr. Shamshad Khan & 12 others, Ramban
2	Altaf Hussain Loan, Ramban
3	Sh. Lochan Singh Katoch, Sarpanch, Ramban
4	Block Development Council, Ukhral (other) , Ramban
5	Feroz Khan,
	Indian National Congress, Ramban
6	All jammu and Kashmir panchayat Conference Zindabad, Ramban
7	Sarpanch Panchayat Panihal, Ramban
8	Fathim Begum,
	Sarpanch Maligam B, Ramban
9	Thaira Begum, Ramban
10	Cheenabvally people Association, Ramban
11	Ram singh,
	VDC President PogalParistan, Ramban
12	Green Pogal
13	Youth Club President, Ramban
14	Saherif Bali Naib Sarpanch Lower Pogal, Ramban
15	Mubarak Bali Naib Sarpanch Upper Pogal, Ramban
16	Ngo Team pogal, Ramban
17	Manzoor Katoch, President pogal speaking people, Ramban
18	Kuldeep, Ramban
19	Khalil Kaloch,
	President sargli cricket/ Association, Ramban
20	Satpal Sharma (Social Activist) Rural Upliftment Society (RUS) , Ramban
21	Piar Singh,
	District Vice President, Ramban

Suggestion/ Objection received from Public w.r.t Publication of Draft Notification on 14.03.2022 – Union Territory of Jammu & Kashmir.

District - 14 - Reasi

S.No.	Name of Petitioner
1.	Raj Kumari, DDC Member and 3 others Arnas, Distt. Reasi
2.	Sajra Qadir Vice Chairperson, DDC and 15 others, Reasi

Suggestion/ Objection received from Public w.r.t Publication of Draft Notification on 14.03.2022 – Union Territory of Jammu & Kashmir.

S.No	Name of Petitioner
1.	Shakuntala Devi Sarpanch , Pyt Halqa Rang Block, Udhampur
2.	Anuradha, Sarpanch and 3 others
	Pyt. Halqa Dhanori, Udhampur
3.	Neelam Sharma, Sarpanch and 3 others
	Pyt. Halqa Seen Brahamana Block Tikri, Udhampur
4.	Baldev Singh, Namberdar Village Seen Thakran, Distt. Udhampur
5.	Boodh Raj Sarpanch and 8 others
	Pyt. Halqa Ossu, Udhampur
6.	Darshan Kumar, Chairman BDC Block latti- Marothi
7	Yogeshwar Gupta, Chairman Municipal Council Udhampur
8	Sahil, Sarpanch, Gram Panchayat Kashir Block Udhampur
9	Syed Manjoor Hussain Shah,
	J&K Apni Party, Udhampur
10	Sh. Balwan Sing BDC Chairman Block Udhmapur
11	Sh. Balwan Sing BDC Chairman Block Udhmapur
12	Madan Lal, Saarpanch
	Pyt. Halqa Sounthan Block Udhampur (J&K)
13	Sushma Devi, Sarpanch Panchayat Halqa Badall, Udhampur
14	Puran Chand , Distt. Development Councillor, Udhampur
15	Surishta Devi, Sarpanch, Panchayat Halqa Dhanoo Block Tikri, Udhampur
16	Mani Ram, Sarpanch Panchayt Halqa Blcok Narsoo, Udhampur
17	Sarpanch, Panchayat Halqa Pakhali Tehsil & district Umdhampur
18	Nisha Sarpanch, Pyt Kotli Bala and 10 others, Udhampur
19	Divya Thakur, Udhampur
20	Darshan Kumar, Chairman BDC Block latti- Marothi and 4 others, Udhampur
21	Public of Ghordi Block, Udhampur
22	Harsh Dev Singh, Chairman- JKNPP, Udhampur

District - 15 - Udhampur

Suggestion/ Objection received from Public w.r.t Publication of Draft Notification on 14.03.2022 – Union Territory of Jammu & Kashmir.

S.No.	Name of Petitioner
1.	Raman Kumar, Distt. President BSP, Kathua
2.	Ranjeetsingh Pathania, Kathua
3.	J. Jasrota Fort swabhimanmanch, Kathua
4	Narender Kumar,
	Ex. President Billawar, Kathua
5	Sudesh Kumar Sarpanch, Pyt. HalqaDhalli and others, Kathua
6	K.K Bakshi, Distt. Secy,
	All J&k National conference, Kathua
7	Resident of village Najote P/S Billawar tehsil LohailMalhar District Kathua
8	IsherDassand others , Schedule Caste Wlfare Association, Billawar and 52 others, Kathua
9	Ghulam Haider Malik, Ex Deputy Speaker, J&K Legislative Assembly, Kathua
10	Charanjit Singh (KAS) Retd., Ex- Member Legislative Assembly, Kathua
11	Romisharma, Kathua
12	Surenderkumar,
	Sarpanch Dinga Amb, Kathua
13	Som Raj,
	Phaltote B, Kathua
14	SoniSunita, Sarpanch, PanchyatHalqaBasantpur Block KeerianGanyal (Kathua) and others,
	Kathua
15	S.P. Bhagatsarpanch. Pyt. Halqa and 14 others, Kathua

District -16 -Kathua

Suggestion/ Objection received from Public w.r.t Publication of Draft Notification on 14.03.2022 – Union Territory of Jammu & Kashmir.

S.No.	Name of Petitioner
1.	Mohan Singh Bhati
	Pesident, Border Kissan Union, Ramgarh-Samba(JKUT) and (others), Samba
2.	SR Majotra,
	President BSP JKUT (other) , Samba
3	Local Public Represetnatives of Gurha Slathia PC, Samba
4	Yogeshwar Singh,
	Chairman BDC Block Vijaypur, Samba
5	Brijpal Singh, and many others,
	Sarpanch PH Rajinder Pura (Beguna) , Samba
6	Jatinder Singh,
	Sarpanch and 6 others
	PH Lpwer Gurah Slathia, Samba
7	Sonia Slathia and 4 others,
	Sarpanch PH Upper Gurah Slthian, Samba
8	Rajesh Singh Salathia and many 50 others,
	Gurah Slathia, Samba
9	Man Mohan Choudhary,
	Presidrnt all india Jat Maha Sabha (AIJMS)
	Inder Singh Sambyal,
10	(Capt. Retd) and many others, President, Samba
11	Rajeshwari Sambyal and many others,
	Naib Sarpanch Pyt. Halqa Rehian Distt. Samba
12	Bodh Raj and others, Samba
13	Inhabitants of Panchayat Halqa Sangwal Tehsil Vijaypur, Samba, Samba
14	Inhabitants of Samba Assembly Constituency, Samba
15	Mrs. Asha Rani and many others,
	DDC Member Rajpura, Samba
16	Sumit Verma and many others,
	Ram Garh, Samba
17	Dogra Swabiman Sangathan Party, J&K
18	Hitesh Sharma,
	Advocate & District Session Court Samba
19	Manjeet Singh,
	Provsional Presiden
	J&K Apni Party, Samba

<u>District - 17 - Samba</u>

Suggestion/ Objection received from Public w.r.t Publication of Draft Notification on 14.03.2022 – Union Territory of Jammu & Kashmir.

S.No	Name of Petitioner
1.	Sub Maj (Retd) Madan LalDubgotra, Chairman Wes Pakistani Hindu Refugee Front, Jammu
2.	Rakesh Kumar (Naibsarpanch)
	HalqaChowadi Jammu
3.	Binny Sharma, Sarpanch R.S Pora, Jammu
4.	Sarpanches of Tehsil Maira Mandrian, Jammu
5.	Hari Singh, DDC,Jammu
6.	The residents of Chowadhi PC municipal Corporation Ward No 68, 69 & 70 Tehsil Bahu
	District Jammu throught Madam Santosh Sharma
7.	Ashwani Chopra, President Forum for Depressed & appressed Classes J&K, Jammu
8.	Residents of tehsil Jourian - Distt Jammu
9.	President Jammu Vichaarmanch Unit Chhamb Constituency (Khour), Jammu
10.	President Strawberry Growers Association of India unit (Khour), Jammu
11.	Mr. Tara Chand, Sr Congress Leader, Former Leader of the Opposition Former Speaker
	Legislative Assembly and Former Dy CM, Jammu
12.	The people of Assembly Segment Chhamb/ Khour, Jammu
13.	Deputation of Khour&Pargwal residents led by Sh. Sukhdev Singh, President Dogra Sadar
	Sbha Khour, Jammu
14.	Rajeev Sharma, Former Member J&K L/A, Jammu
15.	Public of Chhamb Constituency Anil Kumar Thakur , Jammu
16.	Residents of tehsil MairaMandrian and chowkichoura Jammu
17.	T.R Magotra, Jammu
18.	The Sarpanches of Tehsil MairaMandrian, Jammu
19.	Ram Lal Sharma, Pradhan , BJP Mandal, Jammu
20.	Residents/ Panches/ Sarpanches of panchayat HalquaKeour Block MairaMandrian, Jammu
21.	Residents/ Panches/ Sarpanches of panchayat HalquaBudwal Block Khour, Jammu
22.	Residents/ Panches/ Sarpanches of panchayat HalquaKotMairaPahariwala Block Khour,
	Jammu
23.	S.R Majotra President BSP, Jammu
24.	Ghulam Jeelani Bohra, Jammu
25.	Jagdish Raj Sarpanch& Others, Jammu
26.	SarpanchHarbansLal, Jammu
27.	Residents/ Panches/ Sarpanches of panchayat HalquaKathar Block MairaMandrin, Jammu
28.	Ravinder Raina, President BJP, Jammu
29.	Bain BajaltaSarpanch Shamir Ahmed, Jammu
30.	Rehmat Ali BDC Chairman & others, Jammu
31.	K Yashbir Singh Manhas, Chairman I B People Welfare Forum, Jammu
32.	J.P Sharma, BishnahVikasManch, Jammu
33.	R C Gupta, Deputy Secretary J&K (Retd) , Jammu

Dirstrict- 18 - Jammu

34.	Vijay Sharma & Others, Jammu
35.	Anju Rani, Sarpanch& Others, Jammu
36.	Ch. Mohan Singh, President, All india Jat Maha Sabha, Jammu
37.	Taranjit Singh Tony, DDC Member, Jammu
38.	Surjit Singh, All J&K POJK 1947 Sharanarthi Intellectual Forum, Jammu
39.	Capt. Som dutt (Retd) & 4 others, Jammu
40.	Vikram Choudhary, Pradesh Youth Committee, Jammu
41.	Ashwani Kumar Chrungoo, Senior BJP leader, Jammu
42.	Residents/ Panches/ Sarpanches of panchayat HalquaSalyote Block ChowkiChoura, Jammu
43.	Residents/ Panches/ Sarpanches of panchayat HalquaMairaMandrainl Block MairaMandrian,
	Jammu
44.	Residents/ Panches/ Sarpanches of panchayat HalquaNaryana Lower Block Khour, Jammu
45.	Sh. K.K Khosa, President Kashmiri Pandit Sabha, Jammu
46.	Ashok Singh, Panchpyt Pangali, Jammu
47.	Suresh Singh, Panch& Others PytHalqaBalgara, Jammu
48.	Residents/ Panches/ Sarpanches of panchayat Balgara Block MairaMandrain, Jammu
49.	Residents/ Panches/ Sarpanches of panchayat Mattoc Block Khour, Jammu
50.	Residents/ Panches/ Sarpanches of panchayat HalquaGhrattal Block MairaMandaire, Jammu
51.	Residents/ Panches/ Sarpanches of panchayat HalquaDehrian Block Khour, Jammu
52.	Residents/ Panches/ Sarpanches of panchayat HalquaPallarwala Lower Block Khour, Jammu
53.	Residents/ Panches/ Sarpanches of panchayat HalquaHamirpurNawan Block Khour, Jammu
54.	Sh. Sham Singh, Chairman & 7 others, All India Bhau Rajput Sabha, Jammu
55.	Sh. Mandl Pradhan, President BJP, Jammu
56.	Suresh Sharma, Member, DDC, Jammu
57.	NishaKumari, Chairman BDC, & others, Jammu
58.	Govind Ram & 20 others Residents of tehsil Mairamandrian, Jammu
59.	Tara Chand, Senior Congress leader Ex Deputy CM, Jammu
60.	Amir-Ud-Din Kasana , Vice President , GujjarJat Conference, Jammu J&K
61.	Residents of tehsil PargwalSarpanch& others, Jammu
62.	Sh. Ram Lal& Others Residents of tehsil Jourian, Jammu

Suggestion/ Objection received from Public w.r.t Publication of Draft Notification on 14.03.2022 – Union Territory of Jammu & Kashmir.

S.No.	Name of Petitioner
1.	Ch. Talib Hussain, Ex. MP and 5 others, Rajouri
2.	Mohammad Iqbal malik, DDC Member, Territorial Constituency Darhal, Rajouri
3	Dr. Amar Chand BhagatChariman, LokAdhikaar Mission, JK, Rajouri
4	ZakarHussian President and 5 others, Rajouri
5	Ch. Mohammad SadioBirjan, President (United tribal welfare fourm), Rajouri
6	Shabir Ahmed Khan, Ex- Minister, President DCC, Rajouri and 2 others, Rajouri
7	ZahidSarfraz Malik, Resident of Tehsil Darhal, Rajouri
	Syed Manzoor Hussain Shah, District President, J&K Apni Party, Rajouri
8	
9	Qumar Latif,
	on behalf of people of patwar circle Nagrota
10	Tanveer Ahmad Malik, Rajouri
11	Rashid Shaheen Member of JK Kesan Adv. Board J&K and 7 others, Rajouri
12	Capt. SomDutt (Redt.) and 4 others, Rajouri
13	Rajindrer Sharma,
	Member DDC Sunderbani, Rajouri
14	K.H. Firdous, Chairperson Block QilaDarhal, Rajouri

District - 19 -Rajouri

Suggestion/ Objection received from Public w.r.t Publication of Draft Notification on 14.03.2022 – Union Territory of Jammu & Kashmir.

District -20 -Poonch

S.No.	Name of Petitioner
1.	Yaseem Choudhary, Sarpanch Khanater Bela Chouhana and 7 others, Poonch

Suggestion/Objection received from Public w.r.t Publication of Draft Notification on 14.03.2022 – Union Territory of Jammu & Kashmir.

General Suggestion

S. No.	Name of Petitioner
1.	Ashutosh Aggarwal,
	Delhi
2.	J.S. Sudan, Convener & Suchwant Singh chief Spokesperson
3.	Nitin Bakshi,
	Advocate, Jammu
4.	Ashwani kumar Chrungoo, Senior BJP & KP Leader, Author and Columnist, Jammu
5.	Suchwant Singh, Chief Spokeperson
6	R.K. Kalsotra, State President,
7	Ashwani Chopra, President Forum For Depressed & oppressed Classes Jammu & Kashmir
8	Er. Daya Sagar, Sr. Journalist & Social Activist
9	Er Ramesh chander Mahajan, Chairman/President & Kashmiri Migrants Leader
10	Ravinder Sharma, J&K Pradesh Congress Committee
11	Vijay Kumar Gupta and Om Dutta, Convenor
12	Ashu Peter Matto and many others, President All J&K Christian Sabha
13	Waris Gill (Advocate), President J&K Christian Association
14	Sofiazulufkarali
15	Dr. Jaswant Singh, State President Rashtriya Sikh Sangat
16	Advocate Syed Zeeshan, chairman Jammu and Kashmir haq insaaf council
17	Ab Hamit Rachar and many others, Represents Activists, Youth Clubs, local Residents
18	Vidya Sagar; Advocate

Suggestion/ Objection received from Public w.r.t Publication of Draft Notification on 14.03.2022 – Union Territory of Jammu & Kashmir.

Parliamentary

S.No.	Name of Petitioner
1.	Dr. Amar Chand Bhagat, Chairman, LokAdhikar Mission, J&K
2	Dr. Aanchal Sharma, Social worker
3	Irfan Baig, Secretary General Zakat foundation of India

Glimpses of Delimitation Commission's visit to UT of Jammu & Kashmir





Public Sittings

On 05-April-2022(Tuesday) From 10:00 AM To 02:30 PM

At





184









187



JAMMU & KASHMIR DELIMITATION COMMISSION

Ashoka hotel, 50-B, Niti Marg, Chanakyapuri, New Delhi-110021

Public Sittings

On 04-04-2022 (Monday) From 10:00 AM To 02:30 PM

At Convention Centre, Canal Road, Jammu

















190







193



Delimitation Commission's meeting with associate members in New delhi on 18th February 2021 & 20th December 2021


195





















205



206



















Delimitation Commission Ashoka Hotel, 50-B, Niti Marg, Chanakyapuri, New Delhi-110021